



# **TAMIL NADU LEGISLATIVE ASSEMBLY**

## **QUINQUENNIAL REVIEW 1977-80**

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**GOVERNMENT OF TAMIL NADU  
1980**

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1980



## **PREFACE**

The Review of the Sixth Tamil Nadu Legislative Assembly covers a period from July 1977 to February 1980. The previous Reviews, in this series were published in 1957, 1962, 1967, 1971 and 1977. The title of the publication has been changed as sometimes the period covered is not the full term of five years as contemplated in the Constitution. Hence, instead of being a Quinquennial Review, it is a Review of the Assembly from the date of its summoning after General Elections to the date of its dissolution.

This Review as in the previous occasions, gives a complete yet concise summary of business transacted by the Sixth Tamil Nadu Legislative Assembly from 4th July, 1977 to 17th February 1980. In addition to the business actually transacted in the House, a summary of work done by the Legislature Committees, the Tamil Nadu Branch of Commonwealth Parliamentary Association, a brief report on Biennial Elections to the Legislative Council and Council of States by the Members of the Legislative Assembly and a short administrative Report of the Legislative Assembly Department have also been included in this Report. References to the Rules of Procedure are also given at the beginning of each chapter wherever necessary. It is hoped that this publication would be useful as a book of reference.

A few photographs taken in connection with important visits of Parliamentary delegations and activities in the Assembly are also added.

Any suggestion to make this publication more useful will be thankfully received and incorporated in the next Review.

Fort St. George,  
Mardas-600009.  
Dated: 10th April 1980.

**G.M. ALAGARSWAMY,**  
Secretary.  
Legislative Assembly.



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LEGISLATIVE ASSEMBLY  
1977-80**

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**CHAPTER I**

**THE STATE LEGISLATURE-ORIGIN AND EVOLUTION**

When on the last day of 1600 Queen Elizabeth signed the Charter of the East Indian Company, no one in his wildest dreams could have imagined that she was laying the foundations for the acquisition of a mighty Empire. The Constitutional doctrine that all acquisitions of Sovereignty by a subject are and can be only on behalf of the Crown, has ever been part of the law of England and when after the battle of Plessey, the East Indian Company found themselves in possession of an Empire, though nominally as delegates of the Moghul Emperor, Parliament intervened with the Regulating Act. The Act of 1784 which followed establishment a dual system of control by the Company and a Parliamentary Board which survived till the direct assumption of sovereignty by the Crown of England in 1858. To start with, the Presidencies were independent of each other, but the Regulating Act termed the Governor of Bengal as the Governor-General of Bengal and made him the Supreme Head of all the Presidencies. At the same time the Legislative Power in the Presidencies was recognised. This state of things was however discontinued by the Charter Act of 1833 which concentrated all Legislative Power in the Governor-General in council and deprived the Local Government of their power of independent legislation. The grave inconveniences resulting from such a system led to its reversal in the Indian Council Act, 1861. From them onwards, the power of the Provincial Legislatures has always been on the increase and under the Government of India Act, 1935. The Provinces became co-equal in the Federal system. This can be considered as the culmination of the process started in 1861.

The various developments can be briefly traced from the Charter Act of 1833. This Act for the first time provided the addition of a fourth member to the Governor-General in Council for the sole purpose of legislation. He was to be known as the Law Member. Neither his presence nor his concurrence was necessary for the passage of any Law. The Act extinguished the independent legislative powers of the Governors-in-Council of Madras and other Presidencies and vested legislative powers solely in the Governor-General-in-Council. The laws passed by the Government of India were to be called Acts. Before 1833, the enactments of Bombay , Madras and Bengal were known as regulations .The Presidency

Governments, as they were then called, were authorized merely to submit drafts or projects of any laws regulations deemed expedient or necessary to the Governor-General-in-Council.

The Charter Act of 1853, which marked the next stage in the evolution of the legislatures, made the Law Member of the Governor-General-in-Council, a full member. In all the Legislative Council in its legislative capacity consisted of 12 members. Those were the Governor-General, Commander-in-Chief, four Council Members and Six Legislative Members. Out of these Six Members four were representative of the provinces and the other two were the Chief Justice of the Supreme Court of Calcutta and a puisne Judge. From 1833 to 1861, the Governor-General -in-Council was the sole administrative as well as the Legislative authority.

The Indian Council Act of 1861 constituted a great landmark in the growth and development of the Legislatures. The Act for the first time associated with the Governor-General's Executive Council a small number of additional members half of them being non-officials and provided for the addition of not less than six and not more than 12 nominated members to the Governors-General's Council and the function of the new Legislative Council were limited wholly to Legislation . The Act also restored the Legislative powers of the Council of the Governor of Madras which was enlarged for Legislative purposes by the addition of the Advocate-General and of four to eight members nominated by the Governor. The consent of the Governor and the Governor General was made necessary for all legislation passed or amended by the Governor of Madras and Bombay. The Act thus sowed the seed for the future Legislature as an independent entity separate from the Executive Council. The Legislative Council so established were however mere advisory Committees by means of which Government obtained advice and assistance in their work of legislation and the public derived the advantage of full publicity being ensured at every stage of the legislative process. The Councils were not deliberative bodies with respect to any subject but that of the immediate Legislation before them.

The next milestone in the evolution of the Legislatures was reached when the Indian Council Act of 1892 was passed by which the number of additional members of the Central Legislature was increased but it was not to be less than ten and not more than sixteen in the case of the Supreme Council and not less than eight and not more than twenty in the case of Madras. Two-fifths of the additional members were to be officials. Non-officials Members were recommended by the district board, universities, municipalities and other associations.



This Act enlarged the function of the Council in two respects, namely, the Council could discuss the annual financial statement and ask questions subject to certain limitations, Members were to hold office for two years.

The seed sown by the Act of 1861 was quickened into life by the Act of 1909, popularly known as Minto-Morley Reforms. The Act still further enlarged the Legislative Councils both of the Governor-General and of the Provinces. It introduced for the first time the method of election though not yet direct election, and thus helped to quicken into life the seed of representative institutions. It dispensed with official majorities in the Provincial Legislative Council and gave them power to move resolutions upon matters of general public interest and also upon the budget and to ask supplementary questions. The additional members of the Governor-General Council were increased from 16 to a maximum of 60 and those of the Madras Council from 20 to a maximum of 50. Thus the Act carried constitutional development a step further. The Madras Legislative Council consisted of 21 officials and 16 non-officials. The ex-officio members were Governor Advocate-General and 3 members of the executive Council. 16 officials were nominated by the Governor. Out of 26 non-officials 5 were nominated and only 21 were elected.

The Government of India Act of 1919, which embodied the Montagu-Chelmsford Reforms, is but the natural and inevitable sequel to the long chapter of previous parliamentary Legislation on the introduction of Representative Government in India with Legislatures composed of elected representatives of the people.

In the Centre however the principle of responsible Government was not introduced. The Central Legislature there after called the Indian Legislature was reconstituted on enlarged and more representative character. This Act set up a bicameral legislature at the centre. They were known as the Central Legislative Assembly and the Council of State. The Council of State composed of sixty members of whom 33 members were elected and 27 were nominated by the Governor-General and the Legislative Assembly composed of about 145 members, of whom about 103 were elected and the rest nominated. Of the nominated members about 25 were officials and the rest non-officials. The powers of both the Chambers of the Indian Legislature were identical except that the power to vote supply was granted only to the Legislative Assembly

For the Madras Presidency the number of elected members was 98, numbers of nominated non-officials members was 10 and the numbers of members of Executive Council (Ex-officio) and maximum numbers of nominated officials was 19. The most important feature of the Act was the introduction of the system of dyarchy in the Provinces. Subjects were classified as Central and Provincial and in regard to Provincial matters a further division was made into "transferred subjects" administered by the Governor and his ministers responsible to the Legislative Council and "reserved subjects", administered by the Governor and his Executive Council. The Governor could override both the Ministers and the Executive Council. The proportion of elected members of Provincial Legislative Council was raised to over 70 percent. The Legislative powers of the Council extended to Provincial matters only. Every law of the Provincial Legislature for its validity required the assent of Governor-General as well as the Governor.

The first independent legislative body known as the Madras Legislative Council was set up in 1921. It met for the first time on 8th January 1921. The Council was inaugurated by the Duke of Canaugat. The duration of the Council was for three years. The second and third councils under this Act were constituted after general elections were held in 1923 and 1926 respectively. The fourth Legislative Council met for the first time on 6th November, 1930 after the general election held during that year and its life was extended from time to time and it lasted till the Provincial autonomy under the Government of India Act 1935 came into operation.

The Government of India Act, 1935, marked the next great stride in the evolution of the Legislatures. The Act provided for an All-India Federation and the constituent units of the Federation were to be the Governor's Provinces and the Indian States. The Accession of the State to the Federation was optional. The Federal Legislature was to consist of two Houses, the House of Assembly called the Federal Assembly and the Council of States. The Federal Assembly was to consist of 375 members, 125 being representatives of the Indian States, nominated by the Rulers. The representatives of the Governor's provinces were to be elected not directly but indirectly by the Provincial Assemblies. The term of the Assembly was fixed as five years. The Council of State was to be a permanent body not subject to dissolution, but one third of the members should retire every three years. It was to consist of 260 members. 104 representatives of Indian State six to be nominated by the Governor General. 128 to be directly elected by territorial communal constituencies and 22 to be set apart for smaller

minorities, women and depressed classes. The two Houses had in general equal power but demands for supply votes and financial Bills were to originate in the Assembly.

The Act established a bi-cameral Legislature in the Province of Madras as it was then called and provided for responsible Government subject to two limitations namely (1) special responsibilities were given to the Governor in regard to certain matters save as regards Financial and (2) certain matters were placed entirely outside ministerial control and within the absolute discretion of the Governor.

The State Legislature consisted of the Governor and the two Chambers called the Provincial Legislative Council and the Provincial Legislative Assembly. The Legislative Council was a permanent body not subject to dissolution but as nearly as one-third of the members thereon retired every three years. It consisted of not less than 54 and not more than 56 members composed of 35 general seats, 7 Mohammedan seats, 1 European seat, 3 Indian Christian seats and not less than 8 and not more than 10 nominated by the Governor. The Legislative Assembly consisted of 215 members of which, 146 were elected from general seats of which 30 seats were reserved for Scheduled Castes. The number of seats to be filled by persons chosen to represent various electorates are, 1 for Backward areas and tribes, 28 for Mohammedans, 2 for Anglo-Indians, 3 for Europeans, 8 for Indian Christians, 6 for representatives of Commerce and Industry, etc, 6 for Landholders, 1 for University, 6 for representatives of Labour and 8 for Women of which, 6 were general.

The Act made a division of powers between the Centre and the Provinces. Certain subjects were exclusively assigned to the Central or Federal Legislature; others to the Provincial Legislatures and in regard to another field, the two had concurrent powers.

Although the Government of India Act was passed in 1935, only that part relating to the Provinces came into operation in 1937. No attempt was made to enforce the Federal part of the Act. Though Congress got the majority in six provinces it refused to shoulder the responsibility unless the Governors gave an assurance that they would not be interfering with the day today administration. Ultimately the Governor-General of India gave such an assurance and the popular Ministries came into power. These Ministries remained in power for about two years, when World-War II broke out in September 1939, the British Government unilaterally declared India a belligerent country with out consulting the people. As the British Government refused to give the necessary assurance demanded by the

Congress, these Ministries had to resign and they accordingly resigned in October 1939. After the termination of the World-War II and after prolonged negotiations, The British transferred power under Lord Mount Batten Plan and the Indian Independence Bill was presented to the British Parliament on July 4th and was passed by Parliament on July 18, 1947 and the transfer of power took place on 14/15 August, 1947.

The Indian Independence Act, 1947, constituted the culmination of the origin and growth of the Indian Legislatures from modest expansions of the Executive Councils of the Governor-General and the Governor in the Provinces into separate sovereign Legislative bodies. The Act created two independent Dominions in India known respectively as India and Pakistan. The Paramoury of the British Crown lapsed and the power of the British Parliamentary to legislate for Indian ceased. The Federal Legislature of India become sovereign and the power of the Legislature become exercisable by the Constituent Assembly which was not subject to any limitation whatsoever. Until the new Constitution was framed, the Government of India Act of 1935, subject to certain adaptations and modifications was to remain the constitutional Law of India. The Constitution of India came into force with effect from the 26th January, 1950.

## CHAPTER II

### TAMIL NADU STATE AND TAMIL NADU LEGISLATIVE ASSEMBLY

The State of Tamil Nadu is one of the 22 States of the Indian Republic bounded on the North by the States of Andhra Pradesh and Karnataka; on the East by the Bay of Bengal; on the South by the Indian Ocean and on the West by the Kerala State. It has an area of 130,069 square kilometers with an estimated population of 4,67,05,000. It consists of sixteen districts.

The Tamil Nadu Legislature is a Bi-cameral Legislature. It consists of the Governor and the two Houses of the Legislature, namely, the Legislative Council and the Legislative Assembly.

After the first General Elections held in January, 1952, the first erstwhile Composite Madras State Legislative Assembly in accordance with the Constitution of India was constituted on the 1st March, 1952. It was summoned to meet for its first session on the 3rd May, 1952. It was dissolved on the afternoon of the 31st March 1957. The Second Madras Legislative Assembly was constituted after the General Elections on the 1st April, 1957 and was summoned to meet for its first session on the 29th April, 1957. It was dissolved on the forenoon of 1st March, 1962. The Third Madras Legislative Assembly was constituted after the General Election on the 3rd March, 1962 and was summoned to meet for its first session on the 29th March 1962. It was dissolved with effect from the 28th February, 1967. The Fourth Tamil Nadu Legislative Assembly was constituted after the General Elections on the 1st March 1967 and was summoned to meet for its first session on the 15th March, 1967 and dissolved with effect from 5th January, 1971.

The Fifth Tamil Nadu Legislative Assembly was constituted after the General Elections on the 15th March, 1971 and was summoned to meet for its first session on the 23rd March, 1971 and dissolved with effect from 31st January, 1976.

After the General Elections held in June, 1977, the Sixth Tamil Nadu Legislative Assembly was constituted on the 30th June, 1977 and met for the first time on the 4th July, 1977. It consisted of 234 territorial Constituencies as delimited in the order of Delimitation Commission No.31, dated 1st January, 1975 with reference to the 1971 Census population figures of which 42 seats have been reserved for the Scheduled Castes and 2 Seats for Scheduled Tribes. One member representing the Anglo-Indian Community has also been nominated by the Governor under Article 333 of the Constitution of India. The President by a Proclamation issued on the 17th February, 1980 under Article 356 of the Constitution of India dissolved the Sixth Tamil Nadu Legislative Assembly and imposed President's Rule in Tamil Nadu (Proclamation order-vide section II Table No.1)

### CHAPTER III

#### GENERAL ELECTIONS, 1977 AND BYE ELECTIONS

Unlike in the previous General Elections, which were held simultaneously for the Lok Sabha and for the Tamil Nadu Legislative Assembly, this time these two elections were held separately. The General Election to the House of People was held in March, 1977 and the General Elections to the Tamil Nadu Legislative Assembly were held in June 1977.

The Sixth General Election to the Tamil Nadu Legislative Assembly was held in 234 Assembly Constituencies as delimited in 1975 with reference to the 1971 Census population figures. Out of the 234 Assembly Constituencies, 2 Constituencies have been reserved for Scheduled Tribes and 42 for Scheduled Castes.

The notification under sub-section (2) of section 15 of the Representation of the People Act, 1951 calling upon the Constituencies to elect members to the Sixth Legislative Assembly was issued by the Governor on 11th May, 1977.

The programme for the election was as follows:-

Date of issue of notification of the Governor under section 15(2) of the Representation of the people Act, 1951 calling upon the Constituencies to elect members	11th May, 1977
Last date for making nominations	18th May, 1977
Date of scrutiny of nominations	19th May, 1977
Last date for the withdrawal of candidature	21st May, 1977
Dates of Poll	12th June, 1977
Date before which the Election to be completed	24th June, 1977

For the 234 Assembly Constituencies, 2,658 persons (2,624 men and 34 women) filled their nominations and of these 522 (508 men and 14 women) were members of Scheduled Castes and 20 (men) were members of Scheduled Tribe. The nominations of 21 persons were rejected during scrutiny. of the 2,637 validly nominated candidates 1247 candidates (1237 men and 10 women) withdrew their candidates in time leaving 1390 (1366 men and 24 women) contesting candidates in the field. All the 234 seats were contested and the details in regard to the name of Political Party and number of seats contested, elected, votes, secured, percentage of votes secured and number of candidates forfeited deposits party-wise are given below:-

SI. No. and Name of the No. Political Party	No. of seats contested	No. of candidates selected	Votes secured	Percentage of votes secured	No. of candi- dates forfeited deposits
1. All India Anna Dravida Munnetra Kazhagam	200	130	51,94,876	30.37	2
2. Dravida Munnetra Kazhagam	230	48	42,58,771	24.89	44
3. Indian National Congress	198	27	29,94,535	17.51	82
4. Janata	233	10	28,51,884	16.66	122
5. Communist Party of India	32	5	4,96,955	2.91	15
6. Communist Party of India (Marxist)	20	12	4,77,835	2.79	NIL
7. All India Forward Bloc	6	1	50,831	0.30	5
8. Republican Party of India	3	NIL	3,145	0.02	3
9. Independents.	468	1	7,79,314	4.55	448
	1390	234	1,71,08,146	100.00	721

Of the 1,390 contestants, 24 were women of whom 8 were from Janata, 2 from Indian National Congress, 4 from All India Anna Dravida Munnetra Kazhagam, 3 from Dravida Munnetra Kazhagam and 7 Independents.

Of the total numbers of electorates of 2,81,73,342 in the State 1,73,43,472 persons actually exercised their franchise and the percentage of poll worked out of 61.56. The total number of valid votes came to 1,71,08,146 and the percentage of valid votes of the total number of votes polled was 98.65.

The Largest numbers of valid votes polled were in the Alangudi Assembly Constituency, the number being 96,652. The lowest numbers of valid votes polled were in Killiyoor Assembly Constituency, the number being 43,229.

Of the 234 successful candidates, 2 were women belonged to All India Anna Dravida Munnetra Kazhagam.

Of the successful candidates, Thiru C. Ponnian (Thiruchencode) secured the largest number of votes-44,501. Thiru P. Vijayaraghavan of Killiyoor Constituency secured largest percentage of votes-79.5. Thiru M.G.Ramachandran won the election by the biggest margin of 29,378 in Aruppukottai Constituency. Thiru R.Narayanan of Taramangalam Constituency won the election by the narrowest margin of 19 votes only.

Classification of the elected members accordingly to the age group is as follows:-

Age Group	Number of members
25 to 34	66
35 to 44	99
45 to 54	55
55 to 64	14
	234

Thiru M. Kannan (A.I.A.D.M.K.) aged 25 years was the youngest and Thiru D. Gnanasigamony (C.P.M.) aged 64 years was the oldest of the members elected.

Classification of the elected members by educational qualification is as follows:-

Studied up to S.S.L.C.	93
Passed Matriculate or S.S.L.C.	55
P.U.C., Intermediate and studied up to Degree Course	22
Graduates	64

Graduates and Double Gradates, Post Graduates, Arts and Profession

Graduates in Arts and Science	...	...	14
Post Graduates	...	...	9
Engineering	...	...	1
Teaching	...	...	3
Legal	...	...	36
Medical	...	...	1

Under Article 333 of the Constitution, Thirumathi Margaret Elisabeth Felix, a member of the Anglo-Indian Community was nominated to the Assembly by the Governor by a notification in the Gazette Extraordinary, dated 23 rd July, 1977.

The distributed of parties in the Sixth Tamil Nadu Legislative Assembly as on the 1st August, 1977 after its constitution with effect from 30th June, 1977 and the subsequent changes occurred till the date of dissolution on the 17th February, 1980 are given in Section II, Table No.II.

After the Sixth General Election, five vacancies occurred in the Legislative Assembly during the period. The names of members whose seat become vacant, cause and date of vacancy, the details of bye-election held are given below-



Sl. No	Name and Constituency of the Member whose seat has become vacant	Cause and date of vacancy	Name of the Member elected to fill the vacancy and date of declaration.	Date of administering oath or affirmation made.
(1)	(2)	(3)	(4)	(5)
1.	Thiru N. Subharayan, (A.I.A.D.M.K.) Panamarathupatty Constituency	Died on 9.8.1979	Thiru K.Rajaram (AIADMK) 8.1.1980	14th January 1980
2.	Thiru P.K. Mookiah Thevar (Forward Bloc) Usilampatti Constituency.	Died on 6.9.1979	Thiru S.Andhi Thevar 7.1.1980	24th January 1980.
3.	Thiru D. Gnanasigomony (CPI (M)). Vilavancode Constituency.	Died on 5.10.1979	Thiru D. Packiadhas 7.1.1980	23rd January 1980
4.	Thiru S.Subbiah (D.M.K.) Sankaranayanarkoil Constituency	Died on 16.1.1980	----	----
5.	Thiru Thazhai M. Karunanidhi (D.M.K.) Thiruvarur Constituency	Resigned with effect from 18.1.1980 consequent on his election to seventh Lok Sabha	----	----

Election case.- The Election of Thiru R. Narayanan to the Assembly from Taramangalam Constituency, Salem district was set aside by the High Court of Madras on the 27th February, 1978 and also declared Thiru S. Semmalai as duly elected to the Assembly from the said Constituency. Based on the above judgment, Thiru S.Semmalai was permitted to make affirmation as member of Assembly on 28th February 1978, and he too took his oath in the Chamber of Hon. Speaker on 28th February 1978. Subsequently on the orders of the Supreme Court, dated 15th March, 1978 granting stay of operation of the judgment of the High Court of Madras, dated 27th February 1978, Thiru R. Narayanan was allowed to continue as member of the Assembly with effect from 18th March 1978. Finally, on the 6th September, 1979, the Supreme Court while questioning the orders of the High Court of Madras has upheld the election of Thiru R. Narayanan to the Assembly from Taramangalam Constituency, Salem district. In view of this judgment of the Supreme Court, he was deemed to have a member of the Assembly for the entire period.

The list of members of the Assembly from 1977-80 together with their Constituencies and changes in membership given is Section II. Table No. III.

**CHAPTER IV**  
**THE GOVERNOR AND THE CABINET**  
**THE GOVERNOR**

There shall be a Governor for each State as laid down in Article 153 of the Constitution of India and he is appointed by the President by warrant under his hand and seal as provided in Article 155.

The Governor holds office during the pleasure of the President. The term of Office of the Governor is 5 years from the date on which he enters upon his office and continues after that period his successor enters upon his office.

Thiru Kodardas Kalidas Shah who assumed Office as Governor on the 27th May, 1971 continued up to 15th June, 1976. Thiru Mohanlal Sukhadia who assumed Office as Governor on the 16th June, 1976 continued up to 8th April, 1977. Thiru P. Govindan Nair, Chief Justice of Madras High Court assumed charge as the Acting Governor on the 9th April, 1977 and continued till Thiru Prabudas B. Patwari assumed Office as Governor.

Thiru Prabudas B. Patwari assumed Office as Governor on the 27th April, 1977 and continued to hold Office during the period under review.

**THE CABINET**

Clause (1) of Article 154 of the Constitution provides that the executive power of the State shall be vested in the Governor and shall be exercised by him either directly or through Officers subordinate to him in accordance with the Constitution. Article 163 lays down that there shall be a council of Ministers with the Chief Minister as the head to aid and advice the Governor in the exercise of his functions. The chief Minister is appointed by the Governor and the other Ministers are appointed by the Governor on the advice of the Chief Minister, as provided in Clause (1) of Article 164.

After the Sixth General Election held in 1977, a new Ministry with Thiru M. G. Ramachandran as Chief Minister was formed on the forenoon of the 30th June 1977. The names of the Ministers with their portfolios are given below: -

1. THIRU M.G. RAMACHANDRAN, Chief Minister:- Minister in-charge of Public, General Administration, Matters relating to Indian Civil Service and Indian Administrative

Service Officers, District Revenue Officers, Deputy Collectors, Police, Elections, Passport, Prohibition, Health, Medicine, Religious Endowments, Prevention of Corruption and Industries.

2. THIRU K. MANOHARAN, Minister for Finance: - Minister in-charge of Finance, Planning, Commercial Taxes and Excise, Revenue and Legislature.

3. THIRU S. RAMACHANDRAN, Minister for Public Works: - Minister in-charge of Public Works, Minor Irrigation including Special Minor Irrigation Programme Works, Mines and Minerals, Iron and Steel Control.

4. THIRU K. NARAYANASWAMY MUDALIAR, Minister for Law: - Minister in-charge of Law, Courts Prisons, Legislation on Weights and Measures, Legislation on money lending, Legislation on chits and Registration of Companies.

5. THIRU G.R. EDMUND, Minister for Food and Co-operation:- Minister in-charge of Food, Food Production, Co-operation and Fisheries.

6. THIRU R.M. VEERAPPAN, Minister for Information and Publicity: - Minister in-charge of Information and Publicity Film Technology, Tourism Development Corporation and Cinematograph Act.

7. THIRU C. ARANGANAYAGAM, Minister for Education: - Minister in-charge of Education, including Technical Education, Official Language, Approved Schools, Employment and Training.

8. THIRU K. KALIMUTHU, Minister for Local Administration: - Minister in-charge of Municipal Administration, Community Development, Panchayats, Panchayat Unions, Village, Industries, Rural Industries, Project and Rural Indebtedness.

9. THIRU S. RAGHAVANANDAM, Minister for Labour: - Minister in-charge of Labour, Housing, Slum Clearance Board, Statistics, Tamil Nadu Water supply and Drainage Board and Town Planning.

10. THIRU P. SOUNDARAPANDIAN, Minister for Harijan Welfare: - Minister in-charge of Harijan Welfare, Backward Classes, Stationary and Printing, Government Press and Hill Tribes.

11. THIRU C. PONNAIYAN, Minister for Transport: - Minister in-charge of Transport, Nationalized Transports, Motor Vehicles Act, Highways and ports.

12. SELVI P.T. SARASWATHI, Minister for Social Welfare: - Minister in-charge of Social Welfare including Women and Children Welfare, Animal Husbandry, Beggars Home, Orphanages, Vigilance Service, Indian Overseas and Refugees and Evacuees.

13. THIRU P. KOLANDAIVELU, Minister for Agriculture: - Minister in-charge of Agriculture, Agriculture Refinance, Agricultural Engineering Wing, Agro-Engineering Wing, Milk, Dairy Development Corporation and Operation Flood Project.

14. THIRU K. RAJA MOHAMMED, Minister for Handlooms and Textiles: - Minister in-charge of Accommodation Control, News Print Control, and Agro Service Co-operative Societies at Block, District and Apex Level including Federation, Wafts, Textiles, Yarn and Handloom.

THIRU S. RAMACHANDARAN, Minister for Public Works was on foreign tour during September 1977 and during his absence, the subjects allocated to him were dealt with by Thiru G.R. Edmund, Minister for Food and Co-operation.

With effect from 7th May 1978, Thiruvalluvar K.A. Krishnaswamy, S.D. Somasundaram, R. Soundararajan and Thirumathi Subbulakshmi Jagadeesan were appointed as additional members of the Council of Ministers. Consequently, the business of Government of Tamil Nadu was allocated among the Ministers as follows: -

1. THIRU M.G. RAMACHANDRAN, Chief Minister:- Minister in-charge of Public, General Administration, Indian Administrative Service Officers, District Revenue Officers, Deputy Collectors, Police, Passport, Prohibition, Prevention of Corruption, Large Scale Industries, Mines and Minerals.

2. THIRU K. MANOHARAN, Minister for Finance: - Minister in-charge of Finance, Planning and Legislature.

3. THIRU S. RAMACHANDARAN, Minister for Electricity: - Minister in-charge of Electricity, Public Works (Buildings), Iron and Steel Control.

4 THIRU K.A. KRISHNASWAMY, Minister for Co-operation:- Minister in-charge of Co-operation and Registration.

5. THIRU S.D. SOMASUNDARAM, Minister for Revenue: - Minister in-charge of Revenue, Commercial Taxes and Excise.

6. THIRU G.R. EDMUND, Minister for Food and Co-operation:- Minister in-charge of Food, Fisheries, youth Service Crops, Backward Classes, Elections and Ex-Serviceman.

7. THIRU R.M. VEERAPPAN, Minister for Information and Hindu Religious Endowments: - Minister in-charge of Information and Publicity, Film, Technology, Tourism, Tourism Development Corporation, Cinematography Act, Hindu Religion and Charitable Endowments, Forests and Cinchona,

8. THIRU K. NARAYANASWAMY MUDALIAR, Minister for Law: - Minister in-charge of Law, Courts Prisons, Legislation on Weights and Measures, Legislation on money lending, Legislation on chits and Registration of Companies.

9. THIRU C. ARANGANAYAGAM, Minister for Education: - Minister in-charge of Education, including Technical Education, Official Language, and Employment and Training.

10. THIRU K. KALIMUTHU, Minister for Local Administration: - Minister in-charge of Municipal Administration, Community Development, Panchayat, and Panchayat Unions

11. THIRU S. RAGHAVANANDAM, Minister for Labour: - Minister in-charge of Labour, Housing, Slum Clearance Board, Statistics, Tamil Nadu Water supply and Drainage Board and Town Planning and Accommodation Control.

12. THIRU P. SOUNDARAPANDIAN, Minister for Harijan Welfare: - Minister in-charge of Harijan Welfare, Stationary and Printing, Government Press, News Paper Control, Hill Tribes and Bonded Labour.

13. THIRU C. PONNAIYAN, Minister for Transport: - Minister in-charge of Transport, Nationalized Transports, Motor Vehicles Act, Highways and ports.

14. THIRU P. KOLANDAIVELU, Minister for Agriculture and Irrigation: - Minister in-charge of Agriculture, Agriculture Refinance, Agricultural Engineering Wing, Agro-Service, Co-operative Societies, Irrigation including Minor Irrigation.

15. THIRU K. RAJA MOHAMMED, Minister for Rural Industries: - Minister in-charge of Rural Industries including Villages, Cottage and Small Industries, Milk and Dairy Development.

16. THIRU R. SOUNDARARAJAN, Minister for Health: - Minister in-charge of Health.

17. SELVI P.T. SARASWATHI, Minister for Social Welfare: - Minister in-charge of Social Welfare including Women and Children Welfare, Animal Husbandry, Beggars Home, Orphanages, Indian Overseas, Refugees and Evacuees and Correctional Administration

18. THIRUMATHI SUBBULAKSHMI JEGADEESAN, Minister for Handlooms:- Minister in-charge of Handlooms, Khadi, Textiles and Yarn.

The subjects "Public Works (Buildings)" and the "Establishment Matters relating to the Public Works Department" dealt with by Thiru S. RAMACHANDARAN, Minister for

Electricity were allocated to Thiru K. Manoharan, Minister for Finance, with effect from 8th May 1978 and 18th May 1978 respectively.

During June 1978 certain subjects were allocated among certain Ministers and the subjects are indicated below: -

1. THIRU G.R. EDMUND, Minister for Food-Price Control
2. THIRU K. KALIMUTHU, Minister for Local Administration-Rural Indebtedness.
3. THIRU P. KOLANDAIVELU, Minister for Agriculture and Irrigation-Agro Engineering.
4. THIRU K. RAJA MOHAMMED, Minister for Rural Industries-Wakfs.

During 1978, Thiru M.G. Ramachandaran, Chief Minister was on a foreign tour and during his absence the subjects allocated to him were distributed among other Ministers as indicated below: -

THIRU K. MANOHARAN, Minister for Finance: - Police, Passport and Prevention of Corruption.

2. THIRU S. RAMACHANDARAN, Minister for Electricity: - Public, General Administration, Indian Administrative Service Officers and District Revenue Officers

3. THIRU K.A. KRISHNASWAMY, Minister for Co-operation: - Mines and Minerals.

4. THIRU S.D. SOMASUNDARAM, Minister for Revenue: - Deputy Collectors.

5. THIRU R.M. VEERAPPAN, Minister for Information and Hindu Religious Endowments: - Prohibition.

6. THIRU C. PONNAIYAN, Minister for Transport: - Large Scale Industries

During February 1979, the subject "Prohibition" dealt with by Thiru M.G. Ramachandaran, Chief Minister, was re-allocated as follows: -

1. THIRU M.G. RAMACHANDARAN, Chief Minister: - Prohibition, other than grant of liquor permits.

2. THIRU R.M. VEERAPPAN, Minister for Information and Religious Endowments: - Grant of liquor permits.

During April-May 1979, Thiru K. Manoharan Minister for Finance was on foreign tour and during his absence; the subjects allocated to him were dealt with by Thiru S. Ramachandaran, Minister for Electricity.

During May 1979, Selvi P.T. Saraswathi, Minister for Social Welfare was on foreign tour and during her absence, the subjects allocated to her were dealt with by Thiru S. Raghavanandham, Minister for Labour.

During July, 1979, the subject 'Textiles' dealt with by Thirumathi Subbulakshmi Jagadeesan, Minister for Handlooms and Textiles was allocated to Thiru M.G. Ramachandaran, Chief Minister and consequent to this redistribution, the designation of Thirumathi Subbulakshmi Jagadeesan, Minister for Handlooms and Textiles was revised as Minister for Khadi and Handloom. Accordingly the Minister for Khadi and Handlooms was in-charge of Khadi-yarn and Handlooms-yarn and the Chief Minister holding the portfolio of Industries and Textiles was in-charge of all other types of yarn.

During July, 1979 Thiru C.Aranganayagam, Minister for Education was on foreign tour and during his absence the subjects allocated to him were dealt with by Thiru S. Ramachandaran, Minister for Electricity.

With effect from 26th January 1980, the subject Debt Relief including Legislation on Money Lending and Legislation on Chits dealt with by Thiru K. Narayanaswamy Mudaliar, Minister for Law was allocated to Thiru S.D. Somasundaram, Minister for Revenue and subjects "Large Scale Industries" and "High-Ways" dealt with by Thiru M.G. Ramachandaran, Chief Minister were allocated to Thiru P. Soundarapandian, Minister for Harijan Welfare and Selvi P.T. Saraswathi, Minister for Social Welfare respectively. Consequent to this re-distribution, the designation of Thiru P. Soundarapandian, Minister for Harijan Welfare was revised as Minister for Industries and Harijan Welfare.

Consequent on the resignation of Thiru P. Soundarapandian, Minister for Industries and Harijan Welfare, the Subjects dealt with by him were distributed among certain Ministers and the Subjects are indicated below: -

- |  |     |  |
|--|-----|--|
| 1. Thiru M.G. Ramachandaran<br>Chief Minister. | . . | Large Scale Industries   |
| 2. Thiru G.R. Edmund<br>Minister for Food      | . . | Harijan Welfare, Stationery and printing<br>Government Press, News Print Control,<br>Hill Tribes and Bonded Labour |

### PARLIAMENTARY SECRETARIES TO MINISTERS

Under the Rules of Procedure, the term "Minister" includes any Deputy Minister or Parliamentary Secretary to whom a Minister may delegate his functions. The Parliamentary Secretaries will answer questions, pilot Bills and reply to the discussions on behalf of the ministers in the House in which they are members. They will not, however, attend Cabinet meetings.

The Institutions of Parliamentary Secretaries have been revived in Tamil Nadu in 1978 after a lapse of 25 years. The system was in vogue till 1952-53 when Thiru K. Rajaram Naidu was Parliamentary Secretary to the then Minister for Finance and Food (Thiru C. Subramaniam) in the Rajaji Cabinet.

The following Parliamentary Secretaries were appointed to the Ministers as indicated below: -

#### From March, 1978

- |                           |  |
|---------------------------|--|
| 1. Thiru M. Vincent       | Parliamentary Secretary to Minister for Finance                                    |
| 2. Thiru Anoor Jagadeesan | Parliamentary Secretary to Minister for Co-operation                               |
| 3. Thiru P. Musiriputhan  | Parliamentary Secretary to Minister for Revenue                                    |
| 4. Thiru Isari velan      | Parliamentary Secretary to Minister for Information and Hindu Religious Endowments |
| 5. Thiru M.A. Jayavelu    | Parliamentary Secretary to Minister for Law  |
| 6. Thiru A. Vellaisamy    | Parliamentary Secretary to Minister for Education                                  |
| 7. Thiru P.G. Kittu       | Parliamentary Secretary to Minister for Transport                                  |
| 8. Thiru R. Arunachalam   | Parliamentary Secretary to Minister for Health                                     |
| 9. Thiru S.M. Durai Raj   | Parliamentary Secretary to Chief Minister from October 1979.                       |



**CHAPTER V**  
**LEGISLATIVE ASSEMBLY**  
**(A) CHAMBER OF THE HOUSE AND GALLARIES**

During the period under review, the Tamil Nadu Legislative Assembly continued to meet in the Assembly Chamber at Fort St. George.

**Galleries**

There are four galleries in the Assembly Chamber, viz.,

- (1) Officer's Gallery
- (2) Press Gallery
- (3) Speakers' Gallery
- (4) Visitors' Gallery including Ladies Gallery

During the Period under review, 235, 569 visitors witnessed the proceedings of the Assembly. The detail in regard to the number of visitors for each session is given in Section II Table No. IV

**PRESS GALLERY**

**Press Advisory Committee**

Passes for admission to the Press Gallery for the various Press Representatives are issued by the Secretary under the orders of the Hon. Speaker. Rule 307 of the Tamil Nadu Legislative Assembly rules provide that the admission to the Assembly Chamber of strangers and officials during the sittings of the Assembly shall be regulated in accordance with regulations made by the Speaker. The regulations issued by the Speaker provide for the Constitution of a Press Advisory Committee by the Hon. Speaker from amongst the representatives of the Press. Committee recommends to the Speaker about the allotment of seats various representatives of the news papers, news agencies and other periodicals in the news papers, news agencies and other periodicals in the Press Gallery of the Assembly.

The Committee met on five occasions during the period under review.

Accommodation has been provided for 39 dailies 2 weeklies and other periodicals and 9 news agencies including All India Radio, Television and Public (Information and Public Relations) Department of the Government of Tamil Nadu.

During the period under review the Committee was nominated by the Speaker on two occasions and the names of Press which were nominated to the Committee are shown in Section II Table No. V

## **(B) SESSIONS AND SITTINGS**

Duration of the Assembly- Clause (1) of Article 172 of the Constitution of India provides that every Legislative Assembly of every State unless sooner dissolved, shall continue for five years from the date appointed for its first meeting and no longer and the expiration of the said period of five years shall operate as dissolution of the Assembly.

Summoning and Prorogation of Sessions - Under Clause 1 of Article 174 of the Constitution of India, the Governor summons the Legislative Assembly from time to time to meet at such time and place as he thinks fit but six months should not intervene between its last sitting in one session and the date appointed for its first sitting in the next session. Clause 2 (a) of Article 174 provided for prorogation of the Assembly from time to time by the Governor

A Session is the period of time between the first meeting of the House on the summons of the Governor under Clause 1 of Article 174 and its prorogation or dissolution under Clause 2 of Article 174. There can be number of Sessions during the life of the Assembly. During the Sixth Assembly, there were six Sessions.

The Sixth Legislative Assembly which was constituted on the 30th June 1977 after the General Elections held in June 1977, met for the first time on the 4th July 1977, and therefore its term would have expired by efflux of time on the 3rd July 1982. But the Sixth Assembly was dissolved on 17th February 1980 by a proclamation issued by the President under Article 356 of the constitution of India.

Sittings of the House - According to rule 29 of the Assembly Rules, the sittings of the House shall ordinarily Commence at 9-00 a.m. and conclude at 1-30 p.m.

During the period, the Assembly sat in all for 179 days and terms of hours, the Assembly sat for 885 hours and 13 minutes.

The details of actual dates of summoning and prorogation, number of actual days of sittings, number of hours and minutes session-wise are shown in Section II Table No. VI.

### **Special Occasion**

President's visit to Tamil Nadu Legislative Assembly in connection with a function - The President of India, Neelam Sanjeeva Reddi unveiled the Portrait of late Thiru K.Kamaraj, former Chief Minister on 18th August 1977 in Tamil Nadu Legislative Assembly Chamber. The members of the Assembly and the Council assembled in the Assembly Chamber at 10.30 a.m. for this purpose. The Governor and Thiru P. Ramachandaran, the Union Minister for Energy were also present at the function.

### **(C) OATH OR AFFIRMATION OF MEMBERS**

#### **(Elected in General Elections)**

Under Article 188 of the Constitution of India every Member of the Legislative Assembly is required to make and subscribe before the Governor or some person appointed in that behalf by him an oath or affirmation before taking his seat in the House. The form of oath has also been set out in the third scheduled of the Constitution.

Under Article 193 of the Constitution, if a person votes in the House as a member before he has taken oath or made the affirmation, he is liable in respect of each day on which he so sits or votes to a penalty of five hundred rupees to be recovered as a debt due to the State.

Rule 4 of the Tamil Nadu Legislative Assembly Rules provides that a member can take oath or make the affirmation at the commencement of a sitting of the Assembly or at any other time or place as the Speaker may direct on any day after giving previous notice.

Salary and the Compensatory allowance to a member shall not be paid until the member has made and subscribed the oath or affirmation referred to in Article 188 of the Constitution though he is entitled to receive the salary and allowances from the date of Constitution of the Assembly in the case of anticipating General Elections and from the date of declaration of elections in other cases.

After the Sixth Assembly was constituted and summoned to meet for its first session, Thiru P.K. Mookiah Thevar, a member of Legislative Assembly representing Usilampatti Constituency was appointed as the Speaker pro term by the Governor before whom oath or affirmation might be made by the members of the Legislative Assembly. Thiru P.K. Mookiah Thevar took his oath in the name of god in Tamil before the Governor on the 1st July 1977 at Raj Bhavan, Guindy Madras. He has signed the Roll also. After the election of Thiru Munu Adhi and Thiru S. Thirunavukkarasu as Speaker and Deputy Speaker respectively, they were appointed by the Governor as persons before any of whom the oath or affirmation might be made by the members.

On the 4th July 1977 when the Assembly met for first time, 230 members took their oath or made affirmation in the House. Except 2 members, viz. Thiruvargal D.R. Rajaram Naidu and N.Ramachandaran Reddy who took oath in English, all others in Tamil. Out of the 230 members, 185 were made affirmation and 45 subscribed oath. The following members who could not make and subscribed the oath or affirmation on 4th July 1977 did so in the Chamber of Hon. Speaker on the dates noted against each.

1. Thiru C. Arumugam	Made affirmation in Tamil.	5th July 1977
2. Thiru T.R. Erajaram Reddy	Made and subscribed oath in Tamil.	7th July, 1977
3. Thiru D. Ramaswamy	Made and subscribed oath in Tamil	7th July, 1977
4. Tmt. Margret Elezebeth Felix	Made and subscribed oath in English.	23rd July, 1977

### **Elected in Bye-elections**

The following members who were elected to the Assembly in bye-election took affirmation on the dates noted against each in the Chamber of Hon. Speaker.

1. Thiru K. Rajaram	...	...	14th January 1980
2. Thiru D. Packia Dhas	...	...	23rd January 1980
3. Thiru S. Andi Thevar	...	...	24th January 1980

After making and subscribing to the oath or affirmation and before taking his seat in the House, member signs in the form set out for that purpose as well as the "Roll of Members".

Seating of Members - Rule 6 of the Tamil Nadu Legislative Assembly Rules provides that the members should sit in the House in such order as the Speaker may determine. There are six Blocks in the Chamber three on the eastern side and three on the western side of the Speaker's seat. The convention is that the Ruling Party sits on the right of the Speaker and the Opposition to the left of the Speaker. The first row on the right is occupied by the Ministers. As number of Ministers was 18 this time two lady ministers were allotted seats in the second row. On the left side in the first row, the first seat is reserved for the Leader of Opposition. Deputy Speaker was also allotted a seat in VI Block on the left side of the Chair. The other Party Leaders are usually accommodated in the first row. The other members are allotted seats in back rows. While allotting the seats to other members, the Leader of Parties are consulted. Blocks of seats are allotted to Parties and within the blocs, seats are allotted to the individual members by the Parties concerned.

## **(D) ARRANGEMENT OF BUSINESS**

The business of the House that can be transacted during a session can be divided into two broad headings viz., Government Business and Private Member's Business.

The Business Advisory Committee nominated by the Speaker at the commencement of the House or from time to time recommends the time that should be allocated for the discussion of the stages of the Government Bills, Financial Business and other business. It has the power to indicate on the proposed time table the different hours at which various stages of the Bills and other Business shall be completed. The recommendations of the Business Advisory Committee will be reported to the House for its approval. No variation in the order can be made except on the request of the Leader of the House with the permission of the House

Rule 30 of the Assembly Rules (old Rule 21) lays down that a list of business for each day shall be prepared by the Secretary and circulated to all Members. According to sub-rule (2) of the said rule no Business not included in the list of business for the day shall be transacted at any sitting except business of a formal or ceremonial nature.

### **1. Government Business**

The arrangement of Government Business shall be in the order prescribed by the Leader of the House and approved by the Speaker and the order of Business so arranged in the list shall not be revised except on a motion moved and accepted by the House.

### **2. Private Member's Business.**

Rule 32 of the Assembly Rules (old Rule 23) provides that on all Thursdays on which the Assembly sits except, Thursdays allotted for the discussion on the Motion of Thanks to the Governor's Address and Thursday allotted for the discussion of financial matters under Articles 202 to 206 of the Constitution the business of Private Members shall have precedence. But on a motion moved for the suspension of this provision, the Assembly may resolve to give precedence to Government Business even on Thursday on which the Business of Private Members has precedence. If such a motion is moved and carried the Speaker may in Consultation with the Leader of the House allot in lieu thereof another day in the same or in the subsequent week for Private Member's Business. During the period under review only one day (i.e.) on the 6th January, 1978 was allotted for transacting Private Member's Business in the Assembly.

## **CHAPTER VI**

### **PRESIDING OFFICERS**

#### **(i) SPEAKER OF THE DISSOLVED ASSEMBLY CONTINUED AS SPEAKER UNDER SECOND PROVISO TO ARTICLE 179**

The Fifth Tamil Nadu Legislative Assembly was dissolved on 31st January, 1976 and the Sixth Tamil Nadu Legislative Assembly was constituted on the 30th June 1977. Accordingly to the Second Proviso to Article 179 of the Constitution of India the Office of the Speaker continues even after dissolution until immediately before the first meeting of the new Assembly. The first meeting of the Sixth Assembly was held on the 4th July, 1977. Pulavar K. Govindan who was the Speaker during the life time of the Fifth Assembly continued to hold the Office of the Speaker till 3rd July, 1977 afternoon.

#### **(ii) SPEAKER PRO-TEM**

On the 1st July, 1977 under Clause (1) of Article 180 of the Constitution of India, the Governor of Tamil Nadu appointed Thiru P.K. Mookiah Thevar, a member of the Sixth Legislative Assembly representing Usilampatti Constituency who is senior most among the members of the Sixth Assembly and who had also acted as Speaker Pro-tem in 1967 as a Speaker Pro-tem to perform the duties of the Office of the Speaker of the Legislative Assembly till a new Speaker was chosen under Article 178 of the Constitution.

#### **(iii) SPEAKER ELECTED**

According to Rule 7 of the Tamil Nadu Legislative Assembly Rules, the election of the Speaker is held on such date as the Governor may fix. 6th July, 1977 was fixed as the date for the election of Speaker for Sixth Assembly. The name of Thiru Munu Adhi was proposed in both the nominations for the election of the Speaker. The first one was proposed by Thiru M.G. Ramachandran and seconded by Thiru K. Manoharan. The Second one was proposed by Thiru R. Margabandu and seconded by Thiru P. Chandran. On the 6th July, 1977 when the Assembly met for the Assembly the name of the member who has been nominated for the Office of Speaker together with the names of his proposers and seconders.

As the name of the same person was proposed in both the two nominations, the Speaker pro-tem declared Thiru Munu Adhi as having been unanimously elected as Speaker.

The Leader of the House and the Leader of the Opposition conducted Thiru Munu Adhi to the Chair.

The Chief Minister, Leader of the House, Leader of the Opposition and Leader of Parties in the House felicitated the Speaker. The Speaker replied suitably to the felicitations.

#### **(iv) DEPUTY SPEAKER**

According to Rule 8 of the Tamil Nadu Legislative Assembly Rules, the election of Deputy Speaker is held on such date as the Speaker or when there is no Speaker, the Governor, may fix 6th July, 1977 was fixed for the election of Deputy Speaker by the Governor after the election of Speaker is over. After Thiru Munu Adhi was elected as Speaker and occupied the Chair, he conducted the election of the Deputy Speaker and announced that the name of Thiru S. Thirunavukkarasu was proposed in both the two nominations for the election of Deputy Speaker. The first one was proposed by Thiru K.Kalimuthu and seconded by Thiru P. Soundarapandian. The Second one was proposed by Thiru P.H. Pandian and seconded by Thiru M.A. Abdul Razack.

As the name of the same person was proposed in both the two nominations, the Hon. Speaker declared Thiru S. Thirunavukkarasu, duly elected as Deputy Speaker.

#### **(v) PANEL OF CHAIRMEN**

Rule 9 of the Tamil Nadu Legislative Assembly Rules provides that at the commencement of every session or from time to times as the case may be, the Speaker may nominate from amongst the members of the Assembly, a panel of not more than six Chairmen, any one of whom may preside over the Assembly in the Absence of the Speaker and the Deputy Speaker when so requested by the Speaker or in his absence, by the Deputy Speaker or in his absence also by the Chairman presiding. When both the Speaker and the Deputy Speaker are absent and no request has been made by them, the Leader of the House may nominate any member in the panel to preside over the Assembly.

A list of members of the Assembly who served as the panel of chairman are given in Section II Table No. VII.

**CHAPTER VII**  
**LEADER OF THE HOUSE, LEADER OF OPPOSITION**  
**AND GOVERNMENT CHIEF WHIP**

**(1) LEADER OF THE HOUSE**

The term "Leader of the House" has been defined as the Minister appointed by the Government as the Leader of the Assembly.

Rules of Procedure provide that the Speaker shall consult the Leader of the House for allotting time for discussion of certain items of Business. The arrangement of Government Business is his ultimate responsibility. His foremost duty is to assist the Speaker in the conduct of the business.

The Government appointed Thiru K. Manoharan, Minister for Finance as the Leader of the House in 1977. He continued to be the Leader of the House till the House was dissolved on the 17th February, 1980.

**(2) LEADER OF OPPOSITION**

Party System is an Integral part of the Parliamentary form of Government. In this system there is always a party in power and a party or parties in Opposition. Recognition of political party by the Speaker carries with it certain facilities that the Speaker may grant to that party.

In recognizing a Parliamentary Party or Group the Speaker shall take into consideration the following principles: -

(i) An association of members who propose to form a Parliamentary Party: -

(a) Shall have announced at the time of General Elections a distinct ideology and programme of Parliamentary work on which they have been returned to the House;

(b) Shall have an organization both inside and outside the House; and

(c) Shall have at least a strength equal to the quorum fixed to constitute a sitting of the House, that is one-tenth of the total number of members of the House.

Party which has the largest strength among the Opposition Parties was recognized as the main Opposition Party. The Leader of the largest recognized Opposition Party is being recognized as the Leader of the Opposition.



Thiru M.Karunanidhi, Leader of the D.M.K. Legislature party was recognized as the Leader of Opposition by the Hon. Speaker on 25th July 1977 and he continued as such till the dissolution of the Assembly on 17th February 1980.

### **(3) GOVERNMENT CHIEF WHIP**

The Government Chief Whip ensures that during sittings there is quorum in the House. His duty is to keep members of the ruling party within the available distance of the division bell and reach the house within 2 minutes, whenever any important business is under consideration of the House. For this purpose he sends them advance intimation. He selects members for select Committees and other Government assignments keeping in view the background, experience, qualification, etc., of the members of this party. He comes into contact with the whips of other parties in the matter of selection of member of the other parties for Legislature Committees, as well as for setting up of candidates for election to Senate of various Universities, etc.

The Government appointed Thiru Durai Govindarajan as the Chief Government Whip. He continued as the Chief Government Whip till the dissolution of the Sixth Assembly on 17th February 1980.

**CHAPTER VIII**  
**LEAVE OF ABSENCE FOR MEMBERS**

Article 190 (4) of the constitution of India provides that if for a period of sixty days a member of a House of the Legislature of a state is without the permission of the House absent from all meetings thereof, the House may declare his seat vacant. In computing the said period of sixty days no account shall be taken of any period during which the House is prorogued or is adjourned for more than four consecutive days.

Rule 20 (1) of the Tamil Nadu Legislative Assembly Rules [Old Rules 15 (1)] provides that leave of absence from the sittings of the House may be granted by the House to a member on a motion made by him or any other member in his behalf, stating the period of absence, and such motion shall be voted upon without amendment or debate.

During the period under review, no occasion arose to grant leave of absence to any member.

## CHAPTER IX

### GOVERNOR'S ADDRESS

Clause (1) of Article 176 of the Constitution lays down that the Governor shall address both the Houses of the Legislature assembled together at the commencement of the first session after each General Election to the Legislative Assembly and at the Commencement of the first session of each year, and inform the Legislature of the causes of its summoning. The address outlines the policy of the Government, Legislative Proposals, financial recommendations and the achievements of the Government during the previous year.

During the period under review the Government of Tamil Nadu addressed the members of both the Houses assembled together on four occasion as detailed below: -

1. 7th July 1977
- \*2. 30th August 1978
3. 9th February 1979
4. 30th January 1980.

Clause (2) of Article 176 of the Constitution requires the Rules of Procedure shall provided for the allotment of time for the discussion on the matters referred to in Governor's Address and rule 12 of the Assembly Rules provides for such discussion. A motion of Thanks will be moved by a member and will be seconded by another member. The text of the Motion of Thanks is as follows: -

"That the Members of the Tamil Nadu Legislative Assembly assembled in the session are deeply grateful to the Governor for the address which he has been pleased to deliver to both the Houses of the Legislature assembled together on.....

The amendments to the Motion of Thanks, moved by the Members will be disposed of at the conclusion of the discussion and the motion of Thanks put to the vote of the House. Then the motion as adopted by the House would be conveyed to the Governor, by the Speaker.

The Governor's reply will be reported back to the Assembly by the Speaker.

The details in regard to the number of days allotted for the discussion on the motion of thanks to the Addressee the date on which the amendments were moved, the Members who moved and seconded the motion of thanks and the number of amendments moved on each occasion are given in Section II Table No. VIII.

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\* The II Session which commenced on 28<sup>th</sup> December 1977 was prorogued on 27<sup>th</sup> April 1978 and II Session commenced only on 30<sup>th</sup> August 1978. Hence the Governor's Address was on 30th August 1978. For further details see under the headlines "privileges".

**CHAPTER X**  
**RULES OF PROCEDURE OF THE TAMILNADU**  
**LEGISLATIVE ASSEMBLY**

**(A) HISTORY OF RULES OF PROCEDURE**

On the introduction of provincial Autonomy in the year, 1937, the Rules of Procedure of the Old Madras Legislative Council in force immediately before the commencement of the Government of India Act, 1935, were adopted as the Rules of Procedure of the Madras Legislative Assembly with such modifications and adaptation as were made by the Governor in his discretion under Sub section 3 of Section 84 of the said Act.

After independence in 1947, the same Rules were adopted by a resolution passed in the House on 15th September 1947 in exercise of the powers conferred under sub-section (1) of section 84 of the Government of India Act, 1935, as the Rules of Procedure of the House to the extent they were not repugnant to the provisions of Indian Independence Act of 1947 and the orders issued there under.

On 26th January 1950, when the constitution of India came into force, the Legislative Assembly Rules which were in force were again modified and adopted by the Speaker under Clause (2) of Article 208 of the Constitution.

After the formation of Andhra Pradesh, a Committee consisting of 15 members was constituted, by a motion adopted by the Assembly on the 24th December 1953 to frame rules for the regulation of the procedure and conduct of the business of the Assembly as required by Clause (1) of Article 208 of the constitution. Provisions were then made by the Committee, for the Constitution of Committee on Government Assurances, the Committee on subordinate Legislation. The Committee on Estimates, Business Advisory Committee and Call Attention notice, etc. Again 1955, a few changes were made in the rules.

In 1958, several amendments were made in rules on the basis of the recommendations of the Select Committee of the Assembly which included a new Chapter for constitution of Committee on Rules. From this time onwards the Committees on Rules recommended amendments to the Assembly were examined by the Succeeding Committees and reports were presented in 1960, 1963, 1966, 1967, 1968, 1971 and 1973 and the Rules amended accordingly.

### **Change during VI Assembly**

During the Sixth Assembly, the Committee on Rules constituted for 1977-79 made detailed review of the rules. The Committee considered the amendments suggested by the Legislative Assembly Department and Thiru R. Umanath. As that Committee could not complete its work within its term, the work was resumed by its successor Committee for 1979-80. The work done by the Committee 1977-79 was taken advantage of by the 1979-80 Committee and the Committee had made extensive changes and consequential amendments and also minor amendments in other Rules. The Committee had also recommended to renumber the Rules seriatim without resorting to 'A' numbers, etc. The report of the Committee was laid on the Table of the House on 6th November 1979. Under Rule 293 (3) of the Assembly Rules, if notice of amendment has not been given within seven days, the recommendations of the Committee shall be deemed to have been approved by the House and on the expiry of the said period the Speaker shall promulgate in the Gazette or Information Sheet the amendments to the Rules as recommended by the Committee. As no amendments were received to the recommendations contained in the report of the Committee on Rules, within the prescribed time the recommendations of the Committee were published in Tamil Nadu Government Gazette, dated 15th November 1979 and they came into force on the 15th November 1979 and rules stood revised accordingly.

The salient features of some of the changes made are as follows: -

(1) Provision has been made for subscribing to an oath or affirmation by each member before taking his seat as provided for in Article 188 of the Constitution.

(2) Rule 18 was amended providing for giving fresh notice by the member concerned not only in the case of bills but also in respect of other items of business which do not lapse but carried over to the next session after a prorogation.

(3) New rules were incorporated in the rules, laying down the procedure for the resignation of members of the assembly and procedure for acceptance of such resignation (especially in cases of dispute ones) by the Speaker.

(4) Specific provision was made in the Rules for the summoning of the Assembly by the Speaker in a session when the House has been adjourned sine die and also for advancing of postponing the date or hour of meeting when the Assembly has been adjourned to a particular date or to a particular hour or particular date.

(5) Sub-rule (5) of Rule 30 was amended to the effect that copies of annual report on the working and affairs of companies together with an audit report, etc., should be provided to all the members instead of keeping three copies in the Library.

(6) Provision has been made to the effect in Rule 32 to enable the Speaker in consultation with the Leader of the House to allot a day or days, as the case may be for transaction of Private Member's business after completion of discussion on Governor's Address and Financial Matters in the same or subsequent week whenever the day allotted for Private Members business was utilised for transaction Government Business.

(7) A new sub-rule (2) was incorporated in rule 45 restricting the number of starred questions by the same member to be placed in the list of questions for oral answers on any one day to two.

(8) A self contained rule was incorporated for giving notice of Short Notice Question and it provides that no such notice shall be entertained 10 days prior to the date of meeting of the House and that only one such notice per day can be given by a member and that he should also state the reasons for tabling the question as Short Notice Question.

(9) Provision were made in Rule 54 prescribing seven days notice for call attentions, empowering the Speaker to select notices and give priority to such subjects, which are more urgent and important in the event of more than two matters being presented for the same day; restricting the number of matters, to be raised by a member for the same day to one and allowing all other notices that may be pending on the last day of the sittings to lapse.

(10) Rule 58 was amended so as to enable the Speaker to bring before the House only one matter regarding admissibility of a notice for adjournment which he considers most important on any one day and also order conversion of a notice to any other form under any other Rule.

### **Rule 72**

(11) Provision has been made in Rule 72 for furnishing a statement or gist of statement by the member who has resigned the Office of Minister to the Speaker and Leader of the House one day in advance of the day on which he intends to make a personal statement in explanation of his resignation.

(12) A new Chapter on No-day-yet-named motions was included in the rules making provisions for discussion on a matter of general public interest on a motion made on a define issue and restricted to a matter of recent occurrence.

(13) A provision was made in rule 106 for intimation in advance the date on which a statement is proposed to be made by a Minister for sending a copy of the same to the Secretary for being placed before Speaker.

(14) New provision was made in the rules for placing copies of the correction statement proposed to be made by the Ministers prior to its being made in the House and for placing such copies of the statement in the Notice Office/ Library half an hour before the sitting of the Assembly.

(15) A new provision was added in the rules to the effect that a number who wishes to point out any mistake or inaccuracy in a statement made by a Minister to do so with the permission of the Speaker.

(16) New rules were incorporated in the rules to lay on the Table of the House the papers quoted in the House by Ministers or the relevant documents containing the opinion or advice given to him by any officer or by any other person or authority.

(17) New rules were added in the rules for the procedure to be followed in the case of a Bill depending partly or wholly upon another Bill pending before the House and also in case of an identical Bill.

(18) Provisions were made in the rules laying down the procedure to be followed in the case of legislation when there is any disagreement between the two Houses.

(19) Proviso in Rule 198 was amended to the effect to increase the maximum number of days allotted for voting on demands from twenty-five to thirty days.

(20) In the rules relating to the Constitution of the Committees on Estimate and Public Accounts, a provision was made for the inclusion of Chairman, Committee on Public Undertaking as an ex-officio member of the Committee.

(21) Provisions were made in the rules for the appointment of Sub-committees in respect of Estimates Committees and Public Accounts Committees.

(22) In the rules relating to Public Accounts Committees, provision was made for the nomination of leaders of various opposition parties or if they so desire any other member belonging to the parties as Chairman of the Public Accounts Committees by rotation.

(23) In the rules relating to the Constitution of Committees on Public Undertakings, provision was made for the inclusion of Chairman, Committee on Estimate as an ex-officio member of the Committee.

(24) In the rules relating to Constitution of Business Advisory Committees specific provision was made for the inclusion Leader of the House as a member of the Committee.

(25) Provision was made in the rules for holding the meetings of the House Committee at least once in three months with a view to look after the comfort and convenience of members.

The Committee on Rules has for the first time scrutinised and adopted the Tamil translation of the Rules.

### **(B) COMMITTEES ON RULES**

Under Rule 290 of the Tamil Nadu Legislative Assembly Rules, (old Rules 228) a Committee on Rules to consider the matters of procedure and conduct of Business in the House and to recommend any amendments or additions of these Rules that may be deemed necessary shall be constituted. Sub-rule (1) of rule 291 [old Rule 229 (17)] provides that the Committee on Rules shall be nominated by the Speaker and shall consist of seventeen members including the Chairman of the Committees. The Speaker shall be the ex-officio Chairman of the Committees. The Committees shall hold for one year or until a new Committee is constituted.

During the period under review, the Committee on Rules was nominated on three occasions and the names of members who served on the Committees are given in Section II, Table No. IX

The Committees met on five occasions during the period are detailed below:

6th January 1978	...	...	At Madras
26th to 30th May 1978	...	...	At Tamilagam Uthagamandalam
8th September 1978	...	...	At Madras
8th to 13th August 1979	...	...	At Courtallam
10th and 11th October 1979	...	...	At Madras

The work of the Committee has already been reviewed in the preceding paragraphs,



## CHAPTER XI

### QUESTIONS

1. **General:** - The chief characteristic of the cabinet Government is the collective and complete responsibilities of the Executive to the Legislature. The functions of the Legislature are not therefore, confined only "to make laws". It provides a forum where the Executive can be questioned on the acts of the commissions and omissions of the Government. It is convenient to divide the functions of the Legislature into three head, Legislative, financial and critical. The last function is performed in a number of ways and "Question to Ministers" is one of the ways in which the critical functions are performed.

The chief attraction of the question hours is the battle of wits the thrusts and counter-thrusts the flashes of the humor, the laughter now on one side, and, in the next moment on the other. The mettle and parliamentary flair of a Minister are often put to test and the extent to which he is able to meet the witty repartees of members by his mastery of facts combined with ready wit, to that extent he will be able to make his ministerial career. It provides him an opportunity to make announcements on important matters in a somewhat informal way. Some times question may lead to the appointment of committees or to bring in any Legislation. The purpose of the question hour is to "turn a search light upon every corner of the Public Service", to explain "to the public the meaning of political events", to obviate the necessity, in many instances of more extended debate of motions for papers" and to afford, "to the Private Member under modern conditions almost his only opportunity".

During question time the Minister reads out the answers, prepares in his department and approved by him, when the question is called. The Member who had tabled the question has a right to ask one or two supplementary questions arising out of the question or the answer. The Speaker may permit supplementary questions by others also depending upon the importance of the subject matters. It is the prerogative of the Speaker as to how many supplementary questions he would allow on a question. In these supplementaries Member will try to probe the Minister further. It is the cut and thrust of supplementary questions and answers which gives question time its dramatic quality.

**Substance of questions:** - The object of questions is either to seek information or to press for action. In either case, a question must concern "a define matter of public importance" within a Minister's cognizance. Questions should not cover matters which had

previously been answered or to which an answer had been refused. Individual and private or purely parochial grievances which do not involve any public concern cannot form the subject of questions. Questions on secret matters, matters sub-judice, legal opinion, and the conduct of persons, such as the President, Governor, Judges are not in order. Questions are also not admissible which ask for information already published or for the confirmation of rumors on press reports. Further, questions which were tendentious, ironical, frivolous, or vague are also not allowed.

**Type of Question:** - A question for which an oral answer is desired and distinguished by an asterisk is a "Starred Question". Any member may put a supplementary question for the further elucidation of any matter in regard to which an answer has been given to it. If in the opinion of the Speaker any question though given notice of as Starred Question by the Member is considered to be of such a nature that a written reply will be more appropriate the Speaker may direct that such question be admitted as Unstarred question.

A notice of question for which written reply is required or does not bear an asterisk or deemed appropriate, is classified as "Unstarred Question". Generally questions which require long statements or statistics are admitted as Unstarred Questions. Answer to such questions are printed and placed on the Table of the House.

A short notice question is a starred question which the Speaker, with the consent of the Minister concerned, orders to be entered in the list of questions with shorter notice than 7 days. If the Minister concerned declines to waive the seven days notice, it is admitted as a Starred Question and included in the list of questions in the usual course. The Speaker may direct that question be included in the list of questions as a Short Notice Question if he is of the opinion that the question is of sufficient public importance.

**Notice of Questions:** - A member who desires to put a question shall give notice of the same in writing to the Secretary. A question shall ordinarily be forwarded to the concerned department within 15 days from the date of its receipt. Admitted questions shall be entered in the list of questions on the forty second at the latest after the day on which they are admitted by the Speaker.

**Question hour:-** The House ordinarily meets at 9 A.M. and unless it unanimously decides otherwise, the first hour of the sitting is spent on questions and answers. The speaker

may in his discretion extend the time for questions. The Speaker may dispense with the question hour on the first day if the House is to meet it or after 10 A.M. in the fore-noon.

The days on which the question hour was suspended during the period under review, on motions moved under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules [old Rule 21 (3)] and adopted unanimously by the House are given in Section II, Table No. X

**2. Amendments to Rules in regard to Question:-** (1) Old Rule 22 (new Rule 31) of the Tamil Nadu Legislative Assembly Rules, which relates to question hour in the Assembly was amended and the Speaker was empowered to dispense with the question hour on the first day of a meeting when the House is to meet at or after 10 A.M. in the fore-noon.

(2) Rule 39 of the Tamil Nadu Legislative Assembly Rules was included, which provides the Speaker to consult a Member, if necessary, for his views before he orders the conversion of a Starred question tabled by the Member into an Unstarred Question.

(3) In rule 41 of the Tamil Nadu Legislative Assembly Rules (old Rules 31) relating to the conditions to be satisfied for the admission of a question, the following changes have been made: -

(i) Sub-rule 11 was amended so as to make a question inadmissible for which an answer has already been given or has been refused in the Assembly.

(ii) The following sub-rules have been added: -

(17) it shall not ordinarily require information about matters pending before any statutory tribunal or statutory authority performing any judicial or quasi-judicial functions or any commissions or court of enquiry appointed to enquire into, or investigate any matter but may refer to matters concerned with procedure or subject or stage of enquiry if it is not likely to prejudice the consideration of the matters by the tribunal or commission or court of enquiry.

(18) it must not be repeated with slight variation on the same point.

(19) it shall not ordinary ask for information on matters which are under consideration of a Legislature Committee is published; and

(20) it shall not seek information about matters which are in their nature confidential or secret which it may not be desirable to make in public interest.

(4) In rule 45 of the Tamil Nadu Legislative Assembly Rules (old Rules) 35 a new sub-rule was added according to which, not more than two questions by the same members shall be placed on the list of questions for oral answers on any one day.

(5) Rule 50 of the Tamil Nadu Legislative Assembly Rules (new rule) was included which provides the Speaker to unstar such of those questions that are pending at the end of the Session or at the end of a meeting and order to place such answers on the Table of the House.

(6) The proviso to Rule 34 (old) of the Tamil Nadu Legislative Assembly Rules, relating to Short Notice Questions was replaced by new Rule No.51 with a view to make it more explicit. In this new rule, the maximum number of days fixed for the answering of a Short Notice Question has been brought down from 15 days to 7 days.

(7) Rule 52 of the Tamil Nadu Legislative Assembly Rules (new rule) was added, which provides an opportunity for a Member to raise a debate on any matter of urgent importance, which has been the subject matter of a question on a day. A request in this regard can be made at question time and the Speaker may in his discretion allow half-an-hour after the conclusion of the business of the day or any other day.

(8) Under Rule 82-A (1) (old), a Minister may make a statement correcting any information given to the House as answer to the question (main or Supplementary) or otherwise, this rule has been replaced by New Rules numbers 107 and 108 of the Tamil Nadu Legislative Assembly Rules. The new rules enable the Members to peruse the proposed statement, a copy of which is placed in the Notice Office/Library half-an-hour before the sitting of the Assembly on the day on which it is to be made, and Members are also permitted to ask supplementary question strictly relevant to the subject matter of the correction made by the Minister if it relates to an answer to a Starred/Short Notice Question.

The above amendments came into effect from 15th November 1979.

**3. Progress of Question during the period from 1977 to 1980:** - During the period, 20,388 notices of question were received from the Members of which 8,992 were admitted and 11,396 were disallowed (including withdrawn) 2,500 question were answered on the floor of the House and answers to 3,701 question were laid on the Table of the House. Statistics relating to questions are given in Section II-Table No. XI

4. Correction Statements by Ministers under Rule 107 (old Rule 82-A) of a Tamil Nadu Legislative Assembly Rules: - When any statement made by Minister by a way of answer to a question (main or supplementary) or under Rule 106 or otherwise is found to be incorrect by the Minister, he may with the permission of the Speaker, make a further statement either in the same sitting or at any time thereafter. There shall be no discussion on the statement at the time when it is made.

The details of such statements made by the Minister during the period under review are given Section II- Table No. XII.

6. Half-an-hour Debates: - During the question hour, no discussion is permitted in respect of a question or of any answer given to a question. However, if a request is made to the Hon. Speaker, to raise a discussion on a matter which has been the subject under question during question time or within 5 days prior to the date of notice, the Hon. Speaker, may in his discretion, allow half-an-hour to enable the member to raise a debate on the matter. As the conclusion of the half-an-hour, no vote shall be taken on such debate.

(i) A Debate on the continuance of the Sprinkler system of Irrigation in Karur taulk was initiated by Thiru R. Umanath, on 9th January 1978. Thiruvalargal P.U. Shanmugam and S. Sadasivam took part in the discussion. Thiru G.R. Edmund, Minister for Food, replied to the debate.

(ii) Another Debate on the supply of bad quality rice stocked in Fair Price Shops and sold under the family cards system at prices higher than those fixed by the Government was also initiated by the same Member (Thiru R.Umanath) on the same date (9th January 1978). Thiruvalargal K.Ramani A. Swamidas and R.Margabandhu took part in the discussion. Thiru G.R. Edmund, Minister for Food, replied to the debate.

(iii) On 11th September 1978, Thiru R. Umanath initiated debate on the expenditure incurred in connection with the then Prime Minister's visit to Tamil Nadu during March 1977. Thiru K. Suppu took part in the discussion and the discussion was terminated after half-an-hour.

**CHAPTER XII**  
**"CALL ATTENTION" NOTICES ON MATTERS OF URGENT PUBLIC**  
**IMPORTANCE**

Under Rule 54 of the Tamil Nadu Legislative (old Rule 41) Assembly Rules a member may with the previous permission of the Speaker to call the attention of a Minister to any matter of urgent public importance and the Minister may make a statement thereon. The rule further states that there shall not be any debate on the statement made by Ministers and the Speaker may at his discretion permit the member who calls the attention of the minister to put one or two questions by way of elucidation. The rule also provides that not more than two matters shall be raised at the same sitting.

In November 1979 the rule has been amended to the effect that-

(1) No notice shall be entertained on a day earlier, than seven days prior to the date of sitting on which it is proposed to be raised.

(2) Such notice shall be taken up within seven days from the date of admission of such notice.

(3) No such matter shall not be raised by the same member who has raised the first matters.

(4) The other notices may either be taken up on any subsequent day to be fixed by the Speaker, or if such notices could not be taken up within the duration of the sittings, the statements in respect of the notices not taken up may be circulated the members

(5) If notices admitted under this rule were pending on the Last day of the Sitting, the Speaker may in his discretion, permit more than two matters to be raised under this Rule.

(6) All other notices that may be pending on the last day of the sitting shall lapse.

Provided that the statements of Ministers which have been received already shall be circulated to the Members.

Provided further that the Speaker suo motu may direct that the statements on the matters may be made if the importance of the subjects so warrants.

During the period under review 284 statements were made by Ministers and Parliamentary Secretaries under rule 54 of the Assembly Rules, the details of which are given in section II Table No. XIII.

### **CHAPTER XIII**

#### **ADJOURNMENT MOTIONS**

A motion for the adjournment of the House for the purpose of discussing a definite matter of urgent public importance may be made by any members [new rule 55 (old rule 42)].

The Speaker, if he is not in possession of sufficient facts on the matter concerned may read the notice in the House and hear a brief statement of facts from the Minister and the members concerned and give his decision as to the admissibility of the motion. Only one such matter shall be taken up in House on any one day. If more than one notice have been received the Speaker, in his discretion, may select one of such notices which he considers as most important. If Speaker considers that any matters could be more appropriately be dealt with in any other form under the rules he can orders such conversion and fix date on which it should be taken up in the House. He will intimate his decision to the Member which is final, and the matter shall not be raised in the House in any other manner whatsoever.

If the Speaker holds that the matter is in order, then the member shall ask the leave of the House. If the leave is granted the matter will be taken up the same days an hour and a half before the time fixed for termination of business. The debate if not earlier concluded shall automatically terminate at the end of two hours after the commencement of the debate and thereafter no question can be put.

During the period under review, 1,099 notices for adjournment of the business of the House, to discuss definite matters of urgent public importance were received. Out of these, 302 notice on 111 matters were brought before the House and consent withheld by the Hon. Speaker after hearing the members and the Minister Concerned. In respect of the order 797 notices, the Hon. Speaker withheld his consent to 614 notices to raise the matter on the floor of the House under rule 57 of the Assembly Rules. The details regarding the notices of motions for Adjournment of the business of the House which were brought before the House and then withheld by the Hon. Speaker are given in Section II Table No. XIV.

**CHAPTER XIV**  
**DISCUSSION ON URGENT MATTERS OF ADMINISTRATION**

Under Rule 73 (old Rule 57) of the Tamil Nadu Legislative Assembly Rules, any member may raise a discussion for short duration not exceeding one hour on an urgent matter of Administration. The member should give notice in writing specifying early and precisely the matter to be raised. An explanatory note should be sent with the notice.

The Speaker may admit the notice and fix a date in consultation with the Leader of the House and allow such time, not exceeding one hour for the discussion. At the end of the discussion, the Minister concerned will reply to the debate and the matter shall hereupon be deemed to have been talked out.

During the period, 20 notices under the rule were received Except 2 notices given by Tiruvalargal A.R. Marimuthu and S.Sivaswamy mentioned below, all other notices were either disallowed or lapsed due to prorogation of the Session

1. On the 9th January, 1978, Thiru A.R. Marimuthu raised the matter in regard to the "steps taken or proposed to be taken by the Government to mitigate hardship experienced by the people on account of the spiraling prices of essential commodities ". Four members took part in the discussion. The Minister for food and Co-operation replied to the discussion.

2. On 2nd April, 1979, Thiru S. Sivasamy raised the matter regard to the scarcity of essential commodities like Kerosene and Diesel for the necessity to regularize their distribution. Seven members took part in the discussion. The Minister for Food replied to the discussion.



## CHAPTER XV

### MOTIONS OF "WANT OF CONFIDENCE IN THE MINISTRY" AND MOTIONS OF DISAPPROVAL OF THE POLICY OF THE MINISTRY

Under Rule 71 (old Rule 55) of the Tamil Nadu Legislative Assembly Rules or motion expressing want of confidence in the Ministry or a Motion disapproving the Policy of the Ministry in particular respect may be moved with the consent of the speaker.

The leave to move such motions should be asked for after question hour and before the other business set down in the list of business for the day is entered upon.

As the constitution provides that the Ministry is collectively responsible to the Assembly, a motion of 'no confidence' can be moved against the Ministry as a whole and not against a particular Minister although the action of a particular Minister can be the cause of the Motion.

During the period under review two motions expressing want of Confidence in the Ministry and four motions disapproving the policy of the Ministry were moved and discussed in the Assembly.

The details are as follows: -

1. Motion expressing want of confidence in the Ministry: - On the 4th January, 1978, Thiru M.Karunanidhi, Leader of Opposition moved with the leave of the House, the following motion expressed want of Confidence in the Ministry : -

"that this House expresses its want of Confidence in the Council of Ministers headed by Hon. Thiru M.G. Ramachandran"

The discussion on the above motion took place on 4th, 5th, 6th and 7th January, 1978. 42 Members took part in the discussion. The Motion was put to voice vote and declared lost on 7th January, 1978.

2. Motion expressing want of Confidence in the Ministry and Motion disapproving the Policy of the Ministry: - (i) on the 19th February, 1979, Thiru S.J. Sadiq Pasha with the leave of the House moved the following motion expressing Want of Confidence: -

"That this House expressed its want of Confidence in the Council of Ministers headed by Chief Minister Thiru M.G.Ramachandran".

(ii) On the same day, the following three motions expressing disapproval of the Policy of the Ministry, with the leave of the House were moved by Thiruvalargal R. Umanath, J. James and M.A. Latheef : -

Thiru R.Umanath:

"That this House disapproves the Labour policy of the Ministry headed by Chief Minister Thiru M.G. Ramachandran".

Thiru J. James:

"That this House disapproves the Law and order policy of the Ministry headed by Chief Minister Thiru M.G. Ramachandran".

Thiru M.A. Latheef

"That this House disapproves the policy of the Ministry headed by Chief Minister Thiru M.G. Ramachandran towards the Minority Communities".

The discussion on the above Motion took place on 19th, 20th, 21st and 26th February, 1979. Sixteen members including the Chief Minister took part in the discussion and the motion moved by Thiru S. J. Sadiq Pasha was pressed for a division and the House divided as follows: -

Ayes-64

Noes-128

Neutrals-NIL

The motion was therefore declared lost.

The order motions moved by Thiruvalargal R.Umanath, J. James and M.A. Latheef were put to voice vote and declared lost.

3. Motion disapproving the Polices of the Government: - In accordance with the decision taken by the Business Advisory Committee on the 27th November, 1979 Hon. Speaker announced in the House that out of the 22 Motions disapproving the Policy of the Government given by various members, the motion given notice of by Thiru K. Anbazhagan, Deputy Leader of the Opposition might be taken into consideration as it was couched in general terms. Thiru K. Anbazhagan with the leave of the House moved the following motion expressing disapproval of the policy of the Ministry: -

"that this House disapproves the Policy of the Ministry which has resulted in deterioration of public peace in Tamil Nadu and discontentment among the different Sections of the society and driving them to resort agitational approach".

The discussion on the Motion took place on 27th October 1979, 29th October, 1979, 30th October, 1979, 3rd November, 1979, 5th November, 1979, 6th November, 1979, and 8th November, 1979, 23 members took part in the discussion and the Chief Minister reply to the debate.

On 8th November, 1979, the motion after the conclusion of debate was put to vote of the House and the House divided as follows: -

Ayes-56

Noes-144

Neutrals-5

The motion was therefore declared lost.

## **CHAPTER XVI**

### **STATEMENT BY A MINISTER ON A MATTER OF PUBLIC IMPORTANCE**

#### **(Rule 106, Old Rule 82)**

A Minister may make a statement on a matter of public importance with the consent of the Speaker as provided in the Rule 106 (old Rule 82) of the Tamil Nadu Legislative Assembly Rules. There shall be no debate on such statement at the time it is made.

During the period under review 43 statements were made by Ministers as shown in Section II Table No. XV.

## **CHAPTER XVII**

### **LEGISLATION-BILLS ORDINANCES**

The word "Legislature" literally means "the power that makes Laws".

One of the important functions of the Legislature is to Legislate or Laws making. Any proposal legislation is brought before the House in the form of a Bill. A Bill is in the form of a draft statute.

The constitution of India and the Rules of the Tamil Nadu Legislative Assembly have prescribed the procedure to be followed for the introduction, consideration and passing of Bills.

A Bill may be piloted in the House by a Minister or by any other members of the House. Legislation initiated by the government and Bills, piloted by Ministers are known as "Government Bills" and those initiated and piloted by other members are known as "Private Members Bill".

A Member desirous of moving a motion for leave to introduce a Bill is required to give five days notice of his intention and together with such notice is required to submit a copy of the Bill with an explanatory statement of Objects and Reasons.

In the case of a Bill involving expenditure, the member should append a financial memorandum inviting attention to the clauses involving expenditure.

In case of Bill involving proposals for the delegation of rule making powers an expenditure memorandum explaining proposals for delegation of rule making powers and drawing attention to their scope and stating also whether they are of normal or exceptional character should accompany.

If a Bill requires recommendation of the Governor under Article 207 or previous sanction of the president under article 304 of the Constitutional, for introduction, then such recommendation or sanction should be obtained.

In the case of Bills seeking to replace an Ordinance with or without modification, a statement explaining the circumstances which necessitated immediate legislation by Ordinance should be placed before the Assembly.

It is an accepted Parliamentary Convention that a motion for leave to introduce a Bill is not normally opposed. If however a motion for leave to introduce a Bill is opposed the Speaker after permitting, if he thinks fit, a brief statement for a member who moves and from the member who opposes the motion may, without further debate, put the question. If the

opposition is on the ground that the Bill initiates legislation outside the legislation competence of the Assembly, the Speaker may permit a full discussion thereon.

If the motion for leave to introduce a Bill is adopted and leave is granted then the Bill is introduced. After such introduction the bill is published in the Gazette. In exceptional cases, the Speaker may order the publication of a Bill in the Gazette before its introduction in the House if a request is made to him giving reasons for such request. If a Bill published under orders of Speaker then there is no need to seek the leave of the House for its introduction. It can straight away be introduced and it is not necessary to publish such a bill again.

Money Bills can be introduced only in the Legislative Assembly and not in the Legislative Council. Other Bills can be introduced in either House.

After a Bill is introduced appropriate notices of motion either for its consideration by the House or its being referred to a Select or Joint Select Committee may be given after following the procedure prescribed in the Rules of procedure.

When a bill is passed by the Assembly, a copy thereof will be signed by the Speaker and transmitted to the Council for its concurrence.

Money Bills will be transmitted to the Council for its concurrence with a certificate from the Speaker that the Bill is a Money Bill. Whether a Bill is a money Bill or not the Speaker's decision is final.

During the period under review, 154 Bills were introduced in the Assembly, of which 152 are Government Bills and 2 are Private Members Bills.

Among 152 Government Bills, 3 Bills were published under the orders of the Hon. Speaker with reference to the proviso to Rule 125 of the Tamil Nadu Legislative Assembly Rules and the rest were published after introduction in the Assembly. Names of Bills published under the orders of Hon. Speaker are as follows: -

1. The Tamil Nadu Debt Relief Bill, 1980 (L.A. Bill No. 13 of 1980).
2. The Tamil Nadu Cultivating Tenants (Payment of Fair Rent) Amendment Bill, 1980 (L.A. Bill No. 14 of 1980)
3. The Tamil Nadu Public Trusts (Regulations of Administration of Agriculture Lands) Second Amendment Bill, 1980 (L.A. Bill No. 15 of 1980).

Besides this, the following two bills were also published in the Tamil Nadu Government Gazette on the orders of the Hon. Speaker with reference to the proviso to Rule 125 of the Assembly Rules, but they were not introduced in the Assembly.

1. The Tamil Nadu Commercial Crops Assessment (Repel) Bill, 1980.
2. The Tamil Nadu Additional assessment, Additional Water cess Special Assessment and Special Water cess (Amendment) Bill, 1980.

During the period under review, 138 Bills were passed by the Legislature and became law, of which the following some of the important legislation enacted during the period-

1. The Tamil Nadu Public Men (Criminal Misconduct) Repeal Act, 1977- The Tamil Nadu Public Men (Criminal Misconduct) Act, 1973 (Tamil Nadu Act 2 of 1974) which came into force on 8th May 1974 was found to contain some basic defects. It also served no useful purpose as no member of the public was willing to depose before the Commissioner of Inquiries who was empowered to investigate into allegation of Criminal Misconduct against Ministers and member of the State Legislature. There had also been no single instance in three years while this Act was in force in which the Commissioner had made a complete investigation and made a report to the Government in respect of any case. Hence the Government repealed the Act.

2. The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants (Temporary Relief) Act, 1978- Under this Act, the Government decided to give temporary relief to the Cultivating tenants affected by the Cyclone and Floods during November 1977 which caused heavy loss of human lives and cattle and damage to property and standing crops from the payment of rent and also spared them the distractions and expenditure involved in litigation launched by the landlords or public trusts.

3. The Madras Metropolitan Water Supply and Sewerage Act, 1978- Under this Act, the Government created an Adhoc authority called the Madras Metropolitan Water Supply and Sewerage System in the entire Madras Metropolitan Area and for placing long-term planning in this sector on a sound basis.

4. The Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1978- Under this Act, the Government repealed the Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1976 (Presidents Act 34 to 1976) which came into force from 3rd August 1976 and re-enacted the legislation with substantial Changes.

5. The Tamil Nadu Acquisition of Land for Harijan Welfare Schemes Act, 1978- The Act provided for the payment of compensation for acquisition of land under Harijan Welfare

Schemes to provide house-sites, burial and burning grounds, and any pathways leading to such dwelling houses or to burial and burning grounds for the Harijans and for payment of compensation for the lands acquired.

6. The Perarignar Anna University of Technology Act, 1978- Under this Act, the Government constituted a University to foster the growth and development of higher education and research in Engineering, Technology and allied sciences with the College of Engineering, Guindy as the Principal seat of the University.

7. The Madurai-Kamaraj University (Amendment and Special Provision) Act, 1978- In order to cherish and perpetuate the memory of the distinguished National Leader late Thiru K.Kamaraj, The Government decided to name the Madurai University as Madras-Kamaraj University.

8. The Tamil Nadu Debt Relief Act, 1978- Under this Act, the Government decided to afford by way of liquidation of debts or scaling down the debts, as the case may be to specified classes of the weaker sections of the society who are unable to rehabilitate themselves due to burden of accumulated debts.

9. The Tamil Nadu Land Reforms (Fixation of ceiling on Land) Amendment Act, 1979- This Act provided for determining the family as a whole for payment of surplus lands of a family.

10. The Tamil Nadu Prohibition (Amendment) Act, 1979- With a view to stop all cases of illicit distillation and sale of intoxication liquors and drugs, the Government decided to enforce the prohibition rigorously and to award deterrent punishment to offenders.

11. The Tamil Nadu Debt Relief Act, 1979 - The Government enacted a new legislation repealing and replacing the Tamil Nadu Debt Relief Act, 1978 (Tamil Nadu Act 40 of 1978) providing permanent debt relief by way of scaling down of debts to specific classes of weaker sections of the society consisting of agriculturists and other indebted persons in this State.

12. The Tamil Nadu Payment of Salaries (Amendment Act, 1979) - This Act provide for the enhancement of compensatory allowance and the telephone allowance of every member of the Legislature to Rs.350 per mensem and Rs.150 per mensem respectively with effect from 1st April 1978 so as to facilitate the members to tour the Constituencies frequently and to discharge their functions effectively. They were also provided with fresh railway coupons of a value of two thousand rupees annually to travel in first class by any railways in India with spouse or any other relative.

13. The Tamil Nadu Horse Race (Abolition of Turf Agencies) Act, 1979 - The system of carrying on the business of turf agencies in respect of horses running in horse races or in respect of riders of such horses has led to malpractices and fraudulent acts. The Government had therefore decided to abolish the business of turf agencies.

14. The Tamil Nadu Prize Schemes (Prohibition) Act, 1979- Under this Act, The Government prohibited the practice indulged in by some traders to boost their business to offer prizes to persons who purchase goods or other articles from them as these prizes schemes adversely affect the prospects of genuine traders and has to many malpractices in the trade.

15. The Tamil Nadu Police Laws (Amendment and validation) Act, 1979- Under this Act, the Police Department in Tamil Nadu was trifurcated with effect from 1st June, 1979 with the creating of a new post of Director-General of Police and appointment of three new Inspectors-General in-charge of Crime and Law and Order, Enforcement and Armed Police.

16. The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Act, 1980- The Government decided as part of agrarian reform, to give relief to the cultivating tenants from the heavy burdened discharging arrears of rent having regard to the economic conditions of the cultivating tenants who are not in a position to pay the accumulated arrears of rent.

17. The Tamil Nadu Cyclone and Floods Affected Areas Cultivating Tenants Arrears of Rent (Relief) Act, 1980- The Government decided as a part of agrarian reform to give relief to the cultivating tenants residing in the cyclone and floods affected areas from the burden of discharging arrears of rent having regard to their economic conditions.

18. The Tamil Nadu Debt Relief Act, 1980- Under this Act the Government decided to provide relief to the people in rural and urban areas who suffer from a heavy debt burden on account of the usurious practices of Pawn Brokers, money lenders and other non-institutional sources of credit.

19. The Tamil Nadu Payment of Salaries (Amendment) Act, 1980- The Act provides for monthly pension of Rs.250 to a person who has been a member of a State Assembly or the Council or both for one term. Where a person has served as member for more than 5 years, he would get Rs.50 extra for every additional year subject to an overall maximum of Rs.500. For eligibility of pension "one term" means a period of not less than one year and not more than five years of membership of the Assembly or Council or both.



### **ASSENT TO BILLS**

When a Bill has been passed by both the Houses of the Legislature, it should be signed by both the Speaker and the Chairman and submitted to the Governor for his assent. If it is a Money Bill, a Certificate to the effect that it is a Money Bill will also be signed by the Speaker. The Governor assents to the Bill or withholds his assent or reverses the Bill for the consideration of the President (Article 200) The President may also assent or withhold his assent. The Governor or the President may return the Bill also with a message that the House or Houses may reconsider the Bill. The point or points or referred to in the message will then be considered as amendments and the Bill again passed and submitted for assent. On assent being given the Bill becomes an Act.

The Details of Bills passed by the Tamil Nadu Legislature and assented to by the Governor/President and became laws during the period 1977-80 arranged years-wise are furnished in Section II-Table No. XVI

During the period under Review no Bill was returned by the Governor/President without giving assent.

### **SELECT COMMITTEES**

If a motion for referring the Bill to a Select/Joint Select Committee is carried, then the Bill stands referred to the Committee. The motion itself contains the names of members. The members in-charge of the Bill, The Minister in-charge of the Departments will be member of the Select or Joint Select Committee. Money Bill cannot be referred to Joint Select Committee. The number of members for the Select Committee shall not exceed 25 and in any case not more than 40. The Chairman of a Select Committee is nominated by the Speaker. The Committee may hear expert evidence and representatives of special interest. It considers the clauses and finalizes its report. Any member may give a minute of dissent to report. The report together with the Bill as reported by the Committee will be presented to the House.

In setting up a Joint Select Committee, the concurrence of the Legislative Council is obtained. The number of members should not exceed 45. The number of members of the Assembly and the Council will be in the proportion of 2:1 The Time and place of the first meeting are fixed by the Presiding Officer of the House in which the Bill originated. The Chairman is elected by the Committee. The Joint Select Committee follows the same procedure as a Select Committee.

During the Sixth Assembly, the following Bills were referred to Select Committee: -

1. The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1978 (L.A. Bill No. 23 of 1978).
2. The Tamil Nadu Co-operative Societies Bill, 1979 (L.A. Bill No. 27 of 1979).
3. The Tamil Nadu Urban Land Tax (Amendment) Bill, 1979 (L.A. Bill No.74 of 1979).

Out of the above three Select Committees, the Select Committee referred to against item No.1 (i.e.) the Select Committee on the Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1978 (L.A. Bill No. 23 of 1978) alone presented its report to the Assembly on 27th April 1979 and Bill as reported by the Select Committee was also passed by the Legislature.

The two other Select Committees could not present their reports due to the dissolution of the Assembly and consequently the Bills lapsed. The names of the members of the Select Committees including the invites from the Legislative Council are furnished in section II, Table No. XVII.

### **JOINT SELECT COMMITTEES**

During the period under review, the following Bills were referred to Joint Select Committee of the Legislature: -

1. The Tamil Nadu Ground Water (Control and Regulation) Bill, 1977 (L.A. Bill No. 14 of 1977).
2. The Tamil Nadu Handloom Workers (Conditions of Employment and Miscellaneous Provisions) Bill, 1979 (L.A. Bill No 41 of 1979).
3. The Tamil Nadu Prevention of Cow Slaughter and Animal Preservation Bill, 1979 (L.A. Bill No. 42 of 1979).

Out of the above Joint Select Committees, none of the Committee could present their reports to the Assembly due to the dissolution of the Assembly. The names of the members of the Joint Select Committee are furnished in Section II, Table No. XVIII

### **BILLS RETURNED BY THE PRESIDENT FOR RECONSIDERATION**

During the period under review, none of the Bills passed by the Tamil Nadu Legislature was returned by the President of India for reconsideration by the Legislature.

## **BILLS LAPSED DUE TO THE DISSOLUTION OF THE LEGISLATIVE ASSEMBLY**

Bills lapsed due to the dissolution of the Legislative Assembly are furnished in Section II, Table No. XIX

During the period under review, all the Bills passed by the assembly were passed by the Council without making any amendments.

## **ORDINANCES**

During the recess of the Legislature, the Governor has power to promulgate ordinances. Article 213 of the Constitution provides that except when both the Houses of Legislature are in Session, the Governor if he is satisfied that circumstances exist which render it necessary for him to take immediate action, may promulgate an ordinance. An ordinance has the same force and effect as an Act. Every ordinance has to be laid before the Legislature. The Ordinance will cease to operate at the expiration of six weeks from the re-assembly of the Legislature. It will also cease to operate, if within those six weeks a resolution disapproving the same has been approved by both the Houses. An Ordinance can be withdrawn at any time by the Governor or replaced by a Bill.

During the period under review 51 ordinances were promulgated by the Governor, out of which two ordinances were lapsed as no intention to replace them by Bills, were taken and two ordinances were withdrawn by the Governor. Of the remaining 47 ordinances, except three ordinances, promulgated during November, 1979 all other ordinances were replaced by Bills, the details of which are given below:

<i>Serial number and title of the Ordinance</i>	<i>Legislative Assembly Bill by which the Ordinance was replaced</i>	<i>Tamil Nadu Act by which Ordinance was replaced</i>
(1)	(2)	(3)
1 Tamil Nadu Municipal Council (Appointment of Special Officers) Amendment Ordinance, 1977 (Tamil Nadu Ordinance No. 1 of 1977).	Tamil Nadu Municipal Council (Appointment 2 of 1977 of Special Officers) Amendment Bill, 1977 (L.A. Bill No. 2 of 1977).	2 of 1977
2 The Coimbatore Municipal Council (Appointment of special Officers) Amendment Ordinance, 1977 (Tamil Nadu Ordinance No. 2 of 1977).	The Coimbatore Municipal Council (Appointment of special Officers) Amendment Bill, 1977 (L.A. Bill No. 3 of 1977).	3 of 1977
3 The Madurai City Municipal Corporation (Second Amendment) Ordinance, 1977 (Tamil Nadu Ordinance No. 3 of 1977).	The Madurai City Municipal Corporation (Second Amendment) Bill, 1977 (L.A. Bill No. 15 of 1977).	9 of 1978
4 The Madras City Municipal Corporation Amendment Ordinance, 1977 (Tamil Nadu Ordinance No. 4 of 1977).	The Madras City Municipal Corporation (Amendment) Bill, 1977 (L.A. Bill No. 16 of 1977).	10 of 1978
5 The Tamil Nadu Entertainment Tax and Local Authorities Finance (Amendment) Ordinance, 1977 (Tamil Nadu Ordinance No. 5 of 1977).	The Tamil Nadu Entertainment Tax and Local Authorities Finance (Amendment) Bill, 1977 (Tamil Nadu Ordinance No. 6 of 1977).	5 of 1978
6 The Tamil Nadu Municipal Council (Appointment of Special Officers) Second Amendment Ordinance, 1977 (Tamil Nadu Ordinance No. 6 of 1977).	The Tamil Nadu Municipal Council (Appointment of Special Officers) Second Amendment Bill, 1977 (L.A. Bill No. 19 of 1977).	14 of 1978
7 The Coimbatore Municipal Council (Appointment of special Officers) Second Amendment Ordinance, 1977 (Tamil Nadu Ordinance No. 7 of 1977).	The Coimbatore Municipal Council (Appointment of special Officers) Second Amendment Bill, 1977 (L.A. Bill No. 20 of 1977).	12 of 1978
8 The Madurai City Municipal Corporation (Second Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No. 1 of 1978).	---	Ordinance lapsed as no initiation to replace it by a Bill was taken.
9 The Tamil Nadu Essential Service Maintenance Ordinance, 1978 (Tamil Nadu Ordinance No.2 of 1978).	---	Ordinance lapsed as no initiation to replace it by a Bill was taken.

	(1)	(2)	(3)
10	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1978 (Tamil Nadu Ordinance No.3 of 1978).	The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1978 (L.A. Bill No.33 of 1978).	34 of 1978
11	The Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Ordinance, 1978 (Tamil Nadu Ordinance No.4 of 1978).	The Tamil Nadu Agricultural Produce Markets (Amendment and Special Provisions) Bill, 1978 (L.A. Bill No.27 of 1978).	33 of 1978
12	The Tamil Nadu Debt Relief Ordinance, 1978 (Tamil Nadu Ordinance No.5 of 1978).	The Tamil Nadu Debt Relief Bill, 1978 (L.A. Bill No.41 of 1978).	40 of 1978
13	The Tamil Nadu Cultivating Tenants (Production from Eviction) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 6 of 1978).	The Tamil Nadu Cultivating Tenants (Production from Eviction) Second Amendment Bill, 1978 (L.A. Bill No. 38 of 1978).	41 of 1978
14	The Madurai University (Amendment and Special Provisions) Ordinance, 1978 (Tamil Nadu Ordinance No.7 of 1978).	The Madurai University (Amendment and Special Provisions) Bill, 1978 (L.A. Bill No.32 of 1978).	38 of 1978
15	The Madurai City Municipal Corporation (Third Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No. 8 of 1978).	The Madurai City Municipal Corporation (Third Amendment) Bill, 1978 (L.A. Bill No. 28 of 1978).	36 of 1978
16	The Madras City Municipal Corporation and the Madurai City Municipal Corporation (Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No.9 of 1978).	The Madras City Municipal Corporation and the Madurai City Municipal Corporation (Amendment) Bill, 1978 (L.A. Bill No.29 of 1978).	37 of 1978
17	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No. 10 of 1978).	The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1978 (L.A. Bill No. 31 of 1978).	42 of 1978
18	The Tamil Nadu Municipal Council (Appointment of Special Officers) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 11 of 1978).	The Tamil Nadu Municipal Council (Appointment of Special Officers) Amendment Bill, 1979 (L.A. Bill No. 4 of 1979).	6 of 1979
19	The Coimbatore Municipal Council (Appointment of special Officers) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No.12 of 1978).	The Coimbatore Municipal Council (Appointment of special Officers) Amendment Bill, 1979 (L.A. Bill No. 5 of 1979).	7 of 1979

	(1)	(2)	(3)
20	The Tamil Nadu Prohibition (Second Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No. 13 of 1978).	The Tamil Nadu Prohibition (Amendment) Bill, 1979 (L.A. Bill No. 13 of 1979).	9 of 1979
21	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No.14 of 1978).	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1979 (L.A. Bill No. 7 of 1979)	11 of 1979
22	The Tamil Nadu Panchayats (Extension of terms of Office) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 15 of 1978).	The Tamil Nadu Panchayat (Extension of term of Office) Amendment Bill, 1979 (L.A. Bill No. 2 of 1979).	4 of 1979
23	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 16 of 1978).	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 1979 (L.A. Bill No. 3 of 1979).	5 of 1979
24	The Tamil Nadu Panchayats (Third Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No. 17 of 1978).	The Tamil Nadu Panchayats (Amendment) Bill, 1979 (L.A. Bill No. 1 of 1979).	3 of 1979
25	The Madras City Municipal Corporation (Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 18 of 1978).	The Madras City Municipal Corporation (Amendment) Bill, 1979 (L.A. Bill No. 6 of 1979).	8 of 1979
26	The Tamil Nadu Cultivating Tenants (Production from Eviction) Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 1 of 1979).	The Tamil Nadu Cultivating Tenants (Production from Eviction) Amendment Bill, 1979 (L.A. Bill No. 8 of 1979).	12 of 1979
27	The Tamil Nadu Cyclone and Floods Affected Areas Cultivating Tenants (Temporary Relief) Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 2 of 1979).	The Tamil Nadu Cyclone and Floods Affected Areas Cultivating Tenants (Temporary Relief) Amendment Bill, 1979 (L.A. Bill No. 9 of 1979).	13 of 1979
28	The Tamil Nadu Pawn-brokers (Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No. 3 of 1979).	The Tamil Nadu Pawn-brokers (Amendment) Bill, 1979 (L.A. Bill No. 12 of 1979).	2 of 1979
29	The Tamil Nadu Essential Articles Control and Requisitioning (Temporary Powers) Ordinance, 1979 (Tamil Nadu Ordinance No. 4 of 1979).	The Tamil Nadu Essential Articles Control and Requisitioning (Temporary Powers) Amendment Bill, 1979 (L.A. Bill No. 11 of 1979).	10 of 1979
30	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 5 of 1979).	The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1979 (L.A. Bill No. 10 of 1979).	14 of 1979

	(1)	(2)	(3)
31	The Tamil Nadu Hindu Religious and Charitable and Endowments (Amendment and Special Provisions) Amendment Ordinance, 1979 (Tamil Nadu Ordinance No.6 of 1979).	The Tamil Nadu Hindu Religious and Charitable and Endowments (Amendment and Special Provisions) Amendment Bill, 1979 (L.A. Bill No.60 of 1979).	52 of 1979
32	The Madras City Municipal Corporation (Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No. 7 of 1979).	The Madras City Municipal Corporation (Second Amendment) Bill, 1979 (L.A. Bill No. 52 of 1979).	57 of 1979
33	The Tamil Nadu Cultivating Tenants (Production from Eviction) Second Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 8 of 1979).	The Tamil Nadu Cultivating Tenants (Production from Eviction) Second Amendment Bill, 1979 (L.A. Bill No. 47 of 1979).	53 of 1979
34	The Tamil Nadu Cyclone and Floods Affected Areas Cultivating Tenants (Temporary Relief) Second Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 9 of 1979).	The Tamil Nadu Cyclone and Floods Affected Areas Cultivating Tenants (Temporary Relief) Second Amendment Bill, 1979 (L.A. Bill No. 46 of 1979).	54 of 1979
35	The Tamil Nadu Essential Services Maintenance Ordinance, 1979 (Tamil Nadu Ordinance No. 10 of 1979).	Ordinance withdrawn by the Governor on his order, dated 7th November 1979 published in an Extraordinary issue of the Tamil Nadu Government Gazette, dated 8th November 1979.	
36	The Tamil Cinemas (Regulation) Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 11 of 1979).	The Tamil Cinemas (Regulation) Amendment Bill, 1979 (L.A. Bill No. 61 of 1979).	50 of 1979
37	The Industrial Disputes (Tamil Nadu Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No. 12 of 1979)	Ordinance withdrawn by the Governor on his order, dated 7th November 1979 published in an Extraordinary issue of the Tamil Nadu Government Gazette, dated 8th November 1979.	
38	The Tamil Nadu Panchayats (Appointment of Special Officer) Ordinance, 1979 (Tamil Nadu Ordinance No.13 of 1979).	The Tamil Nadu Panchayats (Appointment of Special Officers) Bill, 1979 (L.A. Bill No.53 of 1979).	60 of 1979
39	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 14 of 1979).	The Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Bill, 1979 (L.A. Bill No.54 of 1979).	58 of 1979
40	The Coimbatore Municipal Council (Appointment of Special Officer) Second Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 15 of 1979).	The Coimbatore Municipal Council (Appointment of Special Officer) Second Amendment Bill, 1979 (L.A. Bill No. 55 of 1979).	59 of 1979

	(1)	(2)	(3)
41	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Third Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 16 of 1979).	The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Third Amendment Bill, 1979 (L.A. Bill No. 56 of 1979).	61 of 1979
42	The Tamil Nadu Panchayats (Third Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No.17 of 1979).	The Tamil Nadu Panchayats (Third Amendment) Bill, 1979 (L.A. Bill No.57 of 1979).	62 of 1979
43	The Tamil Nadu Prize Schemes (Prohibition) Ordinance, 1979 (Tamil Nadu Ordinance No.18 of 1979).	The Tamil Nadu Prize Schemes (Prohibition) Bill, 1979 (L.A. Bill No.65 of 1979).	56 of 1979
44	The Tamil Nadu Police Laws (Amendment and Validation) Ordinance, 1979 (Tamil Nadu Ordinance No. 19 of 1979)	The Tamil Nadu Police Laws (Amendment and Validation) Bill, 1979 (L.A. Bill No. 66 of 1979)	49 of 1979
45	The Tamil Nadu Horse Race (Abolition of Turf Agencies) Ordinance, 1979 (Tamil Nadu Ordinance No. 20 of 1979)	The Tamil Nadu Horse Race (Abolition of Turf Agencies) Bill, 1979 (L.A. Bill No. 63 of 1979)	55 of 1979
46	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Third Amendment Ordinance, 1979 (Tamil Nadu Ordinance No.24 of 1979).	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1980 (L.A. Bill No.7 of 1980).	Bill lapsed due to the dissolution of the Assembly.
47	The Tamil Nadu Public Trust (Regulation of Administration of Agricultural Lands) Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 22 of 1979).	The Tamil Nadu Public Trust (Regulation of Administration of Agricultural Lands) Amendment Bill, 1980 (L.A. Bill No. 9 of 1980).	-Do-
48	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Fourth Amendment Ordinance, 1979 (Tamil Nadu Ordinance No.23 of 1979).	The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill, 1980 (L.A. Bill No.8 of 1980).	-Do-
49	The Tamil Nadu Debt Relief (Second Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No.24 of 1979).	The Tamil Nadu Debt Relief (Amendment) Bill, 1980 (L.A. Bill No.2 of 1980).	-Do-
50	The Tamil Nadu Cultivating Tenants (Production from Eviction) Amendment Ordinance, 1980 (Tamil Nadu Ordinance No. 1 of 1980).	The Tamil Nadu Cultivating Tenants (Production from Eviction) Amendment Bill, 1980 (L.A. Bill No. 5 of 1980).	-Do-
51	The Tamil Nadu Cyclone and Floods Affected Areas Cultivating Tenants (Temporary Relief) Amendment Ordinance, 1980 (Tamil Nadu Ordinance No. 2 of 1980).	The Tamil Nadu Cyclone and Floods Affected Areas Cultivating Tenants (Temporary Relief) Amendment Bill, 1980 (L.A. Bill No. 6 of 1980).	-Do-



## **NOTICES FOR DISAPPROVAL OF ORDINANCE**

Rule 181 of the Tamil Nadu Legislative Assembly Rules (old Rule 142) provides that within six weeks from the reassembly of the Legislature any member may, after giving three clear days notice to the Secretary, move a motion disapproving the ordinance and if such motion is passed, it shall be forwarded to the Council with a message for its agreement.

Sub-clause (a) of Clause (2) of Article 213 of the Constitution provides that an ordinance shall cease to operate at the expiration of six weeks from the reassembly of the Legislature or if before the expiration of that period, a resolution disapproving it, is passed by the Legislative Assembly and agreed to by the Legislative Council, if any, upon the passing of the resolution or as the case may be on the resolution being agreed to by the Council.

During the period under review members gave notices of motion disapproving the ordinances promulgated by the governor, the details of which are as follows: -

1. The following motion given notice of by Thiru K. Suppu was not moved in the house on 4th January 1979 as the Member was not present.

"This House disapproves the Madurai City Municipal Corporation (Second Amendment) Ordinance, 1977 (Tamil Nadu Ordinance No.3 of 1977) promulgated by the Governor on 29th October 1977"

Thereafter the Bill to replace the above Ordinance was considered and passed in the House on 4th January 1978.

2. The following motion given notice of by Thiru K. Suppu was not moved in the House on 4th January 1978 as the member was not present.

"This House disapproves the Madurai City Municipal Corporation (Amendment) Ordinance, 1977 (Tamil Nadu Ordinance No.4 of 1977) promulgated by the Governor on 28th November 1977"

Thereafter the Bill to replace the above Ordinance was considered and passed in the House on 4th January 1978.

3. The following motion given notice by Thiru K. Suppu was not moved in the House on 4th January 1978 as the member was not present.

"This House disapproves the Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Ordinance, 1977 (Tamil Nadu Ordinance No. 6 of 1977) promulgated by the Governor on 26th December 1977"

Thereafter the Bill to replace the above Ordinance was considered and passed in the House on 4th January 1978.

4. The following motion given notice of by Thiru K. Suppu was not moved in the House on 4th January 1978 as the member was not present.

"This House disapproves the Coimbatore Municipal Councils (Appointment of Special Officers) Second Amendment Ordinance, 1977 (Tamil Nadu Ordinance No. 7 of 1977) promulgated by the Governor on 26th December 1977"

Thereafter the Bill to replace the above Ordinance was considered and passed in the House on 4th January 1978

5. On 10th January 1978, Thiru K. Suppu moved the following motion: -

"This House disapproves the Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Ordinance, 1977 (Tamil Nadu Ordinance No. 5 of 1977) promulgated by the Governor on 2nd December 1977"

The Hon. Minister for Finance moved that the Tamil Nadu Entertainment Tax and Local Authorities Finance (Amendment) Bill, 1977 be taken into consideration. After discussion on both the motions, the motions moved by Thiru K. Suppu was put to vote and declared lost and the Bill was taken up for clause by clause consideration. The Bill was then passed.

6. Thiru K. Suppu moved the following motion on 12th September 1978: -

"This House disapproves the Tamil Nadu Essential Services Maintenances Ordinance 1978 (Tamil Nadu Ordinance No. 2 of 1978) promulgated by the Governor on 15th May 1978"

It was put to vote and declared lost. A similar notice under Rule 181 given by Thiru Durai Murugan on the same subject was disallowed in view of the above decision of the House on the motion given by Thiru K. Suppu as both the motions were identical.

7. Thiru K. Suppu moved the following motion on 12th September 1978: -

"This House disapproves the Madras City Municipal Corporation and the Madurai City Municipal Corporation (Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No. 9 of 1978) promulgated by the Governor on 26th July 1978"

The Hon. Minister for Local Administration moved that the Madras City Municipal Corporation and the Madurai City Municipal Corporation (Amendment) Bill, 1978 (which was to replace the Ordinance) be taken into consideration. After discussion on both the motions, the motions moved by Thiru K. Suppu was put to vote and declared lost, and the Bill was taken into consideration. The Bill was then passed.

8. Thiru K. Suppu moved the following motion on 12th September 1978: -

"This House disapproves the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 3 of 1978) promulgated by the Governor on 5th June 1978"

The Hon. Minister for co-operation moved that the concerned Bill (which was to replace the Ordinance) be taken into consideration. After discussion on both the motions, the motion moved by Thiru. Suppu was put to voice vote and declared lost. However Thiru K. Suppu pressed for a division and the House divided as follows: -

Ayes 48, Noes 54, Neutral 15. The motion was declared lost. The consideration of the Bill was taken up and the Bill was then passed.

9. On 24th February 1979 Thiru R. Krishnan moved the following Motion: -

"This House disapproves the Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 16 of 1979). Promulgated by the Governor on 31st October, 1978"

The Hon. Minister for Local Administration moved that the concerned Bill (which was to replace the Ordinance) be taken into consideration. After discussion on both the motions, the motion moved by Thiru R. Krishnan was by leave of the House withdrawn. The Bill was then passed.

10. On the 9th March, 1979, Thiru M. Ambigapathy moved the following motion: -

"This House disapproves the Tamil Nadu Prohibition (Second Amendment) Ordinance, 1978 (Tamil Nadu Ordinance No. 13 of 1978) Promulgated by the Governor on 30th September, 1978"

The Hon. Minister for Law moved that the Bill. (Which was to replace the Ordinance) be taken into consideration. Discussion took place on both the motions. On the 13th March, 1979, the motion moved by Thiru M. Ambigapathy was put to vote and declared lost and the Bill was then passed.

11. On the 14th March, 1979, the motions on the following matter given notice of by Thiruvalluvar M. Ambigapathy, R. Krishnan, S. Alagarsamy, Koothagudi S. Shanmugam, S. Sivasamy and P. Uthirapathy under Rule 181 of the Tamil Nadu Legislative Assembly Rules were not moved as none of them were present.

"This House disapproves the Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 11 of 1978) promulgated by the Governor on 30th September 1978"

Thereafter the Bill to replace the above Ordinance was considered and passed in the House on 14th March 1979.

12. On the 14th March, 1979, the motions on the following matter given notice of by Thiruvallargal M.Ambigapathy, K.Ramani, R.Krishnan and R.Venkedusamy alias Venkedu under Rule 181 of the Tamil Nadu Legislative Assembly Rules were not moved as none of them were in their seats.

"This House disapproves the Coimbatore Municipal Councils (Appointment of Special Officers) Second Amendment Ordinance, 1978 (Tamil Nadu Ordinance No. 12 of 1978) promulgated by the Governor on 30th September 1978"

Thereafter the Bill to replace the above Ordinance was considered and passed in the House on 14th March 1979.

13. On 2nd November 1979, the following motion disapproving the Ordinance given notice of by Thiru K.Suppu was not moved as he was not present in the House.

"This House disapproves the Madras City Municipal Corporation (Second Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No.7 of 1979) promulgated by the Governor on 30th May 1979"

Thereafter the Bill to replace the above Ordinance was then considered and passed in the House on 2nd November 1979.

14. On 7th November, 1979, the following motion was moved by Thiru K. Suppu: -

"This House disapproves the Tamil Nadu Police Laws (Amendments and Validation) Ordinance, 1979 (Tamil Nadu Ordinance No. 13 of 1979) promulgated by the Governor on 12th October 1979"

The Hon. Minister for Law moved that the concerned Bill (Which was to replace the Ordinance) be taken into consideration. After the Discussion on both the motions, motions moved by the Thiru K. Suppu was put to vote and declared lost. The Bill was then passed. Similar motions given notice of by Thiruvallargal N. Sundararaj, R. Krishnan and Durai Murugan were disallowed in view of the decision of the House on the motion of Thiru K.Suppu as they were identical to the motion given notice of by Thiru K.Suppu.

15. On 7th November, 1977 Thiru K. Suppu, moved the following motion disapproving following motion disapproving the Ordinance.

"This House disapproves the Tamil Nadu Horse Race (Abolition of Turf Agencies) Ordinance, 1979 (Tamil Nadu Ordinance No. 20 of 1979) promulgated by the Governor on 19th October 1979"

The Minister for Revenue moved that the concerned Bill (Which was to replace the Ordinance) be taken into consideration. After the Discussion on both the motions, the motion moved by Thiru K. Suppu was put to vote and declared lost. The Bill was then passed.

16. On 7th November 1979, the following motion disapproving the Ordinance given notice of by Thiru K. Suppu was not moved as he was not present in the House.

"This House disapproves the Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Special Provisions) Ordinance, 1979 (Tamil Nadu Ordinance No. 6 of 1979) promulgated by the Governor on 30th May 1979"

Thereafter the Bill to replace the above Ordinance was considered and passed in the House on 2nd November 1979.

17. On 7th November 1979, the following motion was moved by Thiru Durai Murugan.

"This House disapproves the Tamil Nadu Cinemas (Regulation) Amendment Ordinance, 1979 (Tamil Nadu Ordinance No. 11 of 1979) promulgated by the Governor on 21st August 1979"

The Hon. Minister for Information and Religious Endowments moved that the concerned Bill (Which was to replace the Ordinance) be taken into consideration. After the Discussion on both the motions, motions moved by the Thiru Durai Murugan was put to vote and declared lost. The Bill was then passed. Similar motions given notice of by Thiru K. Suppu was disallowed in view of the decision of the House on the motion given notice of by Thiru Durai Murugan as both of them were identical.

18. On 9th November 1979, Thiru Durai Murugan moved the following motion disapproving the Ordinance.

"This House disapproves the Tamil Nadu Prize Schemes (Prohibition) Ordinance, 1979 (Tamil Nadu Ordinance No. 18 of 1979) promulgated by the Governor on 12<sup>th</sup> August 1979"

The Hon. Minister for Law moved that the concerned Bill (Which was to replace the Ordinance) be taken into consideration. After the Discussion on both the motions, the motion moved by the Thiru Durai Murugan was put to vote and declared lost. The Bill was then passed.

19. On 9th November, 1979 the following motion was moved by Thiru K. Suppu: -

"This House disapproves the Tamil Nadu Panchayats (Appointment of Special Officer) Ordinance, 1979 (Tamil Nadu Ordinance No.13 of 1979) promulgated by the Governor on 12th September 1979"

The Hon. Minister for Local Administration moved that the concerned Bill (which was to replace the Ordinance) be taken into consideration. After discussion on both the motions, the motion moved by Thiru K. Suppu was to put to vote and declared lost. The Bill was then passed.

Similar motions given notice of by Thiruvalargal M. Ambigapathy, Durai Murugan, N. Sundaraj, R. Krishnan, S. Alagarswamy, S. Sivasamy, A.R. Marimuthu and V. Thulukanam were disallowed in view of the decision of the House on the motion given notice of by Thiru K. Suppu as all of them were identical to the motion given notice of by Thiru K. Suppu.

### **Bills and Motions for disapproval of Ordinance which became infructuous on the withdrawal of Ordinance**

(1) The Industrial Disputes (Tamil Nadu Amendment Ordinance 1979 (Tamil Nadu Ordinance No. 12 of 1979).

The Industrial Disputes (Tamil Nadu Amendment) Bill, 1979 (L.A. Bill No. 58 of 1979) (which was introduced in the Assembly on the 30<sup>th</sup> October, 1979) to replace the Industrial Disputes (Tamil Nadu Amendment) Ordinance, 1979 (Tamil Nadu Ordinance No. 12 of 1979) and the motions for disapproval of the Ordinance given notice of by Thiruvalargal Durai Murugan, R. Suppu, R. Krishnan and A.R. Marimuthu became infructuous consequent on the withdrawal of the Ordinance by the Governor in his order, dated 7th November 1979 published in an Extraordinary issue of the Government Gazette, dated 8th November 1979.

(2) The Tamil Nadu Essential Services Maintenance Ordinance, 1979 (Tamil Nadu Ordinance No. 10 of 1979).

The motions of disapproval of the Ordinance given notice of by Thiruvalargal M. Ambigapathy, K. Suppu, Durai Murugan, R. Krishnan N. Sundaraj and A.R. Marimuthu became infructuous consequent on the withdrawal of the Ordinance by the Governor in his order, dated 7th November 1979 published in an Extraordinary issue of the Government Gazette, dated 8th November 1979.

### **PRIVATE MEMBERS BILL**

During the period under review, only two Bills were introduced, the details of which are furnished in Section II Table No. XX.

## **CHAPTER XVIII**

### **FINANCIAL BUSINESS**

I. Annual Financial Statement- The Budget- Article 202 of the Constitution of India lays down that the Governor shall in respect of every financial year cause to be laid before the House or Houses of the Legislature of the State, a statement of the estimated receipts and expenditure of the state for that year. This statement is called the "Annual Financial Statement" which is also known as "The Budget". This estimate shall be presented to the Assembly on such day as the Governor may appoint and there shall be no discussion on it on the day on which it is presented to the Assembly.

This estimate shall show separately the sums required to meet the expenditure charged on the Consolidated Fund of the State and the sums required to meet other expenditure proposed to be made from the Consolidated Fund of the State. The Expenditure charged on the Consolidated Fund of the State are enumerated in clause (3) of Article 202 of the Constitution. They are not subject to vote of the Legislative Assembly.

The Rules of the Assembly provide that the Budget should be dealt with by the Assembly in two stages, namely, (i) General discussion and (ii) Voting of Demands for grants.

The Speaker in consultation with the Leader of the House and the Business Advisory Committee allots sufficient number of days for each of these stages. Not more than ten days shall be allotted for General Discussion on the Budget and not more than twenty days in the case of the Voting of Demands for Grants. Prior to 15th November, 1979 not more than twenty five days had to be fixed for the voting of Demands. After the amendments to the Rules of Procedure of the Tamil Nadu Legislative Assembly which came into force on 15th November 1979 it has been changed as "not more than thirty days".

The Budget as a whole and the principle involved in it are discussed by the House during General Discussion on the Budget. No Motion is moved at this stage nor is the Budget submitted to the vote of the House. The Minister in-charge of Finance replies at the General Debates.

The Business Advisory Committee recommends the order in which the Demands should be taken up for discussion and voting and indicates the time to be allotted for each Demand or groups Demands.

The Minister concerned while moving a Demand for Grand may make a statement explaining the policy of the Government in respect of the Departments covered by the Demand. When a Demand is moved, it is open to members to move motions (notice for such

cut motions should have been given within the time limit specified in the Rules of Procedure) for reduction of grants but motions which will have the effect of increasing or altering the destination of a Demand cannot be moved.

An appropriation Bill is then introduced. The Bill authorizes the withdrawal out of Consolidated Fund of the Assembly and moneys required to meet the Grants made by the Assembly and the Expenditure charged on the Consolidated Fund of the State, the Scheduled appended to the Bill specifies the amount which has been granted under each Demand and the expenditure charged on the Consolidated Fund of the State. No amendment can be proposed to any Appropriation Bill which will have the effect of varying the amount or altering the destination of any grant of varying the amount of "charged" expenditure. The Appropriation Bill provides another occasion for general criticism of the policies of the Government and usually subjects which were not dealt with either during the general discussion or during the voting of Demands for Grants are discussed during the debates on the Appropriation Bill.

During the period under review, Budget was presented to the Assembly on three occasions as detailed in Section II in Table No. XXI.

Vote on Account- The Appropriation Bill which is passed after all the demands for Grants are discussed and voted is passed and this provides the money required for expenditure by the Government departments for a financial year beginning on 1st April and ending with 31st March, is voted sufficiently early before the next financial year begins. Sometimes, it is found impracticable for the Legislature to complete the procedure of voting the entire Demands, before the financial year itself. Interim arrangements have, therefore, to be made enable the departments of the Government to carry on after 31st March until all the Demands are voted and amounts appropriated by law.

Under Article 206 of the Constitution, the Legislative Assembly of a state has power to make any grant in advance in respect of the estimated expenditure for a part of any financial year pending completion of the prescribed procedure and to authorise by law the withdrawal of money covered by such a grant from the Consolidated Fund of the State. For this purpose along with the Budget Estimates, a statement showing the gross amount required under each Demand both voted and charged and the amount required "an account" to cover the expenditure usually for the first three or four months of the succeeding financial year is presented to the Legislature. These Demands 'on account' are discussed and voted upon in the same manner as regular Demands for Grants. As the amounts required are voted 'on account' the whole procedure is called "Vote on Account"



During the period under review, vote on Account was taken only once. The Budget for the year 1979-80 was presented to the Assembly on 3rd March 1979. It was decided that a Vote on Account be taken and the demands for grants be discussed at length. Accordingly the Minister for Finance moved the Advanced Grants for the year 1979-80 (Vote on Account) on 20th March 1979 and it was voted on the same day. The Appropriation Bill relating to advanced grants (Vote on Account) was introduced on 20th March 1979 and was considered and passed on 21st March 1979.

### **Supplementary Statement of Expenditure and Demands for Grants for Excess Expenditure**

Article 205 of the Constitution provides that if the amount authorised by any law made in accordance with the provisions in Article 204 to be expended for a particular service for the current financial year is found to be insufficient for the purpose of that year or when a need has arisen during the current financial year for supplementary or additional expenditure upon some new service not contemplated in the Annual Financial Statement for that year, or if any money has been spent on any service during financial year in excess of the amount granted for that service and for that year, a statement for supplementary expenditure or for excess grants shall be laid before the Houses of the Legislature on a day appointed by the Governor. The provisions of Articles 202, 203, and 204 shall apply to such supplementary Statement of Expenditure and Demands for Grants for excess expenditure. During the period under review, 5 Supplementary Statement of expenditure and 4 Demands for Grants for Excess Expenditure were presented to the House as indicated in Section II Table No. XXII

The Tamil Nadu Electricity Board Budget: - Under Section 61 of the Electricity Supply Act, 1948 (Central Act 54 of 1948), the Annual Financial Statement (Budget Estimates) of the estimated capital and revenue receipts and expenditure of the State Electricity Board shall be prepared in the prescribed form and submitted to the State Government for being placed on the Table of the Houses of the State Legislature and the State Government shall cause it to be laid on the Table of Houses of the Legislature. The Statement shall be open to discussion, but shall not be subject to vote. During the period under review three Annual Financial Statement and Supplementary Financial Statements were laid on the Table of the Assembly and discussion thereon were held as given below: -

<i>Details of Statement</i> (1)	<i>Laid on</i> (2)	<i>Discussion initiated by</i> (3)	<i>Dates of discussion</i> (4)
Annual Financial Statement for 1977-78 and Supplementary Financial Statement for 1976-77	11th August 1977	Thiru S. Ramachandran, Minister for Public works and Electricity.	28th December, 1977, 2nd January, 1978 and 3rd January, 1978.
Annual Financial Statement for 1978-79 and Supplementary Financial Statement for 1977-78	7th September, 1978.	Thiru S. Ramachandran, Minister for Electricity.	26th April, 1979 and 27th April 1979.
Annual Financial Statement for 1979-80 and Supplementary Financial Statement for 1978-79	20th April, 1979.	-Do-	-Do-

## **CHAPTER XIX MOTIONS AND RESOLUTIONS**

### **I. MOTIONS**

The term 'Motion' in its wide sense means any proposal submitted to the House for eliciting a decision of the House. One of the main duties of the House is to ascertain its own will in regard to various matters and for this purpose every question to be decided by the House must be proposed by a member in the form of a motion.

### **II. RESOLUTIONS**

The term 'Resolution' is used in respect of certain kind of motion only. A resolution may be in the form of a declaration of opinion by the House, or a recommendation addressed to the Government, or formed in such a way as to record either approval or disapproval by the House of an act or policy of Government. It may convey a message or commend, urge or request an action, or call attention to a matter or situation for the consideration of the Government or it may be in such other form as the Speaker considers appropriate.

A resolution may be moved relating to any matter of general public interest, the matter, however, must not be one which does not primarily concern the particular Government. The resolution must raise some definite issue and shall not refer to any matter which is under adjudication by a Court of Law or to the conduct of any person except in his official or public capacity. The conditions for admissibility are laid down in Rule 188 of the Tamil Nadu Legislative Assembly Rules.

Resolutions are generally divided into two categories, namely Government Resolutions and Private Members' Resolutions.

#### **(A) GOVERNMENT RESOLUTIONS**

During the period under review 17 Government Resolutions including 7 Resolutions relating to Approval of Draft Rules and Notifications were moved and carried the details of which are given below: -

Enhancement of maximum guarantee limit in respect of certain Co-operative Banks

(1) On 9th July 1977, Thiru G.R. Edmund, Minister for Food and Co-operative moved the following resolution:

"WHEREAS the Government of Tamil Nadu have guaranteed the repayment in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Bank, the

maximum limit of Short-Term, Medium-Term Credit and Medium Term conversion to the extent of Rs.6, 115.00 lakhs in G.O. Ms No.341 Co-operation, dated 26th May, 1977.

And WHEREAS it is considered necessary to increase the maximum guarantee limit in respect of Central Co-operative Bank and the Tamil Nadu State Co-operative Bank to the extend of Rs.8,040.00 Lakhs.

The Tamil Nadu Legislative Assembly resolves to increase the limit of guarantee in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Bank to the extend of Rs.8, 040.00 lakhs as required under section 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961)".

Eight Members took part in the discussion and the Minister for Food and Co-operation relied thereto.

The resolution was put and carried.

(2) On 5<sup>th</sup> January 1978, Thiru G.R. Edmund, Minister for Food and Co-operation moved the following resolution: -

"WHEREAS the maximum limit of Government guarantee for the repayment of the principal of and the payment of interest on any Short-term credit, Medium-term credit and Medium-term Conversion that may be made to the Tamil Nadu State Co-operative Bank and the Central Co-operative Banks have been fixed by the Government of Tamil Nadu to the extent of Rs.8, 040.00 lakhs in G.O. Ms. No. 466, Co-operation, dated the 1st August.

And WHEREAS it is considered necessary to increase the maximum guarantee limit in respect of Central Co-operative Bank and the Tamil Nadu State Co-operative Bank to the extend of Rs.9,140.00 Lakhs;

The Assembly resolves to increase the limit of guarantee in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Bank to the extent of Rs.9, 140.00 lakhs as required under section 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961)".

The resolution was put and carried

(3) On 16th March 1979 Thiru K.A Krishnaswamy, Minister for Co-operation moved the following resolution:

"WHEREAS the Government of Tamil Nadu have increased the maximum limit of guarantee in respect of Central Co-operative Banks and the Tamil Nadu State Co-operative Bank, in respect of Short-Term, Medium-Term Credit and Medium Term conversion to the extent of Rs.250 lakhs, Rs.9, 140, Rs.1, 490 lakhs and Rs.7, 400 lakhs respectively, aggregating to Rs.9, 1410 lakhs and in G.O. Ms No.82 Co-operation, dated 9th February,

1978. Under the Sub-section (2) of section 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961) with the approval of the state Legislature. And whereas it has become necessary to increase the maximum guarantee limit for Medium Term Conversion Advances in respect of Central Co-operative Bank to the level of Rs.10, 900 lakhs.

The Tamil Nadu Legislative Assembly resolves to increase the limit of guarantee for Medium Term Conversion advances in respect of Central Co-operative Banks to the extend of Rs.10, 900 lakhs and aggregate limit of Rs.12,640 lakhs as required under section 73-D of the Tamil Nadu Co-operative Societies Act, 1961 (Tamil Nadu Act 53 of 1961). The Minister for Co-operation replied to the debate. The resolution was adopted.

12 Members took part in the discussion. The Minister for Co-operation replied to the Debates and the resolution and carried.

### **Plight of Tamilians in Sri Lanka**

(4) On 24th August 1977, Thiru K. Manoharan, Minister for Finance moved the following resolution:

"கடந்த சில நாட்களாக, ஸ்ரீலங்காவில் வாழும் தமிழ் மக்கள் நூற்றுக் கணக்கில் கொலை செய்யப்பட்டும், கொலை வெறியுடன் தாக்கப்பட்டும், தமிழ்ப் பெண்கள் கொடுமைப் படுத்தப்படவுமான வன்முறைச் செயல்கள் நடைபெற்று வருவதைக் கேட்டு இந்தச் சட்டமன்றப் பேரவை பேரதிர்ச்சியடைகிறது.

இந்தியாவின் தோழமை நாடாகவும், அண்டை நாடாகவும், நீண்ட காலமாக உணர்வு பூர்வமாக தொடர்புள்ள நாடாகவும் உள்ள ஸ்ரீலங்காவில், அந்த நாட்டின் உரிமை பெற்ற இந்தியத் தமிழ் குடிமக்களுக்கும், அந்த நாட்டின் வளத்துக்கும், வளர்ச்சிக்கும் தங்களுடைய கடுமையான உழைப்பை நல்கிய தமிழ் மக்களுக்கு இழைக்கப்படும் இந்தக் கொடுமைகளைக் கண்டு நல்ல உள்ளம் படைத்த நாகரீக உலகினர் கண்டிக்கத் தயங்கமாட்டார்கள்.

வேறு நாட்டில் நடைபெறுகிற உள்விவகாரங்களில் தலையிடுவது மரபல்ல என்றாலும், உலகின் எந்தப் பகுதியில் மனித சமுதாயத்திற்கு அநீதிகள் இழைக்கப்பட்டாலும், உரிமைகள் மறுக்கப்பட்டாலும் மனிதாபிமான உணர்வோடு அந்த அநீதிகளைக் கண்டிப்பதற்கு மனித சமுதாயத்திற்கு உள்ள உரிமைகள், இன்றைய உலக நாடுகள் ஏற்றுக்கொண்டிருக்கிற பொது நீதியாகும்.

என்றாலும், ஸ்ரீலங்காவில் நடைபெறுகின்ற இந்த வன்முறைகளை தமிழ் மக்கள் மீது கட்டவிழ்த்துவிடப்பட்டுள்ள கொலை வெறியினைக் கண்டிப்பதற்கும் தடுக்கவேண்டுமென ஸ்ரீலங்கா அரசுக்கு எடுத்துரைக்கவும் அதிக உரிமையை இந்திய மக்கள், குறிப்பாக தமிழக மக்கள் மொழியால், கலாசாரத்தால், வரலாற்றால், உரிமை பெற்றவர்களாக இருக்கிறார்கள் என்பதை இச்சட்டமன்றப் பேரவை எடுத்துக்காட்ட கடமைப்பட்டுள்ளது.

தமிழக மக்களின் கொந்தளிப்பை, கொடுமையைக் கண்டிக்கும் மன உறுதியை, இந்திய அரசு மூலமாக ஸ்ரீலங்கா அரசுக்கு எடுத்துக் காட்ட வேண்டிய பொறுப்பை, தமிழக சட்டமன்றப் பேரவை தட்டிக் கழிக்க முடியாது.

எனவே, இந்திய மக்களின், குறிப்பாக தமிழக மக்களின் உள்ளத்தை வாட்டிக் கொண்டிருக்கிற ஸ்ரீலங்கா தமிழ் மக்களுக்கு இழைக்கும் தீமைகளை, வன்முறைகளை, உடனே தடுத்து நிறுத்தி ஸ்ரீலங்கா தமிழ் மக்களுக்கு பாதுகாப்பளிக்க ஸ்ரீலங்கா அரசை இந்திய அரசு கேட்டுக் கொள்ளவேண்டுமென இந்த சட்டமன்றப் பேரவை வற்புறுத்துகிறது.

ஸ்ரீலங்கா தமிழ் மக்களுக்கு தக்க பாதுகாப்பு ஏற்படுத்தவும், இதுபோன்ற அவல நிலைமைகள் மீண்டும் ஏற்படாமல் தடுக்கவும் இந்தியப் பேரரசு நடவடிக்கைகள் மேற்கொண்டிருப்பதை இந்த சட்டமன்றப் பேரவை வரவேற்பதுடன், நடைபெற்றுக் கொண்டிருக்கிற ஸ்ரீலங்கா நிகழ்ச்சிகள் எண்ணிப் பார்க்கவே இயலாத தமிழக மக்களின் இதயத்தை வெடிக்கச் செய்யும் கொடூரமான சம்பவங்களாக இருப்பதால் மேற்கொண்டுள்ள நடவடிக்கைகளோடு, உடனடியாக இந்தியப் பேரரசின் பிரதமர் திரு. மொரார்ஜி தேசாய் அவர்கள் மத்திய அரசின் அமைச்சர் அந்தஸ்துள்ள ஒரு பிரதிநிதியை ஸ்ரீலங்காவுக்கு அனுப்பி அங்கு நடைபெறும் உண்மை நிலைமைகளைக் கண்டறிந்து, ஸ்ரீலங்கா அரசுடன் நேரில் கலந்து பேசுவதன் மூலம் கொடுமைக்கு ஆளாக்கப்பட்டுள்ள தமிழ் மக்களுக்கு, ஆறுதலும், பாதுகாப்பும், அமைதியும் ஏற்பட உதவ வேண்டுமென இச்சட்டமன்றப் பேரவை இந்தியக் பேரரசையும், இந்தியப் பிரதமரையும் கேட்டுக் கொள்கிறது".

Thiruvallargal S. Alagarsamy, M. Ambikapathi, A.R. Marimuthu, P. Uthirapathi and S. Sivasamy moved their amendments.

Seven members took part in the discussion. The Minister for Finance replied to the Debate. The amendments given by Thiruvallargal S. Alagarsamy, M. Ambikapathi, A.R. Marimuthu, P. Uthirapathi and S. Sivasamy were by leave of the House, withdrawn. The Minister for Finance moved the following official amendment which was accepted by the House.

1. "அரசினர் தீர்மானம் முதல் பத்தியில் 'நடைபெற்று' என்பதற்குப் பின்னும் 'கேட்டு' என்பதற்கு முன்னும் 'வருவதாக வந்து கொண்டிருக்கும் செய்தி' என்பதை இணைத்துக் கொள்ள வேண்டும்."

2. "கடைசிப்பத்திக்கு முன்- 'தமிழர்களின் சொத்துக்களைப் பெருமளவு சூறையாடியதால் அந்த நாட்டின் உரிமை பெற்ற, உரிமை பெறாத குடிமக்கள் பெருமளவு உடைமைகளை இழந்து தவிக்கிறார்கள். அவர்களுக்கு போதுமான இழப்பீட்டை ஸ்ரீலங்கா அரசு தந்துவிட மத்திய அரசு ஸ்ரீலங்கா அரசோடு கலந்து பேசி பரிகாரம் காணவேண்டுமென்று இந்தச் சட்டமன்றப் பேரவை பிரதம அமைச்சரைக் கேட்டுக்கொள்கிறது" என்று சேர்த்துக் கொள்ளவேண்டும்.

The Resolution as amended was then put and carried unanimously.

**Appreciation of Services of Thiru M. Shanmughasubramaniam,  
Former Secretary, Legislative Assembly**

5) On 26th August, 1977, Thiru K. Manoharan, Minister for Finance moved the following resolution:

"That the Honorable Speaker be requested to convey to Thiru M. Shanmughasubramaniam, who served in the Tamil Nadu Legislature Assembly as Assistant Secretary from 1962 to 1964 Deputy Secretary from 1964 to 1967, Joint Secretary in 1971, Additional Secretary in 1972 and Secretary from May 1973 to June 1976, the appreciation of this House of the distinguished services rendered by him to the House and its members through his guidance on Legislative procedure and conventions"

The resolution was put and carried.

**Special Resolution on white Paper on Cyclone and Flood Relief, 1977**

(6) On 29th December, 1977 Thiru K. Manoharan, Minister for Finance moved the following motion:

"That the White paper on Cyclone and Flood Relief, 1977 be taken into Consideration".

Discussion on the above motion took place for 4 days Viz., 29th, 30th, 31st December 1977 and 2nd January, 1978.

Fifty-one members took part in the discussion. The Minister for Finance replied to the Debate on 2nd January, 1978.

The resolution was put and carried.

**Formation of Thiruverkadu Township**

(7) On 11th April, 1979 Thiru K. Kalimuthu, Minister for Local Administration moved the following resolution:

"That in pursuance of sub-section (1) of section 4 of the Tamil Nadu Panchayats Act, 1958 (Tamil Nadu Act XXXV of 1958), the House do resolve that the area covered by Thiruverkadu, veeraraghavapuram, Sundarachozhavaram Panchayats in Poonamallee Panchayats Union and Koladi, Ayanambakkam, Noombal Panchayats and Perummalagaram revenue village in Adayalampattu, Panchayats in Vilivakkam Panchayat Union in Chengalpattu District which is an institutional colony be declared to be a Township".

The resolution was put and carried.

**Expressing concern on imposing serious restriction on the purchase/sales taxes levied by the State Government.**

(8) On 30th April 1979. Thiru S.D. Somasundaram, Minister for Revenue moved the following resolution:

"That this House understands that the Commerce Ministry of the Government of India, has proposed an amendment of the Constitution with a view to imposing serious restriction on the purchase sales taxes levied by the State Government on export Commodities. As the State revenues and the scope of the powers of the State Government under the federal financial structure would be adversely affected if the Constitution is amended in accordance with above proposal, this House expresses its deep concern and urges the Government of India not to undertake any amendment to the constitution as proposed by the commerce Minister of Government of India".

9. Members took part in the discussion. The Minister for Revenue replied to the debate.

The resolution was put and carried.



### Approval of Draft Rules and Notifications

(9) Seven resolutions were moved and adopted during the course of the Sixth Assembly for approval of draft rule or notifications, the details of which are given below: -

<i>Sl. No.</i>	<i>Details of the resolutions</i>	<i>Mover of the resolution</i>	<i>Date on which moved and approved</i>
(1)	(2)	(3)	(4)
1	Approval of draft amendments to section 305 (1) of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act No. V of 1920).	Thiru K. Kalimuthu, Minister for Local Administration	29th August, 1977
2	Approval of draft amendments to section 305 (1) of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act No. V of 1920).	Thiru K. Kalimuthu, Minister for Local Administration	17th March, 1979
3	Approval of draft amendment to Section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923)	Thiru P.Kolanthaivelu, Minister for Agriculture and Irrigation	17th March, 1979
4	Approval of draft amendment to Section 7 of the Cotton Transport Act, 1923 (Central Act III of 1923)	Thiru P.Kolanthaivelu, Minister for Agriculture and Irrigation	17th March, 1979
5	Approval of draft notification under sub-section (3) (b) of Section 1 of Tamil Nadu Sales Tax (Surcharge) Act, 1971 (Tamil Nadu Act 24 of 1971).	Thiru S.D. Somasundaram, Minister for Revenue.	29th March 1979
6	Approval of draft notification under sub-section (2) (b) of Section 1 of Tamil Nadu Urban Land Tax Act, 1966 (Tamil Nadu Act 12 of 1966).	Thiru S.D. Somasundaram, Minister for Revenue.	30th April, 1979
7	Approval of draft amendment to section 305 (1) of the Tamil Nadu District Municipalities Act, 1920 (Tamil Nadu Act V of 1920).	Thiru K. Kalimuthu, Minister for Local Administration	9th November 1979.

### **Ratification of Constitutional Amendment Bills**

(10) On 13th March 1978, Thiru K. Narayanasamy, Minister for Law moved the following resolution:

"That this House ratifies the amendment to the Constitution of India falling within the purview of the proviso to clause (2) of Article 368 thereof, proposed to be made by the Constitution (Forty-fourth Amendment) Bill, 1977 as passed by the two Houses of Parliament and the short title of which has been changed into the Constitution (Forty-Third Amendment) Act, 1977".

Nine members took part in the discussion. The Minister for Law replied to the debate. The resolution of was put and carried.

(11) On 17th February 1979, Thiru K. Narayanasamy, Minister for Law moved the following resolution:

"That this House ratifies the amendment to the Constitution of India falling within the purview of the proviso to clause (2) of Article 368 thereof, proposed to be made by the Constitution (Forty-fifth Amendment) Bill, 1978 as passed by the two Houses of Parliament and the short title of which has been changed into the Constitution (Forty-fourth Amendment) Act, 1979".

Nine members took part in the discussion. The Minister for Law replied to the debate. The resolution was put and carried.

### **(B) GOVERNMENT MOTIONS**

During the period under Review, the following Government Motions were considered by the House.

(1) On 30th March 1978, Thiru K.Manoharan, Leader of the House moved the following motion and the motion was put and carried unanimously.

"that Rules 183 (2), 201(2), 214(2) and 221(2) of the Tamil Nadu Legislative Assembly Rules which provide that the term of Office of Members of the (1) Committee of Privileges, (2) Committee on Delegated Legislation, (3) Committee on Government Assurances and (4) House Committee shall expire at the end of the Financial Year be suspended and their term be extended for a further period of one year till 31st March 1979 as the items of work taken up by the said Committees still remain to be concluded".

(2) On 5th April 1978, Thiru S.Ramachandran, Minister for Public Works moved the following motion and the motion was put and carried: -

"that the proposal of the State Government under sub-section (3) of section 65 of Electricity (Supply) Act, 1948 (Central Act IV of 1948), to fix the maximum amount which the Tamil Nadu Electricity Board may, at any time, have on loan under sub-section (1) of the said section, as three hundred crores of rupees be approved".

(3) On 6th April 1978, Thiru S. Ramachandran, Minister for Public Works moved the following Motion: -

"that the Report of the Commission of Inquiry appointed to inquire into the incidents of beating and ill-treatments alleged to have taken place in the Central Prison, Madras during February 1976 to February 1977 which was placed on the Table of the House on the 1st March 1978 be taken into consideration".

The above motion was discussed in the House on 6th and 7th April, 1978. Sixteen members took part in the discussion. The Minister for Law replied to the Debates. The Motion was talked out.

(4) ON 12th September 1978, Thiru K. Manoharan, Minister for Finance moved that the Rules 164 (2), 173(3) and 182-A (3) of the Tamil Nadu Legislative Assembly Rules, which provide that the term of office of the members of the (1) Committee on Estimates, (2) Committee on Public Accounts and (3) Committee on Public Undertakings shall expire at the end of one year, be suspended and the term of the above Committees which were constituted in August, 1977 be extended for a further period upto 31st March 1979, as the items of work taken up by the said Committees still remain to be concluded.

Further that, against the four casual vacancies in the Committee on Public Undertakings, the following Members will serve as members: -

(1) Thiru S. Muthusamy, (2) Thiru D. Ramasamy, (3) Thiru I. Tamilarasan, (4) Thiru M.A. Razak and that, against the two casual Vacancies in the Committee on Public Accounts, the following members will serve as members (1) Thiru P.H. Pandian and (2) Thiru S.J. Sadiq Pasha.

The motion was put and carried unanimously.

### **(C) PRIVATE MEMBERS RESOLUTIONS**

Under Rule 187 of the Assembly Rules (old Rule 143) any member may move, subject to the restrictions contained in the Constitution and the rules, a resolution relating to a matter of General Public interest within the Cognizance of the State Government. Such resolution may be in the form of a recommendation addressed to the Government or of a declaration of opinion by House or in the form of a motion for the appointment of a

Committee of the House for any purpose or in any other form suitable to the subject matter of the resolution.

During the period, Members gave notice of 25 resolution and all the 25 were admitted.

However the following resolution given notice of by Thiru S.J. Sadiq Pasha was the only resolution actually moved in the House on 6th January, 1978 and that too partly discussed.

"this House recommends to the Government to urge upon the Union Government to take necessary steps to amend the Constitution of India so as to give greater autonomy to the state".

#### **(D) CONDOLENCE RESOLUTIONS AND OBITUARY REFERENCES**

Condolence Resolutions or Obituary References are generally adopted or made at the commencement of the meeting of the House before Question Hour.

Condolence Resolution are adopted in the case of the following: -

(a) distinguished international statesmen who were connected with or associated with our Country or Commonwealth.

(b) National Leaders, former Presidents, former Prime Minister, former Governor of our State, former Speaker of Lok Sabha, former Chief Minister of the State, sitting Members of the Assembly and great and distinguished sons of the State.

In all these above cases, the resolution is either moved from the Chair or by the Leader of the House. In either case, the Members are permitted to associate themselves with the sentiments expressed in the resolution depending upon the circumstances and the solemnity of the occasion.

If the resolution is moved by the Leader of the House the, Honorable Speaker associates himself with the sentiments expressed by the House before the Resolution is placed before the House for adoption.

Resolutions condoling deaths due to air-crashes or disasters due to fury of nature are also adopted, if circumstances warrant.

During the period under review, 16 Condolence Resolutions were moved and adopted and 71 Obituary references were made by the Hon. Speaker, the details of which are given in Section II Table No. XXIII.

## CHAPTER XX

### PRIVILEGES AND COMMITTEE ON PRIVILEGES

Article 194 of the Constitution of India deals with the powers, privileges and immunities of the State Legislature and of its members and Committees there of. Clause (1) of the said Article provides for freedom of speech in the Legislature of a State subject to the provision of the Constitution and the Rules and the standing orders regulating the procedure of the Legislature. Clause (2) of the said Article provides immunity to the members from any proceedings in any court of law in respect of anything said or any vote given by him in the Legislature or any Committee thereof and no person shall be so liable in respect of the publication by or under the authority of a House of any report, paper, votes or proceedings. Clause (3) of the Article states that in other respects, the power, Privileges and immunities of a House of the Legislature of a State and of the members and the Committees of a House of such Legislature shall be such as may from time to time be defined by the Legislature by Law. And until so defined shall be those of that House and of its member and Committees immediately before the coming into force of Section 26 of the Constitution (44th Amendment) Act, 1978. The position prior to the amendment coming into force was the Houses of the state Legislature in India and their Committees had the same privileges as those of the House of Commons of the Parliamentary in U.K. and its members and Committees at the commencement of the Constitution of India, Viz., and 26th January 1950. No state or Union Legislature has yet defined its privileges. Therefore the privileges of the Houses of State Legislatures are same as the privileges of the House of Commons as obtained on the date of the commencement of the constitution Viz., 26th January 1950. The procedure relating to raise a matter of privilege is laid down in Rules 245 to 255 of the Assembly Rules.

#### **(A) Matters of Privileges referred to the Committee of Privileges for which reports were presented to the House**

Under Rule 245 of the Tamil Nadu Legislative Assembly Rules, a Committee of Privileges (old Rule 183) shall be constituted at the commencement of each financial year, consisting of the Leader of the House, and the Leader of the Opposition and the Deputy Speaker who shall be Members ex-officio and fourteen other members to be elected by the Assembly on a date to be fixed by the Speaker according to the principal of proportional representation by means of single transferable vote and in accordance with the regulations framed in this behalf by the Speaker.

The Chairman of the Committee is nominated by the Speaker from among the members of the Committee. By convention, the Deputy Speaker will be nominated as Chairman. The function of the Committee of Privileges is to examine and report to the House about its findings on those cases that are referred to it by the House and Suo Motu by the Speaker.

The Composition of the Committee for the years 1977-80 is indicated in Section II Table No. XXIV

The Committee held 11 sittings during the period under review.

(i) During the period under review, the following six cases were referred to the Committee of Privileges, out of which reports on the first four cases were presented to the House but they were not considered by the House. In respect of the other cases, the Committee could not finalise the reports before dissolution.

### **1. "Sigappu Nada" Case**

On 9th August 1977, Hon. Leader of the House referred in "Sigappu Nada" in its issue, dated 8th August 1977 containing certain aspersions on the Hon. Speaker. The matter was referred by the House to the Committee of Privileges for its examination and report.

The editor of the daily did not send his reply to the communication sent to him by the Committee, calling for his explanation for such publication. The Committee also decided that the publication casting aspersions on the Speaker, constituted a breach of privileges of the Houses. The Committee however decided that it was not necessary to take any further action on this matter, against the Editor as it might tend to give him undue prominence and importance who in past was in the habit of indulging in character assassination and black mailing men of prominence in public life and recommended to the Government to cancel permanently the accreditation given to the said newspaper by the Information and Public Relations Department.

The Report of the Committee was presented to the House on 31st August 1978.

### **2. "Alai Osai" Case.**

On 7th January 1978, Thiru K.Pannnai Sethuraman, M.L.A. raised a matter of Privileges against the Tamil daily 'Alai Osai' for its publication in its issue, dated 6th January 1978 of an alleged incorrect report of the speech of Thiru K.Suppu, in the House on 6th January 1978 about some contracts alleged to have been given to the relatives of the

Transport Minister. On 10th January 1978, Hon. Speaker referred the matter to the Committee of Privileges for its examination and report.

Thiru A.Parasuraman, Editor of Alai Osai, appeared before the Committee and tendered his apology. In view of the apology tendered by the Editor, the Committee recommended that no further action need be taken.

The report of the Committee was presented to the House on 31st August 1978.

### **3. Case against Thiru Durai Murugan M.L.A.**

On 28th March 1978, Thiru S.R. Erandha, raised a question of Privileges against Thiru Durai Murugan for his conduct in the House for shouting slogans against the ruling given by the Deputy Speaker. The matter was referred to the Committee of Privileges for its investigation and report. The Committee examined Thiru Durai Murugan in person. In the course of the examination, Thiru Durai Murugan stated that he shouted like that because he was so emotional and that it was an outcome of emotion. According to him he had no intention to lower the dignity of the Speaker or the Deputy Speaker. However he did not express any regret. The Committee felt that his conduct would amount to grave contempt of the House and recommended to the House that the member might be warned not to indulge himself in such a manner in future.

The report of the Committee was presented to the House on 31st April 1979.

#### **(4) Matter of Privileges arising out of displaying plates by Thiru Durai Murugan a Member, in the House.**

On 30th March 1978, during the discussion on Appropriation Bill, 1978, Thiru Durai Murugan displayed in the House two aluminium dining plates with the inscriptions "M.G.R. and Latha". He had stated that the plates were distributed by the Special Tahsildar for Harijan Welfare to the Children of the Harijan Welfare School at Thiruthuraipoondi. A number of points of order were raised and thereafter on a motion moved by the Hon. Leader of the House, the matter was referred to the Committee of Privileges for investigation whether the plates displayed in the House were actually the plates distributed to the students of the Harijan Hostel; whether the plates were supplied to the Hostel by the Government or by Private individuals as donations and whether the plates were displayed in the House with the intention to defame the Government and its report thereafter. The Committee examined the concerned Officials and the Head Master of the School, from where the plates were stated to have been distributed to students. From the evidence tendered before the Committee, it was

revealed that 4,800 plates were received from various private agencies and from Collectors of various districts who in turn received it from public for distribution to the victims of the Cyclone. Some of the plates bore the initials or names of various film stars and other persons. These plates were not purchased by the Government from Government funds. The Committee also examined the Member, Thiru Durai Murugan. He stated before the Committee that he had displayed the plates not with any intention to cast any reflection on the Chief Minister or anyone else but to bring it to the notice of the Government without any malafides. In view of this statement the Committee recommended that no further action need to be taken in this regard.

The report was presented on 24th April 1979.

**(B) Matters of Privileges referred to the Committee of Privileges for which Reports were not finalised before the dissolution of the Assembly**

1. Guidelines to be followed on the matter of publication of the Proceedings in the news papers.

On the 6th April 1978, the Hon. Speaker referred a general question relating to the publication of the Assembly Proceedings in the news papers particularly by news papers owing allegiance to particularly political parties, to the Privileges Committee, for suggesting certain guidelines to the news papers in the matter of publication of the proceedings. The Committee invited the representatives of the news papers both in English and in Tamil to hear their views regarding the guidelines to be observed, especially when reporting the proceedings of the House. The Committee could not complete its work and finalise the draft guidelines before the dissolution of the Assembly, with effect from 17th February 1980.

2. Case against "Malai Murasu".

On 19<sup>th</sup> April 1979 Thiru R. Manimaran raised a matter of Privilege against 'Malai Murasu' and 'Makkal Seithi' the Tamil dailies for having wrongly published in their issues, dated 17th April 1979 that the discussion on Demands on Police and Fire Services took place on 17th April 1979 which was not actually correct. The Hon. Speaker announced that ruling would be given later after obtained the views of the said dailies. The Editor, 'Makkal Seithi' tendered apology for the wrong publication and the Hon. Speaker referred the matter of privileges against 'Malai Murasu' to the Committee of Privileges for its examination and report. The Committee could not finalise its report before dissolution of the Assembly, with effect from 17th February 1980.



## (C) Matters of privileges raised and disposed of in the House

Sl. No.	Matter of Privilege	Raised by whom	Date	Against whom	Ruling	Date of Ruling
(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>1. Privilege issue raised against Ministers and Parliamentary Secretaries</b>						
1	Making of an Alleged Policy Statement by the Minister for Local Administration outside the House during the period when the Assembly was at its sittings.	Thiru K.Suppu	13th July 1977	Minister for Local Administration	Consent withheld as the Minister concerned stated that no such statement was made by him.	23rd July 1977.
2	Alleged misleading statement by the Minister for Food and Co-operation relating to allotment of a boat.	Thiru M. Karunanidhi, Leader of Opposition.	6th January 1978	Minister for Food and Co-operation	Consent withheld as there was no intention to mislead the House	6th January 1978
3	Alleged misleading statement by the Chief Minister about sending of the report of Justice Ismail Commission to the Governor.	Thiru M. Karunanidhi	7th January 1978	Chief Minister	Consent withheld as the Chief Minister did not deliberately give any wrong information to mislead the House.	7th January 1978
4	Certain remarks by the Minister for Finance as the Council	Thiru K.Suppu	17th March 1978	Minister for finance	Consent withheld as the statement made in the other House could not be a subject matter in the Assembly.	31st March 1978
5	Misleading the House by the Chief Minister about withdrawal of an Ordinance	Thiru K.Suppu	7th September 1978	Chief Minister	Consent withheld as no such statement was made by the Chief Minister.	7th September 1978

(1)	(2)	(3)	(4)	(5)	(6)	(7)
6	Making a policy statement Outside the House during the period when the Assembly was as its sittings by the Minister for Education.	Thiruvallargal K.Suppu, R. Umanath	7th September 1978	Minister for Education	Consent withheld as no policy statement was made by the Minister concerned	7th September 1978
7	Casting aspersions of the members of the Janatha Party belonging to Kanyakumari District by the Parliamentary Secretary to Minister for Law	Thiruvallargal P. Vijayaraghavan and A.Swamidhas	9th September 1978	Parliamentary Secretary to Minister for Law	Consent withheld as the Parliamentary Secretary never meant any disrespect to any member.	9th September 1978
8	Alleged willful misrepresentation of the speech made by the Minister for Rural Industries about WAKF Board.	Thiru M.A. Latheef	12th September 1978	Minister for Rural Industries	Consent withheld as no misleading statement was made	12th September 1978
9	Observation stated to have been made by the Chief Minister on the walkout by the opposition parties during Governor's address.	Thiru K.Suppu	13th February 1979	Chief Minister	Consent withheld as no misleading statement was made.	14th February 1979
10	Alleged misleading statement by the Minister for Health about Thiru Sebastian who was arrested in connection with Chisel throwing case.	Thiru M. Karunanidhi, Leader of Opposition.	10th March 1979	Minister for Public Health	Consent withheld as no misleading statement was made.	26th March 1979

(1)	(2)	(3)	(4)	(5)	(6)	(7)
11	Alleged misleading statement by the Minister for Electricity about the appointment of Board of Enquiry in the matter of alleged illtreatment to an advocate by the Police	Thiruvallargal R.Uman and K.Suppu	17th March 1979	Minister for Electricity	Consent withheld as no misleading statement was made.	19th March 1979
12	Alleged misleading statement by the Minister for Labour regarding Quality Mills, Pollachi.	Thiru K.Suppu	24th and 27th March 1979	Minister for Labour	Consent withheld as no misleading statement was made.	20th April 1979
13	Alleged misleading statement by the Minister for Labour about T.V.S. Dispute.	Thiru R. Umanath.	26th March 1979	Minister for Labour	Consent withheld as no misleading statement was made.	19th April 1979
14	Alleged misleading statement made by the Minister for Local Administration in regard to maintenance of Anna Statue near Valluvar Kottam,	Thiruvallargal S.J. Sadiq Pasha, P.S. Thiruvengadam and M. Aranganathan	26th March 1979.	Minister for Local Administration	Consent withheld as the statement was not deliberately made with the intention to mislead the House.	26th March 1979.
15	Alleged misleading statement by the Chief Minister on the Constitution of Special Court in Parliament.	Thiruvallargal J.James and M.A. Latheef	26th March 1979	Chief Minister	Consent withheld as no misleading statement was made	25th April 1979

(1)	(2)	(3)	(4)	(5)	(6)	(7)
16	Alleged misleading statement by the Minister for Food relating of Pay Scales of Civil Supplies Corporation Employees.	Thiru A.R. Rahmankhan	26th March 1979	Minister for Food	Consent withheld as no misleading statement was made.	19th April 1979
17	Speech reported to have been made by the Minister for Rural Industries in a meeting at Uthiramerur	Thiru M.A. Latheef	30th March 1979	Minister for Rural Industries	Consent withheld as no misleading statement was made.	30th April 1979
18	Alleged misleading statement by the Minister for Electricity about Sithamalli incident	Thiru M.Ambigapathy	31st March 1979	Minister for Electricity	Consent withheld as no statement was deliberately made with intention to mislead the House.	20th April 1979
19	Alleged misleading statement about the dismissal and reinstatement of Dr. Uthamaputhiran at Chinnalapatti	Thiru P. Vijayarahan	4th April 1979	Minister for Health	Consent withheld as the statement was not deliberately made with the intention to mislead the House.	23rd April 1979

(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>2. Privilege issue raised against Members</b>						
1	Remarks made in the Assembly against Thiru Durai Muthusamy	Thiruvalargal A.R. Mari Muthu, P.Chandran, K. Palani Sethu raman, Durai Muthusamy	17th March 1978	Thiru Durai Muthusamy	Consent withheld in view of the regard expressed by the Members, Thiru K. Suppu	30th March 1978
2	Matter of privilege against Thiru K.Suppu for certain words he used when he staged a walkout.	Thiru K. PannaiSethu Raman	31st March 1978	Thiru K.Suppu	Thiru K. Suppu withdrew his wards and further action in the matter was dropped	31st March 1978.
3	Matter of Privilege against Thiru M. Karunanidhi, Leader of Opposition in regard to certain allegation she had made against Government on road works in Panrutti Constituency	Thiruvalargal S.R. Eradhan, K. Pannai Sethuraman Dr. K.Samarasam	1st April 1978	Thiru M. Karunanidhi, Leader of Opposition	Further action was dropped in view of the clarification given by Thiru M.Karunanidhi and in deference to the wishes of the Members of the House including the Hon. Leader of the House.	7th April 1978
4	Matter of Privilege against Thiru Durai Muthusamy for his speech in the Assembly relating to allotment of Government Quarters.	Thiru M.Margabandhu	14th September 1978.	Thiru Durai Muthusamy.	Consent withheld in view of the statement by the member that he had no intention to cast aspersions on the conduct of the other member.	14th September 1977

(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>3. Matter of Privilege against Press</b>						
1	Matter of Privilege against 'The Mail' on regard to alleged unfair comments made in its editorial, dated 7th July 1977.	Thiru M.A. Latheef	13th July 1977	'The Mail.	Consent withheld in the view of explanation given by the Editor that the editorial was written without any malafide intention	23rd July 1977
2	Matter of Privilege against 'Malai Murasu' in regard to non-publication of the speeches of certain members in its issue dated 8th July 1977.	Thiru R. Umanath	13th July 1977	'Malai Murasu'	Consent withheld Warning was issued to the daily directing it to publish the debates of the Assembly without any distortion in future.	23rd July 1977
3	Matter of Privilege against 'Murasoli' for omission of certain remarks made by the Chief Minister.	Thiru S.R. Eradha	13th July 1977	Murasoli'	Consent withheld Hon. Speaker cautioned the daily to publish the matters relating to Assembly debates without distortion.	23rd July 1977
4	Matter of Privilege against 'ANNA' for omission of certain portions of speech of the Hon. Leader of Opposition.	Thiruvalargal Durai Murugan, S.J. Sadiq Pasha.	28th July 1977	'Anna'	Consent withheld Hon. Speaker recalled his earlier rulings and the matter was not proceeded further.	28th July 1977
5	Matter of Privilege against 'Anna' for distortion of certain portion of the speech of Thiru K.Anbahagan.	Thiruvalargal K. Anbahagan, S.J Sadiq Pasha	1st August 1977	Anna'	Consent withheld Hon. Speaker warned all the newspapers that they should not publish anything that was not spoken in the House.	28th July 1977
6	Matter of Privilege against 'Alai Osai' for incorrect publication of a news item	Thiru C. Govindarajan	5th August 1977	'Alai Osai'	Consent withheld as the news paper had expressed regret and published a correction in the paper.	5th August 1977.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
7	Matter of Privilege against 'Malai Murasu' for wrong publication of the Photographs.	Thiruvallargal Pannai Sethuraman and R.K.S. Dhandapani	10th August 1977	'Malai Murasu'	Hon. Speaker ruled that no Prima facie case of breach of privilege involved in the matter and cautioned the news papers to be careful while publishing the photographs.	10th August 1977
8	Matter of Privilege against 'Anna' for wrong publication of the photographs.	Thiru K.Suppu	13th August 1977	'Anna'	Consent withheld as the Editor had since published a correction and apologized for the mistake	13th August 1977
9	Matter of Privilege against 'Alai Osai' for wrong publication of the proceedings relating to eviction of tenants in slum Board tenements in Madras.	Thiru S.R. Eradha	13th August 1977	'Alai Osai'	The matter was dropped after warning to news paper	13th August 1977
10	Matter of Privilege against 'Alai Osai' for publication of a matter attributing a statement to the Minister for Finance with reference to agitation by the Agriculturists.	Thiru Nanjil M.Vincentt	29th August 1977	'Alai Osai'	The matter was first referred to the Committee of Privileges and subsequently revoked on a suggestion made by some members and the matters was dropped after warning to newspapers.	29th August 1977
11	Matter of Privilege against 'Murasoli' for wrong publication of the proceedings of the House.	Thiruvallargal S.R. Eradha and K. Pannai Sethuraman	29th August 1977	'Murasoli'	The matter was referred to the Committee of privileges which was subsequently rescinded in view of the suggestions made in the House.	29th August 1977.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
12	Matter of Privilege against 'Murasoli' for publication of a caption creating wrong impression of the proceedings of the House.	Thiru S.R. Eradha	6th January 1978	'Murasoli'	Consent withheld in view of the explanation given by the paper concerned.	22nd February 1978
13	Matter of Privilege against 'Anna' for publication of the alleged incorrect report of the proceedings of the House.	Thiru M.Aranganathan	7th January 1978	'Anna'	Consent withheld in view of the regret expressed by the paper.	10th January 1978
14	Matter of Privilege against 'Alai Osai' for publication of the proceedings of the Assembly with misleading headlines.	Thiru M.Subramaniam	10th January 1978	'Alai Osai'	Consent withheld in view of the explanation given by the paper concerned.	22nd February 1978.
15	Matter of privilege against Indian Express Publication of news item about them procedure of getting the certificate from the members for refund of C.D. amount.	Thiruvalargal R.Umanath, V.R. Jayaraman, R.Krishnan	23rd February 1978	'Indian Express'	Consent withheld in view of the regret expressed by the Editor of the daily	28th February 1980
16	Matter of Privilege against 'KumKumam' for publication of a Cartoon	Thiru K. V. Kandasamy	25th February 1978	'Kumkumam'	Consent withheld in view of the explanation given by the Editor of the Weekly.	1st March 1978
17	Matter of Privilege against 'Murasoli' for publication of a Cartoon.	Dr. K.Samarsam	25th February 1978	'Murasoli'	Consent withheld in view of the explanation given by the Editor of the news paper	1st March 1978



(1)	(2)	(3)	(4)	(5)	(6)	(7)
18	Matter of Privilege against 'Indian Express' Malai Murasu, Dinamani and Anna for publication of a news item relating to proceedings of the Assembly about N.G.O.s.	Thiru S.J. Sadiq Pasha, Thiru D.Purushothaman, A.Rahmankhan, Thiru Gingee N.Ramachandran	27th February 1978	'Indian Express, 'Malai Murasu, 'Dinamani, Anna'.	Consent withheld in view of the explanations from the paper concerned and warned the papers to be careful in future while publishing proceedings of the Assembly.	
19	Matter of Privilege against 'Indian Express' for publication of some derogatory remarks about Thiru R.Umanath.	Thiru R.Umanath	1st March	'Indian Express'	Consent withheld in view of the explanation given by the Editor a publication of the ruling together with the letter of the Editor in its issue.	6th March 1978
20	Matter of Privilege against 'Dina Malar' for the way in which the publication of the proceedings of the Assembly was published in the daily.	Thiru R.Umanath	11th March 1978	'Dina Malar'	Consent withheld in review of the explanation and regret expressed by the Editors.	30th March 1978
21	Matter of Privilege against 'Makkal Kural' for publication of the policy note relating to H.R. & C.E. Dept. before the Demand was taken up in the House.	Thiruvalargal K.Suppu Durai Murugan, and C.Arumugam	21st March 1978	'Makkal Kural'	Hon. Speaker ruled that no breach of privilege was involved as the particular note was already laid on the Table of the House.	21st March 1978
22	Matter of privilege against 'Makkal Kural' for publication of a news item about the entry of a stranger in the Houses.	Thiru M.A.Latheef	30th March 1978	'Makkal Kural'	Consent withheld in view of the regret expressed by the Editor.	30th March 1978

(1)	(2)	(3)	(4)	(5)	(6)	(7)
23	Matter of privilege against the dailies for incorrect and misleading publication of the proceedings of the Assembly.	Thiruvallargal A.Rahmankhan, S.R. Eradha, Durai Murugan and T.S. Nallathambi, Pannai Sethuraman, Thiru V.K. Chinnaswamy.	5th April 1978	'Makkal Kural' Thennagam and, 'Murasoli', 'Anna', 'The Mail' 'Dinakaran'.	Speaker directed the Committee of privileges of on the matter of publication of proceedings in the news papers and ruled that no further action was necessary in respect of the above matters.	6th April 1978
24	Matter of privilege against 'Dinakaran', 'Murasoli' and 'Alai Osai' for publication of expunged portion of the Assembly Proceedings.	Thiru Chinnasalem M.Subramaniam	9th March 1979	'Dinakaran' 'Murasoli' and 'Alai Osai'	Hon. Speaker ruled that though there was breach of privilege involved in the above matter no action need be taken as this was the first occasion.	19th March 1979

(1)	(2)	(3)	(4)	(5)	(6)	(7)
25	<b>Matter of Privileges against the dailies:</b>					
(i)	Alleged views expressed by Thiru V.R. Nedunchezhiyan against the opposition parties and published in 'Malai Murasu.	Thiruvallargal K.Suppu J.James, P. Vijayaraghavan and A.Rahmankhan	15th March 1979	Thiru V.R. Nedunchezhiyan and 'Malai Murau	Hon..Speaker ruled that no action seems necessary in respect of the matters of privileges against the dailies and stressed the papers that publishing the matters that have not happened or giving garbled Version or casting reflection on the members will amount to breach of the privilege of the House and warned the papers to be careful in future	27th April 1979
(ii)	Publication of Expunged portion of the proceedings of the Assembly relating to tearing of question list.	Tvl .R. Maniraman K.A. Sengottian Dr. K. Samarasam	2nd April 1979	'Alai Osai', Murasoli, and Dinakaran		
(iii)	Publication of a matter which had not been discussed and which had not occurred in the House on the 7th April 1979	Thiru S.R. Eradha	11th April 1979	Indian Express and Dinamani		
(iv)	Publication of the proceedings of the Assembly relating to simco Meters in a distorted manner and with an intention to attribute motive against himself and opposition parties.	Thiru R. Umanath	19th April 1979	Editor of Mandram		
26	Publication of an editorial in Thuglak about the proceedings of the Assembly	Thiru S.R. Eradha	21st April 1979	Thuglak	In future	

(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>4. Matters of privileges against officials</b>						
1.	Matter of Privilege against the Commissioner of Police, Madras for his failure to inform the Speaker about the exact charges under which some members of the D.M.K. were arrested.	Thiru K.Suppu	2nd January 1978	Commissioner of Police, Madras	Consent withheld, as the Speaker had been informed of the exact charges subsequent to the first communication which was sent to Members	2nd January 1978
2	Matter of privilege against the Inspector General of Police in regard to the policy statement made by him about reorganization of Police set up.	Thiru K.Suppu	30th March 1979	Inspector General of Police	Consent withheld as the statement was made by the official concerned only after the statement on the matter concerned was made by the Chief Minister in the House.	31st March 1979
3	Matter of privilege against the Commissioner of Police with regard to his statement on the Policy of prohibition.	Thiru A.Rahmankhan.	7th November 1979	Commissioner of Police	Consent withheld as the official concerned denied the statement attributed to him.	9th November 1979.

(1)	(2)	(3)	(4)	(5)	(6)	(7)
<b>5. Privilege matter of general nature</b>						
1	Matter of privilege relating to disputes between the Junior Engineers of Public Work Departments and announcing the settlements by way of press note.	Thiru R. Umanath	31st December 1977	Minister for Electricity	Consent withheld after hearing the statement of Hon. Minister for Public Works to the effect that the press release was issued by the concerned Union.	10th January 1978
2	Commencement of the meetings of the Assembly without Governor's Address.	Thiruvalargal A.Rahmankhan, J.James, P.Vijayaraghavan.	2nd March 1978.	---	Hon. Speaker held that the present meeting was only a continuation of the last session and that none of the Constitutional provisions and procedure was violated and that no prima facie case was made out.	2nd March 1978.
3	Alleged suppression of a portion of the deliberations of the Assembly while the summary was broadcasted by the Madras Station of All Indian Radio.	Thiru K.Suppu	7th November 1979	All India Radio	Consent withheld in view of the explanation and regret expressed by the Director of All India Radio.	9th November 1979
4	Telecast of news bulletin, suppressing certain portion of the Assembly Proceedings.	Thiru A.Rahmankhan.	7th November 1979	T. V.	Consent withheld in view of the explanation and regret expressed by the Director of T. V. Hon. Speaker however suggested that both the All India Radio and T. V. Centre might send their own correspondents to the House to collect and review the news about the deliberations of the House.	9th November 1979.

**(D) Matters of privileges that occurred in actual view of the House  
and disposed of by the House itself.**

**Suspension of Members from the House**

On 9th April 1979, Hon. Speaker announced that Thiruvallargal Durai Govindarajan, Chinnasalem M. Subramaniam, Tiruppur R. Manimaran and K.Pannai Sethuraman had given notice of privilege against Thiruvallargal Durai Murugan, A.Rahmankhan and K.Suppu for the way in which they conducted themselves in the Assembly on 7th April 1979. Thiru Durai Govindarajan raised the matter of privilege with the consent of the speaker.

Hon. Speaker ruled that there was a prima facie case of breach of privilege involved in the matter. Hon. Leader of the House moved the following motion:-

"that the matter of privilege raised against Thiruvallargal Durai Murugan, A. Rahmankhan and K.Suppu be taken into consideration"

The motion was adopted and after discussion, the Hon. Leader of the House moved the following motion: -

"Whereas this House opines that Thiruvallargal Durai Murugan A.Rahmankhan and K.Suppu have committed breach of privilege of the House by way of their speeches and deed in the Assembly on 7th April 1979, that they be suspended from the House till the end of the present session of the Assembly and they be prevented from entering into the precincts of the House."

The above motion was adopted by the House.

The above three members were accordingly suspended from the House on 9th April 1979 till the end of the Session.

**(E) Commitment to jail for contempt of the House**

During the period, ten cases, of contempt of the House by throwing leaflets from the Visitors' Gallery were considered by the House.

1. On 2nd January 1978 at about 1.00 P.M. when Hon. Speaker was speaking about White Paper Cyclone and Flood Relief report in the House some hand Bills were thrown from the Visitors' Gallery into the Chamber by Thiru Kesavan son of Raju Chettiar. The matter was brought to the notice of the House by the Chair. Thereupon Thiru S.Ramachandran moved the following motion: -

"This House resolves that the person calling himself Kesavan, son of Thiru Raju Chettiar who threw some pamphlets from the visitors' Gallery on the floor of the House at about 1.00 P.M. to-day, the 2nd January, 1978, and who was taken into custody immediately thereafter has committed a grave offence and is guilty gross contempt of the House.

"This House further resolves that he be sentenced to seven simple imprisonment and be sent to the Central Jail, Madras".

The above motion was put and carried and the person was sent to Central Jail, Madras.

2. On the 8th September 1978, at about 11.00 a.m., when Thiru C.Aranganayagam, Minister for Education was speaking about the demands in getting the books published by the Government due to the retrenchment of workers in the House , some hand bills were thrown from the Visitors' Gallery into the Chamber by Thiru Thirumaravan, son of Thiru Ramaswamy Servai. The matter was brought to the notice of the House by the Chair. There upon Thiru K.Manoharan, Leader of the House moved the following motion: -

"This House resolves that the person calling himself Thirumaravan, son of Thiru Ramaswamy Servai who threw some pamphlets from the Visitors' Gallery on the floor of the House at about 11.00 a.m. to-day, the 8th September, 1978 and who was taken into custody immediately thereafter, has committed a grave offence and is guilty of gross contempt of this House.

This House further resolves that he be sentenced to simple imprisonment till 5.00 p.m. today, the 8th September, 1978 and be sent to Central Jail, Madras".

The above motion was put and carried and the person was sent to Central Jail, Madras.

3. On the 9th September 1978 at above 12.30 p.m., when Thiru M.Karunanidhi, Leader of Opposition was speaking about language policy in the House, some hand bills were thrown from the Visitors' Gallery into the Chamber by Thiruvalargal R. Appu kuttan, son of Raman Kutty and Ananthapadmanabhan, son of Thiru Sankaran. The matter was brought to the notice of the House by the Chair. Thereupon Thiru K.Manoharan, Leader of the House moved the following motion:-

"This House resolves that the persons calling themselves R. Appukuttan, son of Raman Kutty, Ambattur and Ananthapadmanabhan, son of Sankaran, Ambattur who threw pamphlets from the Visitor' Galley on the floor of the House at above 12.30 p.m, today, the 9th September 1978 and who were taken into custody immediately thereafter, have committed grave offence and are guilty of gross contempt of this House.

This House further resolves that they be sentenced to simple imprisonment for 3days from today (9th September 1978) and be sent to Central Jail, Madras."

The above motion was put and carried and the person was sent to the Central Jail, Madras.

4. On the 12th September 1978 at about 12.55 p.m. when Thiru M. A. Latheef was speaking on the Madras City Municipal Corporation and the Madurai City Municipal Coporation (Amendment) Bill, 1978 in the House, Thiru Thavasi Thevar, son of Otcha Thevar shouted slogans from the Visitors' Gallery of the House. The matter was brought to

the notice of the House by the Chair. Thereupon Thiru C. Aranganayagam, Minister for Education moved the following motion:--

"This House resolves that the person calling himself as Thavasi Thevar, son of Otcha Thevar, who shouted slogans from the Visitors' Gallery of the House at about 12.55 p.m. today (12th September 1978) and who was taken into custody thereafter has committed a grave offence and is guilty of gross contempt of the House.

This House further resolves that he be sentenced to simple imprisonment for seven days from today (12th September 1978) and be sent to the Central Jail, Madras."

The above motion was put and carried and the person was sent to Central Jail, Madras.

5. On the 14th February, 1979 at about 12.10 p.m., when Deputy Speaker was in the Chair and welcoming the V.I.Ps. From other States present then in the House some hand bills were thrown from the Visitors' Gallery into the Chamber by Thiru K. Sarangapani, son of Thiru R. Kuppuswamy. The matter was brought to the notice of the House by the Chair. Thereupon Thiru K. Manoharan, Leader of the House moved the following motion:--

"This House resolves that the person calling himself as K. Sarangapani, son of Thiru R. Kuppuswamy, 36/4, Indira Nagar, Madras who threw some pamphlets from the Visitors' Gallery on the floor of the House at about 12.10 p.m., today, the 14th February 1979 and who was taken into custody immediately thereafter, has committed a grave offence and is guilty of gross contempt of this House.

This House further resolves that he be sentenced to three days simple imprisonment and be sent to Central Jail, Madras."

The above motion was put and carried and the person was sent to Central Jail, Madras.

6. On 21st February, 1979, at about 12.40 p.m. when Thiru K. Anbazhagan was speaking on No-Confidence Motion in the House, some hand bills were thrown from the Visitors' Gallery into the Chamber by Thiru C.V. Seman, son of Thiru Veerasamy, the matter was brought to the notice of the House by the Chair. Thereupon Thiru K. Manoharan, Leader of the House moved the following motion:--

"This House resolves that the person calling himself as C.V. Seman, son of Veerasamy, 146, Venkatesapuram, Dass Nagar, Briten Road, Madras-12, who threw some pamphlets from the Visitors' Gallery on the floor of the House at about 12.40 p.m. today, the 21st February, 1979 and who was taken custody immediately thereafter, has committed a grave offence and is guilty of gross contempt of this House.

This House further resolves that he be sentenced to three ways simple imprisonment and be sent to Central Jail, Madras".

The above motion was put and carried and the person was sent to Central Jail, Madras.



7. On 27th March 1979 at about 1.05 p.m., when Thiru M. Kannan was speaking on the Education Demand in the House, some hand bills were thrown from the Visitors' Gallery into the Chamber by ThiruVeeramani, son of Thiru K.Krishnan. The matter was brought to the notice of the House by the Chair. Thereupon Thiru S.Raghavanandam, Minister for Labour moved the following motion:-

"This house resolves that the person calling himself K. Veeramani, son of K.Krishnan, 27, Arumugam Street, Puliakulam, Coimbatore-18 who threw some pamphlets from the visitor's Gallery on the floor of the House at about 1.05 p.m., today, the 27th March 1979 and who was taken into custody immediately thereafter has committed grave offence and is guilty of gross contempt of this House.

This House further resolves that he be sentenced to three ways simple imprisonment and be sent to Central Jail, Madras".

The above motion was put and carried and the person was sent to Central Jail, Madras.

8. On 5th November 1979 at about 11.40 a.m., when Thiru K.Suppu intervened and got clarification in the course of reply given by the Chief Minister on the discussion on the motion disapproving the policy of the Ministry in the House, some hand bills were thrown from the Visitors' Gallery by Thiru Arumugam, son of Thiru Karuppan of Ramanathapuram District. The matter was brought to the notice of the House by Chair. Thereupon Thiru K.Manoharan, Leader of the House moved the following motion: -

"This House resolves that the person calling himself Arumugam, son of Peria Karuppan, Melasemponmani village, Ramanathapuram District who threw some pamphlets from the visitor's Gallery on the floor of the House at about 11.40 a.m., today, the 5th November, 1979 and who was taken into custody immediately thereafter has committed grave offence and is guilty of gross contempt of this House.

This House further resolves that he be sentenced to three ways simple imprisonment and be sent to Central Jail, Madras".

The above motion was put and carried and the person was sent to Central Jail, Madras.

9. On 2nd February 1980 at about 12.50 p.m., when Thiru R.Jebamani was speaking on the motion of thanks to Governor's Address in the House, some hand bills were thrown from the Visitors' Gallery into the Chamber by Thiruvalargal Kanchi sugumaran and K.Rajaram. The matter was brought to the notice of the House by the Chair. Thereupon Thiru K.Manoharan, Leader of the House moved the following motion: -

"This House resolves that the person calling Kanchi sugumaran, son of S.M. Chinnappa, 104, Partition Lane, Pulianthope, Madras and K.Rajaram, son of C. Krishnaswami Naidu, 71, Conron Smith Nagar, Perambur Barracks Road, Madras who threw some pamphlets from the visitor's Gallery on the floor of the House at about 12.50 p.m.,

today, the 2nd February, 1980 and who was taken into custody immediately thereafter has committed grave offence and is guilty of gross contempt of this House.

This House further resolves that he be sentenced to three ways simple imprisonment and be sent to Central Jail, Madras".

The above motion was put and carried and the person was sent to Central Jail, Madras.

10. On the 12th February 1980 at about 12.50 p.m., when Thiru S.R. Eradha was speaking on the motion of thanks to Governor's Address in the House, some hand bills were thrown from the Visitors' Gallery into the Chamber by Thiruvalargal G.Selvam, son of Govindasamy, A.Joseph, son of A.D. Antony and J. Amarendran, son of Walter. The matter was brought to the notice of the House by the Chair. Thereupon Thiru K.Manoharan, Leader of the House moved the following motion: -

"This House resolves that the person calling G.Selvam , son of Govindasmy, No.59, Vadamalai Pillai Street, Madras-7, A.Joseph, son of A.D. Antony, No.162, Bricklin Road, Otteri, Madras-12 who threw some pamphlets from the visitor's Gallery on the floor of the House at about 12.50 p.m., today, the 12th February, 1980 and who was taken into custody immediately thereafter has committed grave offence and is guilty of gross contempt of this House.

This House further resolves that he be sentenced to three ways simple imprisonment and be sent to Central Jail, Madras".

The above motion was put and carried and the person was sent to Central Jail, Madras.

**CHAPTER XXI**  
**COMMITTEES OF THE HOUSE**  
**A. COMMITTEE ON ESTIMATES**

The three Financial Committees of the State Legislature viz., the Committee on Estimates, the Committee on Public Accounts and the Committee on Public Undertakings exercise control over Government expenditure through different procedure. The Committee on Estimates, which was first constituted in the Tamil Nadu Legislative Assembly in March 1955, examines current estimates of Department selected by it every year and presents report thereon.

2. The main functions of the Committee are to examine such of the estimates as it may deem fit, or, as may be specifically referred to it by the House and to report what economies, improvements in organisation, efficiency or administrative reforms, consistent with the policy underlying the estimates may be effected; to suggest alternative policies in order to bring about efficiency and economy in administrations; to examine whether the money is well laid out within the limits of the policy implied in the estimates and to suggest the form in which the estimates shall be presented to be legislature. It is not incumbent on the Committee to examine all the estimates of all the Departments in any one year. The Demands for Grants may be voted upon notwithstanding the fact that the Committee has made no report.

Prior to 15th November 1979, the Committee consisted of twenty-one members in addition to the Finance Minister and the Chairman of the Committee on Public Accounts who were member's ex-officio. According to the revised Assembly Rules which came into effect from 15th November 1979, the Chairman of the Committee on Public Undertakings is also an ex-officio member of the Committee. Of the 21 Members of the Committee, 16 are elected by the Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote and 5 associated by the Legislative Council from among its members. The term of office of the members is one year and if fresh election is not held before the end of the year to constitute a committee for the ensuing year, the existing members of the committees will continued to hold office until new members are elected.

Certain other important changes effected by the revision of the Assembly rules are indicated below: -

(1) The Chairman of the Committee is also ex-officio member of the other two Financial Committees, viz., Public Accounts Committee and Public Undertakings Committee;

(ii) The members of the Committee who are members of the Legislative Council have no voting rights.

(iii) The Committee can appoint one or more sub-committees to examine any matter that may be referred to them and the reports of such sub-committees will be deemed to be the reports of the whole committee if they are approved at a meeting of the whole committee.

The working of the Committee from the year 1977-78 to 1979-80 is given below: -

The Committee for the year 1977-78 was constituted on the 25th August 1977 and Thiru K.Sengodan, M.L.A. was nominated Chairman of the Committee. At its first meeting held on 27th August 1977, the Committee decided to take up for scrutiny the estimates relating to (1) Village and small Industries (including Industrial Estates) and (2) Irrigation. The term of office of the Committees was extended upto 31st March 1978, by a resolution adopted in the Assembly on 12th September, 1978 so as to enable the Committee to complete the work relating to the scrutiny of subjects taken up by it. The Committee, after having presented the reports, took up for scrutiny two fresh subjects, viz., (1) Forests Department and (2) Fisheries Department. However, enough time was not available for the Committee to report on these subjects. The Committee toured the Nilgiris, Kanyakumari, Tirunelveli, Ramanathapuram, Madurai and Chingleput Districts, for an on-the-spot study in connection with the scrutiny of the Estimates taken up by it. The Committee also undertook tours to the states of Maharashtra, Uttar Pradesh, Jammu and Kashmir, Punjab, Haryana, Himachal Pradesh and Andhra Pradesh for making a comparative study of the working of the Irrigation and Industries Departments of these Governments and to hold discussion with the officials of the Departments concerned. The Committees also held discussion with the sister committees of the States visited wherever possible. The Committee examined the Director of Handlooms, Chief Engineer (Ground Water), Chief Engineer (Irrigation), Chief Engineer (Inspection), Deputy Chief Engineer, P.W.D., the director of Industries and Commerce and the Secretaries, P.W.D., and Industries Departments. In addition, the Committee also examined the district officials connected with the above departments.

The Committee also had discussion with the Secretaries to Government, Food Departments, Public works Department and Health and Family Welfare Department, Chief Engineer and Deputy Engineer (Irrigation), P.W. Departments, the Deputy Secretaries, Agriculture Department and the Director of the Agriculture, when it considered the

statements of action taken by the Government on the recommendations contained in its previous relating to their departments.

The Committee held 65 sittings during its term.

The following reports were also presented on the dates noted against each.

Name of the Report (1)	The date on which Report was presented to the Assembly (2)
(1) Report on the action by the recommendations contained in the Report on 'Civil supplies Department' (Part I)	4th April 1978.
(2) Report on the action taken by the Government on the commendations contained in the Report on 'Cinchona Department'	4th April 1978.
(3) Report on the action taken by the Government on the recommendations contained in the Report on 'Public Health, Public Health Engineering and Town Planning Departments'.	4th April 1978.
(4) Report on the action taken by the Government on the recommendations contained in the Report on 'Food Production Department'	4th April 1978.
(5) Report on the action taken by the Government on the recommendations contained in the Report on 'Registration Department'	14th September 1978
(6) Report on 'Irrigation'	14th September 1978
(7) Report on, Village and Small Industries including Industrial Estates.	23rd March 1979
(5) Report on the action taken by the Government on the recommendations contained in the Report on 'Hospital Dispensaries'	29th March 1979

It was the practice to place the statement of further action taken on the observation/comments contained in the Action Taken Reports before the Chairman. But the Committee, at its meeting held on 7th February 1978 took a decision to the effect that in super session of the practice obtaining thereto, such statements should be placed before the Committee. Pursuant to the above decision, the statement of further action taken on the observations of the Committee contained in the previous Action Taken Reports on (1) Employment and Training (2) Labour including Factories and (3) Madras Record Office (Archives) were placed before the Committee and approved by it.

The Committee for the year 1979-80 was constituted on the 28th April 1979. Thiru V.M. Subramanian, M.L.A., was nominated Chairman of the Committee. At its inaugural meeting held on 30th April 1979, the Committee decided to continue the scrutiny of estimates

relating to (1) Forests Department and (2) Fisheries Department as the previous Committee had not presented any reports thereon. It also decided to take up for scrutiny two more subjects viz., (1) agriculture Department and (2) Medical Department. The Committee visited a number of establishment/institution in the Districts of Ramanathapuram, Kanyakumari, Tirunelveli, Thanjavur, South Arcot, Chingleput, Coimbatore and the Nilgiris for an on-the-spot study of the subjects taken up for scrutiny. The Committee also had discussions with the district officials of the department concerned. The Committee also visited the various Fisheries Establishment run by visited the government of India in Kerala State and held discussions with the officials concerned. The Committees also examined the Secretary to Government, Forests and Fisheries Department of Tamil Nadu Government, the Director of Fisheries and other subordinate officers of the Fisheries Department and the General Manager, Tamil Nadu Fisheries Developments Corporation.

The Committee also had discussion with the Secretaries of the Agriculture, Co-operation, Transport and Social Welfare Departments, the Director of Animal Husbandry Departments, the Registrar of Co-operative Societies, the Joint Registrar of the Tamil Nadu Civil Supplies Corporation, the Director of Stationery and Printing, the General Manager, Directorate of Stationary and Printing, the Director of Social Welfare and the Special Officer for Rehabilitation Homes. When it considered the statements of action taken by the Government on the recommendations of the Committee contained in its previous report on (1) Animal Husbandry Department (2) Super Markets (3) Stationary and Printing and (4) Problems of Destitute and Vagrants.

The Committee met for 43 days and presented to the Assembly the Report on the action taken by the Government on the recommendations contained in the Report on 'Animal Husbandry Department', on 5th November 1979. The Committee had also approved the draft reports on the action taken by the Government on the recommendations contained in its previous reports on 'Super Market' and 'Stationery and Printing Department'. But however, it could not present these reports and reports on other subjects taken up for scrutiny due to the dissolution of the Assembly on the 17th February 1980.

The composition of the Committee on Estimates for the years 1977-80 and a statement showing the year-war details of meeting/tours of the Committee and the reports presented during the above period are furnished in Section II Table Nos. XXV and XXVI respectively.

During the period of review, the members of the Estimates Committee of certain State Legislatures including Lok Sabha visited Tamil Nadu as detailed below:

(1) Committee on Estimates (Study Group I), Lok Sabha	24th September 1977 to 28th September 1977
(2) Committee on Estimates and Committee on Public Accounts, Pondicherry.	3rd October to 6th October 1977 and 18th and 19th October 1977.
(3) Committee on Estimates and Committee on Public Accounts, Pondicherry.	16th 17th and 23rd February 1978.
(4) Committee on Estimates Assam.	21st September to 24th September 1978.
(5) Committee on Estimates (Study Group II), Lok Sabha	24th and 25th September 1978.
(6) Committee on Estimates Karnataka.	26th December to 28th December 1978.
(7) Committee on Estimates Himachal Pradesh.	30th and 31st December 1978.
(8) Committee on Estimates West Bengal.	28th January to 30th January 1979.
(9) Committee on Estimates Uttar Pradesh.	2nd February to 4th February 1979.
(10) Committee on Estimates (Study Group III), Lok Sabha.	26th January to 30th June 1979.

## **B. COMMITTEE ON PUBLIC ACCOUNTS**

*General-* The Public Accounts Committee is one of the three Financial Committees of the House. The Committee examines the Account showing the appropriation of sums granted by the House for the expenditure of the State Government, the Annual Finance Accounts of the State Government and such other Accounts laid before the House as the Committee may think fit.

*Composition-* Under Rule 222(2) [Old Rule 173 (1)] of the Tamil Nadu Legislative Assembly Rules, the Committee on Public Accounts shall consist of 21 members in addition to the Finance Minister, the Chairman of the Committee on Estimates and Chairman of Committee on Public Undertakings who shall be members ex-officio, of whom not more than 16 members shall be elected by the Assembly from among its members according to the principle of proportional representation by means of single transferable vote and not more than five members shall likewise be elected by the Council from among its members. Provided that the Members from the Council shall be members of the Committee for all purposes except for voting. Under the old corresponding Rule 173(1) of the Tamil Nadu Legislative Assembly Rules, the Committee consisted of 19 members, fourteen elected from the Assembly and not more than 5 members likewise be elected by Legislative Council from among its member in addition to the Finance Minister and the Chairman of the Estimates Committee who were members, ex-officio. After an amendment in March 1969 the Rule

provided that the Committee shall consist of 21 members, 16 members from the Legislative Assembly and 5 members from the Legislative Council. Minister for Finance and Chairman, Committee on Estimates were also members ex-officio. Provision has also been made for the appointment of sub-Committees under Rule 226 of the Rules. The life of the Committee is for one year or until a new Committee is elected.

Functions- Functions of the Committee are set out in detail in Rule 229 of the Tamil Nadu Legislative Assembly Rules.

### **COMMITTEE FOR 1977-79**

#### **(a) Constitution, Chairman and sittings**

The Committee for the year 1977-78 was constituted on 12th August 1977. Thiru P.U. Shanmugam was nominated as the Chairman of the Committee. The Committee held 39 sittings (10 sittings at Ooty and 29 sittings at Madras).

#### **(b) Details of subjects considered**

(i) Explanatory notes in respect of Social Welfare Department, Rural Development and Local Administration Department, Agriculture Department and Public Works Department in the Report of the Comptroller and Auditor-General of India for the year 1972-73 (Civil) and Appropriation Accounts which were left over by the previous Committee.

(ii) Statement of action taken on the recommendations contained at its earlier reports on the Accounts from 1961-62 to 1971-72.

(iii) Explanatory notes for 1973-74 (Revenue Receipts).

(iv) Excess Expenditure for 1973-74 and

(v) Audit Report (Civil) and Appropriation Accounts for 1973-74 relating to certain Departments.

#### **(c) Details of Reports presented**

<b>Name of Report.</b>	<b>Date of presentation.</b>
(1)	(2)
1. Audit Report (Revenue Receipts) for 1972-73	1st April 1978.
2. Advance Report on the Comptroller and Auditor-General of India for 1973-74	1st April 1978.
3. Excess Expenditure for 1972-73	1st April 1978.
4. Audit Report (Revenue Receipts) for 1973-74	8th September 1978.
5. Advance Report on the Comptroller and Auditor-General of India (Civil) and Appropriation Accounts for 1972-73	12th September 1978.



## **COMMITTEE FOR 1978-79**

### **(a) Constitution, Chairman and sittings**

The term of office of the members of the Committee for 1977-78 was extended for a further period of one year till 31st March, 1979 by a resolution adopted by the Assembly on 30-3-1978. The Committee held 16 sittings (2 sittings in Cape Comorin and 14 sittings at Madras). Consequent on the resignation of Thiru P. U. Shanmugam as Chairman of the Committee on 31-7-1978, Thiru S.J. Sadiq Pasha was nominated as Chairman of the Committee w.e.f. 12-9-1978.

### **(b) Details of subjects considered**

(i) Explanatory notes relating to certain Department in the Audit Report (Civil) and Appropriation Accounts for 1973-74; (ii) Supplementary Report of the Comptroller and Auditor General of India for 1973-74; (iii) Excess Expenditure for 1973-74; (iv) Paragraph 24 of Audit Report (Civil) 1972-73.

### **(c) Details of Reports presented**

Name of Report. (1)	Date of presentation. (2)
1. Excess Expenditure for 1973-74	30th March, 1979.
2. Supplementary Report of Comptroller and Audit-General of India for 1973-74.	9th April, 1979.
3. Report of the Comptroller and Auditor-General of India (Civil) and Appropriation Accounts for 1973-74.	16th April, 1979.
4. Paragraph 24 of Audit Report (Civil) for 1972-73.	27th April, 1979.

### **(d) Study tour in other States**

The Committee undertook in May-June 1978 a study tour in New Delhi, Srinagar, Amristar, Chandigarh, Himachal Pradesh, Punjab, Maharashtra and Hyderabad.

## **COMMITTEE FOR 1979-80**

### **(a) Constitution, Chairman and sittings**

The Committee for the year 1979-80 was constituted on 28th April, 1979. Thiru S.J. Sadiq Pasha was nominated as Chairman of the Committee. The Committee held 25 sittings (3 Sittings at Ooty and 22 sittings at Madras).

### **(b) Details of subjects considered**

(i) Explanatory notes on the Audit Report (Revenue Receipts) for 1974-75 and 1975-76.

(ii) Excess Expenditure for 1974-75.

(iii) Explanatory notes of the Audit Reports (Civil) and Appropriation Accounts for 1974-75 and 1975-76 in respect of 13 Departments.

(iv) Statement of Action taken on the recommendation of the Committee on the Accounts of the State of Tamil Nadu upto the years 1971-72.

### (c) Reports presented

- Nil.-

( As the Assembly was dissolved on 17-2-1980, the Committee could not present any Report)

### (d) Visits of Committees from other States

- |   |                            |
|---|----------------------------|
| 1. Committee on Public Accounts of Madhya Pradesh State Legislative Assembly. | 30-1-78                    |
| 2. Committee of Public Accounts of Tripura Legislative Assembly.              | 29-8-78, 4-9-78 to 7-9-78. |
| 3. Committee of Public Accounts of Maharashtra Legislative Assembly.          | 26-9-78 & 27-9-78.         |
| 4. Committee of Public Accounts of Rajasthan Legislative Assembly.            | 29-11-78 and 30-11-78      |
| 5. Committee of Public Accounts of Gujarat Legislative Assembly.              | 27-12-78 to 30-12-78       |
| 6. Committee of Public Accounts of Lok Sabha (Study-Group II)                 | 21-1-79 and 22-1-79.       |
| 7. Committee of Public Accounts of Lok Sabha (Study-Group II).                | 26-6-79 and 27-6-79.       |
| 8. Committee of Public Accounts of Kerala Legislative Assembly.               | 18-11-79.                  |

## GENERAL

### 1. Directions of the Committee

The Public Accounts Committee issued certain directions at its meeting held on 29-9-78 regarding the detailed procedure in furnishing the explanatory notes and tendering evidence before the Committee. The Directions are in Section II Table No. XXVII.

### 2. Reduction of size Appropriation Accounts

The Committee at its meeting held on 29-9-78 discussed the proposal of the Accountant-General on the reduction in the size of Appropriation Accounts and agreed the new procedure suggested by the Accountant-General for the compilation for 1977-78. According to the new procedure adopted, the monetary limit for Selection of item of savings for inclusion in the Appropriation Account would be enhanced from Rs.2 lakhs to Rs.5 lakhs

or 10 per cent of the provision whichever is more and in the case of excesses to limit the excesses under individual heads above Rs.1 lakh of 10 per cent of the provision whichever is less except where amount involved are trivial.

### **3. Reduction of size of Finance Accounts**

The Committee at its meeting held on 15-2-1980 considered the note of the Finance Department on the suggestions of Accountant-General for reduction in the size of Finance Accounts on the following items and agreed to the changes in respect of items 1 and 2.

#### 1. Statement No.13 (Detailed statement of capital expenditure during and to end of the year)

The Details of capital expenditure, particulars of individual works costing more than Rs.25 lakhs and works costing less than Rs.25 lakhs are shown as a single entry. The Committee has accepted the views of Accountant-General to increase the limit from Rs.25 lakhs to Rs.50 lakhs.

#### 2. Statement No. 18 (Detailed Statement of loans and Advances by State Government).

Presently, these details are given minor head wise. Details of loans issued for various schemes are given in Demand 58 and figure in Appropriation Accounts. The Committee has accepted the proposal of the Accountant-General to revise the Statement No. 18 by presenting details upto major head only.

#### 3. Statement No.6 (Guarantees given by Government for repayment of loans etc. raised by Statutory Corporations, Local Bodies and other Institutions).

With regard to this statement, Accountant-General has proposed to do away with the nature of guarantee issued to various parties and retain only the overall provision of amount guaranteed. But the Committee desired to retain the existing format as these details will not be available in any other documents presented before Public Accounts Committee.

The composition of the Committee on Public Accounts for the year 1977-1980 is given in Section II Table No. XXVIII

The important recommendations made by the Committee on Public Accounts are given in Section II Table No. XXIX

## **C. COMMITTEE ON PUBLIC UNDERTAKINGS**

### **General**

The Committee on Public Undertakings, one of the three Financial Committees of the House, was constituted for the first time with effect from 2nd April, 1973.

### **Composition**

Under Rule 253(2) [Old Rule 182-A (2)] of the Tamil Nadu Legislative Assembly Rules, the Committee shall consist of 21 Members, of whom not more than sixteen Members shall be elected by the Assembly from among its Member, according to the principle of proportional representation by means of single transferable voted and not more than five Members shall likewise be elected by the Council from among its members to be associated with the Committee. The Chairman of the Committee on Estimates shall be a matter ex-officio.

The Chairman of the Committee is appointed by the Speaker from amongst the Members of the Committee.

A Minister is not eligible to become a Member of the Committee. If a Member after his election to the Committee is appointed as Minister, he ceases to be a Member of the Committee from the date of such appointment.

The term of the Committee does not exceed one year. The quorum for a meeting of the Committee is five including the Chairman or the Member presiding.

### **Functions**

The Committee has to examine the reports and accounts of the Undertakings, examine whether the affairs of the undertakings are being managed in accordance with sound business principles and prudent commercial practices having regard to acceptability and efficiency in management. the Committee may also consider what economics and improvement in organisation, efficiency, or administrative reform consistent with the general policy of the undertakings can be effected in them. The Committee shall not examines and investigate any matters of day-to-day administration and matters of major Government policy as distinct from business or commercial functions of the Undertakings. In short, the function of the Committee is generally to evaluate the performance of undertakings covering all aspects like implementation of policies, programmes, management, financial working.

### **Procedure**

To begin with, six statutory corporations, 17 Government Companies have been referred to the Committee. Under rule 235of the Tamil Nadu Legislative Assembly Rules, Hon. Speaker may notify from time to time names of Public Undertakings which will

thereafter come under the purview of the Public Undertakings Committee. Accordingly, in the notification issued in the memoranda Nos. 10362-A/73-8, TNL (B), dated 29th March, 1975, 14653/77-14, TNLA (B-I), dated 20th November 1978 and No. 8777/77-8, TNLA (B-I), dated 19th October 1979, the Hon. Speaker has noticed 2 more statutory Corporations and 30 more Government Companies to come under the purview of the Committee.

The Committee during its term of office invariably selects two or three undertakings for a detailed examination. The Committee may from time to time appoint one or more sub-Committees for carrying out this purpose under Rule 240 of the Rules.

### **COMMITTEE FOR 1977-79**

#### **(a) Constitution, Chairman and sittings**

The Committee for the year 1977-78 was constituted on 25th August 1977. Thiru Musiriputhan was appointed as its Chairman. The Committee met for 42 days (13 at Madras and 29 study tours in Northern States).

#### **(b) Details of subjects considered by the Committee**

The committee considered the important points contained in-

- (i) The Audit Report on the accounts of the Tamil Nadu Housing Board for 1965-66.
- (ii) The Report (Civil) of the Comptroller and Auditor-General of India for the year 1972-73 (relating to Rural Development and Local Administration Department);
- (iii) The Report of the Comptroller and Auditor-General of India for the year 1972-73 (Commercial);
- (iv) Action taken report in respect of the recommendations contained in the-
  - (a) Reports on the Accounts of the State upto 1969-70;
  - (b) Reports on the Tamil Nadu Water Supply and Drainage Board; and
  - (c) Report on the Tamil Nadu Housing Board.

#### **(c) Reports presented by the Committee**

-Nil-

#### **(d) Study Tour in other State**

The Committee undertook a study-tour in October-November 1977 and visited New Delhi, Srinagar, Chandigarh, Varnasi, Calcutta, Tata Nagar, Rourkela and Hyderabad.

## **COMMITTEE FOR 1978-79**

### **(a) Composition, Chairman and sittings**

The term of the Committee for 1977-78 was extended till 31st March 1979 by a resolution adopted by the Assembly on 30th March 1978. During the extended period, the Committee met for 50 days (36 at Madras, 6 at Ootacamund, 5 at Courtallam, and 3 at Kanyakumari). On the appointment of Thiru Musiriputhan as Parliamentary Secretary, with effect from 26th June 1978, Thiru R.Muthiah was appointed as the Chairman of the Committee from 26th June 1978.

### **(b) Details of subjects considered**

(i) The Report of the Comptroller and Auditor-General of India for the year 1972-73 (Commercial).

(ii) The Report of the Comptroller and Auditor-General of India for 1973-74 (Civil) and (Commercial).

### **(c) Details of Report Presented**

The Committee presented the following nine reports on the dates noted against each: -

Subjects on the Report	Date of presentation
(i) Reports on the Accounts of the Tamil Nadu State Electricity Board for the year 1971-72.	4-4-1978.
(ii) Report on the Report of the Comptroller and Auditor-General of India for the year 1971-72 (Civil)	9-9-1978.
(iii) Report on the Report of the Comptroller and Auditor-General of India for the year 1972-73 (Civil)	9-9-1978.
(iv) Report on the Report of the Comptroller and Auditor-General of India for the year 1972-73 (Commercial) except Public Works Department.	9-9-1978.
(v) Reports on the Accounts of the Tamil Nadu Housing Board for the year 1965-66.	14-9-1978.
(vi) Report on the Report of the Comptroller and Auditor-General of India for the year 1973-74 (Civil) (relating to Rural Development and Local Administration Department)	29-3-1979.
(vii) Report on the Report of the Comptroller and Auditor-General of India for the year 1973-74 (Commercial)	2-4-1979.
(viii) Report on the Report of the Comptroller and Auditor-General of India for the year 1973-74 (Civil) (except Rural Development and Local Administration Department)	2-4-1979
(ix) Report on the Report of the Comptroller and Auditor-General of India for the year 1972-73 (Commercial) relating to Public Works Department.	5-4-1979

## **COMMITTEE FOR 1979-80**

### **(a) Composition, Chairman and sittings**

The Committee for the year 1979-80 was constituted on 28th April 1979. Thiru R. Muthiah was appointed as its Chairman. The Committee met for 29 days (21 at Madras, 3 at Ootacamund and 5 at Courtallam).

### **(b) Details of subjects considered by the Committee**

(i) The working of the Tamil Nadu Small Industries Development Corporation (SIDCO).

(ii) The notes on points contained in the Report of the Comptroller and Auditor-General of India for 1974-75 and 1975-76 (Commercial) except those points relating to Transport Department.

(iii) The statement of action taken by the Government on the recommendations contained in the Second Report of the Committee on Public Undertakings for the year 1974-75 (Fifth Assembly) on the Accounts relating to Tamil Nadu Electricity Board contained in the Report of the Comptroller and Auditor-General of India for 1970-71 relating to Public Works Department.

(iv) Statement of action taken by the Government on the recommendations contained in the Second Report (Fifth Assembly) of the Committee on Public Undertakings (1973-74) on the paragraphs relating to Public Undertakings contained in the Report of the Comptroller and Auditor-General of India for the year 1970-71.

(v) The notes on points contained in the Audit Report on the Annual Accounts of the Tamil Nadu Electricity Board for 1972-73, 1973-74, 1974-75 and 1975-76.

The Committee could not present its Report on the 5 items mentioned above. (The Legislative Assembly was dissolved on 17th February 1980 by a Proclamation Under Article 356 of the Constitution).

### **(c) Details of Reports presented**

Subject of the Report.	Date of presentation.
(i) Report on the action taken by the Government on the recommendations of the Committee for 1973-74 contained in its Third Report on the Tamil Nadu Housing Board; and	10-10-1979
(ii) Report on the action taken by the Government on the recommendations of the Committee for 1974-75 contained in its Fourth Report on the Tamil Nadu Water Supply and Drainage Board.	10-10-1979

**(d) Other State Committees visit to Tamil Nadu**

1. Committee on Public Undertakings, Assam	17-9-78 to 20-9-78.
2. Committee on Public Undertakings, Gujarat	22-12-78 to 28-12-78.
3. Committee on Public Undertakings, Himachal Pradesh	22-1-79 and 23-1-79.
4. Committee on Public Undertakings, Haryana	13-2-79.
5. Committee on Public Undertakings, Lok Sabha	27-6-79.
6. Committee on Public Undertakings, West Bengal	5-2-80 and 6-2-80.

The composition of the Committee for the years 1977-1980 is indicated in Section II Table No. XXX

**D. BUSINESS ADVISORY COMMITTEE**

Under Sub-rule (1) of Rule 256 of the Tamil Nadu Legislative Assembly Rules (old Rule 193) the Speaker may nominate a Business Advisory Committee at the commencement of the House or from time to time as the case may be, consisting of seventeen members including the Speaker, and the Leader of the House. The Speaker shall be the Chairman of the Committee.

The main function of the Committee is to draw up the programme of the sittings of the House and to recommend the time that should be allocated for the discussion of the stage or stages of such Government Bills and other business that may be referred by the Hon. Speaker. The Committee shall have such other functions as may be assigned to it by the Speaker from time to time.

During the period under review, the Committee was nominated by the Speaker on three occasions and the names of members who served on the Committee are shown in Section II Table No. XXXI.

The Committee met on 33 occasions during the period.

**E. COMMITTEE ON DELEGATED LEGISLATION**

Scope and Functions: - The Committee on Delegated Legislation is constituted under Rule 263 (Old Rule 200) of the Tamil Nadu Legislative Assembly Rules. The regulations, rules, sub rules, bye-laws etc., which are made in pursuance of the provisions of the Constitution or in exercise of the powers delegated by Parliament or State Legislature and laid on the Table of the House or published in the Tamil Nadu Government Gazette are subject to scrutiny by the Committee on the scrutiny are presented to the House.

Constitution- Rule 264 (Old Rule 201) of the Tamil Nadu Legislative Assembly Rules provides for nomination of seventeen members to the Committee for each financial year. Twelve members from the Assembly and five members from the Council are nominated by the Hon. Speaker and the Hon. Chairman respectively. The Chairman of the Committee is



also nominated by the Hon. Speaker from among the members of the committee. If Deputy Speaker is a member, he is nominated as the Chairman conventionally.

Committee for 1977-78- The Committee for the year 1977-78 was constituted on the 26th August 1977. Thiru S. Thirunavukkarasu, Deputy Speaker was nominated as Chairman of the Committee. The Committee held eight sittings (on 29-8-77, 4-10-77 to 7-10-77, 10-3-78 to 11-3-78 and 29-3-78 at Madras) and considered 7 draft amendments to rules and 94 amendments to rules, rules, notifications etc., including those laid before the Parliament when the State was under President's rule since 31st January 1976.

The Committee also approved the report on the notifications etc., considered by the Committee for 1975-76 and the report on the action taken on the recommendations of the Committee contained in the Fifth, Sixth, Seventh and Eighth Reports of Fifth Assembly.

Two Reports were presented to the Assembly on the 28th March 1978.

The Committee undertook a comparative study tour in the States of Rajasthan, Jammu and Kashmir, Haryana and Punjab and in the Union Territory of Delhi from the 7th November to the 23rd November, 1977 and held discussion with its counterparts on matters of mutual interest.

The term of office of the members of the Committee for 1977, 78 was extended for a further period of one year till the 31st March 1979 by a motion adopted by the Assembly on 30-3-1978. Thiru S. Thirunavukkarasu, Deputy Speaker continued Chairman of the Committee.

The Committee held eleven sittings (from 3-6-78 and 5-6-78 to 6-6-78 at Uthagamandalam, from 21-8-78 to 23-8-78 at Madars, from 27-12-1978 to 30-12-1978 at Kanniyakumari and on 24-3-79 at Madras) and considered 21 draft amendment to rules and 101 amendments to rules, rules, notification etc.

Two reports were presented to the Assembly on the 12th September, 1978 and on the 31st March 1979 respectively.

Some of the important recommendations of the Committee are:

(i) Rule 140- A A A of the Tamil Nadu Motor Vehicles Rules, 1940 is ultra vires, in that Section 60 of the Motor Vehicles Act, 1939 (Central Act) providing cancellation of a permit only by the authority which issues it and not some other authority . If the object, for which the amendment is made, is to be achieved, Section60 of the Act itself may be amended empowering the State Transport Authority to cancel the permit issued by the Regional Transport Authority for violation of the conditions of the permit. (Paragraph 8 First Report-Sixth Assembly)

(ii) Section 20 of the Tamil Nadu Motor Vehicles Taxation Act, 1974 be amended suitably empowering the Executive to issue notifications with retrospective effect (Paragraph 5, Third Report-Sixth Assembly.)

(iii) A time limit of 90 days as has been provided for in the code of Civil Procedure be prescribed within which an aggrieved party may prefer an application for revision by Government under rule 21 of the Madras Corporation Services (Classification, Control and Appeal) Rules, 1970 (Paragraph 12, Third Report-Sixth Assembly)

(iv) The draft amendment to rule 25 of the Tamil Nadu Contract Labour (Regulation and Abolition ) Rules, 1975 requiring payment of equal wages and allotment of equal workload to contract labour with that of regular employees is ultra vires the Contract Labour (Regulation and Abolition) Act, 1970. (Paragraph 17-Fourth Report-Sixth Assembly)

(v) Rule 3 of the Tamil Nadu Ministers and Presiding Officers of Legislature (Furnishing and Maintenance of Government Houses and Provision of Amenities) Rules, 1977 relates to structural alterations and additions to a Government House occupied by Ministers, Speaker or Chairman without any monetary restriction. But, there is no provision in Section 6-B(1) of the Payment of Salaries Act, 1951 to frame such a rule. The Committee is also of the view that the expression, 'amenities' in Section 6-B (1) will not include 'alterations and additions' as are contemplated in Rule 3 of the said Rules and that there is no specific provision empowering 'alterations and additions' to Government houses occupied by the Minister, the Speaker or the Chairman. Since there is no provision in the Act, suitable amendment to the Act should be proposed, if the rule issued there under has to be retained (Paragraph 20-Fourth Report-Sixth Assembly)

Committee for 1979-80:- The Committee for 1979-80 was constituted on 20th April 1979. Thiru S. Thirunavukkarasu, Deputy Speaker was nominated as the Chairman of the Committee.

The Committee held six sittings (From 28-6-79 to 30-6-79 at Kodaikanal and from 29-8-79 to 31-8-79 at Courtallam) and considered 12 draft amendments to rules and 201 amendments to rules, notifications etc.

No report was presented.

The Composition of the Committee for the years 1977-78 1978-79 and the statistics relating to number of sittings, number of papers considered, recommendations made etc., given at Table Nos. XXXII and XXXIII

The following other State Committees on Sub-ordinate Legislation undertook study tours in Tamil Nadu on the dates mentioned against them:

Committee on subordinate Legislation, Himachal Pradesh.	16-2-1978 to 22-2-1978.
Committee on S.L., Karnataka	28-12-1978 to 30-12-1978.
Committee on S.L., Gujarat	30-12-1978 to 5-1-1979.
Committee on S.L., Nagaland	3-2-1979 to 4-2-1979.
Committee on S.L., Maharashtra	5-10-1979.

#### F. COMMITTEE ON GOVERNMENT ASSURANCES

Scope and Functions: While replying to question, Call Attention notices, Adjournment motions and during discussion on Budget, Bills, Resolution, etc., Minister sometimes give assurances or undertakings either to consider a matter or to take action or to furnish the House with further information later. But, these by themselves will not suffice and will not be complete unless these assurances, promises, etc., are fulfilled by the Government. The House is also entitled to know whether the Minister have fulfilled the assurances, promise, etc., made by them on the floor of the House. In order to watch the implementation of assurances, promises etc., the Rules of the Tamil Nadu Legislative Assembly provides for the constitution of a Committee on Government Assurances. The functions of the Committee are to scrutinise the assurances, promises and undertakings given by Ministers from time to time on the floor of the House and to report to the House on:

- (a) the extent to which such assurances have been implemented; and
- (b) Where implemented whether such implementation has taken place within the minimum time necessary for the purpose.

The assurances, undertakings, promises, etc., given on the floor of the House by the Ministers are culled out by the Legislative Assembly Department from the proceedings of the Assembly with the assistance of approved list of assurances and placed before the Committee for its approval. After approval by the Committee, they are sent to the Departments of Secretariat for further action on them. On receipt of replies from the Departments of Secretariat as to the action taken on the assurances, a Statement showing the action taken on each assurance is placed before the Committee for its consideration. The assurances which are treated by the Committee as 'implemented' or read and recorded' are included in the report as an appendix and placed before the House at least once in six months. The Committee has presented four reports during the period under review.

Constitution of the Committee-The Committee shall consist of not more than twelve members who shall be nominated by the Speaker [Rule 279-(1)] [Old Rule 214 (1)]. The term of office of the members of the Committee shall expire at the end of each financial year. If under any circumstances, such a nomination is not made the existing members of the Committee will continue to hold office until new members are nominated [Rule 279 (2) Old

Rule 214 (2)]. Casual vacancies in the Committee shall be filled by the Speaker and any person nominated to fill such a vacancy shall hold office for the period for which the person in whose place he is nominated would under the provision of sub-rule (2), have held office [Rule 279 (3)] [Old Rule 214 (3)]. The Chairman of the Committee shall be nominated by the Speaker [Rule 280 (1)] [Old Rule 215 (1)].

The composition of the Committee during the period under review is given in Section II Table No. XXXIV

Committee for the year 1977-78- The Committee for the year 1977-78 was constituted on 26th August 1977. Thiru O.S. Veluchamy was nominated as Chairman of the Committee.

The term of office of the Members of the Committee was extended till 31st March 1979 by a motion moved and adopted by the Assembly on 30th March 1978.

The Committee pursued 351 numbers of Assurances as detailed below pertaining to the Third, fourth and fifth Assembly out of the Assurances that were pending when the Fifth Assembly (1971-76) was dissolved.

Third Assembly-1  
Fourth Assembly-14  
Fifth Assembly-336

The Committee held 15 sittings and treated in all 523 Assurances as implemented or read and recovered which includes 172 assurances relating to Sixth Assembly.

The Committee undertook a study tour to certain Northern States in India from 3rd November 1977 to 22nd November 1977 and held discussion with the Committee on Government Assurances of the Lok Sabha, Punjab, Rajasthan and Andhra Pradesh Legislative Assemblies. During the tour, the Committee made a comparative study of functions of those Committees and the rules and regulations followed by them. The Committee also undertook a similar tour to Bangalore during the period from 16th October to 18th October 1978.

The Committee presented three reports on the dates against each:

\*I Report-10-1-1978  
II Report-14-9-1978  
III Report-31-3-1979

Committee for the year 1979-80: The Committee for the year 1979-80 was constituted on 30th April 1979. Thiru J.James was nominated as Chairman of the Committee.

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\*119 Assurances, that were treated as implementation or read and recorded by the Committee on Government Assurances for 1975-76 of the fifth Assembly which could not be reported to the House earlier, have been included in the First report.

The Committee pursued 309 numbers of Assurances as given below pertaining to the third, fourth, fifth and sixth Assembly out of the Assurances that were pending at the time of the Constitution of the Committee.

Third Assembly-5  
 Fourth Assembly-7  
 Fifth Assembly-38  
 Sixth Assembly-259

The Committee held 6 sitting during the year and treated 309 assurances as implemented or read and recorded.

The Committee for the year 1979-80 has presented one report to the Assembly on 9th November 1979.

The Committee then met on 3rd and 4th December 1979 and also on 23rd and 24th January 1980 and considered the action taken report in respect of 135 Assurances received from the Government Departments and decided to treat 102 assurances as implemented or read and recorded.

Visits of the Committees of Other Legislature: The Committee on Government Assurances of the Utter Pradesh, Nagaland, Karnataka, and Punjab visited this State on 3rd February 1978, 11th November 1978, 14th December 1978 and 19th January 1979 respectively to study the working of the Committee of the Tamil Nadu Legislative Assembly.

A Statement showing the number of Assurances given implemented and pending during the period under review is given in Section II-Table No. XXXV and a Statement showing the number of Assurances still pending Departments wise and year wise is given in Section-II-Table No. XXXVI.

### **G. HOUSE COMMITTEE**

Rule 288 of the Tamil Nadu Legislative Assembly Rules (Old Rule 221) provides for the construction of the House Committee for each financial year to consider and advice upon all matters connected with the comforts and convenience of the Members. The Committee consists of thirteen members to be elected by the Assembly in accordance with the principle of proportional representation by means of single transferable vote with the Deputy Speaker as the Chairman, Ex-officio. In addition, the Speaker may, at his discretion, nominate four members to the Committee.

During the period under review the Committee met 3 times and passed 23 resolutions most of which have been implemented. The composition of the Committee for each financial year is given in Section II-Table No. XXXVII.

## **CHAPTER XXII**

### **PAPERS PLACED ON THE TABLE OF THE HOUSE**

The papers to be placed on the Table of the House are classified into two categories viz., A. Statutory Rules and Orders and B. Reports, Notifications and Other Papers.

#### **PART A**

Statutory Rules, Regulations and Notifications made and issued in exercise of the powers conferred on the Government by Acts of Parliament and State Legislature and also by the Constitution are required to be placed on the Table of the Assembly or before both Houses of Legislature, as the case may be.

#### **PART B**

Other important documents which are considered to be useful to the Members such as White papers, Reports of Committees constituted by the Government, Annual Report of Companies and Corporations, etc., are also laid on the Table of the House.

Certain Statutes provide that the rules notification, orders, etc., issued pursuant to delegated legislation shall be laid on the Table of both the Houses of the Legislature and shall be subject to modification or annulment within the prescribed time.

During the period under review, two notices of amendments to the Rules laid on the Table of the Houses were received in respect of the cases mentioned below:

1. Amendment to the Tamil Nadu General Sales Tax Rules, 1959 issued in the notification in G.O.P. No. 1464, Commercial Taxes and Religious Endowments, dated the 22nd September 1977 (circulated to Members on 22nd December 1977).

On 10th January, 1978, Thiru K. Suppu moved the amendment to the Tamil Nadu General Sales Tax Rules 1959. The amendment was discussed on the same day. The amendment was then put to vote and declared lost.

2. Amendments to the Madurai City Municipal Corporation Service Rules, 1975 issued in the Notification issued in G.O.P. No. 1460, Rural Development and Local Administration, dated the 27th August, 1975 (circulated to Members on 2nd December, 1977).

On 10th January, 1978, Thiru K. Suppu moved certain amendments to the Madurai City Municipal Corporation Service Rules, 1975. The amendment was discussed on the same day. The amendment was then put to vote and declared lost.

Under Sub-rule (5) of Rule 30 of the Tamil Nadu Legislative Assembly Rules (Old Rule 21), a paper shall be deemed to have been placed on the Table of the Assembly or laid before the Assembly on the date on which a note to that effect is made in the list of business

for that day or is found in the proceedings of the Assembly. Copies of all such papers shall be made available to the Members. If the Assembly is in session, such papers are actually laid on the Table of the House and during the inter-session period they are circulated to Members by post and entries to that effect made in the Agenda for the first day of the following meeting. In November, 1979, the rule has been amended to the effect that in the case of Annual Reports on the working and affairs of Companies together with a copy of the audit report and the comments or supplement referred to in sub-section (1) of section 619-A of the Companies Act, 1956 (Central Act I of 1956) should be provided to all members instead of keeping three copies in the Legislative Library and an entry to that effect is made in the list of business for the day.

Besides the paper placed under statutory provisions, a number of other papers such as statement in answer to questions and statement with reference to assurances by Ministers, etc., are also placed on the Table of the House.

During the period of sixth Assembly 1667 papers were placed on the Table of the Assembly. Statistical information regarding the papers laid on the Table of the Assembly year-wise and session-wise is given below:

<i>Session Wise</i>	<i>A. Statutory Rules and Orders.</i>	<i>B. Reports, Notification and other Papers.</i>
I Session	72	135
II Session	338	219
III Session	103	71
IV Session	157	217
V Session	198	64
VI Session	67	26
	<hr/> 935	<hr/> 732

<i>Session Wise</i>	<i>A. Statutory Rules and Orders.</i>	<i>B. Reports, Notification and Papers.</i>
1977	318	148
1978	195	277
1979	335	281
1980	67	26
	<hr/> 935	<hr/> 732

Reports of Commission of Inquiry appointed under the Commissions of Inquiry Act, 1952 (C.A. 60/1952) placed on the Table of the House.

The following reports are laid on the Table of the House under section 3 of the Commissions of Inquiry Act, 1952 (C.A. 60/1952) on the dates noted against each: -

Name of Report	Laid on
1. The report of Hon. Justice, Thiru M. M. Ismail, Commission of Inquiry appointed to inquiry into the incidents of beating and ill-treatment alleged to have taken place in the Central Prison, Madras, during February, 1976 to February, 1977.	1st March, 1978 (Agenda for 2nd March, 1978.)

The Government motion that the Report be taken into consideration was talked out in the House on 6th and 7th April 1978.

2. The First report and Final report of the Hon. Justice Thiru R. S. Sarkaria, Commission of enquiry appointed to inquiry into the allegation made against the former Chief Minister and other former Ministers of Tamil Nadu.	31st August 1978.
3. The Report of Hon. Justice P.S. Somasundaram, Commission of Inquiry appointed to inquiry into the firing, which took place in Guindy and Saidapet Madras on 30th October 1977.	14th September 1978.
4. The Report of Thiru S. Kadar, Commission of Inquiry appointed to find out whether any involvement of police on the missing of Thiru Arputhasamy alias Appu, son of Leo Gounder of Coimbatore.	14th September 1978.
5. The Report of Hon. Justice Thiru R. Sadasivam, Commission of Inquiry appointed to inquiry into the riots that took place in Villupuram between 25th and 28th July, 1978.	30th April, 1979.
6. The First and Second Interim Reports of Hon. Justice W.S. Krishnaswamy Naidu, Commissioner of Inquiry appointed to inquiry into the alleged excesses committed during the period from 1st January, 1972 to 31st May, 1975.	Circulated to the Members on 13th July, 1979 and 22nd September, 1979 (Agenda for 26th October, 1979)
7. The Report of Thiru E.J. Bellie, District Sessions Judge, Ramanathapuram Commission of Inquiry appointed to inquiry into the police firing at Vagaikulam village, Ramanathapuram district on 4th April 1979.	Laid on 6th November, 1979 (Agenda for 7th November 1979.)
8. The Report of the Tamil Nadu Prisons Reforms Commission constituted under the Chairmanship of Thiru R.L. Narasimhan, Retired Chief Justice of Patna High Court to consider the question of improvements to be made in the administration of Prisons, etc., and appointed under Commission of Inquiry Act, 1952.	Laid on 6th November, 1979
9. Third Interim Report of Hon. Justice W. S. Krishnaswamy Nadiu, Commission of Inquiry appointed to inquiry into the alleged excess committed during the period from 1st January 1972 to 31st May 1975.	Laid on the Table of the House on 1st February, 1980.



## CHAPTER XXIII

### DISCLOSURE OF ASSETS OF MEMBERS OF THE LEGISLATURE

On 27th August 1969 the following Resolution was passed in the Tamil Nadu Legislative Assembly.

"Whereas the citizens of India are engaged in the great experiment of democratic socialism;

And whereas the practice of democracy has to be nurtured in our country based on high principles, political and moral;

And whereas the people should be convinced that their representatives holding office either as Members of the Legislature or as Ministers hold such offices for the public benefit only and not be benefit themselves either directly or indirectly.

And whereas it is necessary in the public interest to avoid even the slightest degree of suspicion in the mind of the common people regarding the absolute integrity of the Members of the Legislature and the Ministers;

And whereas for the purpose of achieving the above object, this House considers that Members of the Legislature including the Ministers and Presiding Officer of both the Houses should disclose their assets to the House concerned at regular intervals;

Now, therefore this House resolves that the following provisions shall be observed by all the Members of the Legislature including the Ministers and Presiding Officers of both the Houses.

1. Periodical disclosure of assets of Members of the State Legislature- Every member including Ministers and Presiding Officers of both the Houses shall-

(a) If he holds office as such on the date of this resolution, as soon as may be after such date; or

(b) If he is elected or nominated after such date, as soon as may be after such election or nomination; and

(c) thereafter, at intervals or every twelve months ending with the 31st day of March.

submit to the House of which he is a member a return in the form appended of all properties owned, acquired or inherited by the member or held by him on lease or mortgage either in his own name or in the name of any member of his family, together with details of the means by which, or the sources from which, such property was acquired or inherited.

2. Returns to be placed on the Table of the Legislature and to be public documents- Every return submitted under paragraph 1 shall-

(1) as soon as possible after it is submitted be placed on the table of both Houses of the Legislature; and

(2) be deemed to be a public document and the authority to whom the return is submitted may, subject to such conditions including payment of fees as may be prescribed by such authority, give to any person on demand a copy of such return.

(3) Retrospective effect of the resolution- This resolution shall be deemed to have been passed by both the Houses and to have come into force on the 6th March, 1967.

Provided that the returns due on the 30th April 1967 and the 30th April 1968 shall be submitted along with the return due on the 30th April 1969 on or before the 30th September 1969.

(4) This House further resolves that the Government of India may be requested to bring forward legislation incorporating the contents of this resolution.

The above resolution was passed in the Legislative Council also on 28th August, 1969.

The particulars of Return of Assets furnished by the members of the Tamil Nadu Legislative Assembly during the period 1977 to 1980 are furnished in Section II. Table No. XXXVIII.

## CHAPTER XXIV

### DIVISIONS

Rule 95(1) [Old Rule 71 (1)] of the Assembly Rules provides that if the opinion of the Speaker as to the decision of the House on a question is challenged, he shall take the vote of the House by division. During the period under review, divisions were taken on four occasions, the details of which are given below: -

<i>S. No</i>	<i>Dates on which division was taken</i>	<i>Subject</i>	<i>Ayes</i>	<i>Noes</i>	<i>Neutrals</i>	<i>Result</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)
1	13th September 1978	Motion moved by Thiru K. Suppu disapproving the Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Ordinance, 1978 (Tamil Nadu Ordinance No.3 of 1978) promulgated by the Governor on 5th June 1978.	48	54	15	Lost.
2	19th February 1979	No Confidence Motion moved by Thiru S.J. Sadiq Pasha expressing want of confidence in the Council of Ministers headed by Chief Minister Thiru M. G. Ramachandran.	64	128	Nil.	Lost.
3	13th March 1979	Amendment moved by Thiru A. Rahman khan to the Tamil Nadu Prohibition (Amendment) Bill, 1979 (L.A. Bill No.13 of 1979) to refer the Bill to a Select Committee with instructions to report to the House before 22nd March 1979.	58	111	Nil.	Lost.
4	27th November 1979	Motion moved by Thiru K. Anbazhagan disapproving the policy of the Ministry which has resulted in deterioration of Public peace in Tamil Nadu and discontentment among the different sections of society and driving them to resort agitational approach.	56	144	5	Lost.

## CHAPTER XXV

### Official report of the proceedings of the Assembly

Publication of Official Report- An Official Report of the day-to-day proceedings of the Legislative Assembly is published under the authority of the Hon. Speaker and the supervision of the Secretary to Government, Legislative Assembly Department. Copies of the same are supplied to every Member of the Legislative Assembly. The Report are also supplied to all Department of Secretariat, Heads of Departments and National Libraries and are exchanged with other Legislatures on a reciprocal basis. They are also sent to certain persons and institutions outside India. Some of such important institutions in the Mailing List are:

The Library of Congress, Washington.

The National Librarian, National Library of Australia, Canberra.

The Director of International Labour Office, Geneva.

The Secretary, Chamber on Nationalities, Union of Burma Parliament, Rangoon.

The Secretary to the Government, Union of Burma, Minister of Judicial Affairs, Rangoon.

Mostly, the Tamil Nadu Legislative Assembly Debates are supplied to all the addresses in the mailing list free of cost or on exchange basis. A few copies of the same are also made available to the general public for sale at the Government Press Sales Depot, Anna Salai, Madras-600 002 at a cost of Rs.1. 50 (proposed revised rate Rs.3. 15) per copy.

Number of days of meetings and sessions- The Sixth Legislative Assembly met in all for 179 days. The meetings are spread over six Sessions. The Official Report of the proceedings have been published in 38 Volumes as defined below: -

Year.	Session.	Date		Volume		No. of Volumes	No of meetings days
		From	To	From	To		
1977	I	4-7-77	29-8-77	I	IX	9	38
1977	II	28-12-77	7-4-78	X	XVIII	9	21
1978	III	30-8-78	14-9-78	XIX	XX	2	10
1979	IV	9-2-79	30-4-79	XXI	XXXIII	13	58
	V	26-10-79	10-11-79	XXXIV	XXXVI	3	13
1980	VI	30-1-80	13-2-80	XXXVII	XXXVIII	2	9

Language of the House- Under Rule 85 of the Tamil Nadu Legislative Assembly Rules (Old Rule 61) the business of the Assembly shall be transacted in English or in Tamil

or in both, provided that any member may address the Assembly in any recognized language of the State (Telugu, Malayalam or Kannada) or in Hindi, and provided further that the Speaker may permit any member who cannot adequately express himself in any of the aforesaid languages to address the Assembly in his mother-tongue.

During the period under review the proceedings of the Assembly were generally in Tamil, except a very few speeches or observations or quotations in English when occasion demands or necessity arises or by those Members who do not know Tamil or are unable to express themselves freely in Tamil.

Particulars of statistical importance are furnished in Section II- Table No. XXXIX.

Expunction from Official Reports-If the Speaker is of opinion that a word or words has or have been used in debate which is or are defamatory or indecent, or unparliamentary or undignified, or grossly irregular, he may, in his discretion, order that such word or words be expunged from the official report of the proceedings of the House, and all consequential alterations made such report and make an announcement in the Assembly of the fact of his having made such order [Vide Rule 304 of the Tamil Nadu Legislative Assembly Rules (Old Rule 235)]. There were some instances where the Speaker had occasion to order expunction of words or expressions or portions from the Official Reports, on his attention having been drawn to the use of such words or expressions in the course of the debate which attracted the Rule of expunction, by the Chief Minister, Leader of the House, Leader of the Opposition, Minister or Members.

The portion of the proceedings of the House so expunged is marked by asterisks with an explanatory foot note 'Expunged as ordered by the Chair'.

During the term of the Sixth Legislative Assembly expunctions have been ordered on 339 occasions as indicated in Section II- Table No. XL

Special occasions- On 19th August 1977, the President of India unveiled the portrait of late Thiru K. Kamaraj in the Assembly Chamber at a gathering of Members of the Legislative Assembly and the Legislative Council.

**CHAPTER XXVI**  
**ELECTION BY MEMBERS**

**(A) Presidential Election**

Under Article 54 of the Constitution, the President of India shall be elected by the Members of an electoral college of the elected members of both the Houses of Parliament and the elected members of the State Legislative Assemblies.

The Seventh Presidential election was held in July-August 1977 and the election was conducted according to the provisions of the Presidential and Vice Presidential Elections act, 1952 and the rules made there under. Under Section 3(1) of the said Act, the election Commission had appointed the Secretary, Lok Sabha as the Returning Officer and the Secretary, Tamil Nadu Legislative Assembly as one of the Assistant Returning Officer for the election. The Election Commission had fixed 6th August 1977 as the date on which poll shall if necessary be taken. Thiru Neelam Sanjiva Reddy, the only candidate who filled his nomination for the election was declared duly elected as president of India on 21st July 1977.

Indirect election to the Council of State and the Tamil Nadu Legislative Council.

**(B) Council of States**

1. Biennial Elections- The number of seats allotted to this State in the Council of States is 18 of which six members retire every two years. The election to the Council of States is conducted by this Department according the principle of proportional representation by means of single transferable vote. The elected members of the Assembly are the electors for this election.

During the period under review two biennial elections were conducted to the Council of States in July 1977 and March 1978. The biennial elections to the Council of States to fill the vacancies caused due to the retirement of six members whose term expired on 2nd April 1976 was not conducted due to President's rule in the State and the election was held in July 1977 after the Constitution of the Sixth Tamil Nadu Legislative Assembly. The Election Commission fixed the following programme of dates for the biennial election held in July 1977.

- (1) 6th July 1977 as the date for issue of notice of election in Form I.
- (2) 13th July 1977 as the last date for making nominations.
- (3) 14th July 1977 as the date for scrutiny of nominations.
- (4) 16th July 1977 as the last date for withdrawal of candidature.

(5) From 10 a.m. to 3.00 p.m. on 23rd July 1977 as the date on which poll shall if necessary be taken.

Eleven candidates had filed their nominations for six seats. Of these eleven, one nomination was rejected and three candidates withdrew their candidature in time leaving seven candidates for six seats. A poll was therefore taken on 23rd July 1977 and the following six candidates were declared duly elected on the same date.

1. Thiru G. Karupiah Moopnar, Congress (I)
2. Thiru U. R. Krishnan (A.I.A.D.M.K.)
3. Thirumathi Noorjehan Razack (A.I.A.D.M.K.)
4. Thiru Murasoli Maran (D.M.K.)
5. Thiru P. Ramamurthi (C.P.M.)
- Thiru A.P. Janardhanam (A.I.A.D.M.K.)

The following programme of dates was fixed by the Election Commission for the biennial election held in March 1978.

1. 8th March 1978 as the date for the issue of notice of election in Form I.
2. 15th March 1978 as the last date for making nominations.
3. 16th March 1978 as the date for scrutiny of nominations.
4. 18th March 1978 as the last date for withdrawal of candidatures.
5. From 10 a.m. to 3 p.m. on 27<sup>th</sup> March 1978 as the time and date on which poll shall if necessary be taken.

Seven candidates had filed their nominations for six vacancies. Of these seven, one candidate withdrew his candidature in time. As the number of candidates was equal to the number of vacancies to be filled in, all the candidates were declared duly elected on 18th March, 1978. The names of the elected members are furnished below: -

1. Thiru V. Gopalsamy (D.M.K.)
2. Thirumathi Sathiyavanimuthu (A.I.A.D.M.K.)
3. Thiru V. V. Swaminathan (A.I.A.D.M.K.)
4. Thiru Era Sezhian (Janatha).
5. Thiru N. Moses [Congress (I)].
6. Thiru V. Venka (A.I.A.D.M.K.)

2. Bye Election-Bye elections to the Council of States are also held and the same procedure adopted for the biennial elections is followed for these elections except that the notifications calling on elected members to fill the vacancies is issued by the Election Commission instead of by the President. During the period under review a bye election to fill

the vacancy caused by the election of Thiru D. C. John alias Valampuri John having been declared void, was conducted by this department. Thiru E.R. Krishnan, the only candidate who filed his nominations for the election was declared duly elected in the above vacancy on 16th July, 1977.

### **(C) Tamil Nadu Legislative Council**

1. Biennial Election- The Tamil Nadu Legislative Council consists of 63 members of whom 21 members are elected by the members of the Legislative Assembly. One third of the members of the Council retire every two years. In biennial elections to the Tamil Nadu Legislative Council all the members of the Assembly including the nominated members are entitled to vote. The election is conducted according to the principle of proportional representation by means of single transferable vote. Two biennial elections to the Legislative Council were held in July-August, 1977 and March 1978.

The biennial elections to the Tamil Nadu Legislative Council to fill the vacancies caused due to the retirement of seven members whose term expired on 20th April, 1976 was not conducted due to imposition of President's rule in the State and the Election was conducted in August, 1977, after the constitution of sixth Tamil Nadu Legislative Assembly.

The following programme of dates was fixed by the Election Commission for the various stages of the biennial election held in July-August, 1977.

- (i) 13th July, 1977 as the date for the issue of notice of Election in Form I.
- (ii) 20th July, 1977 as the last date for making nominations.
- (iii) 21st July, 1977 as the date for scrutiny of nominations.
- (iv) 23rd July, 1977 as the last date for withdrawal of candidatures.
- (v) From 10 a.m. to 3 p.m. on 2nd August, 1977 as the time and date on which poll shall if necessary, be taken.

Ten candidates had filed their nominations for seven vacancies. Of these ten, two nominations were rejected. As eight candidates contested for seven seats, poll was taken on 2nd August, 1977. The following seven candidates were declared duly elected on the same day:

- (1) Thiru S. Raghavanandam (A.I.A.D.M.K.)
- (2) Thiru K. Raja Mohammed (A.I.A.D.M.K.)
- (3) Thiru K. Narayanaswamy Mudaliar (A.I.A.D.M.K.)
- (4) Thiru R. M. Veereppan (A.I.A.D.M.K.)
- (5) Thiru P. Manickam (Communist Party of India).
- (6) Thiru Arcot N. Veeraswamy (D.M.K.)



(7) Thiru Neela Narayanan (D.M.K.)

The following dates were fixed by the Election Commission for the various stages of biennial election held in March, 1978: -

(i) 8th March 1978 as the date for the issue of notice of election in Form I.

(ii) 15th March 1978 as the last date for making nominations.

(iii) 16th March 1978 as the date for scrutiny of nominations.

(iv) 18th March 1978 as the last date for withdrawal of candidatures.

(v) From 10 a.m. to 3 p.m. on 28<sup>th</sup> March 1978 as the time and date on which poll shall if necessary be taken.

Nine candidates had filed their nominations for seven vacancies. Of these one candidate withdrew his candidature in time. As eight candidates contested for seven seats, poll was taken on 28th March, 1978. The following seven candidates were declared duly elected on the same day:

(1) Thiru K.A. Krishnaswamy (A.I.A.D.M.K.)

(2) Thiru C. Ramalingam (A.I.A.D.M.K.)

(3) Thiru S.D. Somasundaram (A.I.A.D.M.K.)

(4) Thiru S. Arumugam (D.M.K.)

(5) Thiru K. Ramamoorthy [Congress (I)]

(6) Thiru J. M. Miakhan (M.L.)

(7) Thiru A. Nallasivam (C.P.M.)

2. Bye-elections-During the period under review, bye elections to the Tamil Nadu Legislative Council were held in 1977 and 1978. In the year 1977, a bye-election to fill a vacancy caused by the demise of Thiru G. M. Raju was held. Thirumathi Sathiyavanimuthu, the only candidate who filled her nomination for the election was declared elected in the above vacancy on 23rd July, 1977. In the year 1978, a bye election to fill a vacancy caused by the registration of Thiru S.D. Somasundaram was held. Two candidates had filled their nominations for one seat and the poll was taken on 1st November, 1978. Thiru S.D. Somasundaram was declared duly elected on 1st November, 1978.

#### **(D) Election to the Statutory Bodies**

1. Election to the Senate of the Madras University- Under Section 14 (a) of the Madras University Act, 1923 (Tamil Nadu Act VII of 1923) as amended in 1966, six members are to be elected to the Senate by the Tamil Nadu Legislative Assembly from

among its members in accordance with the system of proportional representation by means of single transferable vote.

In 1977 the following six members filed their nominations for the six vacancies in the Senate of the Madras University and they were declared duly elected on 27th August, 1977: -

1. Thiru K. Appunu Gounder.
2. Thiru S. Sadhasivam.
3. Thiru K. N. K. Ramaswamy.
4. Thiru M. A. Latheef.
5. Thiru Pakkur S. Subramaniam.
6. Thiru K. Vadivel.

2. Election to the Senate of the Madurai Kamaraj University- Section 15 of the Madurai University Act, 1955, Tamil Nadu Act 33 of 1965 provides for the election of four members to be elected to the senate by the Tamil Nadu Legislative Assembly from among its members in accordance with the directions of the Hon. Speaker. As regards the method of election, the principle of proportional representation will not apply to this election.

In 1977, the following four members filed their nominations for four vacancies in the Senate and they were declared duly elected on 11th August, 1977: -

1. Thiru S. Balakrishnan.
2. Thiru R. Muthiah.
3. Thiru P. Ramadoss.
4. Thiru A. Rahamankhan.

In 1978, the following four members filed their nominations for four vacancies in the Senate of the Madurai Kamaraj University and they were declared duly elected on 14th September, 1978: -

1. Thiru S. Balakrishnan.
2. Thiru V. M. Subramaniam.
3. Thiru N. Dhanasekaran.
4. Thiru A. Rahamankhan.

3. Election to the Senate of the Annamalai University:- Section 15 of the Annamalai University Act (Tamil Nadu Act I of 1919) provides for the election of three members to the Senate of the Annamalai University by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.

In 1978, the following three members filed their nominations for three vacancies in the Senate and they were declared duly elected on 5th January, 1978: -

1. Thiru M. Subramaniam.
2. Ginjee Thiru N. Ramachandran
3. Thiru K. Soundararajan.

4. Election to the Syndicate of Perarignar Anna University of Technology- Section 17 (2) (g) of the Perarignar Anna University of Technology Act, 1978 (Tamil Nadu Act 30 of 1978) provides for the election of one member to the Syndicate of Perarignar Anna University of Technology by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.

In 1978, the following Members filed his nominations for one vacancy in the Syndicate and he was declared duly elected on 22nd February, 1979: -

Thiru N. Kuppuswami.

5. Election to the Board of Management of the Tamil Nadu Agricultural University- Under section 18 of the Tamil Nadu Agricultural University Act, 1971 (Tamil Nadu Act No.8 of 1971), one member who has to be elected to the Board of Management of the Tamil Nadu Agricultural University from among the members of the Assembly in accordance with the directions of the Speaker.

In 1977, Thiru A. M. Paramasivan filed his nomination for the one vacancy in the Board of Management and he was declared duly elected on 6th January 1978.

6. Election to the Tamil Nadu Land Improvement Board- Section 8 of the Tamil Nadu Land Improvement Schemes Act, 1959 (Tamil Nadu Act 31 of 1959) provides for the election of three members to the Tamil Nadu Land Improvement Board by the Tamil Nadu Legislative Assembly from among its members according to the principle of proportional representation by means of single transferable vote.

In 1978, the following three members filed their nominations, for three vacancies in the Board and they were declared duly elected on 16th March 1978.

1. Thiru S. Ramalingam.
2. Thiru R. C. Subramaniam.
3. Thiru K. P. Kathamuthu.

**CHAPTER XXVII**  
**LEGISLATIVE ASSEMBLY DEPARTMENT**  
**(A) GENERAL**

Clause (1) of Article 187 of the Constitution of India, lays down that there shall be a separate Secretariat staff for the House of each House of the Legislative of a State.

According, there is a separate Department called the Legislative Assembly Department for the Tamil Nadu Legislative Assembly. Thiru G.M Alagarwamy is the Secretary of the Department.

During the period under review Thiru G.M. Alagarwamy, Secretary to Government, Legislative Assembly Department was deputed under Colombo Plan for a period of eight weeks as special visitor to the Federal and other State Parliaments in Australia. He was also permitted to visit the Parliament in New Zealand, Malaysia and Singapore. He was on deputation from 16th April to 5th July 1979.

During this period, Thiru C.K. Ramaswamy, Secretary to Government, Legislative Council Department was placed in full additional charge of the post of Secretary to Government, Legislative Assembly Department.

Proper staffing of the Department was postponed from time to time for a long time. Pending review of the whole matter and to cope up with immediate needs of Committees of the House and other items of work in this Department during the period under review, the following additional posts were created temporarily: -

(a) Deputy Secretary	...	..	..	..	..	1
(b) Under Secretary	...	..	..	..	..	3
(c) Private Secretary to Speaker				...	..	1
(d) Section Officer		..	..	..	..	5
(e) House Keeper	...	..	..	..	..	1
(f) Private Secretary to Secretary	...	..	..	..	..	1
(g) Sergeant of the Hostel	...	..	..	..	..	1
(h) Assistants	...	..	..	..	..	11
(i) Assistants-cum-typist	...	..	..	..	..	1
(j) Junior Assistants	...	..	..	..	..	2
(k) Typist	...	..	..	..	..	2
(l) Counter Clerk	...	..	..	..	..	3
(m) Peons	...	..	..	..	...	10

One additional post in each of Junior Personal Assistant to Hon'ble Speaker and Junior Personal Assistant to Hon'ble Deputy Speaker were also created.

During the period under review, the following Officers were promoted of the posts indicated against them on the dates noted against each:

1. Thiru R. Balaguru, Deputy Secretary, 10th November, 1978.
2. Thiru C.S. Janakiraman, Under Secretary, 5th July, 1978.
3. Thiru P. Balakrishnan, Under Secretary, 5th July, 1978.
4. Thiru P.S. Kanagasabapathy, Under Secretary, 5th July, 1978.
5. Thiru J. Reginold John, Estate Officer, 10th November, 1978.
6. Thiru G. S. Ananthanarayanan, Editor of Debates, 4th October, 1978.
7. Thiru M. Chandrasekaran, Chief Reporter, 4th October 1978.

The post of Senior Personal Assistant to Hon'ble Speaker was upgraded as Private Secretary to Hon'ble Speaker and Thiru P. Kothandaraman who was acting as Senior Personal Assistant to Hon'ble Speaker was appointed in that post with effect from 7th November 1978.

During the period under review, Thiru P. Subbarayan was holding the post of Committee Officer till 28th February 1978, and with effect from 1st March 1978, Thiru C. Bashyam, Accounts Officer from the office of the Accountant-General has been appointed on deputation as Committee Officer.

During this period Thiru K. Sundararajan, Editor of Debates was re-employed for one year with effect from 1st September 1977 and retired on 31st August 1978. Thiru G. S. Ananthanarayanan, was promoted as Editor of Debates with effect from 4th October 1978.

Thiru P.K. Lakshminarayanan, Chief Reporter retired on superannuation on 31st December 1977. Thiru M. Chandrasekaran was promoted as Chief Reporter with effect from 4th October 1978.

There are at present 20 Sections or Branches in the Department each under the control of a Section Officer as detailed below: -

1. Office Procedure I
2. Office Procedure II
3. Office Procedure III
4. Bills I
5. Bills II
6. Bills III
7. Questions I
8. Questions II
9. Public Accounts Committee
10. Public Undertakings Committee I
11. Public Undertakings Committee II
12. Estimates Committee
13. Delegated Legislation Committee
14. Travelling Allowance I
15. Travelling Allowance II
16. Travelling Allowance III
17. Reference and Research
18. Hostel
19. Library
20. Reporting

The Hostel and Library Sections continue to be common to both Legislative Assembly and Legislative Council Departments. But, they are under the administrative control of Legislative Assembly Department. So also the telephone exchange its common to both Legislative Assembly and the Legislative Council Department, though its functions under the control of Legislative Assembly Department.

The important items of work done by each sections are furnished in Section II- Table No. XLI.

The strength of this Department is furnished category-wise in Section II- Table No. XLII.

A separate and self-contained set of rules called the Tamil Nadu Legislative Assembly Secretariat Service Rules issued under Clause 3 of Article 187 of Constitution of India governs the appointment and the service conditions of the officers and staff of this Department.

Adhoc Rules were issued to govern the service conditions of newly created posts of Private Secretary to Hon'ble Speaker, Private Secretary to Secretary, Assistant-cum-Typist and House-Keeper.

## **(B) ACCOUNTS**

### *Salaries and Allowance of Officer of the House*

(i) Salaries and Allowances of Speaker and Deputy Speaker-Article 186 of the constitution of the India provides for the payment of salaries and allowances to the Speaker and Deputy Speaker. The Tamil Nadu Payment of Salaries Act, 1951, as amended from time to time have fixed the pay and allowances of the Speaker and Deputy Speaker.

The speaker is paid a salary of Rs.1, 000 per mensem and a House Rent Allowance of Rs.250 per mensem. However, if the Speaker occupies a house provide by the State free of rent he is not eligible for House Rent Allowance. In addition, he is allowed the cost of 12 litres of petrol per day at the current market rate. He is provided with a conveyance by the State during the tenure of his office. In the warrant of precedence he comes under Article 16, along with the Chairman, Legislative Council and the Chief Justice. The expenditure on telephone installed at this residence as well as in the office are met from State Funds.

The Deputy Speaker is paid a salary of Rs.750 mensem and a House Rent Allowance of Rs.100 per mensem. If he occupies a house provided by the State Government, free of rent, he is not eligible for House Rent Allowance. In addition to the above, he is allowed the cost of 12 litres of petrol per day at the current market rate. As in the case of Speaker he is

provided with a conveyance, as well as a telephone at the residence and in the office the expenditure of which is met from the State Funds. In the warrant of precedence, the Deputy Speaker comes under Article 19, along with the Deputy Chairman Legislative Council, Judges of High Court and visiting Ministers of other States. The salaries and allowances of Speaker and Deputy Speaker are charged on the Consolidated Fund of the State under Clause 3 (a) of Article 202 of the Constitution of India.

**(i) Functionary of the House-** The Leader of Opposition is paid a Salary of Rs.750 per mensem and a House Rent Allowance of Rs.100 per mensem. If he is allotted a house by the State Government free of rent, he is not eligible for House Rent Allowance. In addition, he is allowed the cost of 10 litres of petrol per day at the current market rate. He is provided with a Government conveyance and telephone at Government expenses at his residence. The expenditure on rental charges and local call charges are met from State Funds. In respect of expenditure on trunk call charges incurred by him both at his office and at his residence is limited to Rs.100 per mensem. Over and above Rs.100 towards trunk call charges, shall be payable by the Leader of Opposition. The salary and allowances of the Leader of the Opposition are met from the Budget of the State Legislative Assembly.

During the period under review, the expenditure incurred towards pay and allowances of the Speaker and Deputy Speaker and Leader of Opposition including travel expenses, are as follows: -

<b>Pay and allowances</b>				
	<b>1977-78</b>	<b>1978-79</b>	<b>1979-80</b>	<b>Total</b>
Speaker	10,063.00	10,800.00	43,755.00	64,618.00
Deputy Speaker	4,606.00	7,200.00	11,914.00	23,720.00
Leader of the Opposition	4,665.00	7,200.00	8,540.00	20,405.00

<b>Travel Expenses</b>				
	<b>1977-78</b>	<b>1978-79</b>	<b>1979-80</b>	<b>Total</b>
Speaker	57,046.00	11,283.00	10,550.00	78,879.00
Deputy Speaker	3,186.00	3,752.00	73,450.00	80,388.00
Leader of the Opposition	---	---	---	---

**(ii) Salaries and allowances to Members-** (a) According to Article 195 of the constitution, Members of the Legislative Assembly of a State shall be entitled to receive salaries and allowances as may from time to time be determined by the Legislature of that State. In pursuance of the said Article, provision has been made in the Tamil Nadu Payment of Salaries Act, 1951 for the payment of salary and allowances to every member of the Legislative Assembly as follows: -

- (i) A salary of Rs.250 per mensem with effect from the 1st April 1964 (prior to 1st April 1964, the members were eligible to draw a salary of Rs.150 per mensem only.)
- (ii) Compensatory allowance of Rs.350 per mensem with effect from the 1st April 1978. (Till 1st October 1971, no compensatory allowance was paid to Members. From 1st October 1971 to 29th February 1974 and from 1st March 1974 to 31st March 1978, a compensatory allowance of Rs.100 and Rs.200 per mensem was paid respectively.)
- (iii) Telephone allowance of Rs.150 per mensem with effect from the 1st April 1978. (Till 1st April 1975 no telephone allowance was paid to Members. From 1st April 1975 to 31st March 1978, it was paid at the rate of Rs.100 per mensem.)

Prior to 1st June 1979, the payment of salary and allowances to Members was made through the Pay and Accounts Office, Madras/District Treasuries/Sub Treasuries. The bills relating to reimbursement of medical expenses were also presented at the above said officers for the disbursement of the amount after the bills are scrutinised and passed for payment by this Department. However, these procedures were dispensed with for the convenience of members and the new system of payment of salary and allowances, including reimbursement of medical expenses, by cheque, by this department through a Personal Deposit Account was introduced with effect from the 1st June 1979.

(b) Travelling and daily allowance at such rates as may be determined by rules made by State Government.

According to the Tamil Nadu Legislature Travelling allowance Rules, 1955, a member is eligible for every journey performed to attend the meetings of the Legislature and Committees thereof.

The daily allowance for attending the meetings of the Legislative Assembly or Committees thereof has been raised to Rs.50 from Rs.35 with effect from the 1st May 1979 in respect of members who have been relinquished the whole of their salary. The daily allowance of Members who have relinquished the whole of their salary has also been raised to Rs.70 from Rs.45 with effect from the 1st May 1979.

During the period under review, no member has relinquished the whole salary. However, Thiruvargal N. Sankariah, R. Umanath, K.Ramani, C. Govindarajan, V.K. Kothandaraman, N. Varadarajan, P. Eswaramoorthy alias Sornam, M. Annamalai, N. Palanival, R. Krishnan and R. Venkedusamy alias Vankedu, have relinquished a portion of compensatory allowance at Rs.150 per mensem with effect from the 1st April 1978 and a portion of daily allowance at Rs.15 per day with effect from the 1st May 1979.

Thiru D. Packiadas, has also relinquished the said allowances with effect from the 7th January 1980 and 30th January 1980 respectively.



(c) The Members of the Legislature are appointed as Members of the various Government Committees set up by the Departments of the Government. The Travelling Allowance and Dearness Allowance for attendance at these Government Committee meetings are payable by the Department concerned; but their Travelling Allowance Bills are sent to this Department for issue of non-drawal certificates to avoid double payment. This Department issues non-drawal certificates with reference to Travelling Allowance registers before such bills are countersigned by the Heads of the Departments concerned. A statement of Salary and Travelling Allowance drawn by the members together with the number of bills countersigned and the number of non-drawal certificates issued towards Government Committees bill is given in Section II-Table XLIII.

(d) Family Allowance to the Deceased Members of the Legislature: -The Tamil Nadu Payment of Salaries Act, 1951, was amended in 1970 so as to provide for the payment of an allowance of Rs.100 per mensem to the family of the deceased members of the Legislature for the unexpired portion of their term of office. This has come into force with effect from the 1st January 1967. A list of deceased members whose families would benefit under the above scheme during the period is given in Section II-Table No. XLIV.

**(iii) Bus passes and Railway Travel Coupons to Members of the Legislature-**Members of the Legislature are provided with one free non-transferable pass which shall entitle them to travel at any time in any part of the State of the Tamil Nadu by any bus run and operated by any Transport undertakings owned by the State Government. The pass is valid during the term of the office.

Members are also provided with Railway Coupons for a value of Rs.2, 000 for every financial year which shall entitle them to travel either singly or with his or her spouse or any other relative in one or more journeys by any class by any railway in India. A statement of expenditure incurred towards the issue of bus passes and rail travel coupons to Members during the period is given in Section II-Table no. XLV.

**(iv) Medical facilities to Members of the Legislature-**Under section 12 (4) of the Tamil Nadu Payment of Salaries Act, 1951, and the rules framed in G.O. M.S. No.38, Education and Public Health, dated 8th January 1964, the Members of the Legislature are entitled for free of charge to accommodation in hospitals maintained by the State Government and also to medical treatment for entire period of their membership. Concessions in regard to reimbursement of cost of drugs purchased in the open market on account of their non-availability in the hospitals as are admissible to the Gazetted Officer are also down in Government Memo. No. 33699/T1/77-14, Health, dated 29th May 1978.

The Tamil Nadu Payment of Salaries (Amendment) Act, 1980 which came into force on 13th March 1980 provides for the extension of medical facilities to the "family members" of the Legislators also.

The Act also provides for the extension of Medical facilities to former members of the Legislature. However, the family members of the former members are not entitled to this concession.

The details of medical reimbursement bills countersigned and the amount involved therein are given in Section II-Table No. XLVI.

**(v) Pension to former members of the Legislature-** The Tamil Nadu Payment of Salaries (Second Amendment) Act, 1975 (Tamil Nadu Act No. 52 of 1975), which came into force on 9th December 1975 provides for the payment of pension of two hundred and fifty rupees per mensem to every former legislator who after the 1st day of march 1952, had been or is a member of the Legislative Assembly or of the Legislative Council for an aggregate period of not less than (i) ten years as member of the Legislative Assembly or (ii) twelve years as member of the Legislative Council or (iii) ten years both as member of the Legislative Assembly and the Legislative Council. Such pension will not be paid to those who are in receipt of any salary either from State or the Central Government or from any Corporation owned or controlled by State or the Central Government. During the period pension has been sanctioned to 182 former members. The expenditure incurred in this connection is given in Section II-Table No. XLVII, year wise. The pension is being paid every month, on receipt of claim from the pensioners, by the Secretary, by cheque.

The Tamil Nadu Payment of Salaries (Amendment) Act, 1980, which came into force on 13th March 1980 provides for the payment of pension of two hundred and fifty rupees per mensem to every former Legislator who after the 1st day of March 1952 had been or is a member of the Legislative Assembly or of the Legislative Council or both for one term. It also provides for the payment of an additional pension of Rs.50 for every further period of one year exceeding five years subject to a maximum of Rs.500 per mensem. As on date about 926 ex-members of the Assembly would be eligible for pension under liberalised scheme.

**(vi) Salary of Officers and Staff-** During the year 1977-78 to 1979-80, the expenditure on salary and allowance of Officers and Staff of the Legislature Assembly Department came to Rs.57, 78,601. During the above period the expenditure on Office expenses which includes telephone charges, cost of books purchased for Library and other contingent expenses came to RS.18, 08,113. Details of expenses are shown in Section II Table No. XLVIII.

**CHAPTER XXVIII**  
**TAMIL NADU LEGISLATURE LIBRARY**

The Tamil Nadu Legislature Library, which was established in the year 1920 on a regular basis and in the course of the years it has acquired very useful collections of books brought out by the book trade as well as the Government (Central and State) Publications. The Library is located in the Ground floor of the old Secretariat building at Fort St. George. The Legislature Library is mainly intended for the use of the members of the Tamil Nadu Legislature. However, Officers of the Secretariat Departments are allowed to consult books and other publications for official purpose. Besides, bonafide research scholars are allowed to make use of the Library for their thesis work. The Library is kept open during regular office hours except on Sundays and other Government holidays. During meetings days of the Legislative Assembly and the Legislative Council, the Library is kept open from 8.00 a.m. to 7.00 p.m. The reading room located at the Legislators' Hostel functions from 10.30 a.m. to 5.00 p.m. during non-meeting days and during meeting days from 8.00 a.m. to 8.00 p.m.

The Library has a good collection of books on Humanities, especially in the disciplines of History, Politics, Law, Economics, Geography and Sociology, besides Codes and Manuals, House of Common Debates, Congressional Records of U.S.A., Proceedings of the Parliament of Australia, Assembly and Council Debates of various States, Lok Sabha Debates, Acts of Central and State Governments.

Books are classified according to the Colon Classification. Current issues of all leading periodicals and daily newspapers are made available in the reading room of the main Library at Fort St. George.

Dailies in English, Tamil and some other Indian Languages are received on complimentary basis, various magazines and journals both Indian and Foreign are being subscribed for.

Year-wise particulars of receipt of such periodicals and Newspapers are as follows: -

	<i>Year</i>			
	<i>1976</i>	<i>1977</i>	<i>1978</i>	<i>1979</i>
Magazines and Journals	56	58	59	56
Subscribed Complimentary	41	52	44	47
2. News Papers	14	14	21	23
Subscribed Complimentary	36	29	34	36

The Library has a collection of 30,362 publications as on 17th February 1980 which includes publications received on complimentary basis also.

Year-wise particulars of books purchased during 1976-1979 are as follows: -

	<i>Year</i>			
	<i>1976</i>	<i>1977</i>	<i>1978</i>	<i>1979</i>
1. Book purchased	144	861	397	361
2. Complimentary received	85	66	75	138

The Library receives the Administrative Reports of the various Government Departments of the Government of Tamil Nadu as well as Government of India. Reports of Co-operative Societies, as Municipalities and Government undertakings besides reports of Commissions and Committees appointed by the Government of Tamil Nadu and Government of India are also being received in the Library. Year-wise particulars in respect of such reports received during the years 1976 to 1979 are furnished below: -

	<i>1976</i>	<i>1977</i>	<i>1978</i>	<i>1979</i>
	No. of reports received	89	93	97

Members of Parliament as well as other prominent persons also make use of the Legislature Library.

#### **VISIT OF OTHER STATE LEGISLATURE LIBRARY COMMITTEES**

During the period under review the following State Legislature Library Committees visited Tamil Nadu Legislature Library.

1. Haryana State Legislature Library Committee	...	...	1978
2. Arunachal Pradesh Legislature Library Committee	...	...	1979
3. Kerela State Legislature Library Committee	...	...	1979
4. Madhya Pradesh Legislature Library Committee	...	...	1979
5. West Bengal State Legislature Library Committee	...	...	1979

## **CHAPTER XXIX**

### **REFERENCE AND RESEARCH SECTION.**

The following are some of the important items of work attended to by the section during the period under review: -

1. Issue of information sheets and bulletins on matters of interest to Members and to assist them in their legislative work.
2. Preparation of brief records of proceedings of each day of the meetings of the Assembly.
3. Furnishing information relating to activities of the various Departments of the Government and other statistical information, as and when required by the Members.
4. Making arrangements for posting Watch and Ward personnel during meeting days.
5. Arranging transport facilities for Members during meeting days from the Legislators Hostel to Assembly Chamber and back and for some official functions.
6. Issue of duty passes to the officers and staff of the departments of Secretariat, to attend the Assembly meetings.
7. Issue of passes to visitors to see the Assembly Session as well as the Chamber, during non-meeting days.
8. Collect important press clippings from various dailies and prepare their subject wise classification and indexing.
9. Issue of identity cards and VIP Bus passes to Members after every General Elections.
10. Make all arrangements regarding visits of Parliamentary Delegation, both Indian and Foreign.
11. Supply of books and publications of the State Government and Government of India which are not placed on the Table of the House, to the Members.
12. Supply of Stationery obtained from the Government Press to the Members.

### **ASSISTANCE TO MEMBERS**

During meeting days a "Notice and Enquiry Office" is also opened in this Section. Every assistance is rendered to the Members in drafting questions, resolutions amendments to Bills and any other assistance that may be required by them like making out typed copies of notice, letters, etc., in connection with their work as Legislators.

## **REFERENCE WORK**

The press clippings collected from the various dailies are classified subject-wise and kept in separate folders for reference purposes.

## **PUBLICATIONS**

- (i) Who's Who of Members of the Tamil Nadu Legislative Assembly 1977, after every General Election.
- (ii) Hand-book for Members 1977-both in Tamil and in English.
- (iv) Legislators' Diary for the years 1977-1980.

## **BRIEF RECORD OF PROCEEDINGS**

During meetings days, as soon as the House rose for the day, a brief record of the proceedings is prepared and circulated to the Members as far as possible on the same evening itself, One hundred and Seventy of such brief record of proceedings were issued during the period under review.

## **INFORMATION SHEETS**

Any information which is of interest to the Members, such as seating arrangements in the Legislative Assembly Chamber, arrangements for distribution of books and publications, availability in the Library of reference books and reports of various Committees appointed by the State Government and the Government of India or other Statutory bodies and film shoes arranged for the Member is communicated to the Members of the Assembly by means of Information Sheets both in Tamil and in English. One Hundred and Seventy one such information sheets were issued during the period under review.

## **WATCH AND WARD**

Arrangements are made with the Commissioners of Police, Madras, to depute men from the Police Force for Watch and Ward duty around the Assembly Chamber, lobbies, galleries, etc., during the meeting days only. While engaged on such duty, they work under the administrative control of the Speaker. The sanctioned strength of the Watch and Ward staff posted during the meeting days is as follows: -

Sub-Inspectors...	...	...	...	5
Head Constables	...	...	...	17
Police Constables	...	...	...	49

This Department also provides them with special white uniforms and black shoes to be worn while on duty in the Assembly.

During meeting days they are posted to man important points within the precincts of the Legislative Assembly. They regulate visitors getting into the galleries. They are also in-charge of the security arrangements around the Chamber, preventing the entry of unauthorised persons inside the lobbies, various galleries, etc.

### **DISTINGUISHED VISITORS**

During the period 1977-80 (till February 1980) several Parliamentary Delegations and V.I.Ps from abroad and also from other States of India visited Madras. Particulars of those delegations, etc., are given in section II, Table No. XLIX.

### **INSTALLATION OF THE PORTRAIT IN THE ASSEMBLY CHAMBER**

Thiru Neelam Sanjeeva Reddy, President of India, unveiled the portrait of late Thiru K. Kamaraj, former Chief Minister of Tamil Nadu, in the Legislative Assembly Chamber on 18th August 1977.

## **CHAPTER XXX**

### **COMMON WEALTH PARLAMENTARY ASSOCIATION**

The Commonwealth Parliamentary Association is an organization formed to aid and promotes understanding and co-operation between the countries of the Commonwealth which have Parliamentary System of Government. It arranges for exchange of information between the countries and also country to another. The headquarters of the Association is in London.

A branch of the Association was formed at Madras on a resolution passed by the Assembly on 28th September 1955 and by the Council on 30th September 1955.

#### **OFFICE BEARERS**

The Speaker, Tamil Nadu Legislative Assembly and the Chairman, Tamil Nadu Legislative Council are the ex-officio Joint Presidents of the Tamil Nadu Branch of the Association. The Leader of the Houses and the Leaders of the Opposition in the Assembly and Council are ex-officio Vice-Presidents of the Association.

Hon'ble Thiru M. P. Sivagnanam, Deputy Chairman, Legislative Council who performed the duties of the Chairman, under Article 184 from 21st April 1976 to 20th April 1978 continued as Joint President of the Association. He continued to be the Joint President after his election as Chairman from 26th April 1978. Thiru Munu Adhi who was elected as Speaker; Legislative Assembly on 6th July 1977 became the Joint President of the Association. The Leader of both the Houses, Thiru K. Manoharan for the Assembly and Thiru K. Raja Mohammed for the Council and the Leaders of Opposition in the Legislative Council Thiru S. Sankaralingam continued as Vice President of the Association. Thiru M. Karunanidhi, Leader of the Opposition in the Legislative Assembly became the other Vice President of the Association from July 1977 onwards. Hon'ble S. Ramachandran was elected as Treasurer of the Branch on the August 1977 and continued as such during the period.

Thiru G.M. Alagarsamy, Secretary, the Tamil Nadu Legislative Assembly continued to be the Secretary of the Branch and Thiru C.K. Ramaswamy, Secretary, the Tamil Nadu Legislative Council continued to be the Joint Secretary of the Association, during the period under review.

The names of the members of the Executive Committee for the years under review are given in Section II, Table No. L.



## **MEMBERSHIP**

The members of the Tamil Nadu Legislative are eligible to become members of the Branch. Any members of the Branch who ceases to be a member of the Legislative or an ex-member of any Branch of the Association permanently residing in Madras may become an Associate Member of the Branch subject to the approval of the Executive Committee. The annual subscription for ordinary membership or Associate Membership is Rs.5 and the subscription for Life Membership is Rs.50.

## **ACTIVITIES OF THE BRANCH**

A Special General Body Meeting of the Branch held on 25th August 1977 and the Executive Committee Meeting of the Branch held on 26th March 1979. The annual General Meeting of the Branch was held on 17th April 1978. The following are some of the important items of business transacted during the period: -

- |                  |   |
|------------------|---|
| 25th August 1977 | Rule 19 (a) of the Rules of the Common wealth Parliamentary Association (Tamil Nadu Branch) was amended.<br>(2) Election of office bearers for the year 1977-78.  |
| 26th March 1979  | (1) Approved a proposal for sending Members of this branch to foreign countries on Study tour.<br>(2) Approved that a Seminar may be arranged for Members of the Legislature on Parliamentary Practice and Procedure.   |
| 17th April 1979  | (1) Accepted the continuance of Hon'ble S. Ramachandran as Treasurer of the Branch.<br><br>(2) Increase of Executive Committee Members of the branch from 3 to 6 from the Legislative Council.<br><br>(3) Accepted to pay the 20 per cent increase in the Annual Contribution payable by this branch to the General Council with effect from 1st January 1979, onwards. |

## **FILM SHOW**

The following Taped T.V. Programme and the Film show were arranged by the U.S.I.S. for the Members of the Legislature under the auspices of the Common wealth Parliamentary Association Tamil Nadu Branch at the T. V. Room in the Multi-storeyed M.L.A.s Hostel.

Taped T.V. Programme (24-4-1978)-

1. President Jimmy Carter's Address to the Indian Parliamentary
2. The Academy Awards
3. Land sat- A Satellite for all Seasons Pollution/Solution.

Taped T.V. Programme (14-2-1979)

1. 1803-Marbury Vs Madison.
2. 1981-Maccullooh Vs Maryland
3. 1824-Gibboms Vs Ogden.

Colour Film Shown (30- - 1980) - An Act of Congress

### PARLIAMENTARY CONFERENCES, SEMINARS AND VISITS

The names of persons who attended the parliamentary Conferences etc., during the period under review are furnished below: -

- |  |  |
|--|--|
| 1. Thiru Munu Adhi, Hon'ble Speaker Tamil Nadu Legislative Assembly.   | Attended the 23rd Commonwealth Parliamentary Conference at Ottawa in 1977.   |
| 2. Thiru G. Swaminathan, Hon'ble Deputy Chairman, Tamil Nadu Legislative Council.  | Attended the 24th Commonwealth Parliamentary Conference at Jamaica in 1978.  |
| 3. Thiru S. Thirunavukarasu, Hon'ble Deputy Chairman, Tamil Nadu Legislative Assembly.   | Attended the 25th Commonwealth Parliamentary Conference at Wellington (New Zealand) in 1979.   |
| Thiru A.R. Marimuthu,<br>Thiru R. Margabandhu,<br>Thiru Pannai Sethuram,<br>Dr. K. Samarasam,<br>Thiru R. Manimaran,<br>Thiru S. J. Sadiq Pasha. | Attended Parliamentary Seminar at Bangalore under the auspices of the Karnataka Branch of the Commonwealth Parliamentary Association (13th to 17th November 1978). |

### SEMINARS ARRANGED BY THE BUREAU OF PARLIAMENTARY STUDIES AND TRAINING AT NEW DELHI

- |  |   |
|--|---|
| 1. Thiru R. Muthiah                            | Attended Seminar on "Privileges of Legislatures" at New Delhi held under the auspices of the Bureau of Parliamentary Studies and Practice (10th May 1978).                          |
| 2. Thiru K. Vadivel                            | Attended Seminar on.. "Amendment to the Constitution" at New Delhi held under the auspices of the Bureau of Parliamentary Studies and Practice (5th August 1978).                   |
| 3. Thiru Chinnasalem M. Subramaniam            | Attended Seminar on the.. "Budgetary Process" at New Delhi held under the auspices of the Bureau of Parliamentary Studies and Practice (9th December 1978).                         |
| 4. Thiru V.R. Jeyaraman<br>Thiru A. Rahmankhan | Attended Seminar on.. "Parliamentary and Planning" at New Delhi under the auspices of the Bureau of Parliamentary Studies and Practice (17th March 1979).                           |
| Thiru N. Sundaraj Thiru<br>K. Pannai Sethuram  | Attended Seminar on "Social Legislation and Problems of Implementation" at New Delhi under the auspices of the Bureau of Parliamentary Studies and Practice (5th and 6th May 1979). |

### COURSE ARRANGED BY THE DIRECTOR, NATIONAL INSTITUTE OF RURAL DEVELOPMENT AT HYDERABAD

- |  |   |
|--|---|
| Thiru V.M. Subramaniam<br>Thiru V. Chinnaswamy | Attended a course on Tribal Life and Development at Hyderabad arranged by the Director, National Institute of Rural Development Hyderabad (22nd January 1979 to 27th January 1979). |
|--|---|

### LETTERS OF INTRODUCTION

Letters of introduction were given to the Members of the Tamil Nadu Branch who visited some of the Common wealth countries, the detail of which are given below: -

1. Thiru D.V.D. Monte	Malaysia and Singapore.
2. Thiru K.S.G. Haja Shereef (Life Associate)	London (United Kingdom).
3. Thiru R.C. Subramaniam	Malaysia and Singapore.
4 Thiru N. Sundararaj	Malaysia and Singapore.
5.Thiru G. Vasantha Pai	Canada, West Indies and United Kingdom.
6. Hon. M. P. Sivagnanam.	Sri Lanka.
7. Thiru V.K. Ramaswamy Mudaliar (Life Associate)	United Kingdom.

### VISITS

During the period under review, the following Persons/Delegation visited Tamil Nadu Branch of the Commonwealth Parliamentary Association on the dates noted against them: -

<i>Name of Person/Delegation.</i>	<i>Date of visits</i>
1. The visit of Bt/TD/Sir Donald Kaberry, M.P.	September 1977 and again in September 1979.
2. Australian Parliamentary Delegation	July 1978
3. French National Assembly Members	September 1978
4. Polish Parliamentary Delegation	November 1978
5 15-Members National Assembly Delegation from Bhutan.	December 1978
6. British Parliamentary Delegation	December 1978
7. The visit of Mr.S.S. Wijesinha, Clerk from the National State Assembly, Sri Lanka.	January 1979
8. Sri Lanka Parliamentary Delegation	January 1979
9. Nepalese Parliamentary Delegation	March 1979
10. Visit of (Mrs. and Mr.) J.R.Harrison, Speaker, House of Representatives, New Zealand and President of Commonwealth parliamentary Association 1979.	April 1979
11. The visit of Mr. Micheal Wheeler Bhooth Principal, Clerk of the House of Lords.	September 1979.

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**SECTION II**

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**TABLE NO. I**

(Vide page No. 7)

**PROCLAMATION OF PRESIDENT'S RULE IN TAMIL NADU**(As published in *Tamil Nadu Government Gazette Extraordinary*, dated 18th February 1980)No. II (1)/PUSC/59 (e)/80/

The following Notification and Order of the President of India, dated New Delhi, the 17th February 1980, are republished.

**NOTIFICATION**

G.S.R. 42 (E)-The following Proclamation by the President is published for general information: -

Whereas, I, Neelam Sanjiva Reddy, President of India am satisfied that a situation has arisen in which the Government of Tamil Nadu cannot be carried on in accordance with the provisions of the Constitution of India (hereinafter referred to as "the Constitution");

Now, therefore, in exercise of the powers conferred by article 356 of the Constitution and of all other powers enabling me in that behalf, I hereby proclaim that I-

(a) assume to myself as President of India all functions of the Government of the said State and all powers vested in or exercisable by the Governor of that State;

(b) declare that the powers of the Legislature of the said State shall be exercisable by or under the authority of Parliament; and

(c) make the following incidental and consequential provisions which appear to me to be necessary or desirable for giving effect to the objects of this Proclamation, namely: -

(i) in the exercise of the functions and powers assumed to myself by virtue of clause (a) of this Proclamation as aforesaid, it shall be lawful for me as President of India to act to such extent as I think fit through the Governor of the said State;

(ii) the operation of the following provisions of the Constitution in relation to that State is hereby suspended, namely: -

so much of the proviso to article 3 as relates to the reference by the President to the Legislature of the State;

so much of clause (2) of article 151 as relates to the laying before the Legislature of the State of the report submitted to the Governor by the Comptroller and Auditor-General of India;

articles 163 and 164;

so much of clause (3) of article 166 as relates to the allocation among the Ministers of the Business of the Government of the state;

article 167;

so much of clause (1) of article 169 as relates to the passing of a resolution by the Legislative Assembly of a State;

Clause (1) and sub-clause (a) of clause (2) of article 174;

article 175 to 178 (both inclusive);

clauses (b) and (c) of article 179 and the first proviso to that article;

articles 180, 181 and 182, clause (c) of article 183 and the proviso thereto;

article 185;

so much of article 186 as relates to the salaries and allowances of the Deputy Speaker of the Legislative Assembly;

so much of article 188 as relates to a Member of the Legislative Assembly;

articles 189, 193 and 194;

so much of article 195 as relates to the salaries and allowances of Member of the Legislative Assembly;

articles 196 to 198 (both inclusive);

clauses (3) and (4) of article 199;

so much of clause (3) of article 202 as relates to the salaries and allowances of the Deputy Speaker of the Legislative Assembly;

articles 208 to 211 (both inclusive);

the proviso to clause (1) and the proviso to clause (3) of article 213; and

so much of clause (2) of article 323 as relates to the laying of the report with a memorandum before the Legislature of the state;

(iii) the Legislative Assembly of the said State is hereby dissolved;

(iv) any reference in the Constitution to the Governor shall in relation to the said State be construed as a reference to the President, and any reference therein to the Legislature of the State or the house thereof shall, in so far as it relates to the functions and powers thereof, be construed, unless the context otherwise requires, as a reference to Parliament and, in particular, references in article 213 to the Governor and to the Legislature of the State or the Houses thereof shall be construed as references to the President and to Parliament or the Houses thereof respectively;

Provided that nothing herein shall affect the provisions of article 153, articles 155 to 159 (both inclusive), article 299 and article 361 and paragraphs 1 to 4 (both inclusive) of the

Second Schedule or prevent the President from acting under sub-clause (i) of this clause to such extent as he thinks fit through the Governor of the said State;

(v) any reference in the Constitution to Acts or Laws of or made by the Legislature of the State shall be construed as including a reference to Acts or Laws made in exercise of the powers of the Legislature of the state, by Parliament by virtue of this Proclamation, of by the President or other authority referred to in sub-clause (a) of clause (1) of article 357 of the Constitution and the Madras General Clauses Act, 1891 (Madras Act 1 of 1891), as in force in the State of Tamil Nadu and so much of the General Clauses Act, 1897 (10 of 1897), as applies to State Laws, shall have effect in relation to any such Act or Law as if it were an Act of the Legislature of the State.

NEW DELHI  
*The 17th February, 1980*

NEELAM SANJIVA REDDY,  
*President*

NEW DELHI  
*The 17th February, 1980*

[No. V/11013/4/80-C.S.R.]  
T.C.A. SRINIVASAVARADAN  
*Secretary*  
V.KARTHIKEYAN  
*Chief Secretary*

### **ORDER**

New Delhi, the 17th February, 1980.

G.S.R. 43(E)-The following Order by the President is published for general information: -

In pursuance of sub-clause (i) of clause (c) of the Proclamation issued on this the 17th day of February, 1980, by me under article 356 of the Constitution of India, I hereby direct that all the functions of the Government of the State of Tamil Nadu and all the powers vested in or exercisable by the Governor of that State under the Constitution or under any law in force in that State, which have been assumed by the President by virtue of clause (a) of the said Proclamation, shall, subject to the superintendence, direction and control of the President, be exercisable also by the Governor of the said State.

NEW DELHI,  
*The 17th February, 1980*

NEELAM SANJIVA REDDY,  
*President*

T.C.A. SRINIVASAVARADAN  
*Secretary*

V.KARTHIKEYAN,  
*Chief Secretary*

**TABLE No. II**  
(Vide page No. 10)

**PARTY POSITION AS ON 1ST AUGUST 1977**  
(After General Election).

1 All India Anna Dravida Munnetra Kazhagam	...	...	...	...	...	...	...	125
2 Dravida Munnetra Kazhagam	...	...	...	...	...	...	...	48
3 Indian National Congress	...	...	...	...	...	...	...	27
4 Communist Party of India (Marxist)	...	...	...	...	...	...	...	12
5 Janata Party	...	...	...	...	...	...	...	10
6 Communist Party of India	...	...	...	...	...	...	...	5
7 Indian National Forward Bloc	...	...	...	...	...	...	...	2
8 Tamil Nadu Progressive Toilers Party	...	...	...	...	...	...	...	2
9 Forward Bloc	...	...	...	...	...	...	...	1
10 Muslim League	...	...	...	...	...	...	...	1
11 Nominated	...	...	...	...	...	...	...	1
...	...	...	...	...	...	...	...	234
HON. SPEAKER								1
								235

**PARTY POSITION AS ON 1ST MARCH, 1978**

1 All India Anna Dravida Munnetra Kazhagam	...	...	...	...	...	...	...	126
2 Dravida Munnetra Kazhagam	...	...	...	...	...	...	...	48
3 Indian National Congress	...	...	...	...	...	...	...	26
4 Communist Party of India (Marxist)	...	...	...	...	...	...	...	12
5 Janata Party	...	...	...	...	...	...	...	10
6 Communist Party of India	...	...	...	...	...	...	...	5
7 Indian National Forward Bloc	...	...	...	...	...	...	...	2
8 Tamil Nadu Progressive Toilers Party	...	...	...	...	...	...	...	2
9 Forward Bloc	...	...	...	...	...	...	...	1
10 Muslim League	...	...	...	...	...	...	...	1
11 Nominated	...	...	...	...	...	...	...	1
...	...	...	...	...	...	...	...	234
HON. SPEAKER								1
								235





**TABLE No. III**  
(Vide page No.11)

**MEMBERS OF THE ASSEMBLY WITH THEIR CONSTITUENCIES, 1977-80**

Assembly constituted on 30th June 1977 under Section 73 of the Representation of the People Act, 1951 and met for the first time on 4th July, 1977.

<i>Sl. No.</i>	<i>Name of the Member</i>	<i>Party to which the Member belongs</i>	<i>Name and class of Constituency</i>
(1)	(2)	(3)	(4)
1	Thiru K. Abdul Latheef	A.I.A.D.M.K.	Cuddalore.
2	Thiru K.M. Abdul Razack	A.I.A.D.M.K.	Alandur.
3	Thiru S. Alagarsamy	C.P.I.	Koilpatti.
4	Thiru M. Ambigapathy	C.P.I.	Mannargudi.
5	Thiru K. Anbazhagan	D.M.K.	Purasawalkam (Madras City)
6	Thiru T. Anbazhagan	A.I.A.D.M.K.	Natrampalli.
7	Thiru M. Andi Ambalam	I.N.G.	Natham.
8	Thiru S. Andhi Thevar*	A.I.F.B.	Usilampatti.
9	Thiru M. Annmalai	C.P.M.	Harur.
10	Thiru K. Appunu Gounder	Janata	Pennagaram.
11	Thiru M. Aranganathan	D.M.K.	Triplicane (Madras City)
12	Thiru C. Aranganayakam	A.I.A.D.M.K.	Coimbatore West.
13	Thiru V. Arjunan	A.I.A.D.M.K.	Arni.
14	Thiru C. Arumugam	D.M.K.	Maduranthakam.
15	Thiru H.G. Arumugam	A.I.A.D.M.K.	Bargur.
16	Thiru L. Arumugam**	A.I.A.D.M.K.	Tirunavalur.
17	Thiru Salem M. Arumugam***	Janata	Salem II.
18	T. Arumugam	D.M.K.	Ariyalur.
19	Thiru R. Arunachalam	A.I.A.D.M.K.	Namakkal (SC).
20	Thiru R. Athiswami	Janata	Colachel.
21	Thiru R. Ayyachamy @	A.I.A.D.M.K.	Dharapuram (SC).
22	Thiru R. Amirtharaj	A.I.A.D.M.K.	Tiruchendur.
23	Thiru V. Balaguru	A.I.A.D.M.K.	Sholavandan.
24	Thiru K. Balaji	A.I.A.D.M.K.	Kancheepuram.
25	Thiru S. Balakrishnan	I.N.K.	Mudukulathur.
26	Thiru S. Balan	D.M.K.	Perambur (Sc) (Madras City)
27	Thiru A. Baluchamy	A.I.A.D.M.K.	Nilakottai (SC)
28	Thiru P. Chandran	T.N.T.P.P.	Peranamallur.
29	Thiru R.E. Chandran Jayapal	D.M.K.	T.Nagar (Madras City)
30	Thiru R. Chandrasekaran	A.I.A.D.M.K.	Cumbum.
31	Thiru A. Chellappa	D.M.K.	Valangiman (SC).
32	Thiru V. Chinnaiah	I.N.C.	Kulathur (SC).
33	Thiru K.R. Chinnarasu	A.I.A.D.M.K.	Krishnagiri.
34	Thiru V. Chinnasamy	A.I.A.D.M.K.	Sendamangalam (ST).
35	Thiru V. K. Chinnasamy	A.I.A.D.M.K.	Bhavanisagar.
36	Thiru G. Chokkalingam	D.M.K.	Tirupporur (SC)
37	Thiru R.K.S. Dhandapani	A.I.A.D.M.K.	Kangayam.
38	Thiru P. Dhanapal	A.I.A.D.M.K.	Sankari (SC)

39	Thiru N. Dhanasekaran	A.I.A.D.M.K.	Tuticorin.
40	Thiru K. Dhanushkodi	A.I.A.D.M.K.	Rajapalayam (SC)
41	Thiru S.M. Durajraj	A.I.A.D.M.K.	Ponneri (SC)
42	Thiru Durai Govindarajan	A.I.A.D.M.K.	Thirruvonam.
43	Thiru Durai Murugan	D.M.K.	Ranipet.
44	Thiru Durai Muthusamy	I.N.C.	Sankarapuram.
45	Thiru M.P. Duraisamy	A.I.A.D.M.K.	Rasipuram
46	Thiru A. Eakambara Reddy	I.N.C.	Pallipet.
47	Thiru G.R. Edmund	A.I.A.D.M.K.	Tirunelveli.
48	Thiru G. Elangovan	D.M.K.	Tiruvaiyaru.
49	Thiru S.R. Eradha	A.I.A.D.M.K.	Kumbakonam.
50	Thiru T.R. Erajaram Reddy @@	I.N.C.	Tindivanam.
51	Thiru P. Eswaramoorthy alias Soranam	C.P.M.	Ambasamudram.
52	Thiru Ethiraj	A.I.A.D.M.K.	Acharapakkam (SC)
53	Thiru I. Ganesan	A.I.A.D.M.K.	Elappadi.
54	Thiru S. Ganesan	D.M.K.	Poompuhar.
55	Thiru D. Gnanasigamony @@@	C.P.M.	Vilavancode.
56	Thiru B. Gopalan	A.I.A.D.M.K.	Ootacamund.
57	Pulavar K. Govindan	D.M.K.	Cheyyar.
58	Thiru C. Govindarajan	C.P.M.	Nellikuppam.
59	Thiru M.R. Govindan	A.I.A.D.M.K.	Peravurani.
60	Thiru P. Gurusamy	A.I.A.D.M.K.	Andhiyur (SC).
61	Thiru K. Hulchi Gowder	D.M.K.	Gudalur.
62	Thiru D. Irajathanam	D.M.K.	Poonamallee.
63	Thiru Anoor Jagadeesan	A.I.A.D.M.K.	Chengalpattu.
64	Thiru J. James	Janata	Thiruvattar.
65	Thiru V.R. Jayaraman	A.I.A.D.M.K.	Theni.
66	Thiru Isari Velan	A.I.A.D.M.K.	Dr. Radhakrishnan Nagar (Madras City).
67	Thiru M.A. Jayavelu	A.I.A.D.M.K.	Katpadi.
68	Thiru R. Jebamani	Janata	Sathankulam.
69	Thiru M. John Vincent £	Janata	Nanguneri.
70	Thiru R. Kalliappan	A.I.A.D.M.K.	Yercaud (ST)
71	Thiru K. Kalimuthu	A.I.A.D.M.K.	Tirupparankundram.
72	Thiru Durai Kaliyamoorthy	D.M.K.	Chidambaram.
73	Thiru P. Kaliyappan	A.I.A.D.M.K.	Karaikudi.
74	Thiru K. Kandasamy	I.N.F.B.	Andipatti.
75	Thiru K. V. Kandasamy	A.I.A.D.M.K.	Kinathukadavu.
76	Thiru M. Kannan	A.I.A.D.M.K.	Kandamangalam (SC)
77	Thiru T.K. Kapali ££	D.M.K.	Mylopore (Madras City)
78	Thiru Kr. Rm. Kariyamanickam Ambalam	I.N.C.	Tiruvadanai.
79	Thiru K. Karunagiri Muthiah	I.N.C.	Marungapuri.
80	Thiru V. Karunamurthy	A.I.A.D.M.K.	Jayankondam.
81	Thiru M. Karunanidhi	D.M.K.	Anna Nagar (Madras City)
82	Thiru Thazhai M. Karunanidhi £££	D.M.K.	Tiruvarur (SC)
83	Thiru V. Karuppasamipandian	A.I.A.D.M.K.	Alangulam.
84	Thiru K.P. Kathamuthu	A.I.A.D.M.K.	Thottiam.
85	Thiru N. Kittappa	D.M.K.	Mayuram.

86	Thiru P.G. Kittu	A.I.A.D.M.K.	Palladam.
87	Thiru P. Kolandaivelu	A.I.A.D.M.K.	Udumalpet.
88	Thiru V.K. Kothandaraman	C.P.M.	Gudiyatham.
89	Thiru B. M. Krishnan	A.I.A.D.M.K.	Palacode.
90	Thiru C. Krishnan	A.I.A.D.M.K.	Kanyakumari.
91	Thiru N. Krishnan	A.I.A.D.M.K.	Sriperumbudur (SC)
92	Thiru P. Krishnan	A.I.A.D.M.K.	Villupuram.
93	Thiru R. Krishnan	C.P.M.	Vasudevanallur.
94	Thiru N. Kuppusamy	A.I.A.D.M.K.	Morappur.
95	Thiru N. Lakshminarayanan	A.I.A.D.M.K.	Madurai Central.
96	Thiru M. A. Latheef	M.L.	Vaniyambadi.
97	Thiru C. Manickam	A.I.A.D.M.K.	Tiruchirapalli-I
98	Thiru M. Manimaran	D.M.K.	Nannilam (SC)
99	Thiru S. Manimudi	D.M.K.	Egmore (SC) (Madras City)
100	Thiru R. Manimaran	A.I.A.D.M.K.	Tiruppur.
101	Thiru K. Manoharan	A.I.A.D.M.K.	Palayamkottai.
102	Thiru R. Margabandu	T.N.T.P.P.	Anaicut.
103	Thirumathi Margaret Elizabeth Felix		Nominated.
104	Thiru A.R. Marimuthu	I.N.C.	Pattukottai.
105	Thiru K. Maruthachalam	A.I.A.D.M.K.	Thondamuthur.
106	Thiru M. Meenashisundaram	D.M.K.	Vedaranyam.
107	Thiru P.K. Mookiah Thevar &	A.I.F.B.	Usilampatti.
108	Thiru S. Munirathinam	A.I.A.D.M.K.	Gummudipundi.
109	Thiru Munu Adhi	A.I.A.D.M.K.	Tambarm.
110	Thiru P. Munusamy	A.I.A.D.M.K.	Wandiwash (SC)
111	Thiru K. S. Murugesan	D.M.K.	Tiruverambur.
112	Thiru P. Musiriputhan	A.I.A.D.M.K.	Musiri.
113	Thiru R. Muthiah	A.I.A.D.M.K.	Sedapatti.
114	Thiru P.K.C. Muthusamy	Janata	Dharmapuri.
115	Thiru S. Muthusamy	A.I.A.D.M.K.	Erode.
116	Thiru S. Muthusamy Karayalar	I.N.C.	Tenkasi.
117	Thiru K. Nachimuthu	A.I.A.D.M.K.	Pongalur.
118	Thiru K.P. Nachimuthu Gounder	A.I.A.D.M.K.	Mettur.
119	Thiru T. S. Nallathambi	D.M.K.	Park Town (Madras City).
120	Thiru R. Narayanan &&	I.N.C.	Taramangalam.
121	Thiru A. Natarajan	D.M.K.	Perur.
122	Thiru S. Natarajan	D.M.K.	Thanjavur.
123	Thiru D. Packiadhas &&&	C.P.M.	Vilavancode.
124	Thiru S. Pakkur Subramanyam	A.I.A.D.M.K.	Uthiramerur.
125	Thiru A. P. Palaniappan	I.N.C.	Oddanchatram.
126	Thiru C. Palanimuthu	I.N.C.	Attur.
127	Thiru S. Palaniswamy	A.I.A.D.M.K.	Mettupalayam.
128	Thiru S.N. Palaniswamy	I.N.C.	Avanashi (SC).
129	Thiru N. Palanivel	C.P.M.	Palani (SC).
130	Thiru P.H. Pandian	A.I.A.D.M.K.	Cheranmahadevi.
131	Thiru K. Pannai Sethuraman	A.I.A.D.M.K.	Periyakulam.
132	Thiru A.M. Paramasivan	A.I.A.D.M.K.	Melur.
133	Thiru M. Paramasivam	D.M.K.	Vanur (SC)
134	Thiru S. Pattabiraman	A.I.A.D.M.K.	Tiruvallur

135	Thiru M. Periyasamy	A.I.A.D.M.K.	Mangalore(SC)
136	Thiru R. Periyasamy	I.N.C.	Uppiliapuram.
137	Thiru T.P.M. Periyaswamy	I.N.F.B.	Madurai West.
138	Thiru N. Perumal	A.I.A.D.M.K.	Varahur (SC)
139	Thiru R.K. Perumal	A.I.A.D.M.K.	Vilathikulam
140	Thiru C. Ponnian	A.I.A.D.M.K.	Tiruchengode.
141	Thiru P. Ponnurangam	D.M.K.	Royapuram (Madras City).
142	Dr. A. Ponnusamy	A.I.A.D.M.K.	Perundurai.
143	Thiru D. Purrushothaman	D.M.K.	Saidapet (Madras City).
144	Thiru T. Pushparaju	I.N.C.	Alangudi.
145	Thiru V. Raghuraman	D.M.K.	Bhuvanagiri.
146	Thiru G. Ragothaman	A.I.A.D.M.K.	Mugaiyur.
147	Thiru A. Rahman Khan	D.M.K.	Chepauk (Madras City).
148	Thiru R. Rajamanickam	D.M.K.	Kuttalam
149	Thiru K. Rajaram \$	A.I.A.D.M.K.	Panamarathupatti.
150	Thiru D.R. Rajaram Naidu	I.N.C.	Thalli.
151	Thiru R. Rajkumar Vijaya Raghunatha Tondaman	I.N.C.	Pudukkottai.
152	Thiru S.M. Raju	A.I.A.D.M.K.	Talavasal (SC)
153	Thiru V.K. Raju	A.I.A.D.M.K.	Arkonam (SC)
154	Thiru K.K.S.S.R. Ramachandran	A.I.A.D.M.K.	Sathur.
155	Thiru M.G. Ramachandran	A.I.A.D.M.K.	Aruppukottai.
156	Thiru Ginjee N. Ramachandran	D.M.K.	Ginjee.
157	Thiru S. Ramachandran	A.I.A.D.M.K.	Panrutti.
158	Thiru N. Ramachandra Reddy	I.N.C.	Hosur.
159	Thiru N. Ramadoss	A.I.A.D.M.K.	Bodinayakkanur.
160	Thiru S. Ramalingam	D.M.K.	Thiruvidaimarudur.
161	Thiru E. Ramalingam	D.M.K.	Kattumannarkoil (SC)
162	Thiru C. Ramalingam	A.I.A.D.M.K.	Vridhachalam.
163	Thiru K. Ramani	C.P.M.	Coimbatore East.
164	Thiru D. Ramasamy	I.N.C.	Vellakoil.
165	Thiru K. Ramasamy \$\$	Janata	Sivakasi.
166	Thiru K.N.K. Ramasamy	A.I.A.D.M.K.	Gobichettipalayam.
167	Thiru S.J. Ramasamy \$\$\$	A.I.A.D.M.K.	Sholinghur.
168	Thiru S.V. Ramasamy %	A.I.A.D.M.K.	Perumbalur (SC)
169	Thiru T. Ramasamy	A.I.A.D.M.K.	Ramanathapuram.
170	Thiru A.K. Ranganathan	A.I.A.D.M.K.	Vellore.
171	Thiru K. Rangaswamy %%	D.M.K.	Coonoor (SC)
172	Thiru M.M.A. Razack	A.I.A.D.M.K.	Kadayanallur.
173	Thiru S. Sadasivam	I.N.C.	Aravankurchi.
174	Thiru S.J. Sadiq Pasha	D.M.K.	Thousand Lights (Madras City)
175	Dr. K. Samarasam	A.I.A.D.M.K.	Kaveripattinam.
176	Thiru T. Samikannu	A.I.A.D.M.K.	Chengam (SC)
177	Thiru N. Sankariah	C.P.M.	Madurai East.
178	Selvi P.T. Saraswathy	A.I.A.D.M.K.	Thirumangalam.
179	Thiru K. Sathu Selvaraj	A.I.A.D.M.K.	Srivaikuntam.
180	Thiru Selvarajan	D.M.K.	Harbour (Madras City).
181	Thiru M. Selvaraj	D.M.K.	Kurinjipadi.
182	Thiru S. Selvaraj % % %	A.I.A.D.M.K.	Samayanallur (SC)

183	Thiru K. Sengodan	A.I.A.D.M.K.	Kabilamalai.
184	Thiru K.A. Sengottaian	A.I.A.D.M.K.	Sathyamangalam.
185	Thiru K.N. Shanmugam	A.I.A.D.M.K.	Lalgudi.
186	Thiru P.U. Shanmugam	D.M.K.	Tiruvannamalai
187	Thiru R. Shanmugam	A.I.A.D.M.K.	iruttani.
188	Thiru Koothagudi S. Shanmugam	C.P.I.	Tiruppattur.
189	Thiru P. Sigamony.	A.I.A.D.M.K.	Tiruvottiyur.
190	Thiru M. Sivaperumal	A.I.A.D.M.K.	Omalur.
191	Thiru S. Sivasamy	C.P.I.	Ilayangudi.
192	Thiru O.P. Somasundaram	A.I.A.D.M.K.	Pollachi.
193	Thiru P. Soundarapandian	A.I.A.D.M.K.	Krishnarayapuram (SC)
194	Thiru K. Soundrarajan	A.I.A.D.M.K.	Tiruchirappalli-II
195	Thiru M.R. Soundrarajan	A.I.A.D.M.K.	Bhavani.
196	Thiru Tiruchi R. Soundrarajan	A.I.A.D.M.K.	Srirangam.
197	Thiru R.V. Soundrarajan	I.N.C.	Papanasam.
198	Thiru P.E. Srinivasa Reddiar	I.N.C.	Kulithalai.
199	Thiru N. Subbarayan ++	A.I.A.D.M.K.	Panamarathupatty.
200	Thiru S. Subbiah +++	D.M.K.	Sankaranayanarkovil.
201	Thirumathi Subbulakshmi Jagadeesan	A.I.A.D.M.K.	Modakurichi.
202	Thiru K. J. Ssubramaniam	A.I.A.D.M.K.	Polur.
203	Thiru Chinnasalem M. Subramaniam	A.I.A.D.M.K.	Chinnasalem.
204	Thiru O. Subramaniam	I.N.C.	Sivaganga.
205	Thiru R.C. Subramaniam	A.I.A.D.M.K.	Kadaladi.
206	Thiru T. Subramanian	A.I.A.D.M.K.	Andimadam.
207	Thiru V.M. Subramanian	A.I.A.D.M.K.	Manamadurai (SC)
208	Thiru K. Subravelu	D.M.K.	Sirkali (SC)
209	Thiru B. Sundaram	D.M.K.	Tirupattur.
210	Thiru M. Sundaram	I.N.C.	Rishivandiam.
211	Thiru N. Sundararaj	I.N.C.	Thirumayam.
212	Thiru M. Sundararajan	A.I.A.D.M.K.	Virudhunagar.
213	Thiru K. Suppu	D.M.K.	Vilivakkam.
214	Thiru A. Swamidhas	Janata	Padmanabhapuram.
215	Thiru R. Thamaraikani	A.I.A.D.M.K.	Srivilliputhur.
216	Thiru I. Tamilarasan	A.I.A.D.M.K.	Peranampet (SC).
217	Thiru T.M. Thailappan	D.M.K.	Orthanad.
218	Thiru R.S. Thangavell	A.I.A.D.M.K.	Valparai (SC).
219	Thiru P. Thangavelu Gounder	A.I.A.D.M.K.	Melmalayanur.
220	Thiru S. Thirunavukkarasu	A.I.A.D.M.K.	Arantangi.
221	Thiru P.S. Tiruvengadam	D.M.K.	Kalasapakkam.
222	Thiru V. Thulukkanam	D.M.K.	Ulundurpet(SC).
223	Thiru K. Ugrapandian	A.I.A.D.M.K.	Paramakudi (SC).
224	Thiru R. Umanath	C.P.M.	Nagapattinam.
225	Thiru P. Uthirapathy	C.P.I.	Thiruthuraiipoondi (SC).
226	Thiru K. J. Uyyakondan	A.I.A.D.M.K.	Arcot.
227	Thiru K. Vadivel	A.I.A.D.M.K.	Karur.
228	Thiru N. Varadharajan	C.P.M.	Dindigul.
229	Thiru S.V. Varadarajan	A.I.A.D.M.K.	Salem-I
230	Thiru S.M. Vasam	A.I.A.D.M.K.	Vedasandur.

231	Thiru A. Vellaisamy	A.I.A.D.M.K.	Athoor.
232	Thiru O.S. Veluchami	I.N.C.	Ottapidaram (SC).
233	Thiru P. Venga gounder	A.I.A.D.M.K.	Veerapandi.
234	Thiru R. Venkedusamy alias Venkedu	C.P.M.	Singanallur.
235	Thiru D. Venugopal	D.M.K.	Thandarambattu.
236	Thiru P. Vijayaraghavan	Janata	Kiliyoor.
237	Thiru M. Vincent	A.I.A.D.M.K.	Nagercoil.
238	Thiru Y.S. Yusuff	A.I.A.D.M.K.	Radhapuram.

\* Elected on 7th January 1980 in a bye-election in the vacancy caused by the demise of Thiru P.K. Mookkiah Thever.

\*\* Resigned from A.I.A.D.M.K. Party with effect. from 2nd February 1980 and remained as independent

\*\*\* Resigned from Janata Party and joined Gandhi-Kamaraj National Congress Party on 19th August 1978 and remained in that party till 28th January 1980. Again he resigned from Gandhi-Kamaraj National Congress Party and joined A.I.A.D.M.K. Party with effect from 29th January 1980.

@ Joined D.M.K. Party with effect from 28th January 1980

@@ Joined A.I.A.D.M.K. Party with effect from 14th November, 1979.

@@@ Died on 5th October 1979.

£ Resigned from Janata Party and joined G.K.N.C. Party on 19th August 1978 and remained in that Party till 1st February, 1980. Again he resigned from G.K.N.C. Party and joined A.I.A.D.M.K. Party with effect from 2nd February 1980.

££ Joined A.I.A.D.M.K. Party with effect from 25th October 1979.

£££ Resigned with effect from 18th January, 1980 consequent on his election to seventh Lok Sabha.

& Died on 6th September 1979.

&& Election set aside by the High Court on 27th February 1978 and also declared Thiru S. Semmalai as duly elected. But on 15th March 1978 Supreme Court ordered granting stay of operation of the High Court judgement and also finally up held the election of Thiru R. Narayanan in the judgment dated 6th September 1979.

&&& Elected on 7th January 1980 in a Bye-election in the vacancy by the demise of Thiru D. Gnanasigamony.

\$ Elected on 8th January 1980 in a Bye-election in the vacancy caused by the demise of Thiru N. Subbarayan.

\$\$ Joined Indian National Congress (I) Party with effect from 30th January 1980.

\$\$\$ Joined D.M.K. Party with effect from 25th October 1979.

% Joined D.M.K. Party with effect from 28th January 1980.

%% Resigned from D.M.K. Party and joined A.I.A.D.M.K. Party on 5th November 1979 and remained in that Party on 27th January 1980. Again he resigned from A.I.A.D.M.K. Party and joined D.M.K. Party with effect from 28th January 1980.

%%% Joined D.M.K. Party with effect from 4th February 1980.

+ Joined A.I.A.D.M.K. Party with effect from 18th August 1978.

++ Died on 9th August 1979.

+++ Died on 16th January 1980.

**TABLE NO. IV**  
(Vide Page No. 19)

**STATEMENT SHOWING THE NUMBER OF VISITORS WHO HAVE VISITED THE ASSEMBLY DURING MEETING DAYS**

<i>Name of Gallery.</i>	<i>1st session 4th July 1977 to 29th August 1977.</i>	<i>2nd session 28th December 1977 to 10th January 1978.</i>	<i>3rd session 20th February 1978 to 7th April 1978.</i>	<i>4th Session August 1978 to 14th September 1978.</i>	<i>5th Session 12th February 1979 to 30th April 1979.</i>	<i>6th session 26th October 1979 to 10th November 1979.</i>	<i>7th session 30th January to 13th February 1980.</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
Number of days	29	12	39	10	58	13	10
Speaker Gallery	7,316	3,606	8,303	3,411	13,016	3,645	4,213
Visitors Gallery	21,112	13,613	33,418	6,165	46,567	7,167	8,466
Ladies Gallery	3,713	3,621	8,427	3,047	31,017	2,263	3,463
Total	32,141	20,840	50,148	12,623	90,600	90,600	16,142

Total number of visitors during July 1977 to February 1980-2,35,569.



**TABLE NO. V**  
(vide Page No. 19)

**NAMES OF PRESS REPORTERS NOMINATED TO THE PRESS ADVISORY  
COMMITTEE FOR THE YEAR 1977-78**

<i>Chairman</i>				
1. Thiru C. Rajagopal ...	...	...	...	'Samachar'
<i>Vice-Chairman</i>				
2. Thiru V. Renganathan	...	...	...	'Anna'
<i>Members</i>				
3. Thiru R. Krishnaswami	...	...	...	'The Hindu'
4. Thiru B.R. Kalyanasundaram	...	...	...	'The Indian Express'
5. Thiru V.S. Manian	...	...	...	'The Statesman'
6. Thiru N.S. Parthasarathy	...	...	...	'The Swadesamitran'
7. Thiru H. Alagiriswami	...	...	...	'Makkal Kural'
8. Thiru M. Sundararajan	...	...	...	'Daily Thanthi'
9. Thiru Ilam Thuravi	...	...	...	'Murasoli'
10. Thiru G. Anandan	...	...	...	'Thennagam'
11. Directorate of J. & P.R.				
12. All India Radio, Madras.				

**COMMITTEE FOR THE YEAR 1978-79**

<i>Chairman</i>				
1. Thiru B.R. Kalyanasundaram	...	...	...	'Dinamani'
<i>Vice-Chairman</i>				
2. Thiru R.K.K. Menon	...	...	...	'The Mail'
<i>Members</i>				
3. Thiru R. Krishnaswami	...	...	...	'The Hindu'
4. Thiru V. V. Thirupathi	...	...	...	'Daily Thanthi'
5. Thiru R. Narayanan	...	...	...	'U.N.I'
6. Thiru V. Renganathan	...	...	...	'Anna'
7. Thiru H. Alagiriswami	...	...	...	'Makkal Kural'
8. Thiru S. Rajappa	...	...	...	'Statesman'
9. Thiru R. Ramakrishnan	...	...	...	'Needhiyinkural'
10. Chief Reporter				
11. Directorate of I. & P.R.				
12. All India Radio, Madras.				

**TABLE No. VI**  
(Vide Page No. 20)

**STATEMENT SHOWING THE DATES OF COMMENCEMENT ADJOURNMENT AND PROPOGATION OF THE SESSIONS OF THE LEGISLATIVE ASSEMBLY DURING THE PERIOD 1977-1980**

Session.	Date of commencement	Date of adjournment	Date of prorogation	Actual dates of sitting of the Assembly.	Total numbers of days the Assembly sat.	Total numbers of Hours and Minutes.
(1) I Session (First meeting).	(2) 4th July 1977	(3) 15th July 1977	(4) 6th September 1977	(5) 4th, 6th, 8th, 9th, 11th to 15th July 1977.	(6) 9 days - 38 days	(7) 188 hours and 5 Minutes
I Session (Second meeting).	23rd July 1977.	29th August 1977	6th September 1977	23rd, 25th, 27th to 30th July, 1st August to 6th, 8th to 13th, 16th, 17th, 19th, 20th, 22nd to 27th and 29th August 1977	29 days - 38 days	
II Session (First meeting).	28th December 1977.	10th January 1978.	.....	28th to 31st December 1977, 2nd to 7th, 9th, 10th January 1978.	12 days-51 days	264 hours and 57 minutes.
II Session (Second meeting).	20th February 1978	7th April 1978	27th April 1978	20th, 22nd to 25th, 27th, 28th, February, 1st to 4th, 6th to 11th, 13th to 18th, 20th, 23rd, 25th, 27th, 31st March, 1st, 3rd to 7th April 1978	39 days- 51 days	
III Session	30th August 1978.	14th September 1978.	29th September 1978.	31st August, 1st, 2nd, 7th to 9th, 11th to 14th September 1978.	10days - 10days	52 hours and 26 minutes.

(1) IV Session	(2) 9th February 1979	(3) 30th April 1979.	(4) 8th May 1979.	(5) 12th to 17th, 19th to 24th, 26th February, 3rd, 5th to 10th, 12th to 17th, 19th to 24th, 26th, 27th, 29th to 31st March , 2nd to 7th, 9th to 11th, 16th to 21st, 23rd to 28th, 30th April 1979.	(6) 58 days - 58 days	(7) 288 hours and 56 minutes.
V Session	26th October 1979.	10th November 1979.	30th November 1979.	26th, 27th, 29th to 31st October, 2nd, 3rd, 5th to 10th November, 1979	13days - 13 days	53 hours and 39 minutes.
VI Session	30th January 1980.	13th February 1980.	Dissolved with effect from 17th February 1980.	1st, 2nd, 4th to 7th, 11th to 13th February 1980.	9days - 9days	37 hours and 10 minutes.

**TABLE No. VII**  
(vide Page No. 25)

**PANEL OF CHAIRMEN**

**First Session**

1. Thiru K. Pannai Sethuraman.
2. Thiru R. Muthiah.
3. Thiru S. J. Sadiq Pasha.
4. Thiru K.K. Muthiah.

**Second Session (First Meeting)**

1. Thiru K. Pannai Sethuraman.
2. Thiru R. Muthiah.
3. Thiru S. J. Sadiq Pasha.
4. Thiru K.K. Muthiah.

**Second Session (Second Meeting)**

1. Thiru K. Pannai Sethuraman.
2. Thiru R. Muthiah.
3. Thiru S. J. Sadiq Pasha.
4. Thiru K.K. Muthiah.
5. Thiru S. J. Ramaswamy.

**Third Session**

1. Thiru P.H. Pandian.
2. Thiru S. Muthuswamy.
3. Thiru M. Selvaraj.
4. Thiru Durai Muthusami.
5. Thiru R. Margabandu.

**Fourth Session**

1. Thiru S.J. Ramasamy.
2. Thiru P.H. Pandian.
3. Thiru S.J. Sadiq Pasha.
4. Thiru S. Balakrishnan.
5. Thiru R.Umanath.

**Fifth Session**

1. Thiru P.H. Pandian.
2. Thiru K. Vadivel.
3. Thiru S. J. Sadiq Pasha.
4. Thiru P. Vijayaraghavan.

**Sixth Session**

1. Thiru P.H. Pandian.
2. Thiru P. Sigamony.
3. Thiru N. Kittappa.
4. Thiru R. Jebamani.

**TABLE No. VIII**  
(vide Page No. 29)

**ADDRESS BY THE GOVERNOR**

SN. No.	Year	Date of address.	Motion of Thanks	Days allocated for discussions	Number of members took part in the discussion	Number of amendments received of which number admitted and disallowed	Date on which amendment moved and number of amendment moved and how disposed				
(1)	1977	(3) 7th July	Moved by Thiru S.R. Eradha.	(4) Thiru S.R. Eradha.	(5) Thiru Durai Govindarajan.	(6) 8th, 11th, 12th, 13th, 14th and 15th July, 1977 (6 days)	(7) 94	(8) 57	(9) 52	(10) 5	(11) 11th and 12th July 1977
2	1978	30th August	Thiru R. Manimaran.	Thiru R. Manimaran.	Dr. K. Samarasam.	31st August, 1st, 2nd, 7th, 8th, 9th, 12th and 13th September, 1978 (8 days).	51	25	25	..	Moved 51 Withdrawn 51 2nd September 1978.
3	1979	9th February	Thiru R. Muthiah.	Thiru R. Muthiah.	Thiru T. Ramasamy.	12th, 13th, 14th, 15th and 16th February, 1979 (5 days).	57	70	68	2	Moved 11 Withdrawn 11 15th and 16th February 1979
											Moved 56 Withdrawn 56

(1) 4	(2) 1980	(3) 30th January	(4) Thiru P. H. Pandian.	(5) Thiru Chinnasalem M. Subramaniam.	(6) 2nd, 4th to 7th, 12th and 13th February, 1980 (7 days).	(7) 49	(8) 74	(9) 70	(10) 4	(11) 13th February 1980	Moved Withdrawn	47 46*
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\* The notices of amendment given by Thiru S. J. Sadiq Pasha was put to vote and declared lost on 13th February 1980.

**TABLE No. IX**  
(Vide Page No. 34)

**COMPOSITION OF COMMITTEE ON RULES**  
**1977-78**

(Constituted on 26th August 1977)

1. Hon. Thiru Munu Adhi, Speaker-Chairman
2. Hon. Thiru M. G. Ramachandran-Chief Minister
3. Hon. Thiru K. Manoharan, Leader of the House
4. Hon. Thiru K. Narayanaswamy Mudaliar, Minister for Law
5. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker
6. Thiru Durai Govindarajan, Chief Government Whip.
7. Thiru M. Ambigapathy
8. Thiru M. Andi Ambalam
9. Thiru G. Elangovan
10. Pulavar K. Govindan
11. Thiru R. Jebamani
12. Thiru C. Krishnan
13. Thiru A. Natarajan
14. Thiru P. H. Pandian
15. Dr. A. Ponnusamy
- 16 Thiru R. Umanath
17. Thiru R. Vellaichamy

**1978-79**

(Constituted on 31st August 1978)

1. Hon. Thiru Munu Adhi, Speaker-Chairman
2. Hon. Thiru M. G. Ramachandran-Chief Minister
3. Hon. Thiru K. Manoharan, Leader of the House
4. Hon. Thiru K. Narayanaswamy Mudaliar, Minister for Law
5. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker
6. Thiru Durai Govindarajan, Chief Government Whip.
7. Thiru M. Ambigapathy
8. Thiru M. Andi Ambalam
9. Thiru G. Elangovan
10. Pulavar K. Govindan
11. Thiru R. Jebamani
12. Thiru C. Krishnan
13. Thiru A. Natarajan
14. Thiru P. H. Pandian
15. Dr. A. Ponnusamy
- 16 Thiru R. Umanath
17. Thiru R. Vellaichamy

**1979-80**  
(Constituted on 30th April 1979)

Chairman

1. Hon. Thiru Munu Adhi- Speaker

Members

2. Hon. Thiru M. G. Ramachandran-Chief Minister
3. Hon. Thiru K. Manoharan, Leader of the House
4. Hon. Thiru S. Thirunavukkarasu, Minister for Electricity
5. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker
6. Thiru S. Balan
7. Thiru R.E. Chandran Jayapal
8. Thiru A. Chellappa
9. Thiru B. Gopalan
10. Thiru J. James
11. Thiru V.R. Jayaraman
12. Thiru M. Kannan
13. Thiru V. Karunamurthy
14. Thiru A.R. Marimuthu
15. Thiru N. Palanivel
16. Thiru Koothagudi S. Shanmugam
17. Thiru R. Thamaraiyani
- \* 18. Hon. Thiru K. Narayanasami, Minister for Law

---

\* Special Invitee.



**TABLE NO. X**  
(Vide Page No. 37)

Days on which the question Hour was suspended during the Sixth Assembly on motions moved under Rule 30 (3) of the Tamil Nadu Legislative Assembly Rules: -

- (1) 4th January 1978
- (2) 5th January 1978
- (3) 6th January 1978
- (4) 7th January 1978
- (5) 20th February 1978
- (6) 17th March 1978
- (7) 23rd March 1978
- (8) 25 March 1978
- (9) 15th February 1979
- (10) 16th February 1979
- (11) 21st February 1979
- (12) 23<sup>rd</sup> March 1979
- (13) 29th March 1979
- (14) 16th April 1979
- (15) 30th October 1979
- (16) 6th November 1979
- (17) 9th November 1979
- (18) 10th November 1979
- (19) 12th February 1980

**TABLE No. XI**  
(Vide Page No. 38)

**(A) MEMBERWISE STATEMENT SHOWING THE NUMBER OF QUESTION RECEIVED, DISALLOWED, ADMITTED AND ANSWERED DURING THE SIXTH ASSEMBLY**

S.No	<i>Name of the member</i>	<i>Number of questions given notice.</i>	<i>Number of questions disallowed</i>	<i>Number of questions admitted.</i>	<i>Number of questions answered</i>
(1)	(2)	(3)	(4)	(5)	(6)
1	Thiru Abdul Latheef, K.	67	45	22	14
2	Thiru Abdul Razack ,M.	3	..	3	..
3	Thiru Alagarsamy, S.	91	42	49	40
4	Thiru Ambigapathy, M.	1,057	761	296	215
5	Thiru Anbazhagan, T.	36	12	24	16
6	Thiru Andi Ambalam, M.	210	97	113	61
7	Thiru Annamalai, M.	368	229	139	98
8	Thiru Appunu Gounder	42	16	26	21
9	Thiru Aranganathan, M.	154	79	75	38
10	Thiru Arjunan	20	8	12	8
11	Thiru Arumugam, H.G.	63	23	40	25
12	Thiru Arumugam, L.	6	3	3	3
13	Thiru Arumugam, Salem, M.	642	498	144	75
14	Thiru Arumugam, T.	65	21	44	24
15	Thiru Arunachalam, R.	2	2	...	...
16	Thiru Athiswami, R.	1	..	1	1
17	Thiru Ayyachamy, R.	40	18	22	8
18	Thiru Amirtharaj, R.	130	39	91	63
19	Thiru Balakrishnan, S.	8	5	3	2
20	Thiru Balan, S.	72	30	42	30
21	Thiru Baluchamy, A.	10	2	8	8
22	Thiru Chandran, P.	61	23	38	19
23	Thiru Chandran Jayapal, R.E.	85	63	22	13
24	Thiru Chellappan, A.	129	64	65	36
25	Thiru Chinnaiah. V.	7	3	4	4
26	Thiru Chinnarasu. K.R.	33	6	27	17
27	Thiru Chinnasamy. V.	16	3	13	10
28	Thiru Chinnasamy. V. K.	8	2	6	1
29	Thiru Chokkalingam, G.	24	10	14	14
30	Thiru Dhanasekaran, N.	74	34	40	36
31	Thiru Durai Govindarajan	13	7	6	5
32	Thiru Durai Murugan	68	22	46	33
33	Thiru Durai Muthusamy	338	237	101	89
34	Thiru Eakambara Reddy, A.	10	2	8	7
35	Thiru Elangovan, G.	175	116	59	46
36	Thiru Eradha, S.R.	11	5	6	2
37	Thiru Rajaram Reddy, T.R.	47	27	20	16
38	Thiru Eswaramoorthy alias Soranam, P.	298	124	174	73
39	Thiru Ganesan, I	59	31	28	1

(1)	(2)	(3)	(4)	(5)	(6)
40	Thiru Ganesan, S.	619	373	246	208
41	Thiru Gnanasigamony, D (Till 5th October)	151	96	55	31
42	Thiru Gopalan, B.	84	34	50	43
43	Thiru Govindan Pulavar, K.	1	1	..	..
44	Thiru Govindarajan,C.	85	38	47	30
45	Thiru Govendan, M.R.	37	13	24	19
46	Thiru Guruswamy, P.	3	2	1	..
47	Thiru Hutchi, K.	91	104	87	71
48	Thiru Irajathinam,D.	...	...	1	1
49	Thiru Jayaraman, V.R.	21	6	15	7
50	Thiru Jebamani,R.	17	5	12	8
51	Thiru John Vincent,M.	138	88	50	25
52	Thiru James, J.	51	12	39	25
53	Thiru Kaliyamoorthy Durai	482	268	214	186
54	Thiru Kaliappan, P.	2	...	2	2
55	Thiru Kandaswamy, K.	63	34	29	19
56	Thiru Kandaswamy, K.V.	5	..	5	2
57	Thiru Kannan, M.	3	..	3	3
58	Thiru Kapali, T.K.	23	10	13	9
59	Thiru Kariyamanickam Ambalam, KR.RM.	62	37	25	20
60	Thiru Karunagiri Muthiah, K.	4	2	2	2
61	Thiru Karunamoorthy, V.	17	5	12	11
62	Thiru Karunanidhi M. Thazhai (Till 18-1-80)	14	5	9	8
63	Thiru Karuppasamy Pandian. V	12	8	4	..
64	Thiru Kittappa, N.	3,400	2,077	1,323	954
65	Thiru Kothandaraman, V.K.	536	332	204	130
66	Thiru Krishnan, B.M.	2	1	1	1
67	Thiru Krishnan, C.	12	2	10	7
68	Thiru Krishnan, N.	5	5	..	..
69	Thiru Krishnan, R.	264	148	116	65
70	Thiru Kuppusamy, N.	9	3	6	..
71	Thiru Lakshmi Narayanan, N	19	4	15	9
72	Thiru Manickam, C.	171	112	59	45
73	Thiru Manimaran, M.	584	363	221	165
74	Thiru Manimaran Tiruppur, R.	33	18	15	11
75	Thiru Manimudi,S.	2	2	...	..
76	Thiru Margabandhu, R.	160	92	68	47
77	Thiru Marimuthu, A.R.	51	29	22	13
78	Thiru Maruthachalam, K.	102	72	30	10
79	Thiru Meeenakshi Sundaram, M.	3	...	3	2
80	Thiru Munuswami,P.	10	5	5	2
81	Thiru Murugesan, K.S.	35	8	27	20
82	Thiru Muthiah,R.	22	9	13	5
83	Thiru Muthuswamy, P.K.C.	3	1	2	2
84	Thiru Muthuswamy, S.	14	10	4	2
85	Thiru Muthuswamy Karayalar, S.	22	10	12	10

(1)	(2)	(3)	(4)	(5)	(6)
86	Thiru Nachimuthu Gounder, K.P.	1	1	..	..
87	Thiru Nallathambi, T.S.	21	10	11	9
88	Thiru Narayanan, R.	34	29	5	3
89	Thiru Natarajan, A.	417	186	231	169
90	Thiru Pakur Subramaniam, S.	14	4	10	10
91	Thiru Palaniappan, A.P.	14	5	9	8
92	Thiru Palanimuthu, C.	64	32	32	26
93	Thiru Palaniswamy, S.	24	9	15	13
94	Thiru Palaniswamy, S.N.	107	53	54	43
95	Thiru Palanivel, N.	487	329	158	79
96	Thiru Pandian, P.H.	9	..	9	7
97	Thiru Pannai Sethuraman, K.	115	54	61	41
98	Thiru Paramasivam, A.M.	24	13	11	7
99	Thiru Paramasivam, M.	78	36	42	27
100	Thiru Pattabiraman, S.	4	2	2	..
101	Thiru Periyaswamy, M.	19	3	16	10
102	Thiru Periyaswamy, R.	4	3	1	1
103	Thiru Periyaswamy, T.P.M.	21	16	5	2
104	Thiru Perumal, N.	9	6	3	2
105	Thiru Permual, R.K.	161	92	69	44
106	Thiru Ponnurangam, P.	50	25	25	15
107	Dr. Ponnuswamy, A.	72	45	27	8
108	Thiru Purushothaman, D.	304	186	118	67
109	Thiru Pushparaju, T.	50	13	37	30
110	Thiru Raghuraman, V.	16	9	7	6
111	Thiru Ragothaman, G.	69	18	51	31
112	Thiru Rahman Khan, A.	4	2	2	2
113	Thiru Rajamanickam, R.	118	57	61	38
114	Thiru Rajkumar Vijaya Raghunatha Thondaman, R.	5	1	4	2
115	Thiru Raju, S.M.	34	11	23	11
116	Thiru Raju, V.K.	16	4	12	1
117	Thiru RamaChandran, K.K.S.S.R.	3	1	2	..
118	Thiru Ramachandran Gingee, N.	195	96	99	86
119	Thiru Ramachandra Reddy, N.	6	1	5	5
120	Thiru Ramadoss, T.	4	..	4	4
121	Thiru Ramalingam, S.	107	52	55	44
122	Thiru Ramalingam, E.	20	9	11	6
123	Thiru Ramanathan, C.	5	..	5	3
124	Thiru Ramani, K.	444	226	218	126
125	Thiru Ramasamy, K.	9	2	7	4
126	Thiru Ramasamy, S.J.	445	225	220	151
127	Thiru Ramasamy, S.V.	36	17	19	16
128	Thiru Ramasamy, T.	24	8	16	9
129	Thiru Ranganathan, A.K.	12	5	7	5
130	Thiru Ranganaswamy, K.	103	49	54	47
131	Thiru Razak, M.M.A.	38	19	19	15
132	Thiru Sadasivam, S.	7	2	5	3
133	Thiru Sadiq Pasha, S.J.	268	160	108	66

(1)	(2)	(3)	(4)	(5)	(6)
134	Dr. Samarasam, K.	214	118	96	72
135	Thiru Samikannu, T.	6	3	3	2
136	Thiru Sankariah, N.	1	..	1	..
137	Thiru Sathu Selvaraj, K.	2	1	1	..
138	Thiru Selvarajan, A.	26	7	19	17
139	Thiru Selvaraj, M.	23	9	14	12
140	Thiru Selvaraj, S.	122	84	38	14
141	Thiru Sengodan, K.	69	43	26	11
142	Thiru Sengottaian, K.A.	38	12	26	16
143	Thiru Shanmugam, K.N.	1	1	..	..
144	Thiru Shanmugam, R.	30	10	20	14
145	Thiru Shanmugam, S. Koothagudi	25	12	13	6
146	Thiru Sigamony, P.	19	6	13	8
147	Thiru Sivasamy, S.	100	54	46	29
148	Thiru Soundararajan, K.	51	15	36	2
149	Thiru Soundararajan, M.R.	2	...	2	1
150	Thiru Soundararajan, Tiruchirappalli, R.	26	26	...	...
151	Thiru Soundararajan, R.V.	23	13	10	7
152	Thiru Srinivasa Reddiar, P.E.	28	17	11	5
153	Thiru Subbarayan, N.	2	...	2	...
154	Thirumathi Subbulakshmi	16	16	..	...
155	Thiru Subramaniam, K.J.	37	16	21	16
156	Thiru Subramaniam, Chinna Salem, M.	312	160	152	145
157	Thiru Subramaniam, O.	36	30	6	3
158	Thiru Subramaniam, R.C.	22	11	11	9
159	Thiru Subramaniam, T.	13	..	13	7
160	Thiru Subramaniam, V.M.	132	74	58	48
161	Thiru Subravelu, K.	100	53	47	32
162	Thiru Sundaram, B.	125	68	57	50
163	Thiru Sundararaj, N.	89	46	43	..
164	Thiru Sundararajan, M.	4	2	2	1
165	Thiru Suppu, K.	99	38	61	26
166	Thiru Swamidhas, A.	29	9	..	19
167	Thiru Thamaraikani, R.	505	213	292	145
168	Thiru Thamilarasan, I.	12	4	8	5
169	Thiru Thailappan, T.M.	26	19	7	4
170	Thiru Thangavelu, R. S.	2	..	2	2
171	Thiru Thangavel Gounder, P.	1	1	..	..
172	Thiru Thiruvengadam, P.S.	461	161	300	246
173	Thiru Thulukkanam, V.	72	37	35	24
174	Thiru Umanath, R.	117	62	55	42
175	Thiru Uthirapathi, P.	134	65	69	35
176	Thiru Uyyakondan, K.J.	1	1	..	..
177	Thiru Vadivel, K.	23	5	18	10
178	Thiru Varadharajan, N.	54	37	17	13
179	Thiru Vasam, S.M.	324	156	68	45
180	Thiru Vellaiswamy, A.	4	4	..	..
181	Thiru Veluchamy, O.S.	40	20	20	14
182	Thiru Venkedusamy alias Venkedu, R.	80	36	44	83

(1)	(2)	(3)	(4)	(5)	(6)
183	Thiru Venugopal, D.	250	118	132	115
184	Thiru Vijayaraghavan, P.	72	32	40	23
185	Thiru Vincent, M.	25	19	6	6
186	Thiru Yusuff, Y.S.M.	184	74	110	88
	Total	20,388	11,396	8,992	6,201

**(B) LIST OF MEMBERS WHO HAD GIVEN NOTICE OF MORE THAN THOUSAND QUESTIONS**

<i>S.No.</i>	<i>Name of the Members</i>	<i>Number of questions given notice of.</i>	<i>Number of questions disallowed</i>	<i>Number of questions admitted.</i>	<i>Number of questions answered.</i>
(1)	(2)	(3)	(4)	(5)	(6)
1	Thiru Ambigapathy, M.	1,057	761	296	215
2	Thiru Kittappa, N.	3,400	2,077	1,323	954

**(C) STATEMENT SHOWING THE TOTAL NUMBER OF STARRED, UNSTARRED AND SHORT NOTICE QUESTIONS RECEIVED, ADMITTED AND ANSWERED**

<i>Sl. No</i>	<i>Nature of question.</i>	<i>Number of questions given notice.</i>	<i>Number of questions admitted.</i>	<i>Number of questions answered.</i>
(1)	(2)	(3)	(4)	(5)
1	Starred Questions	15,836	4,652	2,405
2	Unstarred Question	4,187	4,187	3,701
3	Short Notice Questions	365	153	95
	Total	20,388	8,992	6,201

**(D) DEPARTMENT-WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS ADMITTED AND ANSWERED DURING THE SIXTH ASSEMBLY**

<i>SN. No.</i>	<i>Name of department.</i>	<i>Number of questions admitted and communicated.</i>	<i>Number of questions answered.</i>
(1)	(2)	(3)	(4)
1	Public	387	262
2	Home	679	417
3	Education	761	532
4	Rural Development and Local Administration	1,009	814
5	Health and Family Welfare	675	385
6	Labour and Employment	245	180
7	Social Welfare	769	566
8	Food	111	92
9	Revenue	412	278
10	Industries	533	312

(1)	(2)	(3)	(4)
11	Public Work	1066	673
12	Co-operation	207	204
13	Agriculture	592	569
14	Transport	850	487
15	Finance	75	38
16	Housing and Urban Development	113	80
17	Forest and Fisheries	301	181
18	Commercial Taxes and Religious Endowments	268	122
19	Law	5	4
20	Legislative Assembly	1	..
21	Personnel and Administrative Reforms	33	5
	Total	8,992	6,201

**(E) MINISTER-WISE STATEMENT SHOWING THE NUMBER OF QUESTIONS ADMITTED AND ANSWERED DURING THE SIXTH ASSEMBLY**

(i) During the period from 30th June 1977 to 6th May 1978-

<i>SN. No.</i>	<i>Minister.</i>	<i>Number of questions communicated.</i>	<i>Number of questions answered.</i>
(1)	(2)	(3)	(4)
1	Chief Minister	190	74
2	Minister for Finance	645	75
3	Minister for Public Works	363	181
4	Minister for Law	68	46
5	Minister for Food and Co-operation	184	129
6	Minister for Information and Tourism	68	52
7	Minister for Education	333	209
8	Minister for Local Administration	241	141
9	Minister for Labour	224	129
10	Minister for Harijan Welfare	183	80
11	Minister for Transport	338	165
12	Minister for Social Welfare	59	41
13	Minister for Agriculture	145	98
14	Minister for Handlooms and Textiles	65	43
	Total	3,106	1,463

(ii) During the period from 7th May 1978 to 17th February 1980-

<i>SN. No.</i>	<i>Minister.</i>	<i>Number of questions communicated.</i>	<i>Number of questions answered.</i>
(1)	(2)	(3)	(4)
1	Chief Minister	403	266
2	Minister for Finance	78	61
3	Minister for Electricity	167	119
4	Minister for Co-operation	170	163
5	Minister for Revenue	292	224
6	Minister for Food	210	156

(1)	(2)	(3)	(4)
7	Minister for Information and Hindu Religious Endowments	380	307
8	Minister for Law	133	120
9	Minister for Education	476	382
10	Minister for Local Administration	495	460
11	Minister for Labour	333	274
12	Minister for Harijan Welfare	452	335
13	Minister for Transport	712	406
14	Minister for Agriculture and Irrigation	636	624
15	Minister for Rural Industries	182	182
16	Minister for Health	464	365
17	Minister for Social Welfare	204	197
18	Minister for Khadi and Handlooms	99	97
	Total	5,886	4,738

**(F) NAME OF THE MEMBERS WHO PUT LARGE NUMBER OF SUPPLEMENTARY QUESTIONS**

1. Thiru N. Kittappa	375
2. Thiru M. Ambigapathy	238
3. Thiru K. Ramani	238
4. Thiru V. K. Kothandaraman	235
5. Thiru S. Alagarsamy	212
6. Thiru P. S. Thiruvengadam	167
7. Thiru R. Umanath	162





(ii) Correction Statements by Ministers made with reference to the subjects other than the answers to questions

<i>Sl. No.</i>	<i>Minister who made the statement.</i>	<i>Date on which statement was made.</i>	<i>Subject.</i>
(1) 1	(2) Hon. Thiru K. Manoharan, Minister for Finance.	(3) 27th July 1977	(4) Withdrawing his notice under Rule 107 in regard to his intention to make certain correction in his Budget Speech.
2	Hon. Thiru K. Kalimuthu, Minister for Local Administration.	9th April 1979	Correction statement in the Financial statement (1979-80) to demand No. 28- Community Development.
3	Hon. Thiru S. Ramachandran, Minister for Electricity.	26th April 1979	Correction statement to the statement made under rule 55 on 25th April, 1979 in regard to Thirupparankundram incident.

**TABLE XIII**  
(Vide page No. 40)  
**Statements by Ministers on matters of Urgent Public Importance**

<i>Sl. No.</i>	<i>Date on which statement was made.</i>	<i>Name of the member who called the attention of the Minister.</i>	<i>Minister who made the statement.</i>	<i>Subject.</i>
(1) 1	(2) 12th July 1977	(3) Thiruvallargal K. Suppu and K. Ramani	(4) Thiru S. Raghavanandam.	(5) The serious situation arising out of the arrest of the workers following the picketing before the Collectorate at Coimbatore in connection with closure of Lotus Mills, Tamil Nadu Spinning Mills, Prakasa Mills and Kannapatti Padma Mills in Coimbatore district.
2	14th July 1977	Thiru Durai Murugan	Thiru M. G. Ramachandran.	Outbreaks of Cholera in Madras city and the need to take immediate preventive measures therefore.
3	15th July 1977	Thiru K. Suppu	Thiru K. Manoharan	Appointment of the Third Pay Commission for the Government Servants.
4	15th July 1977	Thiru M. Manimaran	Thiru S. Ramachandran	The prevailing difference in the rate of penalty charges collected by the Electricity Board while giving electricity reconnection wherever disconnection took place due to default in payment of charges for power consumption and the necessity of fixing proper penalty rate.
5	15th July 1977	Thiru R. Athisamy	Thiru S. Ramachandran	The serious situation arising out of the lack of adequate water in the canals of the Kothayar Irrigation system in Kanyakumari district resulting in the withering of crops and hardship caused to the farmers.
6	15th July 1977	Thiruvallargal N. Kittappa and M. Ambigapathy.	Thiru C. Ponnaiyan	The bus accident near Mayuram.

(1)	(2)	(3)	(4)	(5)
7	15th July 1977	Thiru K. Suppu	Thiru S. Raghavanandam.	Serious situation arising out of the indefinite fast undertaken by the leaders of the Trade Union of T.I. Diamond Chain at Ambattur.
8	23rd July 1977	Thiruvallargal J. James and S. Sivasamy	Thiru A. Aranganayagam	Delay in supply of text books.
9	28th July 1977	Thiru M. Manimaran	Thiru G. R. Edmond	Need to stop collection of Co-operative loans dues and conversion of short-term loans into medium term loans.
10	2nd August 1977	Thiru M. Meenashisundaram	Thiru G. R. Edmond	Financing of Vedaranyam Tobacco Procedure's' Co-operative Marketing Society by the Central Co-operative Bank, Kumbakonam.
11	2nd August 1977	Thiru M. Ambigapathy	Thiru C. Aranganayagam	Refusal of the Management of the Jeyalakshmi Vilas Middle School in Mannargudi in Thanjavur district to comply with the orders of the Education Department in regard to the closure of the said school and providing alternative arrangement for continuous study of the students and employment of the teachers.
12	2nd August 1977	Thiru P. Eswaramoorthy alias Sornam	Thiru C. Aranganayagam	Abolition of the XI Standard in High Schools from 1978-79 and the impending danger of Thousands of teachers thrown out of employment.
13	3rd August 1977	Thiru S. Ganesan	Thiru S. Ramachandran	Sea erosion in Poompuhareera.
14	3rd August 1977	Thiruvallargal S. J. Sadiq Pasha, S. Muthusamy Durai Ramasamy, R.K. S. Dhandapani, A. Natarajan and Thirumathi Subbulakshmi.	Thiru S. Ramachandran	Release of water of Lower Bhavani Ayacut for agricultural purposes.

(1)	(2)	(3)	(4)	(5)
15	4th August 1977	Thiru K. Suppu	Thiru S. Raghavanandam.	Non-employment of workers in standard Paper Industries Corporation, Nerkundram, Madras.
16	4th August 1977	Thiruvalargal R. Manimaran, A. Natarajan and K. Suppu.	Thiru S. Raghavanandam.	Serious situation arising out of the Lock out of the Lakshmi Machine Works at Coimbatore, throwing thousands of workers out of employment.
17	5th August 1977	Thiru R. Rajamanickam.	Thiru G. R. Edmund	Hardship of the poor people in Thanjavur district particularly in Kuttalam Constituency due to non-availability of rice at fair price and immediate necessity to make rice available at fair price.
18	5th August 1977	Thiru P.S. Thiruvengadam.	Thiru G. R. Edmund	Scarc amount of the people in Mattavettu Karapoondi and other villages Kalasapakkam due to attachment of property etc., towards arrears of Co-operative loans dues.
19	8th August 1977	Thiru P.S. Thiruvengadam.	Thiru S. Raghavanandam.	Scarcity of drinking water in Kalasalapakkam Constituency in Thiruvannamalai taluk due to continuous failure of monsoon for the past four years.
20	8th August 1977	Thiru M. Ambigapathy	Thiru P. K. Koldaivelu	Need to stop supply of pesticides purchased through tender long back and stocked in the Agricultural godowns in Thanjavur District as they have lost their potency.
21	9th August 1977	Thiru A.M. Paramasivan	Thiru S. Ramachandran	Non-release of water from Periyar reservoir and the consequent hard ship experienced by Agriculturists of Melur Constituency.
22	9th August 1977	Thiruvalargal A.R. Marimuthu and N. Sundararaj.	Thiru K. Raja Mohammed	Accumulation of handloom cloth in Handloom Weavers Co-operative Societies in Emaneswaram, Ramanathapuram District.

(1)	(2)	(3)	(4)	(5)
23	11th August 1977	Thiru M. Manimaran	Thiru S. Ramachandran	Irregular supply of water for irrigation in East Thanjavur Religion.
24	12th August 1977	Thiru C. Govindarajin	Thiru S. Ramachandran	Refusal of Power connections of deep wells in the Nellikuppam Panchayat Union and the consequences thereof.
25	12th August 1977	Tvl. S. Alagarsamy, P. Uthirapathy, S. Sivasamy, A.R. Marimuthu and T.M. Thailappan	Thiru K. Manoharan	Fire accident at Orathanadu Thajavur Taluk on 23rd July 1977.
26	13th August 1977	Thiruvalargal P. Eswaramoorthy alias Sorman and R. Krishnan	Thiru S. Ramachandran	Non-release of water to North and South Kodaimel Alakiyam Channel and Nadihinni Channel for Agriculture.
27	16th August 1977	Thiruvalargal M. Ambigapathy and S. Sadasivam	Thiru S. Ramachandran	Non-release of water in Uyyakondan Channel in Tiruchirapalli district which affected agricultural operations in that area.
28	16th August 1977	Thiruvalargal M. Paramasivam and Gingee N. Ramachandran	Thiru S. Raghavanandam.	Strike by the workers of Auro-Food Factory in Vanur Constituency in South Arcot District demanding enhancement of pay and certain other demands.
29	16th August 1977	Thiruvalargal S. Sivasamy, S. Balakrishnan and M. Ambigapathy.	Thiru C. Aranganayagam	Non-payment of salary to staff of Kamudhi Thevar College which remained closed for several months.
30	16th August 1977	Thiruvalargal A. Swamidas and P. Vijayaraghavan.	Thiru C. Aranganayagam	The indefinite closure of Scott Christian College at Nagercoil in Kanyakumari District from 20th July 1977 and the hardship caused to the students and parents.

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| (1) | (2)              | (3)   | (4)                     | (5)  |
| 31  | 16th August 1977 | Thiru M.A. Latheef  | Thiru K. Kalimuthu      | The sustained deterioration of Civic Administration in Ambur and Vaniyambadi Municipal Towns and the consequent in sanitary conditions dominating the area posing potential and serious danger to the public health. |
| 32  | 16th August 1977 | Tvl. M. Ambigapathy,<br>S. Ramalingam, Thazhai<br>M. Karunanidhi,<br>M. Meenashisundaram,<br>R. Rajamanickam,<br>R.V. Soundararajan,<br>N. Kittappa, R. Umanath,<br>S. Ganesan, K. Subravelu,<br>A.R. Marimuthu and<br>K. Ramani. | Thiru S. Ramachandran   | Inadequate supply of water to the tail end of Cauvery Irrigational system greatly affecting agricultural operations.   |
| 33  | 17th August 1977 | Thiru G. Elangovan  | Thiru S. Ramachandran   | Need to release waster for irrigation in New Kattalai High Level canal in Tiruchirappali district.   |
| 34  | 17th August 1977 | Thiru M. Ambigapathy  | Thiru S. Raghavanandam. | Hardship experienced by the workers of Kalki publications, Madras consequent on its closure from 16th June 1977.   |
| 35  | 17th August 1977 | Thiru M.A. Latheef  | Thiru G.R. Edmund       | Sandal wood theft in Javadhi Hills, North Arcot District.  |
| 36  | 17th August 1977 | Thiru S.J. Ramasamy.  | Thiru K. Manoharan      | The fire accident occurred on 4th August 1977 in Agoor Harijan Colony, Thiruthani taluk, Chingleput district.  |

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| (1)<br>37 | (2)<br>19th August 1977 | (3)<br>Thiruvalargal R. Krishnan,<br>P. Eswaramoorthy alias<br>Sornam,<br>P. Vijayaraghavan,<br>R. Athisamy, J. James and<br>D. Gnanasigamony.<br>Thiru J. James | (4)<br>Thiru C. Aranganayagam | (5)<br>Non-payment of salary to the teaching and non-teaching staff members of the Lakshmiipuram College in Kanyakumari district.  |
| 38        | 19th August 1977        | Thiru C. Aranganayagam   |                               | Necessity to appoint Secondary Grade unemployed teachers against the vacancies of Higher Grade teachers, due to non-availability of Higher Grade teachers.   |
| 39        | 19th August 1977        | Thiru A.P. Palaniappan   | Thiru S. Raghavanandam.       | Hardship experienced by the people of Oddanchatram, Madurai district due to damage caused to the drinking water pipeline of that area.   |
| 40        | 20th August 1977        | Thiru R. Chandran<br>Jayapaul  | Thiru G. R. Edmund            | Announcement made by the Hoteliers Association to close their hotels in Madras from 24th August 1977 for pressing certain demands.   |
| 41        | 20th August 1977        | Thiru J. James   | Thiru G. R. Edmund            | The death of Thiru Ponnappan a wireman, Government Rubber Plantations in Kanyakumari district.   |
| 42        | 20th August 1977        | Thiruvalargal J. James and<br>A.K. Aranganathan.   | Thiru A.K. Raja<br>Mohammed.  | Accumulation of handloom stocks in various centres such as Paramakudi, Rameswaram, Salem, Karur and Kanyakumari districts and the necessity to stay all proceedings taken to recover loans dues from them. |



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| (1)<br>43 | (2)<br>20th August 1977 | (3)<br>Thiru M. Manimaran  | (4)<br>Thiru G. R. Edmund | (5)<br>The action of the Agricultural Co-operative Societies in deducting the instalment of the previous converted medium-term loan from the short-term loan sanctioned this year and the consequent refusal by the Agriculturists to take loans from Thirumarugal Agricultural Co-operative Society with the result that the Agricultural operation in that area has been affected. |
| 44        | 22nd August 1977        | Thiru V. K. Kothandaraman.   | Thiru K. Manoharan        | Scarcity of drinking water and difficulties in agricultural operations due to adverse seasonal conditions in Gudiyatham taluk.   |
| 45        | 23rd August 1977        | Thiru T. Arumugham   | Thiru S. Ramachandran     | Non-availability of water in Pullambadi Canal in Tiruchirappalli district and the consequent hardship experienced by agriculturists in the villages of that area.  |
| 46        | 23rd August 1977        | Thiru S. Ramalingam  | Thiru C. Aranganayagam    | Indefinite strike by the students of the Government Arts College for Men, Kumbakonam from 25th July 1977.  |
| 47        | 24th August 1977        | Thiru M. A. Latheef  | Thiru K. Manoharan        | Incidence of Kala Azar in Tamil Nadu   |
| 48        | 24th August 1977        | Thiruvalargal<br>P. Eswaramoorthy alias<br>Sornam and R. Krishnan.       | Thiru G. R. Edmund        | Non-payment of loans to agriculturists by Tirunelveli Central Co-operative Societies especially in Ambasamudram block.   |
| 49        | 24th August 1977        | Thiruvalargal<br>M. Ambigapathy,<br>A.R. Marimuthu and A.<br>Rahmankhan. | Thiru C. Aranganayagam    | Relay fast undertaken by the students of Government Technical High School at Nagapattinam from 8th August 1977.  |
| 50        | 25th August 1977        | Thiru Durai Muthusamy  | Thiru S. Raghavanandam.   | The plight of the people of Kallakurichi Town Panchayat in South Arcot district due to acute scarcity of drinking water.   |

(1)	(2)	(3)	(4)	(5)
51	25th August 1977	Thiru S.J. Ramasamy	Thiru S. Raghavanandam.	Water scarcity in certain villages of Kaveripakkam Nemili and Sholinghur Panchayat Unions in North Arcot District.
52	25th August 1977	Tvl. A. Swamidas, P. Vijayaraghavan, M. Ambihapathy, R. Krishnan, P. Eswaramoorthy alias Sornam, M.A. Latheef, J. James and A.Rahman Khan.	Thiru S. Raghavanandam.	Lay off declared by Swadesamitran with effect from 12th August 1977.
53	25th August 1977	Thiru N. Sundararaj	Thiru S. Ramachandran	Delay in energisation of pump set in Thirumayam taluk, Pudukkottai district.
54	27th August 1977	Thiru Koothakudi S. Shanmugam.	Thiru S. Ramachandran	Construction of Dam across the Palar in thirupattur taluk, Ramanathapuram district affecting the regular supply of water.
55	29th August 1977	Thiru K. Ramani	Thiru A.K. Raja Mohammed.	Decision taken by the Joint Committee of Workers of Textile Mills on 16th August 1977.
56	29th August 1977	Thiru A.k. Arangamathan	Thiru S. Ramachandran	Release of water from Bethamangalam Reservoir to meet the water scarcity of Vellore Town.
57	2nd January 1978	Thiru Thazghai M. Karunanidhi.	Thiru G. R. Edmund	Fast unto death undertaken by agriculturists in front of Kavalakudi Co-operative Agricultural Credit Society in Thanjavur district demanding agricultural loans.
58	3rd January 1978	Thiru M. Ambigapathy	Thiru G. R. Edmund	The serious situation arising out of the dispute that accrued among Fisherman on 18th December 1977 in Nochikuppam near Mylapore Madras.

(1) 59	(2) 9th January 1978	(3) Tvl.V. K. Kothandaraman, M. Ambigapathy, A.R. Marimuthu, R. Umanath, S.J. Sadiq Pasha, Durai Muthusamy, K. Ramani, J. James, R. Jebamani, C. Palanimuthu, K. Kandasamy and A.Rahman Khan.	(4) Thiru S. Ramachandran	(5) Need for one reinstatement of 165 retrenched Junior Engineers (Diploma Holder) of Public Works Department.
60	9th January 1978	Thiru P.S. Thiruvengadam	Thiru G. R. Edmund	The refusal of the agriculturists to purchase oil engines deposits the permission accorded in the context of non-availability of power connections and the insistence on them to repay in one instalment the entire loan sanctioned by the Land Development Banks at Thiruvannamalai and Thurinjapuram, during 1976-77 for development of agriculture and the consequent tense situation prevailing among them.
61	9th January 1978	Thiruvalargal N. Palanivel N. Varadarajan, K. Ramaswamy and J.James.	Thiru K. Kalimuthu	Sudden enhancement of house-tax in Thiruthangal Town Panchayat in Ramanathapuram district and the consequent tense situation prevailing in that area.
62	9th January 1978	Thiru R. Krishnan	Selvi P.T. Saraswathi	The death of hundreds of Milch cows due to "Anthrax" disease as a result of non-availability of vaccine.
63	9th January 1978	Thiru C. Govindarajan	Thiru P. Kolaundaivelu	The incidence of "Fulgorrid" (Pugaiyan disease) in South Arcot district resulting in the destroyal of standing crops causing hardship to the agriculturists.
64	10th January 1978	Thiru P.S. Thiruvengadam	Thiru G. R. Edmund	The reluctance of the rice mill owners in North Arcot district in hulling paddy due to introduction of new levy system.

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| (1)<br>65 | (2)<br>10th January 1978 | (3)<br>Thiru S. Ganesan | (4)<br>Thiru C. Aranganayagam. | (5)<br>The non-payment of contribution of Rs.22, 125 by the Sembanarkoil Panchayat Union in Poombuhar Constituency to 59 Primary Aided Schools in that Union towards mid-day meals resulting in non-supply of mid-day meals to 300 poor pupils from 1st January 1978.  |
| 66        | 10th January 1978        | Thiru A. Rahman Khan    | Thiru C. Aranganayagam         | The non-payment of salaries for several months to the teachers of Hari Karutha Rauther College, Uthamapalayam in Madurai District.   |
| 67        | 10th January 1978        | Thiru R. Umanath        | Thiru C. Aranganayagam         | Closure of the Bishop Heber High School, Pudur in Tiruchirappalli affecting the studies of 1,500 students.   |
| 68        | 10th January 1978        | Thiru O. Subramaniam    | Thiru K. Kalimuthu             | The leakage due to cracks in the pipe lines for water supply at several place in Sivaganga resulting in the Stagnation of water in the form of ditches posing danger to sanitary conditions and the failure of the Municipality to take necessary action in this regard.   |
| 69        | 10th January 1978        | Thiru A. Rahaman Khan   | Thiru K. Kalimuthu             | Fast unto death undertaken by the temporary casual labourers working in the Electrical Department of the Corporation of Madras since 3rd January 1978 demanding the absorption in regular establishment.   |
| 70        | 10th January 1978        | Thiru R. Umanath        | Thiru S. Raghavanandam         | The unilateral decision of the management of Lucas T. V.S. Limited at Padi not be abide by the agreement reached between the management and its workers represented by Thiru V.P. Chinthan on 29th October 1977, before the Minister for Labour and the consequent tense situation prevailing among the workers. |

(1)	(2)	(3)	(4)	(5)
71	10th January 1978	Thiru C. Govindarajan	Thiru S. Raghavanandam	The strike by the workers with effect from 2nd November 1977 in the Union Carbide Company at Thiruvottiyur, Guindy and New Washermanpet.
72	10th January 1978	Thiru V. Thulukkanam	Thiru C. Ponnaiyan	The construction of bridge in Thiyyagadurgam Panchayat Union of Kallakurichi in Ulundurpet Constituency
73	10th January 1978	Thiruvalargal K. Vadivel, S. Sadasivam and D. Ramasamy	Thiru K. Raja Mohammed.	The decision of the agriculturists not to supply sugarcane to the Pugalur Sugar Factory in view of the firm stand taken by the management to pay only Rs.90 per tonne as against the agreed rate of Rs.115 per tonne.
74	23rd February 1978	Thiru K. Ramani	Thiru S. Raghavanandam	The serious situation prevailing among the labourers of Vale Earth moving Industry at Ambattur Industrial Estate due to arrest of 20 labourers.
75	25th February 1978	Thiruvalargal A.R. Marimuthu, R. Umanath, P. Eswaramoorthy alias Sornam K.Suppu and K.S. Murugesan	Thiru C. Ponnaiyan	The bus accident near the Bharat Heavy Electricals at Thiruvarambur on 18th February 1978.
76	27th February 1978	Thiruvalargal A.R. Marimuthu, O. Subramaniyam, M.Arumugam	Thiru C. Ponnaiyan	Collision of two Government Transport buses at the Junction of College Road, Nungambakkam, Madras on 11th February, 1978 resulting in injuries to more than 50 passengers.

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| (1)<br>77 | (2)<br>1st March 1979 | (3)<br>Thiruvallargal R. Umanath,<br>R. Krishnan, and<br>P. Easwaramoorthy alias<br>Sornam.   | (4)<br>Thiru K. Raja<br>Mohammed. | (5)<br>The proposed strike by the workers engaged in starching<br>handloom yarn in Tiruchirapalli district.   |
| 78        | 1st March 1978        | Thiruvallargal A.R.<br>Marimuthu and P.<br>Ponnurangam  | Thiru G. R. Edmund                | Clashes among the fisher men in Kettakuppam near<br>Pazhaveerkadu on 12th February, 1978.   |
| 79        | 2nd March 1978        | Thiruvallargal R. Umanath,<br>R. Krishnan,<br>P. Easwaramoorthy alias<br>Soranam, M. Ambigapathy<br>and M. Aranganathan.  | Thiru G. R. Edmund                | Clashes among the fishermen at Ayodhyakuppam,<br>Madras.  |
| 80        | 3rd March 1978        | Thiruvallargal R. Umanath,<br>R. Krishnan,<br>P. Easwaramoorthy alias<br>Sornam, A.R. Marimuthu,<br>S. Alagarswamy,<br>M.A. Latheef, J. James,<br>P. Vijayaragavan,<br>R. Margabandu,<br>P.Chandran,<br>A. Rahmankan, and Durai<br>Murugan. | Thiru C. Aranganayagam            | The decision by the union of the College teachers to<br>boycott invigilation work in the ensuing examinations<br>throughout the state.  |
| 81        | 4th March 1978        | Thiruvallargal R.Umanath,<br>and P. Easwaramoorthy<br>alias Soranam.  | Thiru P.<br>Soundarapandian.      | Tense situation prevailing in Velapakudi Village in<br>Thanjavur districts as result of caste Hindus refusing<br>employment to Harijans, prohibiting their movements in<br>the street and also boycotting them. |

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| (1)<br>82 | (2)<br>4th March 1978 | (3)<br>Thiru V. R. Jeyaraman  | (4)<br>Thiru P. K. Kolaundaivelu | (5)<br>The plight of the agriculturists of a large number of villages in Theni Constituency where standing cotton crops had been damaged by the prodenia pest resulting in the inability of the agriculturists to repay the Co-operative loans and urgent need to take ameliorative measures. |
| 83        | 7th March 1978        | Thiru M. Aranganathan   | Thiru K. Manoharan               | The serious situation arising out of the clashes between the people in Mayandi Colony in Bharathidasan Nagar and Rotari Nagar of Krishnampet in Triplicane Constituency, Madras on 19th February 1978.  |
| 84        | 8th March 1978        | Thiruvalargal S. Balakrishnan and R.C. Subramaniam.                     | Thiru K. Manoharan               | The fire accident in V. V. Nagar in Mudukulathur taluk on 26th February 1978.   |
| 85        | 9th March 1978        | Thiru M. A. Latheef   | Thiru K. Raja Mohammed.          | The serious situation arising out of the fixation of export quota by the cotton Textiles Export Promotion Council (Under Trade Control, Order, dated 14th February 1978.)   |
| 86        | 13th March 1978       | Thiru S.N. Palanisamy   | Thiru P.K. Kolaundaivelu.        | Blossoming of Parthonium plants which were found in abundance around Coimbatore City and possible danger of air pollution in Coimbatore, Pallodam and Avanashi areas.   |
| 87        | 14th March 1978       | Thiru C. Govindarajan   | Thiru C. Ponnaiyan               | The hunger strike by workers of the Transport Corporations under the Government.  |
| 88        | 14th March 1978       | Thiru Durai Muthusamy   | Selvi P.T. Saraswathi            | The death of cattle due to attack of Rinderpest in South Arcot District.  |
| 89        | 15th March 1978       | Thiruvalargal R. Krishnan, K.Suppu, K.S. Murugesan and R. Thamaraiyani. | Thiru C. Ponnaiyan               | The ban on the export of onion to other countries by the Government of India and the consequent unrest among the onion growers.   |

(1)	(2)	(3)	(4)	(5)
90	16th March 1978	Thiru P.S. Thiruvengadam	Thiru S. Ramachandran	The hardship caused to the agriculturists of certain villages in North Arcot District due to sudden drop in voltage of power supplied from Kanchipuram Electricity sub-station.
91	16th March 1978	Thiru R. Thamaraikani	Thiru K. Raja Mohammed.	Accumulation of over 40 lakhs rupees worth of handloom cloth in the 21 weavers Co-operative Societies in Tiruvilliputhur Constituency.
92	21st March 1978	Thiru R. Umanath	Thiru K. Raja Mohammed.	The hardship caused to the weavers consequent on the coercive steps taken by the Co-operative Societies to recover over dues.
93	22nd March 1978	Thiru K. Pannai Sethuraman	Thiru S. Ramachandran	The spread of bunch tops disease in the banana plantations in Kodaikanal hill are as and compulsory levy of Commercial Crop Assessment Tax.
94	22nd March 1978	Thiru M. Vincent	Thiru P. Kolandaivelu	The necessity to divert to the Madurai Milk Societies surplus Milk produced by the Co-operative Milk Societies in Kanyakumari District.
95	27th March 1978	Thiru M. Manimaran	Thiru K. Kalimuthu	Non-representation of D.M.K. in the Advisory Committee constituted for the Thirumarugal and Nannilam Unions.
96	28th March 1978	Thiru V. Thulukkanam	Thiru S. Ramachandran	The plight of agriculturists of Virugavur and other adjoining villages consequent on sitting up of the Kumugi Branch channel as a result of the recent cyclone and floods affecting the irrigation in the area.
97	28th March 1978	Thiru V.K. Kothandaraman	Thiru S. Ramachandran	Shortage of electricity in Gudiyatham town leading to the possibility of lay off in the two textile Mills and other small industries.



(1)	(2)	(3)	(4)	(5)
98	29th March 1978	Thiru K. Suppu	Thiru S. Raghavanandam	The lock out in T.I. Wright Saddles of India Factory at Ambattur since 11th January 1978.
99	29th March 1977	Thiru K. Pannai Sethuraman	Thiru P. Kollandiavelu	Supply of Kuprajothi potato seeds to agriculturists in Kodaikanal in a bad condition and the consequent tense situation in regard to procurement thereof.
100	30th March 1978	Thirumathi Subbulakshmi	Thiru S. Ramachandran	Voltage drop in power supply in Modakurichi and Kodumudi blocks resulting in hardship Agriculturists.
101	31st March 1978	Thiru A. Selvarajan	Thiru S. Ramachandran	The fire accident in Valluvar Nagar in the Harbour Constituency, Madras on 21st March 1978.
102	31st March 1978	Thiru M. Ambigapathy	Thiru C. Aranganayagam	The issue of notice by the management of the Jayalakshmi Vilas Middle School at Mannarkudi, Thanjavur district to close the school from 1st June 1978 and the consequent tense situation prevailing among teachers students and public.
103	1st April 1978	Thiruvalargal V. Thulukkanam and Durai Muthusamy.	Thiru S. Ramachandran	The recent fire accidents at Sengurichi village Ulundurpet, South Arcot District.
104	3rd April 1978	Thiru K.J. Uyyakondan	Thiru S. Ramachandran	Power failure in Sattur and other villages in Arcot Constituency from 19th March 1978 and the hardship experienced by the agriculturists.
105	3rd April 1978	Thiru P.S. Thiruvengadam	Thiru P. Soundarapandian	Failure to supply fruit bearing plants free of cost to the Tribal people of Javadi Hills of Vellore Forest division North Arcot District and the consequent disappointment among them.

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| (1)<br>106 | (2)<br>3rd April 1978 | (3)<br>Thiruvalargal:<br>K. Ramani,<br>R. Venkedusamy alias<br>venkedu, M.Ambigapathy,<br>K. Pannai Sethuraman,<br>Durai Murugan,<br>O.Subramaniam,<br>S.Sadasivam, S.Sivasamy,<br>S.Natarajan, G. Elangovan,<br>A.Chellappa, M.A. Latheef<br>and N. Sundararaj, | (4)<br>Selvi P.T. Saraswathi. | (5)<br>Admission of 146 children of St.Joseph's School,<br>Orphanage, Thanjavur, in hospital due to food<br>poisoning in mid-day-meals.   |
| 107        | 4th April 1978        | Thiruvalargal:<br>N. Sundararaj,<br>R.Jebamani Chinnasalem<br>M. Subramaniam,<br>R. Krishnan,<br>P. Eswaramoorthy alias<br>Sornam, S. Alagarswamy,<br>S. Sivasamy, J.James,<br>M.A. Latheef and<br>A.R. Marimuthu.<br>Thiru M. Paramasivam                       | Thiru S. Ramachandran         | Outbreak of brain fever in Thirunelveli district.   |
| 108        | 4th April 1978        | Thiru R. Periasami   | Thiru S. Ramachandran         | The non-release of water in time from Veedur Dam for<br>irrigation in the villages in Vanur Constituency.   |
| 109        | 5th April 1978        | Thiru M. Paramasivam   | Thiru P.Kolandaivelu          | Failure to reclaim about 500 acres of wet and dry lands<br>covered by sand and stones due to recent cyclone near<br>the Kolli hills in Mettur Village of Uppiliyapuram<br>Constituency. |

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| (1) | (2)            | (3)  | (4)                     | (5)   |
| 110 | 5th April 1978 | Thiruvalargal<br>M. Annamalai,<br>R. Thamaraikani and<br>R. Amirtharaj.                  | Thiru S. Ramachandran   | Damages caused to the standing crops in about 10 miles belt around the Tamil Nadu Cement Factory in Sattur taulk, Ramanathapuram district caused by emanation of cement dusts from the factory.   |
| 111 | 5th April 1978 | Dr. k. Samarasam   | Thiru S. Ramachandran   | Tense situation prevailing among the ayacutdars of Krishnagiri dam in Dharmapuri district due to levy of Rs. 120 per acre towards water charges etc., during the current fasli year and the coercive measures adopted for their recovery. |
| 112 | 5th April 1978 | Thiru B. Sundaram  | Thiru S. Raghavanandam  | Non-supply of drinking water by the Water Board from Palar near Ambalur to Thiruppattur Town, North Arcot district for about 15 days and the consequent tense situation prevailing there.   |
| 113 | 5th April 1978 | Thiruvalargal<br>M. Ambigapathy,<br>M. Arumugam,<br>A.R. Marimuthu and<br>O. Subramaniam | Thiru C. Ponnaiyan      | Bus accident near the Madras Central Jail on 29th March 1978 resulting in hospitalisation of 9 persons and injuries to several others.  |
| 114 | 5th April 1978 | Thiruvalargal<br>S. Palanisamy and<br>K. Maruthachalam                                   | Thiru K. Raja Mohammed. | Glut in the stock of handloom textiles worth about 88 lakhs in the Weavers Co-operative Societies in Coimbatore District and the consequent hard ship caused to about 1 1/2 lakhs of Weavers.   |
| 115 | 6th April 1978 | Thiruvalargal<br>A.R. Marimuthu and<br>M. Ambigapathy                                    | Thiru S. Ramachandran   | Demolition of 45 dwellings of the Land less poor people living for several generations in Gopalamatram village, Pattukkottai.   |



122	(1) 7th April 1978	(2) Thiruvalargal A.R. Marimuthu and S.Sadasivam	(3) Thiruvalargal A.R. Marimuthu and S.Sadasivam	(4) Thiru S. Raghavanandam	(5) The fast undertaken by the people of Kallakudi village in Tiruchirapalli district to press their demand for supply of drinking water for their village.
123	7th April 1978	Dr. K. Samarasam and Thiru R. Soundararajan.	Dr. K. Samarasam and Thiru R. Soundararajan.	Thiru K. Raja Mohameed	The proposed closure by the Khadi and Village Industries Board of Khadi Sales Centres functioning in various places in the State adversely affecting the employees.
124	2nd September 1978	Thiru M. Ambigapathy	Thiru M. Ambigapathy	Thiru P.Kolandaivelu	The tense situation arising out of non-release water for irrigation through Kallanai Canal in Thanjavur district to the areas of Thirumalai kottai and western side of Mannarkudi taluk.
125	2nd September 1978	Thiruvalargal: K.Ramani, R. Venkadasamy alias venkedu, O.Subramaniam, K.Kandasamy, A.R. Marimuthu S. Sadasivam, M. Ambigapathy, P.Uthirapathy, Chinnasalem M. Subramaniam, and K. Suppu.	Thiruvalargal: K.Ramani, R. Venkadasamy alias venkedu, O.Subramaniam, K.Kandasamy, A.R. Marimuthu S. Sadasivam, M. Ambigapathy, P.Uthirapathy, Chinnasalem M. Subramaniam, and K. Suppu.	Thiru C. Ponnaiyan	The tense situation prevailing among the transport workers in Udumalpet, Coimbatore district consequent on the alleged pouring of petrol on one Thiru Viswanathann, Driver working in the Cheran Transport Corporation and causing his death.
126	7th September 1978	Thiru O.Subramaniam.	Thiru O.Subramaniam.	Thiru C. Aranganayagam	The closure of Raja of Sivaganga College consequent on the alleged stabbing of an old student of that college.

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| (1)<br>127 | (2)<br>7th<br>September 1978 | (3)<br>Tvl. G. Elangovan,<br>R.Margabandu,<br>P. Chandran,<br>N. Varadarajan,<br>A. Swamidhas,<br>P. Vijayaraghavan,<br>A.R. Marimuthu, Durai<br>Muhtusami, Chinna-<br>salem<br>M. Subramaniam, and<br>M.A. Lathief. | (4)<br>Thiru C. Aranganayagam | (5)<br>Death of 15 students of Palanichami Nadar High School Old Washermanpet on account of the Boat mishap on 26th August 1978 near Ennore and the consequent tense situation prevailing there.  |
| 128        | 8th September<br>1978        | Thiruvalargal:<br>R. Umanath<br>R. Krishnan,<br>P.Eswaramoorthi alias<br>Sornam, and K. Ramani.<br>Thiru R. Rajamanickam   | Thiru C. Aranganayagam        | The tense situation prevailing among the school students due to non-supply of text-books to all the schools students including Higher Secondary Schools in many parts of Tamil Nadu.  |
| 129        | 8th September<br>1978        | Thiru R. Rajamanickam  | Thiru C. Aranganayagam        | The tense situation prevailing among the school students and parents due to non-availability of text books even after three months since re-opening of the schools, particularly to the Middle and High School students in Kuttalam Constituency, Thanjavur district. |
| 130        | 8th September<br>1978        | Thiruvalargal:<br>R. Umanath<br>P.Eswaramoorthi alias<br>Sornam, R.Krishnan,<br>Salem M. Arumugam<br>M. Elangovan, and<br>K.S. Murugesan   | Thiru K. Kalimuthu            | The death of three students and injuries sustained by several Students including a teacher on 11th August 1978 consequent on the collapse of the Panchayat Union School building at Kulathupalayam near Karur in Tiruchirappalli district.                            |
| 131        | 9th September<br>1978        | Salem M. Arumugam  | Thiru S. Ramachandran         | The need for the construction of groyne around the sea shore near the Mahabalipuram Temple to prevent further erosion.  |

(1)	(2)	(3)	(4)	(5)
132	9th September 1978	Thiruvalargal M. Annamalai and C. Govindarajan.	Thiru Tiruchi R. Soundararajan.	The tense situation prevailing among the residents in the rural areas of Veerakkalpudur Panchayat due to the mixing of effluence of mettur R.C. Plant, Salem district with the spring water resulting in withering of trees.
133	12th September 1978	Salem M. Arumugam	Thiru G. R. Edmund	The sea erosion of the shores at Kasimedu in North Madras resulting in washing away of huts of fishermen.
134	12th September 1978	Thiru G. Elangovan	Thiru C. Aranganayagam	The hardship caused to the teachers and students of the 'Alex' Management Primary School situated within the limits of Abishekapuram Town Panchayat at Thiruverumbur, Tiruchirappalli district due to the failure of its management to run the school continuously.
135	13th September 1978	Thiruvalargal: Koothagudi S. Shanmugam, and S. Sivasamy.	Thiru K. A. Krishnaswamy	Inability of Land Development Banks in East Ramanathapuram to issue loans to agriculturists.
136	13th September 1978	Thiru M. Manimaran	Thiru K. A. Krishnaswamy	Non-issue of loans to agriculturists by the Keeranur Agricultural Credit Society in Nannilam.
137	13th September 1978	Thiruvalargal: M. Meenakshisundaram, and M. Ambigapathy.	Thiru K. A. Krishnaswamy	Non-procurement of tobacco produced in Vedaranyam taluk in Thanjavur district and the consequent sufferings of agriculturists.
138	13th September 1978	Thiru O. Subramaniam.	Thiru K. A. Krishnaswamy	Coercive action taken in collecting Co-operative loans in Tirupathur taluk in Ramanathapuram district.
139	13th September 1978	Thiruvalargal: P. Eswaramoorthy alias Sornam, M. Annamalai and R. Krishnan.	Thiru R.M. Veerappan	Adverse seasonal condition in the tail end portion of Manimuthar due to falling of trees in the forest areas of Manjulai Estate in ambasamudram Taluk
140	13th September 1978	Thiru S. Sadasivam	Thiru G.R. Edmund.	Steep fall in the price on onion in Tamil Nadu.

(1)	(2)	(3)	(4)	(5)
141	13th September 1978	Thiru M. Ambigapathy.	Thiru P.Kolandaivelu	The need to take immediate action to prevent the attacks of pest on Kuruvai crops in Tamil Nadu.
142	13th September 1978	Thiruvalargal: A.Swamidhas, and P. Vijayaraghavan.	Thiru P.Kolandaivelu	Non-release of water in Nayyar left bank canal in Kanyakumari district by the Kerala Government.
143	13th September 1978	Thiruvalargal: G.Elangoan and K.S. Murugesan.	Thiru P.Kolandaivelu	Leakages of water from the Kilikoonda breach near Kallarai and the necessity to prevent the same.
144	14th September 1978	Thiru V. Thulukanam.	Thiru S.D. Somasundaram	Fire accident in Mylandamthengal village in Ulundurpet Taluk.
145	14th September 1978	Thiru M. Manimaran.	Thiru R.M. Veerappan	Forceful collection of Paguthi from the S.C. People dwelling in the temple lands of Arulmigu Meganatha Swami in Nannilam, Thanjavur District.
146	14th September 1978	Thiru M. Ambigapathy.	Thiru C. Aranganayagam	Deletion of lessons on National leaders from the Schools text books.
147	14th September 1978	Thiruvalargal: K. Suppu, R. Umanath, P.Eswaramoorthy alias Sornam D. Gnanasigamony, R.Krishnan and K. Pannai Sethuraman	Thiru S. Raghavanandam	Industrial dispute in Hindustan Tele printers at Guindy, Madras.
148	14th September 1978	Thiruvalargal K. Suppu, S.J. Sadiq Pasha and A.R. Marimuthu	Thiru S. Raghavanandam	The situation arising on account of the rejection of the proposals of the Madras Metropolitan Transport Planning Authority at a cost of Rs.23.84 crores and a result of which M.M.S. (Railway) alone to be commenced on 31st March 1979.



(1)	(2)	(3)	(4)	(5)
149	14th September 1978	Thiru S. Muthusamy Karayalar.	Thiru P.Kolandaivelu	Non-release of sufficient water for major irrigation Manimuthar in Tirunelveli District.
150	14th September 1978	Thiruvalargal A.R. Marimuthu and M. Ambigapathy.	Thiru P.Kolandaivelu	Damages caused to seedlings in the village of Pattukkottai taluk due to non-availability of water even though Mettur Dam was full.
151	14th September 1978	Thiru Durai Kaliamoothi	Thiru P.Kolandaivelu	Break of irrigation bund at Mullangudi in Chidambaram taluk on 10th August 1978.
152	14th September 1978	Thiru M.A. Latheef	Thiru P.Kolandaivelu	Catter Pillar pest nuisance to groundnut crops in Alangayam and Tirupathur in North Arcot District.
153	14th September 1978	Thiruvalargal K. Suppu and C. Palanimuthu.	Thiru C. Ponnaiyan	Announcement of direct action of fasting and immolation by the workers of Anna Transport Corporation.
154	17th February 1979	Thiruvalargal P.Eswaramoorthy alias Sornam and R. Krishnan.	Thiru S. Ramachandran.	The tense situation arising out of the announcement in regard to the power cut during day time in many places of Tamil Nadu, due to shortage of power generation.
155	17th February 1979	Thiruvalargal M. Manimaran and M.Ambigapathy	Thiru K.A. Krishnaswamy	The necessity to postpone the Co-operative Societies loans in view of the hard ship experienced by the Agriculturists in Thanjavur district on account of the shortfall in the yield due to the heavy rain.

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|------------|------------------------------|--|-------------------------------|---|
| (1)<br>156 | (2)<br>19th February<br>1979 | (3)<br>Thiruvallargal P.<br>Eswaramoorthy alias<br>Sornam, R. Krishnan,<br>D. Gnanasigamony,<br>K.Ramani, R. Umanath,<br>G. Elangovan,<br>P. Vijayaraghavan,<br>J.James, Durai Murugan,<br>K. Suppu, S.J. Sadiq Pasha,<br>A. Rahmankhan and<br>M.Ambigapathy | (4)<br>Thiru C. Aranganayagam | (5)<br>The tense situation arising out of the announcement made by College teachers throughout the State about their proposed indefinite strike from 20th February 1979 to press their demand for Job Security.   |
| 157        | 19th February<br>1979        | Thiru S. Sivasamy  | Thiru C. Aranganayagam        | The tense situation arising out of the clashes among two groups of students of the Nagamalai, Pudukkottai Vellachamy Nagar College at Madurai on 15th February 1979 resulting in injury to several students and consequent closure of the college and Yadava College.   |
| 158        | 19th February<br>1979        | Thiru M. Annamalai   | Thiru P. Soundarapandian      | The tense situation arising out of padayatra undertaken to Madras by the Harijan men to women of Nadupatti Village in Salem District in Protest against the atrocities of Caste Hindus.   |
| 159        | 22nd February<br>1979        | Thiru P.S. Thiruvengadam   | Thiru P. Soundarapandian      | The tense situation arising out of luring away of 21 Harijans belonging to Melvilvarayanallur of Kalaspakkam Panchayat Union, in North Arcot District to Dalla in Mirzapur District in Uttar Pradesh, making false promises to secure employment for them on attractive wages and ruthlessly compelling them to work without wages. |

- (1) 160 22nd February 1979 (2) Thiru K. Suppu (3) Thiru Tiruchi R. Soundararajan (4) (5) The serious situation arising out of the deviation from the established norms and rules in the selection of temporary Assistants Surgeons to the Tamil Nadu Medical Services overlooking the seniority basis giving room for discontent.
- 161 23rd February 1979 Thiru C. Govindarajan Thiru S. Raghavanandam The tense situation prevailing among the Public and labours arising out of the blast of Turbine boiler in E.I.D. Parry Sugar Factory at Nellikuppam on 12th February 1979 resulting in the death of two supervisors on the spot and causing serious injures to some of them.
- 162 23rd February 1979 Thiru G. Govindarajan Thiru K. Raja Mohamed The possible closure of the Government Ceramic Factory at Virudhachalam consequent on the short supply of coal and the hardship likely to be caused to 300 families of the workers employed in the factory.
- 163 24th February 1979 Thiru K. Ramani Thiru K. Raja Mohamed The closure of the 300 foundries in and around the Coimbatore Town due to non-availability of coal resulting in unemployment of thousands of workers and stagnation in industrial production.
- 164 24th February 1979 Thiru R. Thamaraikani Thiru P. Kolaivaivelu The tense situation prevailing among the Agriculturists due to the silting of the Agricultural lands in the Tiruvilliputhur Constituency by heavy rains.
- 165 26th February 1979 Thiruvalargal A.R. Marimuthu and Durai Muthusamy. Thiru K.A. Krishnaswamy The inability of the Agriculturists to repay the cooperative societies loan due to heavy damages caused to the paddy crops during the recent heavy rain in Puzhaleri Ayacut in Chengalpattu district.

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|------------|------------------------------|---------------------------------|-----------------------------|---|
| (1)<br>166 | (2)<br>26th February<br>1979 | (3)<br>Thiru Durai Govindarajan | (4)<br>Thiru P.Kolandaivelu | (5)<br>The tense situation prevailing in Thanjavur areas consequent on the statement said to have been made in the Kerala Legislative Assembly by the Minister for Irrigation, Kerala State to the effect that the Government of Tamil Nadu was responsible for the deadlock in the Cauvery Water distribution dispute.   |
| 167        | 5th March 1979.              | Thiru R. Thamarakani            | Thiru P.Kolandaivelu        | The situation prevailing among the Agriculturists due to damage caused to standing crops by the recent heavy rain at Thiruviliputhur Assembly Constituency.   |
| 168        | 6th March 1979.              | Thiru N. Palanivel              | Thiru R.M. Veerappan        | The hardship experienced by the devotees at Palani due to the clashes between the members of the staff of the Hindu Religious and Charitable Endowments Department and the Revenue Department on 6th February 1977 at the time of counting Hundi collections at Arulmigu Thandayuthapani Temple, Palani and the necessity to afford protection to the devotees. |
| 169        | 6th March 1979.              | Thiru A. Rahmankhan             | Thiru C. Aranganayagam      | The serious situation arising out of the relay fast undertaking from 7th February 1979 by the teaching staff of Hajee Karutha Rowther Hawdia Cllege at Uthamapalayam, Madurai district for the nonpayment of salaries etc.  |
| 170        | 6th March 1979.              | Thiru K. Hutchi                 | Thiru C. Ponnaiyan          | Hardship experienced by the bus passengers due to increase of the running time as well as fares consequent on the diversion of buses in Ooty Mettupalayam Road in Nilgiris district   |

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|------------|------------------------|---------------------------------|--------------------------------|---|
| (1)<br>171 | (2)<br>7th March 1979. | (3)<br>Thiru P.S. Thiruvengadam | (4)<br>Thiru K.A. Krishnaswamy | (5)<br>The tense situation prevailing among the agriculturists due to the failure of the Co-operative Central Bank of North Arcot district to grant loans to the Agriculturists.  |
| 172        | 7th March 1979.        | Thiru V. Thulukanam             | Thiru S. Raghavanandam         | The plight of about 50 families who were rendered homeless near Nungambakkam Railway Station at sterling Road in Ward No. 63 in Madras due to recent rain and the necessity to provide them houses through the Slum Clearance Board.  |
| 173        | 8th March 1979.        | Thiru M. Manimaran              | Thiru P. Musiriputhan          | The coercive action taken in collecting special tax from the agriculturists in Thanjavur district.  |
| 174        | 8th March 1979.        | Thiru M. Ambigapathy            | Thiru S. Raghavanandam         | The tense Situation arising out of the Dharna undertaken in front of the office of the Commissioner of Labour Madras from 7th March 1979 by the workers of T.V.S. Concern in protest against the Victimisation by the T.V.S. management and also for the implementation of the assurance given by the Government. |
| 175        | 9th March 1979.        | Thiru R. Thamaraikani           | Thiru K.A. Krishnaswamy        | The serious situation arising out of the insecurity to the capital invested by the Members in the Srivilliputhur Constituency due to the non-functioning of the above store.  |
| 176        | 9th March 1979.        | Thiru P.H. Pandian              | Thiru C. Ponnaiyan             | The tense situation prevailing among the public due to display of number plates in Hindi on the Motor Vehicles in Delhi City contrary to the provision of Motor Vehicles Act.   |

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| (1)<br>177 | (2)<br>10th March 1979. | (3)<br>Thiru K. Subbu  | (4)<br>Thiru K. Kalimuthu      | (5)<br>The serious situation arising out of the deteriorating conditions of the people living villages around Madras particularly in Villivakkam Constituency due to the illicit operation by the proprietors of brick Chambers, violating the rules and conditions imposed by Law for carrying on their professions. |
| 178        | 10th March 1979.        | Thiru K. Suppu         | Thiru Trichi R. Soundararajan. | The tense situation prevailing in Vedanthavadi and Kalasapakkam village in Kalasapakkam Constituency in North Arcot district due to the outbreak of flario and the need to take all preventive measures.  |
| 179        | 12th March 1979.        | Thiru S.J. Sadiq Pasha | Thiru P. Narayanasami          | The situation regarding the destruction of valuable documents pertaining to freedom fighters of the early 1920's and 1930's and the Central Jail Tiruchirappalli and the consequent difficulties of freedom fighters and their dependents to get certificates for obtaining pension.                                  |
| 180        | 12th March 1979.        | Thiru M. Ambigapathy   | Thiru P.Kolandaivelu           | The tense situation on account of the prevalence of 'Entreaties' in Thanjavur District due to consumption of 'CO-40' a new variety of rice.   |
| 181        | 13th March 1979.        | Thiru K. Hutchi        | Thiru S.D. Somasundaram        | The tense situation prevailing in the Nilgiris district due to the Cyclone and rains that took place on 4th and 25th November last year and also the landside resulting in the loss of human lives, cattle and damages to agriculturists lands.   |



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| (1)<br>187 | (2)<br>16th March 1979. | (3)<br>Thiru S. Sivasamy   | (4)<br>Thiru K.Kalimuthu | (5)<br>The tense situation arising out of the decision to undergo fast in front of the Secretariat, Madras by the staff of the Local Bodies of East Ramanathapuram district for the non-payment of ADADA amount to them.                                       |
| 188        | 17th March 1979.        | Thiru Durai Govindarajan   | Thiru S. Ramachandran    | The theft of 300 bags of paddy, setting fire to hay stock and destruction of coconut and plantation trees in Chithmalli area Mannargudi taluk, Thanjavur district resulting in restlessness among the people in that areas.                                    |
| 189        | 17th March 1979.        | Thiruvalargal<br>P.Eswaramoorthy alias<br>Sornam, R. Krishnan,<br>D. Gnanasigamony,<br>P.H. Pandian. | Thiru R.M. Veerappan     | The threat by the forest officials against the Agriculturists of Western ghats in ambasamudram taluk in Tirunelveli district who tried to prevent the destruction of crops by wild boar and the consequent restlessness among the agriculturists of that area. |
| 190        | 17th March 1979.        | Thiru M. Manimaran   | Thiru C. Aranganayagam   | The declarations of Annual study leave to the students of the pre-university class in a large number of colleges even before completion of lessons.  |
| 191        | 17th March 1979.        | Thiru A. Chellappa   | Thiru P. Soundarapandian | Non-payment of stipends to the Harijan students of High Schools and Colleges in districts like Madras and Thanjavur resulting in their disability to write annual examination.   |
| 192        | 17th March 1979.        | Thiru R. Thamaraikani  | Thiru P. Soundarapandian | The restlessness among the Harijans of Anaikarapatti village Vaputhupatti Panchayat in Thiruvilliputhur Constituency consequent upon the Caste Hindus utilising the area marked as burial ground for Harijans for Agricultural purposes.                       |



- (1) 193 17th March 1979. (2) Thiru R. V. Soundararajan (3) Thiru P. K. S. Soundararajan (4) Thiru P. K. S. Soundararajan (5) Thiru P. K. S. Soundararajan
- 194 17th March 1979. Thiru K. Suppu
- 195 17th March 1979. Thiru R. V. Soundararajan
- 196 17th March 1979. Thiru M. Aranganathan
- 197 17th March 1979. Thiru A. Chellappa
- 198 17th March 1979. Thiru J. James
- 199 19th March 1979. Thiru S. R. Eradha
- The need to release water from the Mettur Dam upto 31st March 1979 to save the standing crops for which seedlings were planted subsequent to the serious damage caused to thaladi crops in Thanjavur district due to heavy rains in October-November 1978.
- The denial of permission to the Agriculturists of Annappanaickenkuppam of Ramanaickenkandigai village in Chingleput district to draw water through 'duba' resulting in heavy damage to Standing crops like paddy, groundnut, etc.
- The hardship caused to the Sugarcane growers who had not been registered with the Karungulam Sugar Factory in Thanjavur district consequent upon the refusal to purchase the cane produced by them at the interference of the Management of the Karungulam Sugar Factory.
- The tense situation prevailing among the public of Rameswaram due to the death of 20 children caused by mysterious fever since December 1978.
- The admission of about 32 persons including children and women of Manappadukai, Idaiyiruppu village near Papanasam in the hospital consequent upon the consuming neere resulting in vomiting and giddiness.
- The incidence of mysterious fever in Madurai City resulting in anxiety among the people in the city.
- The sudden closure of Raman and Raman Company in Kumbakonam throwing a large number of workers out of employment and consequent restlessness among the workers.

(1)	(2)	(3)	(4)	(5)
200	19th March 1979.	Thiru Koothagudi S. Shanmugam.	Selvi P.T. Saraswathi	The exodus of large number of cattle from Tamil Nadu to Kerala and sheep to Andhra resulting in increase in the price of the cattle and mutton in Tamil Nadu.
201	20th March 1979	Thiru P.S. Thiruvengadam	Thiru S. Ramachandran	The non-supply of electricity to villages like Veeralur Adamangalam, Siruvallur, Thenpadimangalam, Arinagirimangalam Kadaladi, Thevanampattu, Perikulampadi in Kalasapakkam Constituency from 8th March 1973 onwards and the consequent tense situation prevailing among the agriculturists.
202	20th March 1979	Thiru J. James	Thiru G.R. Edmund.	The tense situation prevailing throughout Tamil Nadu due to scarcity of Kerosene.
203	21st March 1979	Thiru P.Eswaramoorthy alias Sornam	Thiru K. Kalimuthu	The decision of the teachers belonging to the Kuruvikulam Panchayat Union in Tirunelveli district to undergo hunger strike due to non-supply of pass books with entries relating to the recoveries made from their pay and for certain other demands and consequent restlessness prevailing among the public.
204	21st March 1979	Thiru R. Thamaraikani	Thiru P. Soundarapandian	The restlessness prevailing among in Malaipatti hamlet in Tiruvannamalai Panchayat of Thiruvilliputhur Constituency consequent upon the Harijans being prevented to enter into their temple by the caste Hindus.
205	24th March 1979	Thiruvalargal K. Hutchi, K. Arangasamy, A.R. Marimuthu and Durai Muthusamy.	Thiru S. Ramachandran	The tense situation prevailing among the public of Ithalar in Nilgiris district due to the loss of life and property consequent in the riot which took place in January 1979.

(1)	(2)	(3)	(4)	(5)
206	24th March 1979	Thiru S. Sivasamy	Thiru P.Kolandaivelu	The decline in production in about 3,000 acres of land due to bad condition of the fifth sluice in Mettur taluk which had not been properly maintained and is under repairs in East Ramanathapuram district.
207	26th March 1979	Thiru K. Suppu	Thiru S.D. Somasundaram	The tense situation prevailing among the agriculturists of Soolur, Kannampalayam, Kurkooor, Ravathoor, Neelampur and Samalapuram in Coimbatore district due to coercive steps being taken in collecting heavy tax on pipeline and surcharge.
208	26th March 1979	Thiru R. Thamaraikani	Thiru S.D. Somasundaram	The restlessness among the public due at out break of fire on 23rd March 1979 at Thiruvilliputhur town in Rananathapuram district resulting in heavy damage to more than 100 huts and properties belonging to the Scheduled caste people.
209	27th March 1979	Dr. K. Samarasam	Thiru S.D. Somasundaram	The imposition of heavy levy including water tax for the lands getting irrigation from Krishnagiri Dam in Dharmapuri district and the tense situation prevailing there.
210	27th March 1979	Thiru K. Hutchi	Thiru Tiruchi R. Soundararajan	The tense situation arising due to non-payment of salary to the Medical Officers for the past 6 months and non-availability of essential drugs in Government Hospital at Kookalthurai in Gudalore Constituency in the Niligiris district.
211	30th March 1979	Thiru V.R. Jayaraman	Thiru P.Kolandaivelu	The pest attacks on crops like cotton and chillies in Tamil Nadu and the need to supply pesticide like Tamarind to agriculturists to control and eradicate the pests.

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| (1)<br>212 | (2)<br>30th March 1979 | (3)<br>Thiru R. Thamaraikani | (4)<br>Tmt. Subbulakshmi<br>Jagadeesan | (5)<br>The refusal of co-operative spinning Mills to supply yarn to the Handloom Weavers co-operative Societies in Ramanathapuram District resulting in the unemployment of weavers.  |
| 213        | 31st March 1979        | Thiru S. Sivasamy            | Thiru Tiruchi R.<br>Soundararajan      | The non-commissioning of the drug testing Laboratory in Teynampet. Madras from its inception in 1973 and the consequent loss incurred.  |
| 214        | 3rd April 1979         | Thiru P. Ponnurangam         | Thiru K. Kalimuthu                     | The tension prevailing among the slum dwellers of Dhideer Nagar in Kasimedu, Madras due to allied sale of that are by the Madras Corporation to the Jain Community for using it as their burial ground.   |
| 215        | 4th April 1979         | Thiru R. Rajamanickam        | Thiru S.D. Somasundaram                | The failure for providing relief measures to the people of Nannilam and Mayuram taluks of Thanjavur district who were affected by the recent heavy rains and the consequent tense situation prevailing there.   |
| 216        | 5th April 1979         | Thiru P. Vijayaraghavan      | Thiru S.D. Somasundaram                | The restlessness among the people due to the out break of fire at Melmidalam village in Vilavancode taluk in Kanyakumari district resulting in the destruction of huts and properties.  |
| 217        | 7th April 1979         | Thiru R. Thamaraikani        | Thiru K. A. Krishnasamy                | The tense situation prevailing on account of the non-functioning of the Co-operative Agricultural Credit Society in Koomapatti in S. Kodaikulam Panchayat in Thiruvilliputhur Constituency and the consequent inability of the agriculturists to get interest and fresh loans, etc. |

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| (1)<br>218 | (2)<br>9th April 1979 | (3)<br>Thiruvialgal:<br>Dr.K. Smarasam,<br>Y.S.M. Yusuff,<br>Thiruppur R. Manimaran,<br>R. Thamaraikani,<br>M. Kannan, P.Krishnan,<br>Chinnasalem<br>M. Subramaniam,<br>C. Ramanathan and<br>M.Periasamy | (4)<br>Thiru S. Ramachandran | (5)<br>The attempt by some miscreants to kill one Thiru Sampath residing in Peerankimettu Street, Gingee by setting fire after pouring kerosene on him and the consequent tense situation prevailing thereto.               |
| 219        | 11th April 1979       | Thiru Durai Muthusamy  | Thiru P. Musiriputhan        | The tense situation on account of the increase in the water-cess in respect of thousands of acres of lands in viridhachalam taluk for supply of water for irrigation from the Wellington Reservoir in South Arcot district. |
| 220        | 16th April 1979       | Thiru M.A. Latheef   | Thiru P. Musiriputhan        | The tense situation prevailing in Vaniyambadi due to the non-allotment of alternate house sites to the thousands of people who lost their house in recent floods.   |
| 221        | 17th April 1979       | Tvl. M.Ambigapathy,<br>P.Eswaramoorthy alias<br>Sornam, Durai<br>Muthusamy,<br>S. Alagarsamy,<br>Koothagudi<br>S. Shanmugam,<br>S. Sivasamy,<br>P. Uthirapathy and<br>R. Margabandu                      | Thiru R.M. Veerappan         | The suspension of the employees of the Tamil Nadu Tourism Development Corporation by the Management consequent on the strike by the employees resulting in restlessness among the employees and the tourists.               |

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|------------|------------------------|--|------------------------------|--|
| (1)<br>222 | (2)<br>17th April 1979 | (3)<br>Thiruvalargal<br>P.H. Pandiyan and<br>K. Pannai Sethuraman.   | (4)<br>Thiru K. Narayanasami | (5)<br>The suggestion given at the conference of Chief Justices that Benches of the Supreme Court should be established at various States and the necessity to set up a Bench in Tamil Nadu. |
| 223        | 20th April 1979        | Thiruvalargal<br>M. Ambigapathy,<br>K.S. Murugesan,<br>S. Ramalingam and<br>R. Venkedusamy alias<br>Venkedu  | Thiru S. Ramachandran        | The tense situation prevailing among the masons who were thrown out of employment due to the scarcity of cement in Tamil Nadu.   |
| 224        | 21st April 1979        | Thiruvalargal S.Sivasamy,<br>P. Uthirapathy, J.James,<br>P. Vijaraghavan,<br>A.R. Marimuthu,<br>O.S. Veluchamy,<br>S. Alagarsamy,<br>D.Purushothaman,<br>R.E. Chandran Jayapal,<br>Chinnasalem<br>M.Subramaniam and<br>Salem M.Arumugam. | Thiru P. Musiriputhan        | The outbreak of fire in Sivasailam Street in Thiagarayanagar, Madras on 16th March 1979 and the consequent loss of life and property.  |
| 225        | 21st April 1979        | Thiru Chinnasalem and<br>M. Subramaniam.   | Thiru S. Raghavanandam       | The scarcity of drinking water in Kallakurichi Town Panchayat area in South Arcot District.  |

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|-----|-----------------|--|--------------------------|---|
| (1) | (2)             | (3)  | (4)                      | (5)   |
| 226 | 23rd April 1979 | Thiruvalargal<br>S.Alagarsamy, Koothagudi<br>S. Shanmugam,<br>M.Ambigapathy,<br>S.Sivasamy, P.Uthirapathy,<br>P.Eswaramoorthy alias<br>Sornam, R. Krishnan,<br>N. Palanivel,<br>N. Varadharajan,<br>R.Umanath, K.Ramani,<br>K.Kandasamy,<br>T.P.M. Periyasamy and<br>K. Pannai Sethuraman. | Thiru K. A. Krishnasamy  | The restlessness prevailing among the employees of Madurai Central Co-operative Bank consequent on the arrest of 100 employees who were on hunger strike.                 |
| 227 | 24th April 1979 | Thiru S. Sivasamy  | Thiru P. Soundarapandian | The need to expedite the issue of pattas for house sites to the Harijans and poor backward Class people in Ramanathapuram District.                                       |
| 228 | 24th April 1979 | Thiruvalargal:<br>V.K. Kothandaraman,<br>C.Govindarajan,<br>N. Varadarajan,<br>M.A. Lathief and<br>K. Pannai Sethuraman.   | Thiru K. Raja Mohameed   | The accumulation of the finished leather intended for export from Tamil Nadu to the Italian airport.  |
| 229 | 25th April 1979 | Thiruvalargal:<br>A.Ekambara Reddi,<br>C. Arumugam and<br>P.S.Thiruvengadam  | Thiru K. Kalimuthu       | The serious situation arising out of the hunger strike by the old students in Padaturpet town demanding provisions for drinking water drainage and street lighting there. |

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|------------|------------------------|---|-----------------------------------|---|
| (1)<br>230 | (2)<br>25th April 1979 | (3)<br>Thiruvallargal<br>M. Aranganathan,<br>M. Ambigapathy,<br>S.Sivasamy, O.S.<br>Veluchamy, Chinnasalem<br>M. Subramaniam and<br>K. Pannai Sethuraman. | (4)<br>Selvi P.T. Saraswathi      | (5)<br>The serious conditions of 33 students admitted in the hospital after they had taken their Mid-day meals in a school near Mahimaipuram, Tiruchirappalli district.                                   |
| 231        | 26th April 1979        | Thiruvallargal K.<br>Maruthachalam,<br>R. Iyyasamy,<br>K.Nachimuthu,<br>Thiru M.A. Latheef  | Thiru P. Musiriputhan             | Outbreak of fire in the Pazhamangalam Village Harijan Colony near Erode on 12th April 1979 resulting in the destruction of 58 huts.   |
| 232        | 26th April 1979        | Thiru M.A. Latheef  | Thiru C. Aranganayagam            | Publication of certain principles contrary to the doctrines of Islam in the History Book prescribed and published by the Text Book Society for the Higher Secondary First Year students.                  |
| 233        | 26th April 1979        | Thiruvallargal K.Vadivel,<br>M.Ambigapathy,<br>S.Sadasivam Chinnasalem<br>M. Subramaniam and<br>R. Thamaraikani<br>Thiru S. Sivasamy                      | Thiru S. Raghavanandam            | The failure to fulfil the demands of the quarry workers of Pallavaram, Madras.  |
| 234        | 26th April 1979        | Thiru S. Sivasamy   | Thiru P.Kolandaivelu              | Damage caused to Jasmine farm due to silts deposited by the recent floods and tidal waves in Mandapam area in Ramanathapuram District.  |
| 235        | 26th April 1979        | Thiru Pakkur<br>S.Subramaniam   | Thiru Tiruchi R.<br>Soundararajan | Scarcity of drinking water consequent on the pollution of water in the wells of Muthiapet, Iyyampettai, Valluvampakkam in Uthiremerur Constituency due to the functioning of Dye Industries in that area. |



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|------------|------------------------|---|------------------------------|---|
| (1)<br>236 | (2)<br>27th April 1979 | (3)<br>Thiruvalargal:<br>A.R. Marimuthu,<br>N. Sundararaj, J.James,<br>M. Aranganathan,<br>S.J. Sadiq Pasha, P.<br>Ponnurangam,<br>A. Natarajan, S.<br>Alagarsamy, Koothagudi<br>S. Shanmugam,<br>P.Uthirapathi, S. Sivasamy,<br>and M. Ambigapathy | (4)<br>Thiru S. Ramachandran | (5)<br>The clashes between the students of New College, Royapettah, Madurai and the anti-social elements causing injuries to the students and lost to the College property.                                       |
| 237        | 27th April 1979        | Thiruvalargal:<br>R. Amirtharaj and<br>Y.S.M. Yusuff.   | Thiru S. Ramachandran        | Withering away of betel leaves consequent on the irregular supply of electricity in Udangudi Pichivilai in Tirunelveli District.  |
| 238        | 27th April 1979        | Thiru K. Pannai<br>Sethuraman.  | Thiru Isari Velan            | The theft of Sivagamasundari idol from sivagamasundari temple and Tiruvilattam near Mayuram.  |
| 239        | 27th April 1979        | Thiruvalargal:<br>M. Annamalai,<br>B.M. Krishnan,<br>V.K. Kothandaraman,<br>P.Eswaramoorthy alias<br>Sornam, R. Venkedusamy<br>alias Venkedu,<br>Dr. K. Samarasam and<br>K.R. Chinnarasu.   | Thiru Isari Velan            | Steps taken by the Officials of Forest Department to evict the agriculturists from the Government Poramboke lands in Manthikulampatti, Periapatti, Keerapatti, Onnakaratharappu, Kumbanur in Dharmapuri district. |

(1)	(2)	(3)	(4)	(5)
240	27th April 1979	Thiru Chinnasalem M. Subramaniam	Thiru P. Soundarapandian	Usage of the common passage to the cremation ground of Harijans by the Caste Hindus for agricultural purposes in Sembakurichi Panchayat in South Arcot district.
241	27th April 1979	Thiru T. Ramasamy	Thiru P.Kolandaivelu	Need to enhance the rate for purchase of milk from those who were provided with milch animals under the Drought Relief Programme in Ramanathapuram district.
242	28th April 1979	Thiru K. Pannai Sethuraman	Thiru C. Aranganayagam	Compulsory collection of donation by certain college managements in contravention to the rules and the consequent hardship caused to the poor parents.
243	28th April 1979	Thiru C. Palanimuthu	Thiru S. Raghavanandam	Necessity to set right repairs in the deep bore wells in Pethanayakanpalayam, Salem district.
244	28th April 1979	Thiru Chinnasalem M. Subramaniam	Thiru S. Raghavanandam	Scarcity of drinking water in Chinnasalem Town Panchayat.
245	28th April 1979	Thiru R. Umanath	Thiru G.R. Edmund	The scarcity of diesel in Nagapattinam and Nagore area.
246	28th April 1979	Thiruvalargal: P.Eswaramoorthy alias Sornam, R.Krishnan and D. Gnanasigamony.	Thiru P.Kolandaivelu	Scarcity of water for irrigation purposes in Tirunelveli district due to supply of water to SPIC fertiliser factory in tuticorn from Thamaraparani river.
247	30th April 1979	Thiru Salem M. Arumugham	Thiru P. Musiriputhan	The outbreak of fire near the Railway Station in Tambaram West on 6th April 1979 resulting in the loss of property.

(1) 248	(2) 30th April 1979	(3) Thiru Y. S.M. Yusuff.	(4) Thiru P. Musiriputhan	(5) The damages caused to a large number of banana trees in Alaikinaru, Tirumalapuram Village in Radhapuram Constituency in Tirunelveli district due to the sudden storm on 17th April 1979.
249	30th April 1979	Thiruvalargal: A.R. Marimuthu, O.S. Veluchamy and O. Subramaniam	Thiru G.R. Edmund	Decision of the proprietors of hotels in Madras to raise the price of foodstuff.
250	30th April 1979	Thiru M. Annamalai	Thiru S. Raghavanandam	Dismissal of 60 workers in Dharmapuri Cauvery Rubber Factory.
251	30th April 1979	Thiruvalargal R. Krishnan, and P. Eswaramoorthy alias Sornam	Thiru S. Raghavanandam	The hunger strike by the power loom weavers in Puliangudi Municipal Town in protest against the victimisation of the weavers by the management of certain power loom centres.
252	30th April 1979	Thiruvalargal S.V. Ramasamy, V. Chinnasamy and R. Kalliappan	Thiru P. Soundarapandian	Enjoying educational and other concessions by certain people belonging to forward Reddiar community in Thuraiyur Tiruchirappalli district by producing false certificates that they belonged to Scheduled Tribe Konda Reddy Community.
253	2nd November 1979	Thiru Koothagudi S. Shanmugam	Thiru P. Musiriputhan	The need to defer the recovery proceedings for collection of Government loans from the ryots of Ramanathapuram district.
254	5th November 1979	Dr. K. Samarasam	Thiru R.M. Veerappan	Coercive steps taken by the forest Department, preventing Harijans of the Murukkal Natham area in Kaveripattinam Assembly Constituency from enjoying the lands for which pattas were issued to them during.

(1)	(2)	(3)	(4)	(5)
255	5th November 1979	Thiruvalargal M.A. Latheef, K.Pannai Sethuraman, and J. James	Thiru P.Kolandaivelu	The dangerous condition of the Mullai Periyar Dam (Thokkadi Dam) in Kerala Territory under the control of the Government of Tamil Nadu posing potential danger and havoc.
256	7th November 1979	Thiru R. Rajamanickam	Thiru G.R. Edmund	The plight of the agriculturists of Thanjavur district due to the failure of the Civil Supplies Corporation to procure paddy at rates announced by the Government of Tamil Nadu.
257	7th November 1979	Thiru K. Hutchi	Thiru R.M. Veerappaa	The acute scarcity of firewood in Uthagamandalam and Coonoor in Nilgiris district.
258	10th November 1979	Thiru K. Suppu	Thiru S. Ramachandran	The unsatisfactory functioning of the Tuticorin and Ennore Thermal Stations.
259	10th November 1979	Thiruvalargal A.Natarajan, R.V. Soundararajan and P.S. Thiruvengadam	Thiru S. Ramachandran	frequent electricity breakdown in certain parts in coimbatore, North Arcot, Thanjavur districts.
260	10th November 1979	Thiru M. Aranganathan	Thiru S. Ramachandran	Failure of the Tamil Nadu Electricity Board to send Electricity bills for the past four months.
261	10th November 1979	Thiru R. Rajamanickam	Thiru K. A. Krishnasamy	The coercive steps taken by the Thiruvizhimazhalai Co-operative Agriculture Society in recovering the Co-operative loans.
262	10th November 1979	Thiru K. Suppu	Thiru S.D. Somasundaram	Smuggling of costly trees belonging to Government from certain villages in Kodaikanal taluk
263	10th November 1979	Thiruvalargal R. Umanath, P.Eswaramoorthy alias Sornam, M. Annamalai and N. Palanivel	Thiru G.R. Edmund	Tense situation prevailing in Thanjavur district due to the announcement of the District Collector about free movement of rice from Tamil Nadu

(1)	(2)	(3)	(4)	(5)
264	10th November 1979	Thiruvalargal Y.S.M. Yusuff and R.Amirtharaj	Thiru G.R. Edmund	The tense situation prevailing among the fishermen using kattumaram and those using mechanised boats in Periazhazhai village in Tirunelveli district.
265	10th November 1979	Thiru K. Pannai Sethuraman	Thiru C. Aranganayagam	The delay in unveiling the portrait of Thanthai Periyar in the Office of Directorate of Government Examinations.
266	10th November 1979	Dr. K. Samarasam	Thiru K. Kalimuthu	Reduction in salary payable to part-time ayahs in Kaveripattinam Panchayat Union Schools.
267	10th November 1979	Thiru R. Thamaraikani	Thiru K. Kalimuthu	Statement of the Collector of Ramanathapuram District that proposal for taking over the Bennington market at Srivilliputhur would be dropped.
268	10th November 1979	Thiruvalargal P.Eswaramoorthy alias Sornam and R. Krishnan	Thiru S. Raghavanandam	Strike of the employees of the Government Rubber Estate in Kanyakumari District.
269	10th November 1979	Thiru T. S. Nallathambi	Thiru S. Raghavanandam	The pollution of drinking water in 63rd Division in Madras due to leakage of pipe lines and the necessity to age prevent the same.
270	10th November 1979	Thiru V. Thulukkanam	Thiru P. Soundarapandian	The difficulties experienced by the poor Harijan girl students studying in Chepepakkam Government School in Virudhachalam taluk for want of hostel facilities.
271	10th November 1979	Thiru R. Rajamanickam	Thiru C. Ponnaiyan	Hardship experienced by the agriculturists in Mayuram due to scarcity of diesel oil.
272	10th November 1979	Thiruvalargal R. Rajamanickam and Nannilam N. Manimaran	Thiru C. Ponnaiyan	Immolation attempt and relay fast by the retrenched employees of Cholan Roadways Corporation in Kumbakonam.

(1)	(2)	(3)	(4)	(5)
273	10th November 1979	Thiruvallargal R.Umanath and V.K. Kothandaraman	Thiru C. Ponnaiyan	The non-inclusion of Nagapattinam harbour in the Schedule of the Shipping Corporation of India for the period from 22nd October 1979 to 26th January 1980 and the consequent unrest among the port workers in Nagapattinam.
274	7th February 1980	Thiruvallargal M.Annamalai and Dr. K. Samarasam	Thiru Tiruchi R. Soundararajan	The contamination of water in the wells in Mettur area due to the discharge of effluence from the R.C. Plant in Mettur, Salem district.
275	11th February 1980	Thiruvallargal R.Umanath and M. Manimaran	Thiru C. Ponnaiyan	The decision of the Shipping Corporation of India not to berth the ship "M.V. Chidambaram" at Nagapattinam Port resulting in unemployment of about 3,000 workers.
276	13th February 1980	Thiru Durai Muthusamy	Thiru S.D. Somasundaram	The evolution of seven villages consequent on the second mine cut at Neyveli Lignite Corporation in South Arcot District.
277	13th February 1980	Thiru K.Pannai Sethuraman	Thiru K. Narayanasami	The need to establish a Sub-Court in Periakullam in Madurai District.
278	13th February 1980	Thiruvallargal: A.R. Marimuthu, C. Govindarajan and K. Ramani	Thiru S. Raghavanandam	The continuous strike in the Cauvery Structural at Tiruchirappalli.
279	13th February 1980	Thiruvallargal G. Elangovan and A. Chellappa	Thiru P.Kolandaivelu	Withering away of the standing crops in Maharajapuram, Sattanur, Marur and Vaduvakkudi at Tiruvaiyaru taluk in Thanjavur district due to non release of water from Mettur Dam.

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| (1) | (2)                   | (3)                      | (4)                               | (5)  |
| 280 | 13th February<br>1980 | Thiru S.M. Vasan         | Thiru P.Kolandaivelu              | Delay in reconstruction of Kudaganaru Dam in Vedasandur Assembly Constituency which was damaged during the floods in 1977. |
| 281 | 13th February<br>1980 | Thiru P.S. Thiruvengadam | Thiru Tiruchi R.<br>Soundararajan | Non-availability of Medical Officers in the Headquarters Hospitals and the Primary Health Centres in North Arcot District. |
| 282 | 13th February<br>1980 | Thiru K. Hutchi          | Selvi P.T. Saraswathi             | The necessity to undertake repairs of the roads and bridges damaged during the recent cyclone in Nilgiris district.        |

**TABLE XIV**  
(Vide page No. 41)

**Details of notice of adjournment Motions which were brought the Houses and consent withheld by the Hon. Speaker after concern both Members and Hon. Ministers concerned**

Sl. No.	Date	Name of Members	Subject matters
1	27th July 1977	(2) Thiruvallargal J. James, V.K. Kothandaraman and A.R. Marimuthu	(4) Fire accident in Adayar.
2	28th July 1977	Thiruvallargal S.J. Sadiq Pasha, Durai Murugan, R. Krishnan, J. James and O. Subramaniam.	Closure of Sidha College at Palayamkottai.
3	8th July 1977	Thiruvallargal S. Alagarsamy, S. Sivasamy, A.R. Marimuthu, Durai Ramasamy, N. Sundararaj, J. James P. Vijayaraghavan, Durai Murugan, S.J. Sadiq Pasha, A. Rahman Khan, K. Kandasamy, K. Suppu, N. Vaaradarajan and M.A. Latheef.	Students strike in the State.
4	2nd August 1977	Thiruvallargal J. James, K. Kandasamy, S. Alagarsamy and R. Umanath.	Strike by Dental Mechanics and Hygienists in Madras Medical College.
5	2nd August 1977	Thiru M. Ambigapathy	Arrest of 133 teachers on 30th July 1977 at Madras.
6	2nd August 1977	Thiruvallargal O. Subramaniam and Koothakudi, S. Shanmugam.	Strike by the students of Madurai Law College.
7	3rd August 1977	Thiruvallargal C. Govindarajan, S.J. Sadiq Pasha, M. Selvaraj, V.K. Kothandaraman, P. Eswaramoorthy alias Sornam and R. Krishnan	Death of one Thiru Chidambaram while in custody in Nellikuppam Police Station.
8	4th August 1977	Thiruvallargal Durai Murugan S. Alagarsamy, M. Ambigapathy, M.A. Latheef, A.R. Marimuthu, J. James and S.J. Sadiq Pasha.	Police lathi charge on the students of Sadaquathulla Appa College, Palayamkottai.



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| (1) | (2)              | (3)   | (4)   |
| 9   | 4th August 1977  | Thiruvalargal M. Ambigapathy and S.J. Sadiq Pasha.  | Damages caused to 200 houses in "Thee Edayar" in South Arcot district consequent on a fire accident.                      |
| 10  | 5th August 1977  | Thiru M.A.Latheef   | Mysterious death of one Thiru Ochath Thevar in the Police lock up at the Chinnamannur Police Station in Madurai District. |
| 11  | 8th August 1977  | Thiru K. Suppu  | Hunger strike by the workers of Cheran Transport Corporation, Coimbatore.   |
| 12  | 9th August 1977  | Thiruvalargal S. Sivasamy, P.Ponnurangam, K.Kandasamy, V.K. Kothandaraman, C. Govindarajan, M.Ambigapathy, P.Eswaramoorthy alias Sornam, N. Sundararaj, R. Krishnan, J. James and M.A. Latheef. | Fire accident at Kasimedu.  |
| 13  | 9th August 1977  | Thiruvalargal M.A. Latheef, J. James, N. Sundararaj, Durai Muthuswami, K.Suppu, V. Thulukkanam and C. Palanimuthu.  | Death of 12 persons in a lorry accident at Pudur near Ulundurpet.   |
| 14  | 10th August 1977 | Thiru K. Suppu  | Serious situation arising out of the fire accident at Kamaraj Nagar in Ambattur.  |
| 15  | 10th August 1977 | Thiru S.J. Sadiq Pasha  | Threat of eviction without notice to the slum dwellers of Thiru-Vi-Ka Kudiyiruppu, etc., in Thousand-light Constituency.  |
| 16  | 13th August 1977 | Thiruvalargal K. Kandasamy, S. Alagarsamy, M.A. Latheef and M. Ambigapathy.   | Agitation by the agriculturists.  |
| 17  | 13th August 1977 | Thiruvalargal S.J. Sadiq Pasha, K. Suppu and M. Ambigapathy.  | Representation made before Hon. Justice Ismail by the prisoners of Central Jail.  |
| 18  | 16th August 1977 | Thiruvalargal M. Karunanidhi, S. Alagarsamy, Koothagudi S. Shanmugam, O.Subramaniam, A.R. Marimuthu and K. Kandasamy.   | Death of about 50 pilgrims near Watrap in Ramanathapuram District due to sudden floods.                                   |

(1)	(2)	(3)	(4)
19	17th August 1977	Thiruvalargal V.K. Kothandaraman, J.James, A.R. Marimuthu and Thiru D. Purushothaman.	Clashes between students and the public in the M.C. Rajah Harijan Hostel in Saidapet.
20	20th August 1977	Thiru P. Vijayaraghavan, J.James, V.K. Kothandaraman, S. Alagarsamy, S.Sivasamy, M.A. Latheef and K. Kandasamy.	Lathi charge and use of tear gas against the Law College Students.
21	20th August 1977	Thiru J.James	Attack on Students by the bus drivers in Udummalpet.
22	22nd August 1977	Thiruvalargal R. Jebamani, J.James, K. Kandasamy, M.A. Latheef, A. Rahman Khan, Koothagudi S.Shanmugam, S.J. Sadiq Pasha and V.K. Kothandaraman.	Death of one Thiru Mani of Thiruvottriyur while under police custody.
23	22nd August 1977	Thiruvalargal P. Vijayaraghavan, J. James and R. Venkedusamy alias Venkedu.	Death of 8 workers in a building construction at Puthur in Coimbatore District.
24	25th August 1977	Thiruvalargal M. Ambigapathy, J. James, M.A.Latheef and R.Umanath.	Hunger strike by the teaching and non-teaching staff of Kamudi Pasumpon Muthuramalinga Thever College.
25	25th August 1977	Thiruvalargal J. James, M.A.Latheef, R. Maragabandu, P. Chandran, K. Ramani, V.K. Kothandaraman and R.Umanath.	Strike by the Beedi workers.
26	25th August 1977	Thiruvalargal K. Suppu, J.James, A.R. Marimuthu and K. Kandasamy.	Lockout declared by the Royal Enfield India from 21st August 1977.
27	25th August 1977	Thiruvalargal M. Ambigapathy, M.A.Latheef, A.R. Marimuthu, J. James, N. Varadarajan, K. Suppu, K.Kandasamy and T.P.M. Periyaswamy.	Strike by the workers of Pandian Roadway Corporation.
28	26th August 1977	Thiru V.K. Kothandaraman.	Death of three persons in a lorry accident near Sunguvar Chatram.

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| (1) | (2)                | (3)   | (4)  |
| 29  | 26th August 1977   | Thiruvalargal A.R. Marimuthu, A. Rahman Khan, M.A. Lathief and N. Varadarajan.  | Hunger strike by the teaching staff of the Haji Karutha Ravuthar College, Uthamapalayam. |
| 30  | 27th August 1977   | Thiruvalargal J. James, C. Govindarajan, K. Suppu, M. Ambigapathy, S. Alagarsamy, K. Kandasamy, M.A. Lathief, V.K. Kothandaraman, A.R. Marimuthu, R.E. Chandran, Jayapal and S. Sivasamy. | Strike by the workers of Pallavan Transport Corporation.                                 |
| 31  | 29th August 1977   | Thiru P.S. Thiruvengadam  | Out break of Cholera in Kalasapakkam Union North Arcot District.                         |
| 32  | 30th December 1977 | Thiruvalargal A.R. Marimuthu, M. Ambigapathy and M. Manimaran.  | Damage caused to the paddy crops due to non-release of water in Cauvery Delta area.      |
| 33  | 9th January 1978   | Thiruvalargal N. Sankariah, R. Umanath, K. Ramani, V.K. Kothandaraman, N. Varadarajan, R. Venkedusamy alias Venkedu and Govindarajan.   | Alleged murder of one Thiru K. Venkatachalam of Marxists Community Party.                |
| 34  | 9th January 1978   | Thiruvalargal R. Umanath and R. Krishnan.   | Compulsory Retirement of Government servant during emergency.                            |
| 35  | 10th January 1978  | Thiruvalargal R. Hutchi, K. Rangasamy and K. Ramani.  | Hunger strike by the labourers in Needle Factory, Kethi, Nilgiris district.              |
| 36  | 10th January 1978  | Thiruvalargal R.E. Chandran Jayapal, A. Rahman Khan, Gingee M. Ramachandran and K. Kandasamy.   | Hunger strike by the students of the backward class students Hostel, Thiagarayanagar.    |
| 37  | 10th January 1978  | Thiruvalargal O. Subramaniam, A.R. Marimuthu, P. Vijayaraghavan, A. Swamidhas and A. Rahmankahan.   | Closure of Veterinary College, Madras.   |
| 38  | 23rd February 1978 | Thiruvalargal R. Umanath, R. Krishnan, P. Eswaramurthy alias Sornam, C. Govindarajan, J. James, M. Ambigapathy and A.R. Marimuthu.  | Closure of T.I. Cycles Limited.  |

(1)	(2)	(3)	(4)
39	23rd February 1978	Tvl. M. Karunanidhi, R. Umanath, R. Krishnan, P.Eswaramurthy alias sornam, S.J. Sadiq Pasha, A.R. Marimuthu, O.Subramaniam, M. Manimaran, P.Uthirapathy, S.Alagarsamy, S.Sivawsamy, K. Kandasamy. J.James, P. Vijayaraghavan, M. Arumugam, M.A.Latheef, and M. Ambigapathy.	Agitation by the N.G.G.Os pressing their demands and procession to the Secretariat.
40	24th February 1978	Thiru G. Govindarajan	Outbreak of cholera in Villupuram area ureltign in deaths of several persons.
41	27th February 1978	Thiru K. Suppu	Suspension of the office bearers of various Trade Unions in the Bharat Heavy Electrical Limited, Tiruchirappalli.
42	28th February 1978	Thiruvalargal R. Umanath, K. Suppu, N. Varadarajan and A.R. Marimuthu.	Announcement said to have been made by the Union Minister for External Affairs about the conduct of U.P. S.C. Examinations through the Medium of Hindi.
43	1st March 1978	Thiruvalargal J.James , P. Vijayaraghavan	Alleged Molestation of a girl in the South Police Station at Karaikudi.
44	4th March 1978	Thiruvalargal K. Suppu and O.Subramaniam.	Coercive steps taken by the Taxi drivers co-operative Societies in Paramakudi, Sivaganga, Madurai Namakkal, Bodi etc., for collecting arrears of loans advanced by the Tamil Nadu State Industrial Co-operative Bank.
45	6th March 1978	Thiruvalargal K.Suppu, A.R. Marimuthu, O.Subramaniam, T. Pushparaj, N. Sundaraj, N.Sankariah, R. Krishnan, K. Ramani, J.James, S.Alagarsamy, S. Sivasamy, Koothagudi S.Shanmugam, M.A.Latheef and R. Margabandu.	Strike by the N.G.G.Os. in the State.

(1)	(2)	(3)	(4)
46	8th March 1978	Thiruvalargal R. Krishnan, M. Annamalai, N. Palanivel, S. Balakrishnan, S. Sivasami and J. James.	Fast by the Teachers consequent on the reversion of 13 Tamil teachers in Ramanathapuram District.
47	11th March 1978	Thiru K. Suppu	Fixing of tachographs in all vehicles and non-availability of tachographs in the market.
48	8th March 1978	Thiru R. Umanath	Closure of cigar godowns due to levy of 100 percent excise duty on cigar by Government of India.
49	21st March 1978	Thiruvalargal K. Suppu, M. Ambigapathy and Durai Murugan.	No tax campaign proposed by the Agriculturists Association, Coimbatore.
50	22nd March 1978	Thiruvalargal K. Suppu, Durai Muthusamy, C. Govindarajan, M. Arumugam, Koothagudi S. Shanmugam and R. Margabandu.	Fast undo death by a naxalite prisoner in Salem Central Jail demanding immediate release of all political prisoners.
51	28th March 1978	Thiru R. Umanath	Acceleration of the use of Hindi in the Ministry of Civil Aviation, Government of India.
52	31st March 1978	Thiru K. Suppu	Illegal lock out declared by the management of V.I.R. Glass Factory, Madhavaram.
53	5th April 1978	Thiru S.J. Sadiq Pasha	Inadequate stock of coal in Ennore Thermal Scheme.
54	7th April 1978	Thiruvalargal M. Ambigapathy, G. Elangovan, J. James, O. Subramaniam, S. alagarsami, S. Sivasami, A.R. Marimuthu, M.A. Latheef, K. Kandasamy, and R. Margabandu.	Serious situation arising out of a fire mishap resulting in the death of four persons in T.Nagar Madras.
55	7th April 1978	Thiruvalargal. M. Ambigapathy, S. Alagarsami, S.J. Sadiq Pasha, A.R. Mari Muthu, Durai Muthusami, Durai Murugan, N. Sundararaj, J. James and K. Kandasami.	Clashes between two groups in Tiruppur and consequent closure of all shops there.

- (1) 56 7th April 1978 (2) Thiruvalargal R. Margabandu, P. Chandran and A. Natarajan. (3)
- 57 12th September 1978 Thiru R. Umanath.
- 58 14th September 1978 Thiru S. Alagarsamy
- 59 14th February 1979 Thiruvalargal K. Suppu, R. Umanath, M. Ambigapathy, R. Krishnan, P. Eswaramoorthy alias Sornam, K. Ramani, R. Margabandu, P.Chandran, J.James, P. Vijayaraghavan and O.S. Veluchamy.
- 60 14th February 1979 Thiruvalargal Durai Murugan, Durai Muthusamy, O. Subramaniam, P.Chandran, M. Ambigapathy, S.Ramalingam, Salem M. Arumugam, R. Umanath, R. Krishnan, K. Ramani, N.Varadarajan, P. Eswaramoorthy alias Sornam, and M.A. Latheef.
- 61 15th February 1979 Thiruvalargal R. Umanath, P. Eswaramoorthy alias Sornam, K.Ramani, N. varadarajan, M. Annamalai and D. Gnanasigamony.
- 62 17th February 1979 Thiruvalargal Durai Murugan, R. Krishnan, P. Eswaramoorthy alias Sornam, D. Gnanasigamony, N.Palanivel, M. Annamalai, P. Vijayaraghavan, J.James, A.Rahman Khan, M. Ambigapathy, R. Umanath, Durai Muthusamy, A.R. Marimuthu and M.A. Latheef.
- (4) Agitation by the Agriculturalists Association for non-payment of taxes in North Arcot district.
- Alleged defamatory portion on "Marxism in the textbook viz., "Political Science" published by the Government in 1978 intended for the first year Higher Secondary Students.
- Brutal attack on agitators belonging to Communist Party of India by the Police near Reserve Bank of India in Madras.
- Fast undertaken in Coimbatore Jail for the release of all the naxalite prisoners in Tamil Nadu.
- Violent incidents that took place in the Pachaiyappa College.
- Attack on the House of Thiru R. Umanath at Tiruchirappalli.
- Clashes between the students of Madras Presidency College and Police.

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| (1) | (2)                | (3)   | (4)  |
| 63  | 20th February 1979 | Thiruvallargal G. Elangovan, V.K. Kothandaraman, S. Sivasamy, R.Umanath, K. Ramani, R. Venkadasamy alias Venkedu, N. Varadarajan, N. Palanivel and C. Govindarajan.   | Arrest of about 122 College teachers in Madras, Madurai, Tiruchirappalli and other places.   |
| 64  | 22nd February 1979 | Thiruvallargal S.Sivasamy, Koothagudi S. Shanmugam, A.Rahmankhan, R.Umanath, A.R. Marimuthu, J.James, S.Alagarsamy, M.Ambigapathy, P.Uthirapathy, K.Ramani, C. Govindarajan, V.K. Kothandaraman, N. Varadarajan, O.Subramaniam and K.Kandasamy.   | Arrest of labourers and labour leaders in Tiruchirappalli on 22nd February 1979.   |
| 65  | 23rd February 1979 | Thiruvallargal R. Natarajan, P.S. Thiruvenkadam, K. Huthchi, K.Ramani, Koothagudi S.Shanmugam, R. Venkedusamy alias Venkedu, R.Krishnan, P.Eswaramoorthi alias Sornam, D.Gnanasigamony, R.Umanath, S.Sivasamy, O.Subramaniam, M.Ambigapathy, M.Manimaran, J. James, M.A.Latheef, and S. Alagarsamy. | Strike by the staff and the doctors of the Coimbatore Medical College.   |
| 66  | 24th February 1979 | Thiruvallargal S. Ramalingam, G. Elangovan and K.S. Murugesan.  | Arts of men and women college teachers at Kumbakonam.  |
| 67  | 24th February 1979 | Thiruvallargal R. Krishnan, R.Umanath, P.Eswaramoorthy alias Sornam, N. Varadarajan and J. James.   | Failure of the talks between the Minister for Education and the college teachers and continued strike of the teachers.   |
| 68  | 26th February 1979 | Thiru K. Suppu  | Arrest of the District Medical Officers, Government Headquarters Hospital, Dindigul and the consequent stay-in-strike by the doctors, nurses and other staff of that hospital. |
| 69  | 5th March 1979     | Thiruvallargal R.Umanath, P.Eswaramoorthy alias Sornam, K.Ramani, and O.S. Veluchamy.   | Violent attack by hooligans around simco factory in Tiruchirappalli.   |

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| (1)<br>70 | (2)<br>5th March 1979 | (3)<br>Thiruvallargal A.R. Marimuthu, S.J. Sadiq Pasha, J. James, N. Varadarajan, K. Ramani, P. Eswaramoorthy alias Sornam, N. Palanival, Durai Murugan, P. Vijayaraghavan, R. Margabandu and P. Chandran.   | (4)<br>Alleged beating of an advocate by the Police official at Tirupparankundram, Madurai.  |
| 71        | 5th March 1979        | Thiru R. Rajamanickam  | Murder of Thiru Muthu Krishnaswamy, village headman of Thiruvaduthurai Village in thanjavur.   |
| 72        | 6th March 1979        | Thiruvallargal R. Umanath, K. Ramani, P. Eswaramoorthy alias Sornam, R. Krishnan, C. Govindarajan, N. Palanival, V.K. Kothandaraman, S. Alagarswamy, P. Uthirapathy, M. Ambigapathy, Koothagudi S. Shanmugam and S. Sivasamy.  | Arrest of Thiru Rajangam in Tirunelveli district Thiru Radhakrishnanan Chengalpattu, three others in Madurai; Thiru Gopi and others in Madras on the pretext that they were naxalites. |
| 73        | 6th March 1979        | Thiru Durai Murugan  | Intimidation to an Advocate Thiru Ratnaram in the Police Station at Virugambakkam.   |
| 74        | 6th March 1979        | Thiruvallargal R. Natarajan, P.S. Thiruvengadam, S. Algarsamy, P. Uthirapathy, S. Sivasamy, and K. Kandasamy.  | Disconnection of power supply to pump sets used for agricultural purposes at Perianaickenpalayam in Coimbatore district.   |
| 75        | 7th March 1979        | Thiruvallargal N. Sundararaj, S. Alagarsamy, M.A. Lathheef, A. Swamidhas, R. Athisami, J. James, P. Vijayaraghavan, M. Ambigapathy, Koothagudi S. Shanmugam, S. Sivasamy, O. Subramaniam, M. Andi Ambalam, A.R. Marimuthu, O.S. Veluchamy, K. Kandasamy, and S. Sadasivam. | Coercive steps taken for collection of arrears of loans from Agriculturists by way or disconnecting power supply.  |
| 76        | 7th March 1979        | Thiruvallargal S.J. Sadiq Pasha, M. Ambigapathy, M.A. Lathheef, J. James, P. Vijayaraghavan, A. Swamidhas, R. Athisamy, R. Umanath, C. Govindarajan, R. Krishnan, R. Venkadasamy alias Venkedu, V.K. Kothandaraman, and M. Annamalalai.                                    | Strike and lock out in Simco Meters Limited at Tiruchirappalli.  |



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| (1)<br>77 | (2)<br>12th March 1979 | (3)<br>Thiruvallargal M. Karunanidhi, K. Anbazhagan, Durai Muthusamy, J. James, M. Ambigapathy, M.A. Latheef, R. Umanath, R. Krishnan, P. Eswaramoorthy alias Sornam, M. Annamalai, N. Varadarajan, C. Govindarajan, Durai Kaliamoorthy, P. Vijayaraghavan, N. Sundararaj, O. Subramaniam, K. Kandasamy, M. Manimaran and Salem M. Arumugam. | (4)<br>Attempt to murder Thiru N. Ramachandran, M.L.A. and the violent incidents that happened at Gingee.  |
| 78        | 12th March 1979        | Thiruvallargal M. Annamalai, N. Varadarajan and R. Krishnan.   | Assault and murder of one Rajathi a Harijan girl of 15 years old at Nallipalayam, Salem district.  |
| 79        | 13th March 1979        | Thiruvallargal S. Alagarsamy, M. Ambigapathy, P. Uthirapathy, S. Sivasamy, P. Eswaramoorthy alias Sornam, N. Varadarajan, R. Krishnan, J. James, N. Sundararaj, G. Chockalingam, C. Arumugam, R. Margabandu, P. Chandran, P. S. Thiruvengadam Pulavar K. Govindan, M.A. Latheef and S. Sadasivam.  | Announcement made by the Minister for Electricity in the Assembly on 9th March 1979 about the problems of agriculturists which was contrary to views expressed by the leaders of parties in the All Party meeting held on 8th March 1979.              |
| 80        | 14th March 1979        | Thiruvallargal M. Ambigapathy, K. Kandasamy, Durai Muthusamy, J. James, S. Sivasamy, and Durai Kaliamoorthy.   | Attempt to stab Thiru M.A. Latheef, M.L.A. at Chidambaram on 19th March 1979.  |
| 81        | 14th March 1979        | Thiruvallargal P. Eswaramoorthy alias Sornam, R. Krishnan, N. Varadarajan, D. Gnanasigamony, C. Govindarajan, S. Alagarsamy, M. Ambigapathy, Salem M. Arumugam, S. J. Sadiq Pasha, A.R. Marimuthu, S. Sadasivam, S.N. Palanisami, O. Subramaniam, S. Sivasamy, Koothagudi S. Shanmugam and V.K. Kothandaraman.                               | Agitation before the Central and State Government Offices by handloom weavers from 12th March 1979 pressing for the release and implementation of the recommendations of the Raja Subramaniam Committee on the Handloom Weavers and for other demands. |
| 82        | 14th March 1979        | Thiruvallargal R.E. Chandran Jayapal, D. Purushothaman, Durai Muthusamy, Koothagudi S. Shanmugam, M. Ambigapathy, S. Alagarsamy, S. Sivasamy, and Salem M. Arumugam.   | Riot that happened at West Mambalam, Madras.   |

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| (1) | (2)             | (3)   | (4)   |
| 83  | 15th March 1979 | Thiruvallargal M. Ambigapathy, O.S. Veluchamy, R.V. Sundararajan, O. Subramanianm, N. Sundararaj and Durai Muthusamy.   | Attack on the procession arranged at Madras to felicitate Thiru Sivaji Ganesan on the completion of his 200th film.                                   |
| 84  | 16th March 1979 | Thiruvallargal S.N. Palanisamy, A.Natarajan and M.Manimaran.  | Attack on the Harijjan Colony in Velagoundanpalayam near Vellakoil, Coimbatore District.  |
| 85  | 17th March 1979 | Thiruvallargal A.R. Marimuthu, S.Sivasamy, P.Uthirapathy, N. Sundararaj, P. Vijayaraghavan, T.Pushparaj and A. Natarajan.   | Fast undertaken by the N.M.R. workers of Public Works Department who had been working for more than 5 years for their permanent retention in service. |
| 86  | 19th March 1979 | Thiruvallargal K. Suppu C. Govindarajan, J. James, A.R. Marimuthu, P. Chandran, M.A. Latheef, Durai Muthusamy and R. Margabandu.  | Continued boycott by advocates throughout Tamil Nadu and the closure of the Law College.  |
| 87  | 20th March 1979 | Thiruvallargal A.R. Marimuthu, C. Palanimuthu S.Alagarsamy, O.S. Veluchamy, S. Sivasamy, P. Uthirapathy and K. Suppu.   | Arrest of Agriculturists at Viralimlai in pudukottai District.  |
| 88  | 20th March 1979 | Thiruvallargal V.K. Kodhandaraman. C.Govindarajan, R. Umanath, and Durai Muthusamy  | Retrenchment of 500 workers and reduction in production in Wimco Match Factory, consequent on the increase of tax by the Central Government.          |
| 89  | 20th March 1979 | Thiruvallargal A.R. Marimuthu, S.Alagarsamy, O.S. Velluchamy, P.Vijayaraghavan, M.Ambigapathy, S. Ramalingam, K.S. Murugesan, A.Chellappa, V.K. Kothandaraman, M.Manimaran, Gnanasigamony, R. Umanath, S.Sivasamy, P.Uthirapathy Salem M. Arumugam, J.James, and A.Natarajan. | Fat undertaken by the employees of Madras Civil Supplies Corporation and the arrest of 18 employments in the Office of at Kilpauk, Madras.            |

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| (1) | (2)             | (3)   | (4)  |
| 90  | 21st March 1979 | Thiruvalargal M. Karunanidhi, K.Kandasamy, Salem M. Arumugam, M. Ambigapathy, S. Alagarsamy, P.Uthirapathy, S.Sivasamy, Koothagudi S. Shanmugam, O. Subramaniam, O.S. Veluchamy, G. Elangovan, M.A. Latheef, J.James, N. Sankariah, N. Varadarajan, P.Eswaramoorthy alias Sornam, K. Ramani, R.Krishnan, R.Umanath, V.K. Kothandaraman, C.Govindarajan, A.R.Marimuthu, N.Sundararaj, A.Rahman khan, Durai Muthusamy and A.Chellappa | Assault on Law College students by the Police at Madurai.  |
| 91  | 24th March 1979 | Thiruvalargal M. Karunanidhi, J. James, R. Umanath, M.A.Latheef, K.Kandasamy, Salem M. Arumugam, S.Alagarsamy, M.Ambigapathy, S.Sivasamy, Koothagudi S.Shanmugam, R.Krishnan, and P.Eswaramoorthy alias Sornam.   | Boycotting of Courts by Advocates in Tamil Nadu.   |
| 92  | 24th March 1979 | Thiruvalargal K.Suppu, S.Alagarsamy, M.Ambigapathy, P.Uthirapathy, A.Sivasamy, Koothagudi S.Shanmugam, A.Natarajan, K.Ramani, P.Eswaramoorthy alias Sornam, R.Krishnan, and S.J. Sadiq Pasha.   | Strike in quality Mills at Pollachi.   |
| 93  | 26th March 1979 | Thiruvalargal J.James, M.Ambigapathy, S.Sivasamy, Koothagudi S.Shanmugam, Salem M. Arumugam, C. Govindarajan, A.R. Marimuthu, G. Chokalingam, Durai Muthusamy and C. Arumugam.  | N.G.G.O. hunger strike throughout Tamil Nadu.  |
| 94  | 27th March 1979 | Thiru R. Rajamanickam.  | Panic situation in Mayuram due to threats by Unsocial elements consequent on the recent arrests of persons belonging to various political parties by the police. |

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| (1)<br>95 | (2)<br>27th March 1979 | (3)<br>Thiruvallargal P.S. Thiruvengadam, D. Venugopal, Koothagudi S.Shanmugam, S.Sivasamy, Salem, M. Arumugam, J.James, P.Vijayaraghavan, A.R. Marimuthu, Durai Muthuswamy, G. Elangovan, V.K. Kothandaraman, R.Umanath, C. Govindarajan, and M.A. Latheef. | (4)<br>Arrest of certain agriculturists in Thurijiapuram North Arcot district.   |
| 96        | 27th March 1979        | Thiruvallargal K. Suppu and C. Arumugam.   | Agitation by the Trade Unions and Political parties against the Government pressing for settlements of the problems in Tuticorin Port Co-operatives Stores.  |
| 97        | 27th March 1979        | Thiruvallargal R.V. Soundararajan, M.Abigapathy, S. Sivasamy, C.Govindarajan, S.J. Sadiq Pasha, Natarajan, Durai Muthusamy, and Rajakumar Vijayaraghunatha Thondaman   | Power cut imposed in various parts of Tamil Nadu resulting in withering away of crops.   |
| 98        | 27th March 1979        | Thiruvallargal B.Sundaram and D. Venugopal.  | Arrest of agriculturists who wanted to make representation against the power cut at A.Mangalam, Killakodungalur North Arcot district.  |
| 99        | 30th March 1979        | Thiruvallargal R.Umanath, R.Krishnan, R.Venkedusamy alias Venkedu, P.Eswaramoorthy alias Sornam, K.Ramani, Salem Arumugam, J.James, S. Sivasamy, M.A.Latheef, N.Kittappa, S.J. Sadiq Pasha, S.Alagarsamy, K.Kandasamy and R. Maragabandu.                    | Decisions of the advocates discard the decision of the Government announced by the Hon. Leader of the House on 27th March 1979 on the Tiruparagundram incident and promulgation of orders under Section 41 of the City Police Act within the High Court Compound area. |

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| (1) | (2)             | (3)   | (4)   |
| 100 | 5th April 1979  | Thiruvalargal M.Karunanidhi, Koothagudi S.Shanmugam, S.Sivasamy, T.P.M. Periyasamy, S.J. Sadiq Pasha, Durai Murugan, O.Subramaniam, S.Balakrishnan, A.R.Marimuthu, P.Eswaramoorthy alias Sornam, N. Varadarajan, R.Krishnan, R.Umanath, K.Ramani, N.Palanivel, C.Govindarajan, V.K. Kothandaraman, P. Vijayaraghavan, Salem, M.Arumugam, M.John Vincent, K.Kandasamy, N. Sundararaj, Nannilam, M. Manimaran, S.Alagarsamy, M.Ambigapathy, P.Uthirapathy, Durai Muthusamy, K.Suppu and R.Margabandu. | Tense situation prevailing among agriculturists in Vagaikulam in Aruppukkottai Constituency resulting in the death of three persons including one woman and injuries caused to 17 persons.          |
| 101 | 5th April 1979  | Thiruvalargal R.Umanath, P.Eswaramoorthy alias Sornam, R.Krishnan, D. Gnanasigamony, N. Varadarajan nand M.Ambigapathy.   | Hardship experienced by the public due to scarcity of kerosene throughout Tamil Nadu.   |
| 102 | 7th April 1979  | Thiruvalargal S.J. Sadiq Pasha, A.Natarajan, K.Ramani, R.Venkedusamy alias Venkedu, A.R. Marimuthu, K.Suppu, P.Eswaramoorthy alias Sornam, R.Krishnan, D.Gnanasigamony, N. Varadarajan, M.Ambigapathy, and P.Uthirapathy.   | Closures of Industries in Tamil Nadu to increase in power cut imposed on them.  |
| 103 | 11th April 1979 | Thiruvalargal N.Sundarajan, Durai Muthusamy, A.R. Marimuthu, R. Margabandu, P.Chandran, K.Kandasamy, and Salem M. Arumugam.   | Attacks on the cars of Thiru M.P. Sivagnanam Chairman, Legislative Council and Thiru K. Narayanasamy, Minister for Law when they had gone to pay homage to late Thiru A.V. P. Asaithambi in Madras. |
| 104 | 17th April 1979 | Thiruvalargal Koothagudi S.Shanmugam, S.Sivasamy, V.K. Kothandaraman, O.Subramaniam, N. Sundaraj, Salem M. Arumugam, K.Kandasamy, M.Ambigapathy, P.Uthirapathy and S.Alagarsamy.  | Continued stationing of police force in Vagaikulam and Kilakudi Villages in the Ramanathapuram district after the police firing there.  |
| 105 | 21st April 1979 | Thiruvalargal K.Ramani and R. Venkedusamy alias Venkedu.  | Explosion in Neerai underground works in Valparai Hills in Coimbatore district causing death of two persons and injuries to about 25 persons.   |

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- 106 24th April 1979 Thiruvalargal C.Govindarajan, R. Krishnan, and P.Eswaramoorthy alias Sornam. Arrest of about 34 workers in Hindustan Teleprinters.
- 107 24th April 1979 Thiruvalargal T.P.M. Periyasamy, S.Sadasivam, N. Sundararaj, P.Eswaramoorthy alias Sornam, N.Varadarajan, R.Krishnan, R.Umanath, S.Sivasamy, J.James, M.A.Latheef, R.Margabandu, P.Chandran, M.Ambigapathy, A.R. Marimuthu, O.S. Veluchamy, A.Swamidhas, C.Govindarajan, V.K. Kothandaraman, K.Ramani, R. Venkedusamy alias Venkedu, R.Jebamani, Koothagudi S. Shanmugam and P. Vijayaraghavan. Arrest of thousands of agriculturists throughout the State.
- 108 25th April 1979 Thiruvalargal R.Umanath, R.Krishnan, N. Varadarajan, C.Govindarajan, P.Eswaramoorthy alias Sornam, N.Palanivel, M.Ambigapathy, S.Sivasamy, A.R. Marimuthu, Salem M. Arumugam, J.James, M.A.Latheef, Durai Muthusamy and R. Margabandu. Fast undertaken by Thiruvalargal K.V. Sankaran and Jothi near the High Court pressing for the suspension of the concerned police official involved in Thiruparankundram Advocate incident.
- 109 26th April 1979 Thiruvalargal J.James M.A.Latheef, S.Alagarsamy, P. Vijayaraghavan, S.Sivasamy, P.Eswaramoorthy alias Sornam, N.Varadarajan, R.Umanath, D. Gnanasigamony, C.Govindarajan, Salem M.Arumugam, M.Ambigapathy, R.Margabandu, A.R. Marimuthu, S.Sadasivam and R.Jebamani. Police excesses near Thiruvallur in Chingleput district consequent on the agriculturists agitation.
- 110 30th April 1979 Thiruvalargal N. Sankaraiah, S. Alagarsamy, M. Ambigapathy, P. Uthirapathy, S. Sivasamy, M.A. Latheef, R. Krishnan, M. Annamalai Salem M. Arumugam, J.James and P. Vijayaraghavan. Collapse of the roof of a private Elementary School building at Anappanadi, Madurai causing injuries to 50 children's and 6 teachers.
- 111 11th February 1980. Thiru R. Umanath Situation arising out of a statement made by Thiru P.C. Sethi, Union Minister for Petroleum at a Public meeting in Madras against the Government of Tamil Nadu.

**TABLE No. XV**  
(Vide page No. 45)

**STATEMENTS MADE BY MINISTERS UNDER RULE 106 (OLD RULE 82) OF THE ASSEMBLY RULES**

SN. No. (1)	Date on which statement was made (2)	Minister who made the statement (3)	Subject matter (4)
1	11th July 1977	Hon. Thiru M. G. Ramachandran, Chief Minister.	Discussion held on 10th July between the Chief Ministers of Tamil Nadu and Karnataka on the Cauvery Waters.
2	5th August 1977	Hon. Thiru S. Ramachandran, Minister for Public Works.	Clarification on levy of Sales Tax on food grains.
3	8th August 1977	Hon. Thiru S. Raghavanandam, Minister for Labour.	Reopening of M/s. Sundaram Clayton Madras.
4	9th August 1977	Hon. Thiru K. Manoharan, Minister for Finance.	Constitution of Third Pay Commission and the terms of references to that Commission.
5	11th August 1977	Hon. Thiru S. Raghavanandam, Minister for Labour.	Reopening of M/s. Sundaram Clayton, Padi, and Madras.
6	17th August 1977	Hon. Thiru K. Manoharan, Minister for Finance.	Action taken for the reopening of factories in Padi, namely Sundaram Clayton and Brakes India and enforcement of law and Orders in the Industrial area.
7	19th August 1977	Hon. Thiru S. Raghavanandam, Minister for Labour.	Strike in the Government Press in Pudukkottai.
8	19th August 1977	Hon. Thiru K. Raja Mohammed, Minister for Rural Industries.	Handloom Weavers strike in Karur and other places.
9	23rd August 1977	Hon. Thiru K. Manoharan, Minister for Finance.	Suffering of the Tamilians in Sri Lanka.
10	23rd August 1977	Hon. Thiru S. Ramachandran, Minister for Public Works.	Closure of Arignar Anna and Periyar Memorials in Erode.

(1)	(2)	(3)	(4)
11	25th February 1978	Hon. Thiru P. Soundara Pandian, Minister for Harijan Welfare.	Selection of the Government Press at Madras for National Safety Award and President's Award.
12	25th February 1978	Hon. Thiru M. G. Ramachandran, Chief Minister.	N.G.G.O.'s' agitation.
13	3rd March 1978	Hon. Thiru S. Ramachandran, Minister for Public Works.	Need to reconsider and to withdraw the proposals made in the Central Budget for the levy of excise duty on the Production of electricity.
14	6th March 1978	Hon. Thiru K. Manoharan, Minister for Finance.	The letter received from Minister for Social Welfare addressed to the Hon. Chief Minister in regard to the allegation for misuse of Official car by family members of the Minister for Social Welfare.
15	8th March 1978	Hon. Thiru S. Ramachandran, Minister for Public Works.	The demands of the N.G.G.O.'s.
16	11th March 1978	Hon. Thiru K. Manoharan, Minister for Finance.	The demands of N.G.G.O.'s.
17	13th March 1978	Hon. Thiru C. Aranganayakam, Minister for Education.	The demands of the University teachers.
18	16th March 1978	Hon. Thiru K. Manoharan, Minister for Finance.	Withdrawal of the strike by the N.G.G.O.'s.
19	22nd March 1978	Hon. Thiru C. Aranganayakam, Minister for Education.	Stand of the Government on the problems of College Teachers.
20	28th March 1978	-Do-	Appointment of Thiru Kavingnar Kannadasan as per laureate of the State.
21	28th March 1978	Hon. Thiru K. Manoharan, Minister for Finance.	Nomination of Thiru Masilamani as a Member of the Committee on iddbha (Research) System of medicines.
22	28th March 1978	Hon. Selvi P.T. Saraswathi, Minister for Social Welfare.	Allegation made by Thiru A. Rahamankhan, M.L.A. that the Assistant Director of Animal Husbandry has appealed for donation.



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|-----|--------------------|--|--|-----|
|     |                    | (3)  |  | (4) |
| (1) | (2)                | Thiru G.R. Edmund, Minister for Food and Co-operation. | Levy of Paddy and Rice stocks moved out of Thanjavur, North Arcot, South Arcot and Chingleput District.  |     |
| 23  | 29th March 1978    |  |  |     |
| 24  | 31st March 1978    | Hon. Thiru C. Ponnaiyan, Minister for Transport.       | Statement refuting the allegation in regard to the road laying works in Panrutti Constituency.   |     |
| 25  | 7th April 1978     | Hon. Thiru C. Aranganayakam, Minister for Education.   | Financial assistance to the international school of Dravidian Linguistic, Tirivandur.  |     |
| 26  | 8th September 1978 | Hon. Thiru C. Aranganayakam, Minister for Education.   | Arrest of certain college teachers.  |     |
| 27  | 8th September 1978 | Hon. Thiru C. Aranganayakam, Minister for Education.   | Action taken on the demands of the University Teachers.  |     |
| 28  | 23rd February 1979 | Hon. Thiru K. Manoharan, Minister for Finance.         | Decisions taken at all Party Leaders meetings held 12 noon on 23rd February, 1979 about the affairs of the Tiruchirapalli Simco Metres.  |     |
| 29  | 24th February 1979 | Hon. Thiru S. D. Somasundaram, Minister for Revenue.   | Revision of Wages for Agricultural Labourers Thanjavur district.   |     |
| 30  | 5th March 1979     | Hon. Thiru C. Aranganayakam, Minister for Education.   | Withdrawal of strike by the College Teachers.  |     |
| 31  | 9th March 1979     | Hon. Thiru S. Ramachandran, Minister for Electricity.  | Decision of the Government to give certain concessions to Agriculturists as a result of the talk with Leaders of Parties and Leaders of Agriculturists Associations about the problem of Agriculturists. |     |
| 32  | 13th March 1979    | Hon. Thiru C. Ponnaiyan, Minister for Transport.       | Revision of fares for taxies and autorikshaws.   |     |
| 33  | 14th March 1979    | Hon. Thiru S. Raghavanandam, Minister for Labour.      | Simco Meters Factory.  |     |
| 34  | 27th March 1979    | Hon. Thiru K. Manoharan, Minister for Finance.         | The conduction of a Judicial enquiry into the Advocates agitation.   |     |

(1)	(2)	(3)	(4)
35	31st March 1979	Hon. Thiru S. Ramachandran, Minister for Electricity.	Postponements of disconnection of electricity to Agriculture pump sets and the decision of Government to release the farmers who were arrested in connection with the agitation against such disconnection.
36	31st March 1979	-Do-	Statement in regard to the appointment of a Judge of the Madras High Court instead of retired District Judge to enquiry into the Tirupparankundram incident leading to the Advocates, agitation.
37	9th April 1979	Hon. Thiru S. Raghavanandam, Minister for Labour.	Alleged seal of an area in Kasimedu, Madras to the Jain Community for their burial ground and the consequent tension prevailing.
38	9th April 1979	Thiru G.R. Edmund, Minister for Food and Co-operation.	Shortage of Kerosene.
39	30th October 1979	Hon. Thiru C. Aranganayakam, Minister for Education.	Demands of teachers and the action taken thereon by the Government on those demands.
40	11th February 1980	Hon. Thiru K. Manoharan, Minister for Finance.	The reinstatement of certain police persons who were suspended or dismisses from service on account of their participation in the Police Personnel Agitation.
41	11th February 1980	Hon. Thiru K. Manoharan, Minister for Finance.	Concessions given to the agriculturists by the Government.
42	12th February 1980	Hon. Thiru K. Manoharan, Minister for Finance.	Payment of Dearness Allowance for the Government Servants and redressal of Teachers grievances.
43	12th February 1980	Hon. Thiru S. Ramachandran, Minister for Electricity.	Agreement between the Government of Tamil Nadu and the Kerala in regard to the supply of Electricity.

**TABLE No. XVI**  
(Vide page No. 51)

**LIST OF BILLS PASSED BY THE LEGISLATIVE ASSEMBLY**

**1977**

1. The Tamil Nadu Debt Relief Laws (Second Amendment) Bill, 1977 (L.A. Bill No. 1 of 1977).
2. The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill, 1977 (L.A. Bill No. 2 of 1977).
3. The Coimbatore Municipal Council (Appointment of Special Officer) Amendment Bill, 1977 (L.A. Bill No. 3 of 1977).
4. The Tamil Nadu Panchayats (Extension of Terms of Office Amendment Bill, 1977 (L.A. Bill No. 4 of 1977).
5. The Tamil Nadu Appropriation (No.2) Bill, 1977 (L.A. Bill No. 8 of 1977).
6. The Tamil Nadu Entertainments tax (Amendment) Bill, 1977 (L.A. Bill No. 5 of 1977).
7. The Tamil Nadu Public Men (Criminal Misconduct) Repeal Bill, 1977 (L.A. Bill No. 6 of 1977).
8. The Madras University (Amendment) Bill, 1977 (L.A. Bill No. 10 of 1977).
9. The Madurai University (Amendment) Bill, 1977 (L.A. Bill No. 11 of 1977).
10. The Tamil Nadu General Sales Tax (Amendment) Bill, 1977 (L.A. Bill No. 7 of 1977).
11. Thee Tamil Nadu Additional Assessment Additional Watercess, Special Assessment and Special Watercess (Amendment) Bill, 1977(L.A. Bill No. 9 of 1977).
12. The Tamil Nadu Panchayats (Amendment and Validation) Bill, 1977 (L.A. Bill No. 12 of 1977).

**1978**

13. The Madurai City Municipal Corporation (Second Amendment) Bill, 1977 (L.A. Bill No. 15 of 1977).
14. The Madras City Municipal Corporation (Amendment) Bill, 1977 (L.A. Bill No. 16 of 1977).
15. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Amendment Bill, 1977 (L.A. Bill No. 17 of 1977).
16. The Tamil Nadu Panchayats (Extension of Term of Office), Second Amendment Bill, 1977 (L.A. Bill No. 18 of 1977).

17. The Tamil Nadu Municipals Councils (Appointment of Special Officers) Second Amendment Bill, 1977 (L.A. Bill No. 19 of 1977).
18. The Coimbatore Municipals Councils (Appointment of Special Officers) Second Amendment Bill, 1977 (L.A. Bill No. 20 of 1977).
19. The Tamil Nadu Panchayat (Third Amendment) Bill, 1977, (L.A. Bill No. 21 of 1977).
20. The Tamil Nadu Debt Relief Laws (Amendment) Bill, 1978 (L.A. Bill No. 1 of 1978).
21. The Tamil Nadu Cultivating Tenants (Production from Eviction) Amendment Bill, 1978 (L.A. Bill No. 2 of 1978).
22. The Tamil Nadu Local Authorities Law (Amendment) Bill, 1978 (L.A. Bill No. 3 of 1978).
23. The Tamil Nadu Panchayats (Amendment) Bill, 1978 (L.A. Bill No. 4 of 1978).
24. The Tamil Nadu Nuclear Installations (Regulation of Buildings and Use of land) Bill, 1977 (L.A. Bill No. 13 of 1977).
25. The Tamil Nadu Cyclone and Flood affected Areas Cultivating Tenants (Temporary Relief) Bill, 1978 (L.A. Bill No. 5 of 1978).
26. The Tamil Nadu Entertainments Tax and Local Authorities Finance (Amendment) Bill, 1978 (L.A. Bill No. 6 of 1978).
27. The Tamil Nadu District Municipalities (Amendment) Bill, 1978 (L.A. Bill No. 9 of 1978).
28. The Tamil Nadu Appropriation Bill, 1978 (L.A. Bill No. 10 of 1978).
29. The Tamil Nadu Appropriation (No.2) Bill, 1978 (L.A. Bill No. 19 of 1978).
30. The Tamil Nadu Appropriation (No.3) Bill, 1978 (L.A. Bill No. 20 of 1978).
31. The Tamil Nadu Appropriation (No.4) Bill, 1978 (L.A. Bill No. 21 of 1978).
32. The Madras Metropolitan Water Supply and Sewerage Bill, 1978 (L.A. Bill No. 11 of 1978).
33. The Tamil Nadu Sales of Motor Spirit Taxation (Amendment) Bill, 1978 (L.A. Bill No. 12 of 1978).
34. The Tamil Nadu General Sales Tax (Amendment) Bill, 1978 (L.A. Bill No. 13 of 1978).
35. The Tamil Nadu Electricity Board (Recovery of Dues) Bill, 1978 (L.A. Bill No. 14 of 1978).

36. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1978 (L.A. Bill No. 15 of 1978).
37. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Bill, 1978 (L.A. Bill No. 16 of 1978).
38. The Tamil Nadu Urban Land (Ceiling and Regulations) Bill, 1978 (L.A. Bill No. 17 of 1978).
39. The Tamil Nadu Acquisition of Land for Harijan Welfare Schemes Bill, 1978 (L.A. Bill No. 18 of 1978).
40. The Tamil Nadu Debt Relief Laws (Second Amendment) Bill, 1978 (L.A. Bill No. 22 of 1978).
41. The Perarignar Anna University of Technology Bill, 1978 (L.A. Bill No. 24 of 1978).
42. The Tamil Nadu Agricultural Produce Markets (Amendment and Special Provision) Bill, 1978 (L.A. Bill No. 27 of 1978).
43. The Madurai City Municipal Corporation (Third Amendment) Bill, 1978 (L.A. Bill No. 28 of 1978).
44. The Madras City Municipal Corporation and the Madurai City Municipal Corporation (Amendment) Bill, 1978 (L.A. Bill No. 29 of 1978).
45. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment) Bill, 1978 (L.A. Bill No. 31 of 1978).
46. The Madurai University (Amendment and Special Provision) Bill, 1978 (L.A. Bill No. 32 of 1978).
47. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1978 (L.A. Bill No. 33 of 1978).
48. The Tamil Nadu Appropriation (No.5) Bill, 1978 (L.A. Bill No. 35 of 1978).
49. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1978 (L.A. Bill No. 30 of 1978).
50. The Tamil Nadu Prohibition (Amendment) Bill, 1978 (L.A. Bill No. 36 of 1978).
51. The Tamil Nadu Cultivating Tenants (Payment of Fair Rent) Amendment Bill, 1978 (L.A. Bill No. 37 of 1978).
52. The Tamil Nadu Cultivating Tenants (Protection from Eviction) Second Amendment Bill, 1978 (L.A. Bill No. 38 of 1978).
53. The Tamil Nadu Revision of Tariff Rates on Supply of Electrical Energy for Non-Agricultural Purposes Bill, 1978 (L.A. Bill No. 39 of 1978).

54. The Tamil Nadu Debt Relief Bill, 1978 Bill (L.A. Bill No. 41 of 1978).
55. The Tamil Nadu Panchayats (Amendment) Bill, 1979 (L.A. Bill No. 1 of 1979).
56. The Tamil Nadu Land Reforms (Fixation of Ceiling of Land) Amendment Bill, 1979 (L.A. Bill No. 7 of 1979).
57. The Tamil Nadu Panchayats (Extension of Term of Office) Amendment Bill, 1979 (L.A. Bill No. 2 of 1979).
58. The Tamil Nadu Panchayats Union Councils (Appointment of Special Officers) Amendment Bill, 1979 (L.A. Bill No. 3 of 1979).
59. The Tamil Nadu Essential Articles Control and Requisitioning (Temporary Powers) Amendment Bill, 1979 (L.A. Bill No. 11 of 1979).
60. The Tamil Nadu Pawn Brokers (Amendment) Bill, 1979 (L.A. Bill No. 12 of 1979).
61. The Tamil Nadu Prohibition (Amendment) Bill, 1979 (L.A. Bill No. 13 of 1979).
62. The Tamil Nadu Municipal Councils (Appointment of Special Officers) Amendment Bill, 1979 (L.A. Bill No. 4 of 1979).
63. The Coimbatore Municipal Councils (Appointment of Special Officers) Amendment Bill, 1979 (L.A. Bill No. 5 of 1979).
64. The Madras City Municipal Corporation (Amendment) Bill, 1979 (L.A. Bill No. 6 of 1979).
65. The Tamil Nadu Cultivating Tenants (Protection from Eviction) Amendment Bill, 1979 (L.A. Bill No. 8 of 1979).
66. The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants (Temporary Relief) Amendment Bill, 1979 (L.A. Bill No. 9 of 1979).
67. The Tamil Nadu Urban Land (Ceiling and Regulation) Bill, 1978 (L.A. Bill No. 10 of 1978).
68. The Tamil Nadu Motor Vehicles Taxation (Amendment) Bill, 1979 (L.A. Bill No. 14 of 1979).
69. The Tamil Nadu Preservation of Private Forest (Amendment) Bill, 1979 (L.A. Bill No. 25 of 1978).
70. The Tamil Nadu Co-operative Societies (Amendment) Bill, 1979 (L.A. Bill No. 34 of 1978).
71. The Tamil Nadu Dramatic Performances (Amendment) Bill, 1979 (L.A. Bill No. 26 of 1978).

72. The Tamil Nadu Catering Establishment (Amendment) Bill, 1979 (L.A. Bill No. 40 of 1978).
73. The Tamil Nadu Preservation of Private Forests (Extension to Kanyakumari District) Bill, 1979 (L.A. Bill No. 16 of 1979).
74. The Tamil Nadu Appropriation (Vote on Account) Bill, 1979 (L.A. Bill No. 16 of 1979).
75. The Tamil Nadu Appropriation Bill, 1979 (L.A. Bill No. 17 of 1979).
76. The Tamil Nadu Appropriation (No.2) Bill, 1979 (L.A. Bill No. 18 of 1979).
77. The Tamil Nadu Appropriation (No.3) Bill, 1979 (L.A. Bill No. 25 of 1979).
78. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1979 (L.A. Bill No. 26 of 1979).
79. The Tamil Nadu Appropriation (No.4) Bill, 1979 (L.A. Bill No. 30 of 1979).
80. The Tamil Nadu Appropriation (No.5) Bill, 1979 (L.A. Bill No. 31 of 1979).
81. The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1979 (L.A. Bill No. 23 of 1978).
82. The Tamil Nadu Debt Relief (Amendment) Bill, 1979 (L.A. Bill No. 20 of 1979).
83. The Tamil Nadu Debt Relief Bill, 1979 (L.A. Bill No. 21 of 1979).
84. The Tamil Nadu Co-operative Societies (Second Amendment) Bill, 1979 (L.A. Bill No. 22 of 1979).
85. The Tamil Nadu General Sales Tax (Amendment) Bill, 1979 (L.A. Bill No. 23 of 1979).
86. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Amendment Bill, 1979 (L.A. Bill No. 28 of 1979).
87. The Tamil Nadu Local Authorities Laws (Amendment) Bill, 1979 (L.A. Bill No. 29 of 1979).
88. The Tamil Nadu Co-operative Land Development Banks (Amendment) Bill, 1979 (L.A. Bill No. 32 of 1979).
89. The Tamil Nadu Entertainment Tax (Amendment) Bill, 1979 (L.A. Bill No. 33 of 1979).
90. The Tamil Nadu Panchayats (Second Amendment) Bill, 1979 (L.A. Bill No. 36 of 1979).
91. The Tamil Nadu Panchayats (Extension of Term of Office) Second Amendment Bill, 1979 (L.A. Bill No. 37 of 1979).

92. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Second Amendment Bill, 1979 (L.A. Bill No. 38 of 1979).

93. The Tamil Nadu Forest (Amendment) Bill, 1979 (L.A. Bill No. 19 of 1979).

94. The Presidency Small Cause Courts, Code of Civil Procedure and Tamil Nadu Court Fees and Suits Valuation (Amendment) Bill, 1979 (L.A. Bill No. 24 of 1979).

95. The Tamil Nadu Pawn brokers (Second Amendment) Bill, 1979 (L.A. Bill No. 34 of 1979).

96. The Tamil Nadu Money Lenders (Amendment) Bill, 1979 (L.A. Bill No. 35 of 1979).

97. The Madras University (Amendment) Bill, 1979 (L.A. Bill No. 39 of 1979).

98. The Peraringnar Anna University of Technology (Amendment) Bill, 1979 (L.A. Bill No. 40 of 1979).

99. The Madras City Police (Amendment) Bill, 1979 (L.A. Bill No. 43 of 1979).

100. The Tamil Nadu Cultivating Tenants Protection and Payment of Fair Rent (Amendment) Bill, 1979 (L.A. Bill No. 44 of 1979).

101. The Andhra Land Revenue Assessment (Standardization) Repeal Bill, 1979 (L.A. Bill No. 45 of 1979).

102. The Tamil Nadu Cyclone and Flood Affected Areas Cultivating Tenants (Temporary Relief) Second Amendment Bill, 1979 (L.A. Bill No. 46 of 1979).

103. The Tamil Nadu Cultivating Tenants (Protection from Eviction) Second Amendment Bill, 1979 (L.A. Bill No. 47 of 1979).

104. The Tamil Nadu Land Reforms (Fixation of Ceiling of Land) Second Amendment Bill, 1979 (L.A. Bill No. 48 of 1979).

105. The Madras City Tenants Protection (Amendment) Bill, 1979 (L.A. Bill No. 49 of 1979).

106. The Madras City Police (Second Amendment) Bill, 1979 (L.A. Bill No. 51 of 1979).

107. The Madras City Municipal Corporation (Second Amendment) Bill, 1979 (L.A. Bill No. 52 of 1979).

108. The Tamil Nadu Appropriation (No. 6) Bill, 1979 (L.A. Bill No. 59 of 1979).

109. The Tamil Nadu Hindu Religious and Charitable Endowments (Amendment and Special Provisions) Amendment Bill, 1979 (L.A. Bill No. 60 of 1979).



110. The Tamil Nadu Cinemas (Regulation) Amendment Bill, 1979 (L.A. Bill No. 61 of 1979).

111. The Tamil Nadu Co-operative Societies (Third Amendment) Bill, 1979 (L.A. Bill No. 62 of 1979).

112. The Tamil Nadu Horse Race (Abolition of Turf Agencies) Bill, 1979 (L.A. Bill No. 63 of 1979).

113. The Tamil Nadu Entertainment Tax and Local Authorities Finance (Amendment) Bill, 1979 (L.A. Bill No. 64 of 1979).

114. The Tamil Nadu Police Laws (Amendment and Validation) Bill, 1979 (L.A. Bill No. 66 of 1979).

115. The Tamil Nadu Buildings (Lease and Rent Control) Amendment Bill, 1979 (L.A. Bill No. 50 of 1979).

116. The Tamil Nadu Panchayats (Appointment of special Officers) Bill, 1979 (L.A. Bill No. 53 of 1979).

117. The Tamil Nadu Municipal Councils (Appointment of Special Officers) Second Amendment Bill, 1979 (L.A. Bill No. 54 of 1979).

118. The Coimbatore Municipal Council (Appointment of special Officer) Second Amendment Bill, 1979 (L.A. Bill No. 55 of 1979).

119. The Tamil Nadu Panchayat Union Councils (Appointment of Special Officers) Third Amendment Bill, 1979 (L.A. Bill No. 56 of 1979).

120. The Tamil Nadu Panchayats (Third Amendment) Bill, 1979 (L.A. Bill No. 57 of 1979).

121. The Tamil Nadu Prize Schemes (Prohibition) Bill, 1979 (L.A. Bill No. 65 of 1979).

122. The Tamil Nadu Preservation of Private Forests (Second Amendment) Bill, 1979 (L.A. Bill No. 67 of 1979).

123. The Tamil Nadu Hill Stations (Preservation of Trees) Amendment Bill, 1979 (L.A. Bill No. 68 of 1979).

124. The Peraringnar Anna University of Technology (Second Amendment) Bill, 1979 (L.A. Bill No. 69 of 1979).

125. The Tamil Nadu Recognised Private Schools (Regulation) Amendment Bill, 1979 (L.A. Bill No. 70 of 1979).

126. The Tamil Nadu Co-operative Societies (Appointment of Special Officers) Second Amendment Bill, 1979 (L.A. Bill No. 71 of 1979).

127. The Tamil Nadu Co-operative Societies (Fourth Amendment) Bill, 1979 (L.A. Bill No. 72 of 1979).

128. The Tamil Nadu General Sales Tax (Second Amendment) Bill, 1979 (L.A. Bill No. 73 of 1979).

129. The Indian Fisheries (Tamil Nadu Amendment) Bill, 1979 (L.A. Bill No. 75 of 1979).

130. The Madras University and Madurai-Kamaraj University (Second Amendment) Bill, 1979 (L.A. Bill No. 76 of 1979).

### 1980

131. The Tamil Nadu Debt Relief (Amendment) Bill, 1980 (L.A. Bill No. 2 of 1980).

132. The Tamil Nadu Cultivating Tenants (Protection from Eviction) Amendment Bill, 1980 (L.A. Bill No. 5 of 1980).

133. The Tamil Nadu Cyclone and Flood affected Areas Cultivating Tenants (Temporary Relief) Amendment Bill, 1980 (L.A. Bill No. 6 of 1980).

134. The Tamil Nadu Cultivating Tenants Arrears of Rent (Relief) Bill, 1980 (L.A. Bill No. 10 of 1980).

135. The Tamil Nadu Cyclone and Flood affected Areas Cultivating Tenants Arrears of Rent (Relief) Bill, 1980 (L.A. Bill No. 11 of 1980).

136. The Tamil Nadu Debt Relief Bill, 1980 (L.A. Bill No. 13 of 1980).

137. The Tamil Nadu Payment of Salaries (Amendment) Bill, 1980 (L.A. Bill No. 12 of 1980).

138. The Tamil Nadu Cultivating Tenants (Payment of Fair Rent) Amendment Bill, 1980 (L.A. Bill No. 14 of 1980).

139. The Tamil Nadu Public Trusts (Regulation of Administration of Agricultural Lands) Second Amendment Bill, 1980 (L.A. Bill No. 15 of 1980).

**TABLE No. XVII**  
(Vide Page No. 52)

**Bills referred to Select Committees and names of members of the Select Committees**

(1) *The Tamil Nadu Agricultural Income Tax (Amendment) Bill, 1979 (L.A. Bill No. 23 of 1978).*

**Chairman**

1. Thiru K. Manoharan, Minister for Finance (upto 11th May 1978)  
Thiru S.D. Somasundaram, Minister for Revenue (12th May 1978 onwards)

**Members**

2. Thiru K. Manoharan, Minister for Finance
3. Thiru Durai Govindarajan
4. Thiru S. Alagarsamy
5. Thiru K. Hutchi Gowder
6. Thiru J. James
7. Thiru K. Kandasamy
8. Thiru N. Kuppusamy
9. Thiru M.A. Latheef
10. Thiru R. Margabandu
11. Thiru A.R. Marimuthu
12. Thiru Pakkur S. Subramaniam
13. Thiru Pannai K. Sethuraman
14. Thiru R. Rajamanickam
15. Thiru K.N.K. Ramasamy
16. Thiru S. Sadasivam
17. Thiru S.J. Sadiq Pasha
18. Thiru N. Subbarayan
19. Thiru N. Varadarajan

**Associate Members**

20. Dr. H.V. Hande
21. Thiru Pulavar Pulamaipithan
22. Thiru C. Ramalingam
23. Thiru V. Thangapandian
24. Thiru A. Thangavelu
25. Thiru N. Sundaresa Thever
26. Thiru S. Muthuswamy

(2) *The Tamil Nadu Co-operative Societies Bill, 1979 (L.A. Bill No. 27 of 1979)*

**Chairman**

1. Thiru K.A. Krishnaswamy, Minister for Co-operation.

**Members**

2. Thiru S. Alagarsamy
3. Thiru V. Balaguru
4. Thiru K. Balaji
5. Thiru Durai Govindarajan
6. Thiru J. James
7. Thiru K. Kandasamy
8. Thiru R. Krishnan
9. Thiru M.A. Latheef
10. Thiru R. Manimaran
11. Thiru R. Margabandu
12. Thiru P.H. Pandian
13. Thiru G. Ragothaman
14. Thiru S. Sadasivam
15. Thiru S.J. Sadiq Pasha
16. Thiru M. Selvaraj
17. Thiru K. Sengodan
18. Thiru M. Sundaram
19. Thiru P.S. Thiruvengadam

**Associate Members**

20. Thiru A. Balasubramaniam
21. Thiru A.R. Damodaran
22. Thiru D.V.D. Monte
23. Dr. T.R. Janarthanam
24. Thiru Ko. Si. Mani
25. Thirumathi Mandakini Krishnamoorthy
26. Thiru P. Manickam
27. Thiru J.M. Miakhan
28. Thiru A. Nallasivam
29. Thiru C. Ramalingam
30. Thiru C.R. Lakshmikhandhan

(3) *The Tamil Nadu Urban Tax (Amendment) Bill, 1979 (L.A. Bill No. 74 of 1979)*

**Chairman**

1. Thiru S.D. Somasundaram, Minister for Revenue.

**Members**

2. Thiru K. Suppu
3. Thiru A. Natarajan
4. Thiru K.S. Murugesan
5. Thiru Durai Murthusami
6. Thiru N. Sundararaj
7. Thiru S. Alagarsamy
8. Thiru P. Chandran
9. Thiru P.K. C. Muthusamy
10. Thiru K. Ramani
11. Thiru K. Kandasamy
12. Thiru Salem M. Arumugsm
13. Thiru M. A. Latheef
14. Thiru R. Thamaraikani
15. Thiru S.R. Eradha
16. Dr. K. Samarasam
17. Thiru N. Lakshminarayanan
18. Thiru K. Soundararajan
19. Thiru T. K. Kapali
20. Thiru K. Sathu Selvaraj
21. Thiru T. Ramasamy
22. Thiru T. Samikkannu
23. Thiru M.M.A. Razack
24. Thiru S.V. Varadharajan
25. Thiru A.M. Paramasivan

**TABLE No. XVIII**

(Vide Page No. 52)

**Bills referred to Joint Select Committees and the names of Members of the Joint Select Committees***(1) The Tamil Nadu Ground Water (Control and Regulation) Bill, 1977 (L.A. Bill No. 14 of 1977)***Chairman**

1. Thiru S. Ramachandran, Minister for Electricity.

**Members from the Legislative Assembly**

2. Thiru P. kolandaivelu, Minister for Agriculture and Irrigation.
3. Thiru S. Alagarsamy
4. Thiru C. Arumugam
5. Thiru P. Chandran
6. Thiru Durai Govindarajan
7. Thiru J. James
8. Thiru V.R. Jayaraman
9. Thiru P. Kalliappan
10. Thiru K. Kandasamy
11. Thiru C. Krishnan
12. Thiru N. Kuppaswamy
13. Thiru A.R. Marimuthu
14. Thiru K. Nachimuthu
15. Thiru Pakkur S. Subramaniam
16. Thiru Pannai K. Sethuraman
17. Thiru N. Perumal
18. Thiru C. Ramanathan
19. Thiru D. Ramaswamy
20. Thiru S.J. Ramaswamy
21. Thiru N. Sankaraiah
22. Thiru M. Selvaraj
23. Thiru R.V. Soundararajan
24. Thiru K. Subravelu
25. Thiru K. Vadivel

**Members from the Legislative Council**

26. Thiru K.S. Abdul Wahab
27. Thiru K. Arivazhagan
28. Thiru A. Balasubramanian
29. Thiru Ku. Ma. Balasubramaniam
30. Thiru D.V.D. Monte
31. Thiru Ko. Si. Mani
32. Thiru P. Manickam
33. Thiru H.L. Murugesan
34. Thiru V.R. Periannan
35. Thiru Rathina Balaguruswamy
36. Thiru G. Swaminathan, Deputy Chairman

*(2) The Tamil Nadu Handloom Workers (Conditions of Employment and Miscellaneous Provisions Bill, 1979 (L.A. Bill No. 41 of 1979)*

**Chairman**

1. Thiru S. Raghavanandam, Minister for Labour

**Members from the Legislative Assembly**

2. Thiru M.M.A. Razack
3. Thiru K. Soundararajan
4. Thiru K. Vadivel
5. Thiru S. Palaniswamy
6. Thiru Pakkur S. Subramaniam
7. Thiru R. Shanmugham
8. Thiru M. Periyasamy
9. Thiru S. R. Eradha
10. Thiru S. Ramalingam
11. Thiru A. Natarajan
12. Thiru Durai Ramasamy
13. Thiru V. K. Kothandaraman
14. Thiru M. Ambigapathy
15. Thiru A. Swamidhas
16. Thiru R. Margabandu
17. Thiru K. Kandasamy
18. Thiru Salem M. Arumugam
19. Thiru M.A. Latheef
20. Thiru R. Thamaraiyani
21. Thiru Ekambara Reddiar

**Members from the Legislative Council**

22. Thiru C. Ramalingam
23. Thiru A. Thangavel
24. Thiru A. Dravida Mani
25. Thiru K. Ramamoorthy
26. Thiru P. Manickam
27. Thiru D.V.D. Monte
28. Thiru K.S. Abdul Wahab
29. Thiru C.R. Lakshmikandhan
30. Thiru A. Nallasivan

(3) *The Tamil Nadu Prevention of Cow Slaughter and Animal Preservation Bill, 1979 (L.A. Bill No. 42 of 1979)*

**Chairman**

1. Selvi P.T. Saraswathi, Minister for Social Welfare

**Members from the Legislative Assembly**

2. Thiru Salem M. Arumugam
3. Thiru S. Balan
4. Thiru Durai Govindarajan
5. Thiru R. Jebamani
6. Thiru K. Kandasamy
7. Thiru V. Karunamurthy
8. Thiru M.A. Latheef
9. Thiru Thiruppur R. Manimaran
10. Thiru A. R. Marimuthu
11. Thiru R. Margabandu
12. Thiru P. Ramadoss
13. Thiru K. Subbravelu
14. Dr. K. Samarasam
15. Thiru N. Sankariah
16. Thiru S. Sivasamy
17. Thiru Y. S. M. Yusuff

**Members from the Legislative Council**

18. Thiru K. Arivazhagan
19. Thiru A. Balasubramanianm
20. Thiru A.R. Damodaran
21. Thiru J.M. Miakhan
22. Thiru P.R. Thomas
23. Thiru V. Thangapandian
24. Thiru E.S. Venkatesan
25. Thiru P. Yellamanda



**TABLE No. XIX**  
(Vide Page No. 53)

**Bills lapsed due to the dissolution of the Legislative Assembly**

1. The Tamil Nadu Ground Water (Control and Regulation) Bill, 1977 (L.A. Bill No. 14 of 1977).
2. The Tamil Nadu Co-operative Societies Bill, 1979 (L.A. Bill No. 27 of 1979).
3. The Tamil Nadu Handloom Workers (Conditions of Employment and Miscellaneous Provisions) Bill, 1979 (L.A. Bill No. 41 of 1979).
4. The Tamil Nadu Prevention of Cow Slaughter and Animal Preservation Bill, 1979 (L.A. Bill No. 42 of 1979).
5. The Tamil Nadu Urban Land Tax (Amendment) Bill, 1980 (L.A. Bill No. 74 of 1979).
6. The Indian Electricity (Tamil Nadu Amendment) Bill, 1980 (L.A. Bill No. 1 of 1980).
7. The Tamil Nadu Board of Revenue Abolition Bill, 1980 (L.A. Bill No. 3 of 1980).
8. The Tamil Nadu Cattle-disease (Amendment) Bill, 1980 (L.A. Bill No. 4 of 1980).
9. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Amendment Bill, 1980 (L.A. Bill No. 7 of 1980).
10. The Tamil Nadu Land Reforms (Fixation of Ceiling on Land) Second Amendment Bill, 1980 (L.A. Bill No. 8 of 1980).
11. The Tamil Nadu Public Trusts (Regulation of Administration of Agricultural Lands) Amendment Bill, 1980 (L.A. Bill No. 9 of 1980).
12. The Tamil Nadu Urban Land (Ceiling and Regulation) Amendment Bill, 1980 (L.A. Bill No. 16 of 1980).

**TABLE No. XX**  
(Vide Page No. 64)

**PRIVATE MEMBERS BILL**

<i>Serial number and title of the Bill.</i>	<i>Member in charge of the Bill</i>	<i>Introduced on</i>	<i>Discussed on</i>	<i>How disposed of</i>
(1) 1. The Tamil Nadu Private Hospital Workers Protection Bill, 1978 (L.A. Bill No. 7 of 1978).	(2) Thiru R. Margabandu	(3) 6th January 1978	(4) -----	(5) Lapsed consequent on the dissolution of the Assembly with effect from 17th February 1980.
2. The Tamil Nadu Urban Land (Ceiling and Regulation) Repeal Bill, 1978 (L.A. Bill No. 8 of 1978).	Thiru K. Suppu	6th January 1978	-----	Bill became infructuous consequent on the passing of Tamil Nadu Urban Land (Ceiling and Regulation) Act, 1978 (Act No. 24 of 1978).

**TABLE No. XXI**  
(Vide Page No. 66)

**PRESENTATION OF BUDGET**

<i>Budget year</i>	<i>Presented by</i>	<i>Replied by</i>	<i>Date of Presentation</i>	<i>Date of general discussion</i>	<i>Date of discussion on the voting of demands for grants.</i>	<i>Number of cut motions received and admitted</i>	<i>Number of cut motions moved</i>	<i>Date of introduction of appropriation Bill</i>	<i>Date of consideration and passing of Appropriation Bill</i>
	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)
(1) 1977-78	Thiru K. Manoharan	Thiru K. Manoharan	25th July 1977.	27th July 1977 to 30th July 1977, 1st August 1977 to 3rd August 1977 (7 days)	4th August 1977 to 6th August 1977, 8th August 1977 to 13th August 1977, 16th August 1977, 17th August, 19th August and 20th August 1977 to 24th August 1977 (17 days)	Received: 1753. Admitted: 1660.	203	24th August 1977/	25th August 1977.
1978-79	Do	Do	20th February 1978.	22nd February 1978 to 25th February 1978, 27th February 1978, 28th February 1978, 1st March 1978, and 2nd March 1978 (8 days).	2nd March 1978 to 4th March 1978, 6th March 1978 to 11th March 1978, 13th March 1978 to 18th March 1978, 20th March 1978 to 23rd March 1978, 25th March 1978, 27th March 1978 to 29th March 1978 (23 days).	Received: 3232 Admitted: 3047	241	29th March 1978	30th March 1978.

(1) 1979-80	Do	(2)	Do	(3)	Do	(4)	3rd March 1979.	(5)	5th March 1979, 7th March 1979, 8th March 1979, 19th March 1979 to 23rd March 1979 (8 days).	(6)	23rd March 1979, 24th March 1979, 26th March 1979, 27th March 1979, 29th March to 31st March 1979 2nd to 9th April 1979, 9th April 1979, 11th April 1979, 16th April to 21st April 1979 and 23rd April 1979 (22 days).	(7)	Received: 3882. Admitted: 3202	(8)	680	(9)	23rd April 1979.	(10)	24th April 1979 and 25th April 1979.
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**TABLE No. XXII**  
(Vide Page No. 67)

**PRESENTATION OF SUPPLEMENTARY BUDET AND DEMANDS FOR EXCESS EXPENDITURE**

<i>Statement of demands for grants for excess expenditure and supplementary statements of expenditure.</i>	<i>Presented by</i>	<i>Replied by</i>	<i>Date of presentation</i>	<i>Date of discussion.</i>	<i>Date of voting.</i>	<i>Date of introduction of Appropriation bill</i>	<i>Date of consideration and passing of Appropriation bill.</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)
1. First Supplementary Statement of Expenditure for the year 1977-78.	Thiru K. Manoharan	Thiru K. Manoharan	2nd January 1978.	9th January 1978	9th January 1978	9th January 1978	10th January 1978
2. Final Supplementary Statement of Expenditure for the year 1977-78.	Do	Do	23rd March 1978.	29th March 1978.	29th March 1978.	29th March 1978.	30th March 1978.
3 Demand for Grants for Excess Expenditure for the year 1970-71.	Do	Do	23rd March 1978.	29th March 1978.	29th March 1978.	29th March 1978.	30th March 1978.
4. First Supplementary Statement of Expenditure for the year 1978-79.	Do	Do	8th September 1978.	11th September 1978.	11th September 1978.	11th September 1978.	13th September 1978.
5 Final Supplementary Statement of Expenditure for the year 1978-79.	Do	Do	20th March 1979.	23rd March 1979.	23rd March 1979.	23rd March 1979.	24th March 1979.
6 Demand for Grants for Excess Expenditure for the year 1971-72.	Do	Do	20th March 1979.	23rd March 1979.	23rd March 1979.	23rd March 1979.	24th March 1979.
7 Demand for Grants for Excess Expenditure for the year 1972-73.	Do	Do	23rd April 1979.	24th April 1979.	24th April 1979.	24th April 1979.	25th April 1979.
8 Demand for Grants for Excess Expenditure for the year 1973-74.	Do	Do	23rd April 1979.	24th April 1979.	24th April 1979.	24th April 1979.	25th April 1979.
9. First Supplementary Statement of Expenditure for the year 1979-80.	Do	Do	27th October 1979.	31st October 1979.	31st October 1979.	31st October 1979.	2nd November 1979.

**TABLE No. XXIII**  
(Vide Page No. 78)

**CONDOLENCE RESOLUTION**

(i) Cases where Condolence Resolutions were passed NEM CON and the House adjourned for the day as a mark of respect to the deceased

<i>Sl. No.</i>	<i>Name of the person</i>	<i>Date of demise</i>	<i>Date of Resolution adopted in the House.</i>	<i>Person who moved the Resolution.</i>
(1)	(2)	(3)	(4)	(5)
1	Loknayak Thiru Jayaprakash Narayan, former Sarvodaya Leader.	8th October 1979.	26th October 1979	Hon. Thiru K. Manoharan, Leader of the House.
2	Dr. P. V. Rajamannar, First Indian Chief Justice of Madras High Court and former acting Governor and Member of Tamil Nadu Legislative Council.	1st October 1979	26th October 1979	Do
3	Lord Mount Batten, former Governor General of India.	27th August 1979	26th October 1979	Do
4	Thiru P.K. Mookiah Thevar, sitting member of the Assembly.	6th September 1979	26th October 1979	Do
5	Thiru D. Gnanasigamony, sitting member of the Assembly.	5th October 1979	26th October 1979	Do
6	Thiru N. Subbarayan, sitting member of the Assembly.	9th August 1979	26th October 1979	Do
7	Thiru S. Subbiah, sitting member of the Assembly.	16th January 1980	1st February 1980	Do

**(ii) Cases where Condolence Resolutions were passed NEM CON and the House adjourned for the rest of the day (i.e.) after transacting certain business of the House viz., the election of Speaker and Deputy Speaker**

<i>Serial number and name of the person</i>	<i>Date of demise</i>	<i>Date of Resolution adopted in the House.</i>	<i>Person who moved the Resolution.</i>
(1) 1. Thiru P. Chandra Reddy, former Chief Justice of Tamil Nadu and Andhra Pradesh High Courts and former acting Governor of Tamil Nadu.	(2) 7th October 1976.	(3) 6th July 1977.	(4) Hon. Thiru K. Manoharan, Leader of the House.
2. Thiru M. Rathnaswamy, former President and member of the Tamil Nadu Legislative Council and former member of Rajya Sabha.	1st June 1977.	6th July 1977.	Do
3. Thiru Fakhruddin Ali Ahmed, former President of India.	11th February 1977	6th July 1977.	Do

**(iii) Cases where Condolence Resolutions were passed NEM CON and the House stood in silence for two minutes without adjournment of the House as mark of respect to the deceased.**

1. Thiru R. Ponnappa Nadar, former member of the Assembly.	12th October 1976.	9th July 1977.	Hon. Thiru K. Manoharan, Leader of the House.
2. Thiru P. G. Karuthiruman, former member of Lok Sabha and former of the Assembly.	6th August 1977.	6th August 1977.	Do
3. Thiru V. Ramiah, former member of the Assembly and also Minister.	12th August 1977.	13th August 1977.	Do
4. Thiru C.V. Rajagopal, former member of the Council.	18th February 1978.	20th February 1978.	From the Chair (Speaker).
5. Thiru C.P. Chitrarasu, former Chairman of Legislative Council.	16th February 1978.	20th February 1978.	Hon. Thiru K. Manoharan, Leader of the House.
6. Bobbli Raja R.S. R. Ranga Rao, first Minister of Composite State of Madras.	1st March 1978.	11th March 1978.	From the Chair

### OBITUARY REFERENCES

71 Obituary references were made on the demise of the members and others mentioned below by the Chair and the House stood in silence for two minutes as mark of respect to the deceased.

<i>Serial number and name of the member.</i>	<i>Date of Demise.</i>	<i>Date on which reference was made from the Chair.</i>
(1)	(2)	(3)
1. Thiru V.S. Arunachalam, former member	21st November 1975	9th July 1977
2. Thiru P.S. Ellappan, former member	25th November 1975	9th July 1977
3. Thiru P. Ponnambala Gounder, former member	25th February 1976	9th July 1977
4. Thiru V.S. Sivaprakasam, former member	28th March 1976	9th July 1977
5. Thiru A. Raja Gounder, former member	31st March 1976	9th July 1977
6. Thiru N. Chockalinga Ambalam, former member	26th May 1976	9th July 1977
7. Thiru M.R. Kannan, former member	15th June 1976	9th July 1977
8. Thiru M.P. Sarathy, former member	19th June 1976	9th July 1977
9. Thiru D.V.D. Periavala Guruva Reddiar, former member	9th July 1976	9th July 1977
10. Thiru U.P. Damodaran, former member	13th July 1976	9th July 1977
11. Thiru A. Mariappan, former member	18th July 1976	9th July 1977
12. Thiru T. Nagi Reddy, former member	28th July 1976	9th July 1977
13. Thirumathi A. Soares, former member	28th July 1976	9th July 1977
14. Thiru S. Ramalingam, former member	11th September 1976	9th July 1977
15. Thiru K. Ramakrishnan, former member	18th September 1976	9th July 1977
16. Thiru G. Sivaperumal, former member	13th February 1977	9th July 1977
17. Thirumathi Lakshmiammal Bharathi, former member	20th April 1977	9th July 1977
18. Thiru K. P. Gopalan, former member	20th April 1977	9th July 1977
19. Thiru G. Rajamanner, former member	20th April 1977	9th July 1977
20. Thiru U.K. Rajah Pillai, former member	18th June 1977	9th July 1977
21. Thiru D. Dasarathan, former member	26th June 1977	9th July 1977
22. Thiru S. Lakshmana Gounder, former member	26th October 1976	9th July 1977
23. Thiru K. v. Subbiah, former member	30th October 1976	9th July 1977
24. Thiru K.V. Ramaswamy, former member	19th July 1977	23rd July 1977
25. Thiru M.S. Pattabiramiyah, former member	20th August 1977	22nd August 1977
26. Thiru K.C. Gopalan Unni, former member	17th September 1977	28th December 1977
27. Thiru Manali C. Kandasamy, former member	28th September 1977	28th December 1977
28. Thiru S. Khader Sheriff, former member	28th November 1977	28th December 1977
29. Thiru M.D. Thiagaraja Pillai, former member	17th December 1977	28th December 1977
30. Thiru S. Panchaksharam, former member	21st December 1977	28th December 1977
31. Thiru N.P. Ramiah, former member	24th April 1977	28th December 1977
32. Thiru K.M. Subramaniam, former member	28th December 1977	29th December 1977.
33. Thiru V. Arunachala Thever, former member	29th October 1977	29th October 1979
34. Thiru N.V.L. Narasimha Rao, former member	16th January 1978	20th February 1978
35. Pulavar C. Palanisamy, former member	16th January 1978	20th February 1978
36. Thiru S.V. Natesa Mudaliar, former member	28th February 1978	1st March 1978
37. Tmt. E.V.R. Maniammaiar, former member	16th March 1978	16th March 1978



(1)	(2)	(3)
38. Thiru M. Ananthasayanam Iyengar, former Speaker of Lok Sabha	19th March 1978	20th March 1978
39. Thiru Nivarthi Venkata Subbiah, former member and former Chairman of Andhra Pradesh Legislative Council.	28th March 1978	30th March 1978
40. Thiru Durairaj Pandian, former member	20th April 1978	31st August 1978
41. Thiru Thotta Ramaswamy, former member	17th May 1978	31st August 1978
42. Thiru M.A. Eswaran, former member	22nd May 1978	31st August 1978
43. Thiru S. Kamdasamy Gounder, former member	21st June 1978	31st August 1978
44. Thiru S. Nagaraja Maniagar, former member	21st July 1978	31st August 1978
45. Thiru K.A. Shanmuga Mudaliar, former member	17th July 1978	31st August 1978
46. Thiru D. Ramalinga Reddiar, former member	8th September 1978	12th September 1978
47. Thiru M. William, former member	13th October 1978	12th February 1979
48. Thiru A. Subramaniam, former member	22nd November 1978	12th February 1979
49. Thiru V.V. Ramasamy, former member	27th December 1978	12th February 1979
50. Thiru Krishnasamy Vandiar, former member	15th January 1979	12th February 1979
51. Thiru Pydavenkatta Narayana, former member	18th January 1979	12th February 1979
52. Thiru P.S. Krishnasamy Iyengar, former member	19th January 1979	12th February 1979
53. Thiru A.K. Masilamani Chettiar, former member	3rd February 1979	12th February 1979
54. Thiru N. Manickam, former member	3rd February 1979	6th March 1979.
55. Thiru P. Kandasamy Gounder, former member	2nd April 1979	4th April 1979
56. Thiru A.V.P. Asai Thambi, former member	7th April 1979	9th April 1979
57. Thiru A. Appavoo Thevar, former member	20th April 1979	24th April 1979
58. Thiru B.S. Murthy, former member	22nd May 1979	26th October 1979
59. Thiru Erode M. Chinnasamy, former member	1st August 1979	26th October 1979
60. Thiru V.P. Kunhirama Kurup, former member	14th August 1979	26th October 1979
61. Thiru Sivagangai S. Sethuraman, former member	27th September 1979	26th October 1979
62. Thiru O.N. Sundaram, former member	27th September 1979	26th October 1979
63. Thiru R. Govindarajulu, former member	16th October 1979	26th October 1979
64. Thiru Tenneti Viswanathan, former member	10th November 1979	1st February 1980
65. Thiru M.S. Munusamy, former member	10th November 1979	1st February 1980
66. Thiru R.V.M.G. Rama Rao, former member	20th November 1979	1st February 1980
67. Thiru S. Chidambara Iyer, former member	28th November 1979	1st February 1980
68. Thiru S. Deivasigamony, former member	31st December 1979	1st February 1980
69. Thiru K.R. Karanath, former member	1st February 1980	2nd February 1980
70. Thiru P.Jayaraman, former member	25th January 1980	7th February 1980
71. Thiru M. Kanniyappan, former member	5th February 1980	7th February 1980

**TABLE No. XXIV**

(Vide Page No. 80)

**COMPOSITION OF COMMITTEE OF PRIVILEGES****1977-79**

(Constituted on 27th August 1977)

1. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker.
2. Hon. Thiru K. Manoharan, Leader of the House.
3. Thiru M. Karunanidhi, Leader of Opposition.
4. Thiru R. Chanrasekaran
5. Thiru C. Govindarajan
6. Thiru M. A. Jayavelu
7. Thiru M. John Vincent
8. Thiru K.N.K. Ramaswami
9. Thiru G. Ragothaman
10. Thiru S. J. Sadiq Pasha
11. Thiru P.E. Srinivasa Reddiar
12. Thiru R.V. Soundararajan
13. Thiru V.M. Subramaniam
14. Thiru K. Suppu
15. Thiru K. Vadivel
16. Thiru S.V. Varadarajan
17. Thiru Y.S.M. Yusuff.

**1979-80**

(Constituted on 28th April 1979)

**CHAIRMAN**

1. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker.

**MEMBERS**

2. Thiru V. Chinnasamy
3. Thiru R.K.S. Dhandapani
4. Thiru P. Eswaramoorthy alias Sornam
5. Pulavar K. Govindan
6. Thiru K. Kandasamy
7. Thiru N. Lakshminarayanan
8. Thiru M. Manimaran
9. Thiru K.K. Muthiah
10. Thiru P.K.C. Muthuswamy
11. Thiru K. Pannai Sethuraman
12. Thiru V.K. Raju
13. Thiru S.V. Ramasamy
14. M.M.A. Razak
15. Thiru P. Sigamony

**TABLE No. XXV**  
(Vide Page No. 104)

**COMPOSITION OF THE COMMITTEE ON ESTIMATES (1977-79)**  
(Constituted on the 25th August 1977)

CHAIRMAN

Thiru K. Sengodan

MEMBERS

Thiru K. Manoharan (Ex-Officio)  
 Thiru P.U. Shanmugam (Ex-Officio) upto 31st July 1978  
 Thiru S.J. Sadiq Pasha (Ex-Officio) (From 12th September 1978)  
 Thiru A.K. Ranganathan  
 Thiru Durai Murugan  
 Thiru P. Eswaramoorthy alias Sornam  
 Thiru B. Gopalan  
 Thiru D. Irajarathinam  
 Thiru Thazhai M. Karunanithi  
 Thiru R. Margabandu  
 Thiru K. Maruthachalam  
 Thiru R. Narayanan  
 Thiru K. Ramasamy  
 Thiru T. Ramasamy  
 Thiru K. Sathu Selvaraj  
 Thiru S. Sivasamy  
 Thiru K. Soundararajan  
 Thiru Chinnasalem M. Subramaniam  
 Thiru K.S. Abdul Wahab  
 Thiru Illamparithi  
 Thiru S. Muthu (upto 20th April 1978)  
 Thiru D.V.D. Monte (from 13th September 1978)  
 Thiru S. Ramakrishna Thevar  
 Thiru N. Wilson Appolos (upto 20th April 1978)  
 Pulavar Pulamaipithan (from 13th September 1978)

**1979-80**

(Constituted on the 28th April 1979)

**CHAIRMAN**

Thiru V.M. Subramanian

**MEMBERS**

Thiru K. Manoharan (Ex-Officio)

Thiru S.J. Sadiq Pasha (Ex-Officio)

Thiru R. Muthiah (Ex-Officio) (from 15th Nov. 1979)

Thiru T. Anbazhagan

Thiru P. Chandran

Thiru Durai Govindarajan

Thiru Durai Kaliamoorthy

Thiru I. Ganesan

Thiru K.P. Katamuthu

Thiru N. Kittappa

Thiru R.S. Munirathinam

Thiru S. Muthusamy

Thiru R. Periasamy

Thiru O. Subramanian

Thiru P. Uthirapathy

Thiru N. Varatharajan

Thiru D. Venugopal

Thiru P. Vijayaraghavan

Thiru D.V.D. Monte \*

Thiru V.R. Periannan \*

Thiru Rathina Balaguruswamy \*

Thiru N. Sundaresa Thevar \*

Thiru P.R. Thomas \*

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\* Members from the Legislative Council

**TABLE No. XXVI**

(Vide Page 104)

**COMMITTEE ON ESTIMATES**

**Statement showing the year-wise details of Meetings/ Tours of the Committee and the reports presented.**

**(i) COMMITTEE FOR THE YEAR 1977-79.**

Year	Dates	Number of days	Places	Reports presented
(1)	(2)	(3)	(4)	(5)
1977	27th August 1977	1	Madras	-----
	9th, 10th and 12th September 1977.	3	Madras	-----
	5th October 1977	1	Madras	-----
	6th to 28th October 1977	23	Tour in the States of Maharashtra, Uttar Pradesh, Jammu and Kashmir, Punjab, Hariyana, Himachal Pradesh and Andhra Pradesh	
1978	10th January 1978	1	Madras	(1) Action taken Report on 'Civil Supplies Department' Part I (Presented on 4th April 1978).
	4th, 6th, 7th and 8th February 1978	4	Madras	(2) Action taken Report on 'Cinchona Department' (Presented on 4th April 1978).
	21st March 1978	1	Madras	----
	3rd April 1978	1	Madras	(3) Action taken Report on 'Public Health, Engineering and Town Planning Departments (Presented on 4th April 1978).
	22nd, 24th and 25th April 1978	3	Madras	
	12th, 13th, 15th and 16th May 1978.	4	Ooty	
	21st, 22nd, 24th and 25th July 1978.	4	Courtallam	(4) Action taken Report on 'Food Production Department' (Presented on 4th April 1978).

(1)	(2)	(3)	(4)	(5)
1978 (contd.)	10th to 13th August 1978.	4	Madras	(5) Action taken Report on 'Registration Department' (Presented on 14th September 1978).
	25th, 26th and 27th October 1978.	3	Madras	-----
	15th and 16th December 1978	2	Madras	(6) Report on 'Irrigation' (Presented on 14th September 1978).
1979	5th and 6th January 1979.	2	Madras	(1) Report on 'Village and Small Industries including Industrial Estates' (Presented on 23rd March 1979).
	29th January to 3rd February 1979.	6	Tour in the districts of Kanyakumari Tirunelveli, Ramanathapuram and Madurai	(2) Action taken Report on 'Hospitals and Dispensaries'. (Presented on 29 <sup>th</sup> March 1979).
	8th March 1979	1	Madras	-----
	28th March 1979	1	visit to Mamallapuram	-----
1979	30th April 1979	1	Madras	Action taken Report on 'Animal Husbandry Department' (Presented on 5th November 1979)
	19th and 20th May 1979	2	Kodaikanal	-----
	21st, 22nd and 23rd June 1979.	3	Madras	-----
	10th, 11th and 12th July 1979.	3	Madras	-----
	19th to 24th July 1979.	6	Tour in the districts of Ramanathapuram Kanyakumari and Tirunelveli.	
	8th to 12th August 1979.	5	Tour in the districts of Thanjavur, South Arcot and Chingalpattu.	-----
	28th August to 1st September 1979	5	Tour in the districts of Coimbatore and Kerala State.	-----
	10th September 1979.	1	Madras	-----
	11th to 14th September 1979.	4	Tour in the Nilgiris district	-----

(1)	(2)	(3)	(4)	(5)
1979 (contd.)	9th, 10th and 11th October 1979.	3	Madras	-----
	7th November 1979.	1	Madras	-----
	10th November 1979.	1	Madras	-----
	20th November 1979	1	Madras	-----
	27th, 28th and 29th November 1979.	3	Madras	-----
	8th and 9th January 1980	2	Madras	-----
	February 1980	1	Madras	-----
	February 1980	1	Madras	-----

**TABLE No. XXVII**  
(Vide Page No. 108)

**DIRECTIONS OF THE PUBLIC ACCOUNTS COMMITTEE**

1. Explanatory notes on important points called for by the Committee should be sent within 2 months. If extension of time is required by the Department, the Department should address the Secretary to Government, Legislative Assembly Department who will place the request before Chairman of the Committee and arrange for the extension of time, taking into account the reason adduced by the Department. On no account such extension of time will be granted for more than one month. If notes are not received within the period of extension allowed they will be construed as notes not received.

2. The notes should not be sent piecemeal item by item, but in a consolidated shape covering all item pertaining to the Department in respect of each Audit Report. Though items may relate to different sections in the same Department, one section should be placed in charge of consolidation and that Section should arrange to send all the notes in a single batch separately for English and Tamil versions. The Tamil versions should be sent along with the English versions.

3. The explanatory notes furnished by the Department should contain complete details relating to the audit points and should be supported by documentary evidence. Replies should not be based on surmises or prepared on hypothetical basis.

4. If any of the items in the list of important points not relate to the Department to which it is sent, that Department should transfer the item to the concerned Department under intimation to this Department within fifteen days from the receipt of the list of important points.

5. If the notes are not sent in the first instance within the time limit of 2 months or the extension of time granted by the Committee, the notes should be consolidated and printed by the concerned Department itself and sent to the Legislative assembly Department in accordance with the requirements.

6. Only Secretaries to Government and Heads of Departments concerned should appear as witnesses before the Committee. If under any special circumstances, the Secretary is unable to attend the meeting, he should obtain leave of absence from the Chairman of the Committee in advance. In such cases he may depute the senior Joint/Deputy Secretary on his behalf.

7. All the witnesses who appear before the Committee should come prepared with full facts and figures.

The evidence tendered by them should be complete and accurate in all respects and the Officer is responsible for the accuracy of the statements made by him before the Committee.



**TABLE No. XXVIII**

(Vide Page No. 109)

**COMMITTEE ON PUBLIC ACCOUNTS (1977-79)**

(Constituted on 12th August 1977)

**Chairman**

Thiru P.U. Shanmugam (From 12-8-1977 to 31-7-1978).

Thiru S.J. Sadiq Pasha (From 12th September 1978).

**Members**

Hon. Thiru K. Manoharan (Ex-Officio)

Thiru K. Sengodan (Ex-Officio)

Thiru K. Ramani

Thiru P.K.C. Muthuswamy

Thiru N. Sundararaj

Thiru M. Selvaraj

Thiru N. Kittappa

Thiru Koothagudi S. Shanmugam

Thiru S. Muthuswamy Karayalar

Thiru P.H. Pandian \*

Thiru K. Kandaswamy

Thiru S.J. Ramaswamy

Thiru K. Pannai Sethuram

Thiru Durai Govindarajan

Dr. K. Samarasam

Thiru R. Manimaran

Thiru M. Vincent

Thiru K. Arivazhagan \$+

Thiru Ku. Ma. Balasubramaniam \$+

Thiru K. Ramamoothi \$+

Thiru A.R. Damodaran \$+

Thiru P. Manickam \$

\* With effect from 12-9-1978

\$ Members from Legislative Council

+ With effect from 13-9-1978

**1978-80**  
(Constituted on 28th April 1979)

**Chairman**

Thiru S.J. Sadiq Pasha

**Members**

Hon. Thiru K. Manoharan (Ex-Officio)

Thiru V.M. Subramaniam (Ex-Officio)

Thiru R. Muthiah (Ex-Officio)

Thiru M. Ambigapathy

Thiru K. Appunu Gounder

Thiru M. Aranganathan

Thiru S. Balakrishnan

Thiru P. Dhanabal

Thiru P. Kaliyappan

Thiru C. Manickam

Thiru S. Pattabiraman

Thiru T.P.M. Periaswamy

Thiru D. Purushothaman

Thiru P. Ramadoss

Thiru N. Ramachandra Reddy

Thiru C. Ramanathan

Thiru N. Sankariah

Thiru I. Tamilarasan

\* Thiru A.R. Damodaran

\* Dr. H.V. Hande

\* Thiru Ko. Si. Mani

\* Thiru A. Nallasivam

\* Thiru K. Ramamoorthi

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\* Members from the Legislative Council.

**TABLE No. XXIX**  
(Vide Page No. 109)

**LISTS OF IMPORTANT RECOMMENDATIONS MADE BY  
THE COMMITTEE ON PUBLIC ACCOUNTS**

**First Report**

Report of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India (Revenue Receipts) for 1972-73

1. Margin of variations between Budget Estimates and the Actual should be kept to a minimum.
2. Introduction of a suitable enabling provisions in the Indian Stamp Act so that the recovery of the deficit Stamp Duty can be legally enforced.
3. Strict instruction should be issued to the officer concerned that there should be no lapse on their part in fixing the rates of tax, while issuing permits to the operators of Stage Carriages.
4. The Finance should conduct a general examination of the adequacy of internal audit arrangements particularly in major revenue collecting department like the Sales Tax Department and the Motor Vehicles Tax Department.

**Second Report**

Report of the Committee on Advance Report of the Comptroller and Auditor-General of India for the year 1972-73

5. While executing emergency and crash programme, delays in the purchase of required equipment should be avoided without clarifying the efficiency in the execution.
6. Delay in finalising tenders, placing of orders for supply and other procedural formalities, should be avoided and department should endeavour to take prompt action for carrying out emergency programme.
7. Whenever loan assistance is obtained from the Government of India for the provision of fertilizers to farmers, steps should be taken simultaneously to augment the stock of pool fertilizers with a view to ensure full utilisation of loan assistance.
8. A proper review of the execution of emergency programme should be undertaken with view to highlight the achievements as well as the drawbacks so that there can be of good guidance to Government while executing such a scheme in future.
9. Action should be taken for timely release of funds with the Government of India so that there may be quick release of funds and State Government should see that there is no

delay on their part after release of funds from the Government of India in releasing the same to the respective project and executing agencies.

### **Third Report**

Request of the Committee on Excesses over Voted Grants and Charged Appropriation for 1972-73

10. Finance should indicate the measures taken by it to check the upward trend in excesses over voted grants.

11. The question of making Inspector of Municipalities, a co-ordinating authority for all municipal loans and Director of Rural Development for all loans in respect of Panchayats should be examined and a quick decision taken in the matter.

### **Fourth Report**

Report of the Committee on the Accounts of Government of Tamil Nadu for the year 1972-73 and the Report (Civil) of the Comptroller and Auditor-General of India for the year 1972-73

12. Finance should devise a procedure for effecting budgetary control in case of composite grants and for avoiding huge variations under such grants.

13. The proposal regarding the preparation of budget estimates by making Director of Rural Development responsible for the estimates should be implemented quickly to avoid errors in the preparations of estimates in future.

14. The Government should approach the problem of summary recovery of loans for violation or non-fulfilment of the condition on which loans are made with sympathy and find an amicable solution for the same.

15. Department should ensure that actual accrual of the benefit expected are achieved in all social welfare schemes and step should be taken to verify utilisation of assistance in all the cases referred to and order summary recovery in all cases of misuse of assistance.

16. With a view to extending the benefit to the largest number of applicants, 31st August may be fixed as last date for receipt of applications by Heads of Educational institution and 30th September as the last date for receipt of applications by the sanctioning authorities.

17. The overdrawals in the educational grants to the Panchayats Union should be avoided by requiring the Examiner of Local Fund Accounts to complete the audits and fix the final amounts of grants before drawing the grant for the next year.

### **Fifth Report**

Report of the Committee on Public Accounts on the Report of the Comptroller and Auditor-General of India for the year 1973-74 (Revenue Receipts)

18. A general remission of land revenue to small land holders in the drought prone areas may be considered by the Department.

19. The amounts collected in advance from assesseees should be adjusted tax due for the next year and cannot be refunded and such irregular practices should be strictly discouraged.

20. The dip-stick method of measurement is not liable and the Department should devise a better and more accurate method for measuring the liquors transported from one unit to another.

### **Sixth Report**

Report of the Excesses over Voted Grants and Charged Appropriation for the year 1973-74

21. In heavy spending Departments, when the amounts are surrendered for want of supplies they should take special care to see that supplies are not effected after the surrender. If there are more than one indenting officers, the fact, that the amount has been surrendered in the Budget allotment should also be made known to them so that they may not pass bills in that financial year. Any lapses on the part of any officer/officers in this regard should be fixed and similar financial irregularities avoided.

### **Seventh Report**

Report of the Committee on Public Accounts on the Supplementary Report of the Comptroller and Auditor-General of India for the year 1973-74 (Civil)

22. In addition to the administrative instructions issued for expediting relief operations, Finance should examine the procedure for releases of funds required for relief operations and simplify the same so as to enable relief operations being started expeditiously. A special fund should be set apart to provide relief measures immediately.

23. In cases where the investigation by Police/Vigilance Department is delayed beyond 2 years, the Police/Vigilance Department should be requested to review the position and segregate the items of irregularities and officials in respect of whom criminal action is not considered possible so that departmental action relating to such items and officials could be initiated without avoidable delay. The Government in the Public (Administration and

reforms) Department should examine the problem and issue suitable instructions to all Departments as well as Police/Vigilance Department.

24. These general instructions departmental proceedings should not be put off pending the conclusion of Court proceedings, based on the observations of the Supreme Court in Jang Bhadur Singh Vs. Baji Nath Tiwars' case) should be reiterated by reissuing the circulars periodically or alternatively the instructions may be manualised so that the Department may be made aware of the importance of these instructions.

25. The newly formed roads under the control of the city Corporations, Municipalities and local bodies are often damage by being dug up by the Telephones Department, Electricity Board and Water Supply and Drainage Board from time to time without proper co-ordination among the several Departments causing hardship to the public and observation to the traffic. The Department should devise a procedure for co-ordinating the works undertaken by the several Departments with a view to avoiding periodical damaged to the roads and the consequent hardships to the public.

### **Eighth Report**

Report of the Committee on Public Accounts on the Accounts of Government of Tamil Nadu for the year 1973-74 and the Report (Civil) of the Comptroller and Auditor-General of India for the year 1973-74

26. Departments should exercise adequate care in preparing proposals for reappropriations and ensure that the provisions are obtained under the correct heads.

27. No loans should ordinarily be granted in future to private institutions without fixing the terms and conditions of repayments and in cases where the loans are sanctioned on adhoc basis in view of urgency, the terms of repayment should be settled within 6 months of the grant of the loans.

28. Supreme Court has observed that there is no bar in taking simultaneous action both departmental and criminal but care should be taken to ensure that there was no wilful violation of the stay order of the proceedings, if court of competent jurisdiction ordered such a stay. In the absence of such a stay order the disciplinary authority is free to exercise its lawful powers. These instructions should be periodically circularised to Heads of Departments so as to ensure that the departmental disciplinary proceedings are not in any way put off pending completion of civil or criminal proceedings against the concerned officers and where the Court is moved by the individual for staying the departmental proceedings there is no wilful violation of the stay order of the Court proceedings.

29. The Personnel and Administrative Reforms Department should examine the feasibility and practicability of implementing the suggestions of devising the procedure for ensuring that departmental disciplinary proceedings are completed before a case is filed in the Court and issue general circular instructions to all concerned in the matter with a stress that departmental action should be completed before the Police files a case against the persons concerned.

30. Whenever irregularities are brought to notice by Audit, the Department should not wait till the matter is placed before the Public Accounts Committee but initiate action immediately against all concerned to minimise the loss of time which ultimately makes recovery impossible.

31. This question (the Vigilance Department takes only the relevant papers or bills and not the entire correspondence and voucher files and in the case of books of account, only the relevant volumes and the department examines, before handing over the files and records to Vigilance Department. Whether these files and record includes record relevant to pending audit objections and take copies or extracts of such recorded should be examined by Government in detail and issue suitable instructions to all Department of Government and Vigilance Department to ensure that the clearance of audit objections is not held up by the impounding of relevant records by the Vigilance Department.

**TABLE No. XXX**  
(Vide Page No. 114)

**COMMITTEE ON PUBLIC UNDER TAKINGS (1977-78 and 1978-79)**  
(Constituted on 25th August 1977)

**Chairman**

- (\*) 1. Thiru Musiriputhan up to 26-6-1978  
Thiru R. Muthiah w.e.f. 26-6-1978

**Members**

2. Thiru M. Abdul Latheef
3. Thiru C. Arumugam
4. Thiru M. Arumugam
5. Thiru S.M. Durairaj
6. Thiru Durai Muhtusamy
7. Thiru P. Duraisamy
8. Thiru M. R. Govendan
9. Thiru K. Hutchi
10. Thiru Anoor Jagaadeesan
11. Thiru Isari Velan
12. Thiru P.G. Kittu
13. Thiru V.K. Kothandaraman
14. Thiru P. Krishnan
- (\*\*) 15. Thiru R. Muthiah
16. Thiru R. Thamaraikani

**Members from Legislative Council**

17. Thiru M. Masilamani
18. Thiru H.L. Murugesan
19. Thiru R. Sakthimohan
20. Thiru V. Thangapandian
21. Thiru Y. Venkateswara Dikshidar.

(\*) Appointed as Parliamentary Secretary w.e.f. 26th June 1978.

(\*\*) Chairman with effect from 26th June 1978.



**(1979-80)**  
(Constituted on 28th April 1979)

**Chairman**

1. Thiru R. Muthiah

**Members**

2. Thiru V.M. Subramanian (Ex-Officio)
3. Thiru M. Abdul Latheef
4. Thiru R. Amirtharaj
5. Thiru H.G. Arumugam
6. Thiru M. Arumugam
7. Thiru C. Govindarajan
8. Thiru V. Karuppasami Pandian
9. Thiru C. Krishnan
10. Thiru C. Palanimuthu
11. Thiru N. Perumal
12. Thiru M.R. Soundararajan
- (\*) 13. Thiru N. Subbarayan
14. Thiru K. Subaravelu
15. Thiru A. Swamidhas
16. Thiru P.S. Thiruvengadam
17. Thiru P. Venga Gounder

**Members from Legislative Council**

18. Thiru Ku. Ma. Balasubramaniam
19. Dr.T.R. Janardhanam
20. Thiru P. Manickam
21. Thiru S. Ramakrishna Thevar
22. Thiru C. Ramalingam

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(\*) Expired on 9th August 1979.

**TABLE No. XXXI**

(Vide Page No. 114)

**COMPOSITION OF BUSINESS ADVISORY COMMITTEE**

**1977-78**

(Constituted on the 8th July, 1977)

**Chairman**

1. Hon. Thiru Munu Adhi (Speaker)
2. Thiru M.G. Ramachandran
3. Thiru K. Manoharan (Leader of House)
4. Thiru S. Ramachandran
5. Thiru M. Karunanidhi
6. Thiru S. Thirunavukkarasu
7. Thiru Durai Govindarajan
8. Thiru K. Anbazhagan
9. Thiru A.R. Marimuthu
10. Thiru N. Sankariah
11. Thiru J. James
12. Thiru S. Alagarwamy
13. Thiru R. Margabandu
14. Thiru K. Kandasamy
15. Thiru M.A. Latheef
16. Thiru P.K. Mookiah Thevar
- (\*) 17. Thiru Durai Ramaswamy

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(\*) Nominated with effect from 23rd July 1977

**1978-79**

(Constituted on the 29th August, 1978)

**Chairman**

1. Hon. Thiru Munu Adhi (Speaker)
2. Thiru M.G. Ramachandran
3. Thiru K. Manoharan (Leader of House)
4. Thiru S. Ramachandran
5. Thiru M. Karunanidhi
6. Thiru S. Thirunavukkarasu
7. Thiru Durai Govindarajan
8. Thiru K. Anbazhagan
9. Thiru A.R. Marimuthu
10. Thiru N. Sankariah
11. Thiru J. James
12. Thiru S. Alagarwamy
13. Thiru R. Margabandu
14. Thiru K. Kandasamy
15. Thiru Salem M. Arumugam
16. Thiru M.A. Latheef
17. Thiru P.K. Mookiah Thevar

**1979-80**

(Constituted on the 27th October 1979)

**Chairman**

1. Hon. Thiru Munu Adhi (Speaker)

**Members**

2. Thiru M.G. Ramachandran
3. Thiru K. Manoharan (Leader of House)
4. Thiru S. Ramachandran
5. Thiru M. Karunanidhi
6. Thiru S. Thirunavukkarasu
7. Thiru Durai Govindarajan
8. Thiru S.J. Sadiq Pasha
9. Thiru A.R. Marimuthu
10. Thiru N. Sankariah
11. Thiru J. James
12. Thiru S. Alagarwamy
13. Thiru R. Margabandu
14. Thiru K. Kandasamy
15. Thiru Salem M. Arumugam
16. Thiru M.A. Latheef
17. Thiru Durai Ramaswamy \*\*
18. Thiru S. Andhi Thevar @

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\* Ceased to be a Member effect from 12-2-1980.

\*\* Nominated with effect from 31-10-1979.

@ Nominated with effect from 12-2-1980.

**TABLE No. XXXII**

(Vide Page No. 116)

**COMMITTEE ON DELEGATED LEGISLATION**

**1977-78**

(Sixth Assembly)

(Constituted on 26th August 1977)

**Chairman**

1. Thiru S. Thirunavukkarasu - (Hon. Deputy Speaker)

**Members**

2. Thiru K. Balaji
3. Thiru V. Balaguru
4. Thiru R.E. Chandran Jeyapal
5. Thiru R. Krishnan
6. Thiru K.P. Nachimuthu
7. Thiru S. Palanisamy
8. Thiru S.N. Palanisamy
9. Thiru N. Ramachandran
10. Thiru K. Ukkirapandian
11. Thiru K.J. Uyyakondan
12. Thiru P. Vijayaraghavan
- \* 13. Thiru M.M. Bakkar
- \* 14. Thiru A. Balasubramaniam
- \* 15. Thiru Ko. Si. Mani
- \* 16. Thiru D. Santosham
- \* 17. Thiru A.K. Vilvam

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\* Members of the Legislative Council

\* Ceased to be Members with effect from 20th April 1978 afternoon

**1978-79 \*\*\***

(Sixth Assembly)  
(Constituted on 26th August 1977)

**Chairman**

1. Thiru S. Thirunavukkarasu - (Hon. Deputy Speaker)

**Members**

2. Thiru K. Balaji
3. Thiru V. Balaguru
4. Thiru R.E. Chandran Jeyapal
5. Thiru R. Krishnan
6. Thiru K.P. Nachimuthu
7. Thiru S. Palanisamy
8. Thiru S.N. Palanisamy
9. Thiru N. Ramachandran
10. Thiru K. Ukkirapandian
11. Thiru K.J. Uyyakondan
12. Thiru P. Vijayaraghavan
- \* 13. Thiru M.M. Bakkar \*\*
- \* 14. Thiru A. Balasubramaniam
- \* 15. Thiru Ko. Si. Mani
- \* 16. Thiru D. Santosham
- \* 17. Thiru A.K. Vilvam

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\* Members of the Legislative Council

\*\*Ceased to be Members with effect from 20th April 1978 afternoon

\*\*\* Term of committee for 1977-78 extended up to 23rd March 1979.

**1979-80**  
(Constituted on 30th April 1979)  
(Sixth Assembly)

**Chairman**

1. Thiru S. Thirunavukkarasu - (Hon. Deputy Speaker)

**Members**

2. Thiru V. Arjunan
3. Thiru L. Arumugam
4. Thiru R. Athisami
5. Thiru G. Chokkalingam
6. Thiru R. Kaliappan
7. Thiru R. Krishnan
8. Thiru R.K. Perumal
9. Thiru R. Rajkumar Vijaya Raghunatha Tondaman
10. Thiru K. Rengaswamy
11. Thiru T. Subramanian
12. Thiru M. Sundararajan
- \* 13. Thiru K.S. Abdul Wahab
- \* 14. Thiru A. Balasubramaniam
- \* 15. Thiru H.L. Murugesan
- \* 16. Thiru D. Santosham
- \* 17. Thiru P. Yellamandaa

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\* Members of the Legislative Council

**TABLE No. XXXIII**

(Vide Page No. 116)

**STATISTICS OF PAPERS CONSIDERED, SITTING OF THE COMMITTEE, NUMBER OF REPORTS PRESENTED, AND NUMBER OF RECOMMENDATIONS OF THE COMMITTEE****1977-80**

Year	Number of Sittings	Number of papers considered	Number of reports presented	Number of recommendations made	Number of recommendations accepted
(1)	(2)	(3)	(4)	(5)	(6)
1977-78	8	101	2	15	--
1978-79	11	122	2	74	--
1979-80	6	213	--	--	--



**TABLE No. XXXIV**

(Vide Page No. 118)

**COMMITTEE ON GOVERNMENT ASSURANCES**

**(1977-79)**

(CONSTITUTED ON 26TH AUGUST 1977)

**Chairman**

1. Thiru O.S. Veluchamy

**Members**

2. Thiru M. Annamalai
3. Thiru V. Arjunan
4. Thiru K.R. Chinnarasu
5. Thiru N. Dhanasekaran
6. Thiru K. Ethiraj
7. Thiru I. Ganesan
8. Thiru S. Ganesan
9. Thiru J. James
10. Thiru V. Karunamurthy
11. Thiru P. Ponnurangam
12. Thirumathi Subbulakshmi (upto 25th May 1978)
13. Thiru R. Manimaran (From 10th July 1978)

**1979-80**

(Constituted on 30th April 1979)

**Chairman**

1. Thiru J. James

**Members**

2. Thiru A. Ekambara Reddy,
3. Thiru K.V. Kandasamy,
4. Thiru N. Krishnan,
5. Thiru K.S. Murugesan,
6. Thiru V. Raghuraman
7. Thiru G. Ragothaman,
8. Thiru S. Selvaraj,
9. Thiru K.N. Shanmugam,
10. Thiru K.J. Subramaniam,
11. Thiru R.S. Thangavel
12. Thiru R. Venkedusamy alias Venkedu,

**TABLE No. XXXV**

(Vide Page No. 119)

**(i) STATEMENT SHOWING THE DEPARTMENT-WISE AND YEAR-WISE PARTICULARS OF ASSURANCES GIVEN DURING 1977-80 (SIXTH ASSEMBLY)**

<i>Department</i> (1)	Number of Assurances given			
	<i>1977</i> (2)	<i>1978</i> (3)	<i>1979</i> (4)	<i>1980</i> (5)
Agriculture	21	100	49	6
Co-operation	17	39	36	2
Commercial Taxes and Religious Endowments	9	40	70	--
Education	34	149	63	5
Finance	7	11	9	--
Food	8	17	9	--
Forests and Fisheries	18	43	23	7
Health and Family Welfare	5	27	65	6
Home	38	66	51	5
Housing and Urban Development	2	22	8	1
Industries	24	49	5	1
Labour and Employment	12	50	26	1
Legislative Assembly	2	5	8	-
Personnel and Administrative Reforms	--	2	--	--
Public	11	71	33	10
Public Works Department	54	192	10	12
Revenue	27	61	40	1
Rural Development and Local Administration	26	147	93	15
Social Welfare	15	90	75	5
Transport	38	85	57	13
	367	1,266	816	90

**(ii) STATEMENT SHOWING THE DEPARTMENT-WISE AND YEAR-WISE PARTICULARS OF ASSURANCES IMPLEMENTED OR TREATED AS READ AND RECORDED DURING 1977-80**

<i>Department</i> (1)	<i>1977</i> (2)	<i>1978</i> (3)	<i>1979</i> (4)	<i>1980</i> (5)
Agriculture	15	49	--	--
Co-operation	14	20	--	--
Commercial Taxes and Religious Endowments	6	6	--	--
Education	20	58	--	--
Finance	2	2	--	--
Food	8	13	--	--
Forests and Fisheries	9	16	--	--
Health and Family Welfare	2	5	--	--
Home	22	14	--	--
Housing and Urban Development	2	8	--	--
Industries	17	34	--	--
Labour and Employment	8	19	--	--
Legislative Assembly	--	--	--	--
Personnel and Administrative Reforms	--	1	--	--
Public	7	25	--	--
Public Works Department	23	61	--	--
Revenue	16	29	--	--
Rural Development and Local Administration	17	27	--	--
Social Welfare	4	22	--	--
Transport	24	32	--	--
	216	434	--	--

TABLE No. XXXVI

(Vide Page No. 119)

## STATEMENT SHOWING THE DEPARTMENT-WISE AND YEAR-WISE PARTICULARS OF ASSURANCES PENDING

Department	1968	1969	1970	1971	1972	1973	1974	1975	1977	1978	1979	1980
Agriculture	--	--	--	--	--	--	2	7	6	51	49	6
Co-operation	--	--	--	--	--	--	--	--	3	19	36	2
Commercial Taxes and Religious Endowments	--	--	--	--	1	1	9	12	3	34	17	--
Education	1	--	4	1	--	6	9	15	14	91	63	5
Finance	--	--	--	--	--	--	--	--	5	9	9	--
Food	--	--	--	--	--	--	--	--	--	4	9	--
Forests and Fisheries	--	--	--	--	--	--	2	6	9	27	23	7
Health and Family Welfare	--	--	1	1	--	--	4	7	3	22	65	6
Home	--	--	--	--	--	--	4	6	16	52	51	5
Housing and Urban Development	--	--	--	--	--	1	2	1	--	21	8	1
Industries	--	--	--	--	--	2	13	11	7	15	52	1
Labour and Employment	--	--	--	--	1	1	2	2	4	31	26	1
Legislative Assembly	--	--	--	--	--	--	--	--	1	5	3	--
Personnel and Administrative Reforms	--	--	--	--	--	--	--	1	--	1	--	--
Public	--	1	2	1	--	1	5	6	4	46	33	10
Public Works Department	--	1	1	--	1	11	23	17	31	131	102	12
Revenue	1	--	--	1	2	--	6	4	11	32	40	1
Rural Development and Local Administration	--	--	--	1	1	9	14	25	9	120	93	15
Social Welfare	--	--	--	--	--	--	3	6	11	68	75	5
Transport	--	--	--	1	--	--	2	2	14	53	57	13
Total	2	2	8	6	6	32	101	129	151	832	816	90

**TABLE No. XXXVII**

(Vide Page No. 119)

**HOUSE COMMITTEE****1977-78**

1. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker, Assembly - Chairman.
2. Thiru M. Abdul Razack
3. Thiru H.G. Arumugam
4. Thiru T. Arumugam
5. Thiru V. Chinnasamy
6. Thiru KR. RM. Kariamanickam Ambalam
7. Thiru V. Karuppasami pandian.
8. Thiru Koothakudi S. Shanmugam
9. Thiru C. Manickam
10. Thiru P. K. Mookiah Thevar
11. Thiru N. Palanivel
12. Thiru A.M. Paramasivam
13. Thiru A. Ramalingam
14. Thiru K.A. Sengottian
15. Thiru K.N. Shanmugam
16. Thiru R.C. Subramaniam
17. Thiru T. Subramaniam
18. Thiru A. Swaminathan.

**1978-79**

1. Hon. Thiru S. Thirunavukkarasu, Deputy Speaker, Assembly - Chairman.
2. Thiru M. Abdul Razack
3. Thiru H.G. Arumugam
4. Thiru T. Arumugam
5. Thiru V. Chinnasamy
6. Thiru KR. RM. Kariamanickam Ambalam
7. Thiru V. Karuppasami pandian.
8. Thiru Koothakudi S. Shanmugam
9. Thiru C. Manickam
10. Thiru P. K. Mookiah Thevar
11. Thiru N. Palanivel
12. Thiru A.M. Paramasivam
13. Thiru A. Ramalingam
14. Thiru K.A. Sengottian
15. Thiru K.N. Shanmugam
16. Thiru R.C. Subramaniam
17. Thiru T. Subramaniam
18. Thiru A. Swaminathan.

**1979-80**

1. Hon. Thiru S. Thirunavukkarasu, Chairman.
2. Thiru B.M. Krishnan
3. Thiru P. Gurusamy
4. Thiru R. Chandrasekaran
5. Thiru S.V. Varadarajan
6. Thiru K. Dhanushkodi
7. Thiru T. Samikannu
8. Thiru R. Shanmugam
9. Thiru K.R. Chinnararsu
10. Thiru T. Pushparaj
11. Thiru D. Gnanasigamani
12. Thiru R. Jebamani
13. Thiru V. Thulukkanam
14. Thiru T.M. Thailappan
15. Thiru K. Abdul Latheef
16. Thiru K. Nachimuthu
17. Thiru K.K.S.S.R. Ramachandran
18. Thiru Dr. K. Samarasam

**TABLE No. XXXVIII**

(Vide Page No. 124)

**PARTICULARS OF RETURN FURNISHED DURING 1977-80**

Date on which placed on the Table of the House.	As on 31st		
	Return up to March 1977	Return up to March 1978	Return up to March 1979
(1)	(2)	(3)	(4)
10th January 1978	53	--	--
25th February 1978	5	--	--
4th March 1978	1	--	--
25th March 1978	2	--	--
1st April 1978	3	--	--
31st August 1978	2	7	--
7th September 1978	--	2	--
14th September 1978	--	4	--
17th September 1979	--	8	--
1st March 1979	--	2	--
28th April 1979	--	1	--
16th November 1979	--	2	--
12th February 1980	--	4	11
Total	66	30	11

**TABLE XXXIX**  
(Vide Page No. 127)

(a)

Year	No. of Meeting Days	No. of Volumes	No of Hours of Sittings		No. of Printed Pages
			Hours	Minutes	
1977	38	9	188	17	5,977
1978	61	11	317	06	11,002
1979	71	16	347	00	11,893
1980	9	2	37	09	1,018
	179	38	889	32	29,890

**ENGLISH SPEECHES**

(b)

Year	No. of Hours of Sittings		No. of Printed Pages
	Hours	Minutes	
1977	1	24	42
1978	1	26	43
1979	1	27	44
1980	0	08	4
	4	25	133

(Rate of the proceedings in Tamil)

(c) Number of speeches made by Members

Year	Tamil	English	Total
(1)	(2)	(3)	(4)
1977	1,722	27	1,749
1978	2,056	39	2,095
1979	2,580	50	2,630
1980	282	3	285
Total	6,640	119	6,759

Number of Members who did not even speak on a single occasion- Eleven  
(Question Hour Excepted)

Number of Members who spoke only on one occasion- Seven  
(Question hour Excepted)



(d) Ministers who made a large number of speeches: -

Name (1)	Number of speeches (2)
1. Hon. Thiru K. Manoharan	299
2. Hon. Thiru S. Ramachandran	225
3. Hon. Thiru M.G. Ramachandran	142
4. Hon. Thiru G.R. Edmund	93
5. Hon. Thiru C.Aranganayagam	86
6. Hon. Thiru S. Raghavanandam	78

(e) Members who made a large number of speeches:-

Name (1)	Number of speeches (2)
1. Thiru J.James	278
2. Thiru M.A. Latheef	277
3. Thiru M. Karunanidhi	272
4. Thiru K. Suppu	225
5. Thiru K. Anbazhaagan	162
6. Thiru R. Umanath	152

(f) Names of Minister who spoke for a large number of Hours: -

Name (1)	Tamil		English		Total	
	Hrs. (2)	Mts. (3)	Hrs. (4)	Mts. (5)	Hrs. (6)	Mts. (7)
1. Hon. Thiru M.G. Ramachandran	36	21	--	--	36	21
2. Hon. Thiru K. Manoharan	24	56 1/2	--	06	25	02
3. Hon. Thiru S. Ramachandran	11	11	--	02	11	13
4. Hon. Thiru G.R. Edmund	7	50½	--	--	7	50½
5. Hon. Thiru S. Raghavanandam	5	59	--	07	6	06
6. Hon. Thiru C.Aranganayagam	5	30½	--	--	5	30½

(g) Name of members who spoke for a large number of hours

Name (1)	Tamil		English		Total	
	Hrs. (2)	Mts. (3)	Hrs. (4)	Mts. (5)	Hrs. (6)	Mts. (7)
1. Thiru M. Karunanidhi	22	51 1/2	0	02	22	53 1/2
2. Thiru M.A. Latheef	20	55 1/2	0	55	21	54 1/2
3. Thiru K. Anbazhaagan	19	38	-	-	19	-
4. Thiru J.James	18	07 1/2	0	05	18	12 1/2
5. Thiru K. Suppu	15	46 3/4	0	03	15	49 3/4
6. Thiru R. Margabandhu	12	15 1/2	0	01	12	16 1/2

**TABLE NO. XL**  
(Vide Page No. 127)  
**(EXPUNCTIONS)**

Date	Subject
1. 8th July 1977	Discussion on Motion of Thanks to Governor's Address
2. 12th July 1977	-Do-
3. 13th July 1977	-Do-
4. -Do-	-Do-
5. -Do-	Adjournment Motion
6. -Do-	Discussion on Motion of Thanks to Governor's Address
7. 14th July 1977	Adjournment Motion
8. 15th July 1977	Question Hour.
9. -Do-	Discussion on Motion of Thanks to Governor's Address
10. -Do-	-Do-
11. 23rd July 1977	Government Bill
12. Do	Privilege Matter
13. Do	Government Bill
14. 27th July 1977	General discussion on Budget for 1977-78
15. 30th July 1977	Do
16. 4th August 1977	Voting on Demands for Grants, 1977-78
17. 8th August 1977	Do
18. 9th August 1977	Point of Information
19. 10th August 1977	Adjournment Motion
20. Do	Voting on Demands for Grants, 1977-78
21. 11th August 1977	Do
22. Do	Do
23. Do	Do
24. Do	Do
25. 12th August 1977	Do
26. Do	Do
27. 16th August 1977	Do
28. Do	Do
29. Do	Do
30. Do	Do
31. Do	Do
32. 17th August 1977	Do
33. 20th August 1977	Question Hour.
34. Do	Voting on Demands for Grants, 1977-78
35. Do	Do
36. 22nd August 1977	Adjournment Motion
37. 23rd August 1977	Statement under Rule 82
38. Do	Voting on Demands for Grants, 1977-78
39. Do	Point of Order
40. 25th August 1977	Call Attention
41. Do	Government Bill
42. Do	Do
43. 26th August 1977	Do
44. Do	Government Bill
45. Do	Do

46. Do	Do
47. 28th December 1977	Electricity Board Budget 1977-78.
48. 29th December 1977	Privilege Matter
49. Do	White Paper on Cyclone etc.
50. Do	Do
51. Do	Announcement
52. 30th December 1977	Question Hour.
53. Do	Adjournment Motion
54. Do	White Paper on Cyclone etc.
55. 31st December 1977	Question Hour.
56. 2nd January 1978	White Paper on Cyclone etc.
57. Do	Do
58. Do	Do
59. 3rd January 1978	Question Hour.
60. Do	Privilege Matter
61. 10th January 1978	Point of Information
62. 23rd February 1978	Question Hour.
63. Do	Adjournment Motion
64. 24th February 1978	General discussion on Budget 1978-79
65. Do	Do
66. 25th February 1978	Point of Information
67. Do	Do
68. Do	General discussion on Budget 1978-79
69. 27th February 1978	Do
70. 28th February 1978	Adjournment Motion
71. 2nd March 1978	Privilege Matter
72. 3rd March 1978	Question Hour.
73. Do	Do
74. Do	Do
75. 4th March 1978	Do
76. Do	Point of Information
77. 6th March 1978	Adjournment Motion
78. Do	Do
79. Do	Do
80. 8th March 1978	Voting on Demands for Grants for, 1978-79
81. Do	Question Hour.
82. 11th March 1978	Voting on Demands for Grants for, 1978-79
83. 15th March 1978	Do
84. Do	Do
85. Do	Do
86. Do	Do
87. Do	Do
88. Do	Do
89. Do	Do
90. Do	Do
91. Do	Do
92. 16th March 1978	Point of Information
93. 17th March 1978	Privilege Matter
94. Do	Voting on Demands for Grants for, 1978-79
95. 18th March 1978	Do

96. 20th March 1978	Question Hour.
97. 21st March 1978	Point of Information
98. Do	Privilege Matter
99. Do	Voting on Demands for Grants 1978-79
100. 22nd March 1978	Adjournment Motion
101. 22nd March 1978	Call Attention
102. Do	Voting on Demands for Grants 1978-79
103. Do	Do
104. Do	Do
105. 25th March 1978	Do
106. 27th March 1978	Do
107. 30th March 1978	Question Hour.
108. Do	Privilege Matter
109. Do	Do
110. Do	Do
111. Do	Government Bill
112. Do	Do
113. Do	Do
114. Do	Do
115. 31st March 1978	Question Hour.
116. Do	Government Bill
117. 5th April 1978	Question Hour.
118. 6th April 1978	Discussion on Report of Is mail Commission
119. Do	Do
120. Do	Do
121. Do	Do
122. 7th April 1978	Do
123. Do	Do
124. Do	Do
125. 31st August 1978	Question Hour.
126. Do	Discussion on Motion of Thanks to Governor's Address
127. 1st September 1978	Do
128. Do	Do
129. 2nd September 1978	Privilege Matter
130. Do	Call Attention
131. Do	Do
132. Do	Do
133. Do	Discussion on Motion of Thanks to Governor's Address
134. Do	Do
135. 7th September 1978	Do
136. Do	Do
137. Do	Do
138. Do	Do
139. 8th September 1978	Call Attention
140. 11th September 1978	Question Hour.
141. Do	Do
142. Do	First Supplementary Statement of Expenditure 1978-79
143. Do	Half an hour discussion

144. 12th September 1978	Privilege Matter
145. Do	Private Member's Resolution
146. Do	Discussion on Motion of Thanks to Governor's Address
147. 13th September 1978	Government Bill
148. Do	Discussion on Motion of Thanks to Governor's Address
149. 14th September 1978	Point of Information
150. Do	Government Bill
151. Do	Do
152. 12th February 1979	Point of Information
153. 12th February 1979	Point of Information
154. Do	Discussion on Motion of Thanks to Governor's Address
155. Do	Do
156. Do	Do
157. Do	Do
158. Do	Do
159. Do	Do
160. Do	Do
161. 13th February 1979	Privilege Matter
162. Do	Discussion on Motion of Thanks to Governor's Address
163. 14th February 1979	Question Hour.
164. Do	Do
165. Do	Do
166. Do	Do
167. Do	Adjournment Motion
168. 15th February	Discussion on Motion of Thanks to Governor's Address
169. Do	Do
170. Do	Do
171. 16th February 1979	Do
172. Do	Do
173. Do	Do
174. 17th February 1979	Adjournment Motion
175. Do	Do
176. Do	Government Resolution
177. Do	Do
178. Do	Do
179. Do	Do
180. Do	Do
181. Do	Do
182. Do	Do
183. Do	Do
184. 19th February 1979	Question Hour.
185. Do	Do
186. Do	Do
187. Do	Call Attention
188. Do	Do
189. Do	Point of Information
190. Do	No Confidence Motion
191. Do	Do
192. Do	Do

193. Do	Do
194. 20th February 1979	Privilege Matter.
195. Do	Adjournment Motion
196. Do	Question Hour.
197. Do	No Confidence Motion
198. Do	Do
199. 21st February 1979	Do
200. Do	Do
201. Do	Do
202. Do	Do
203. Do	Do
204. 21st February 1979	No Confidence Motion
205. 22nd February 1979	Adjournment Motion
206. Do	Call Attention
207. Do	Government Bill
208. Do	Do
209. 24th February 1979	Question Hour.
210. Do	Government Bill
211. 26th February 1979	No Confidence Motion
212. Do	Do
213. Do	Do
214. Do	Do
215. Do	Do
216. 5th March 1979	Adjournment Motion
217. Do	Point of Information
218. Do	Adjournment Motion
219. Do	Budget discussion 1979-80
220. 8th March 1979	Call Attention
221. Do	Budget discussion 1979-80
222. Do	Do
223. Do	Do
224. 9th March 1979	Privilege Matter.
225. Do	Do
226. Do	Do
227. 14th March 1979	Adjournment Motion
228. Do	Government Bill
229. 15th March 1979	Privilege Matter.
230. Do	Government Bill
231. 16th March 1979	Question Hour.
232. Do	Government Bill
233. Do	Do
234. 17th March 1979	Call Attention
235. Do	Do
236. Do	Government Resolution
237. 19th March 1979	Adjournment Motion
238. Do	Do
239. Do	Do
240. 20th March 1979	Call Attention
241. Do	Do
242. Do	Do

243. 21st March 1979	Question Hour.
244. Do	Budget discussion 1979-80
245. 22nd March 1979	Point of Information
246. Do	Budget discussion 1979-80
247. 23rd March 1979	Final Supplementary Statement of Expenditure 1978-79
248. 24th March 1979	Adjournment Motion
249. 26th March 1979	Question Hour.
250. Do	Do
251. Do	Do
252. Do	Privilege Matter.
253. 27th March 1979	Do
254. Do	Adjournment Motion
255. Do	Statement under Rule 82
256. 29th March 1979	Government Resolution.
257. Do	Point of Information
258. 29th March 1979	Government Resolution.
259. Do	Point of Information
260. Do	Government Resolution.
261. Do	Do
262. Do	Do
263. 30th March 1979	Budget discussion 1979-80
264. 31st March 1979	Privilege Matter.
265. Do	Budget discussion 1979-80
266. Do	Do
267. 2nd April 1979	Privilege Matter.
268. Do	Do
269. Do	Budget discussion 1979-80
270. Do	Do
271. 3rd April 1979	Do
272. 4th April 1979	Do
273. Do	Do
274. Do	Do
275. Do	Do
276. Do	Do
277. Do	Do
278. 5th April 1979	Adjournment Motion
279. 6th April 1979	Budget discussion 1979-80
280. Do	Do
281. Do	Do
282. 7th April 1979	Point of Information
283. Do	Budget discussion 1979-80
284. Do	Do
285. 11th April 1979	Point of Information
286. Do	Budget discussion 1979-80
287. 17th April 1979	Do
288. Do	Do
289. Do	Do
290. Do	Do
291. 18th April 1979	Do
292. 19th April 1979	Question Hour.

293. 20th April 1979	Privilege Matter.
294. Do	Budget discussion 1979-80
295. 21st April 1979	Do
296. 23rd April 1979	Privilege Matter.
297. 26th April 1979	Adjournment Motion
298. 27th April 1979	Privilege Matter.
299. 28th April 1979	Do
300. 30th April 1979	Call Attention
301. Do	Do
302. Do	Do
303. Do	Do
304. Do	Government Bill
305. 29th October 1979	Motion disapproving the policy of Ministry
306. Do	Do
307. 30th October 1979	Do
308. Do	Do
309. Do	Do
310. 7th November 1979	Government Bill
311. Do	Do
312. Do	Do
313. 8th November 1979	Motion disapproving the policy of Ministry
314. 9th November 1979	Government Bill
315. Do	Do
316. Do	Do
317. 10th November 1979	Point of Order
318. Do	Government Bill
319. Do	Adjournment Motion
320. Do	Call Attention
321. 2nd February 1980	Discussion on Motion of Thanks to Governor's Address
322. Do	Do
323. Do	Do
324. 4th February 1980	Question Hour.
325. Do	Do
326. Do	Do
327. Do	Point of Information
328. Do	Do
329. Do	Discussion on Motion of Thanks to Governor's Address
330. Do	Do
331. 5th February 1980	Do
332. 6th February 1980	Do
333. 7th February 1980	Point of Information
334. 11th February 1980	Privilege Matter.
335. Do	Point of Personal Explanation
336. 12th February 1980	Point of Order
337. Do	Government Bill
338. 13th February 1980	Question Hour.
339. Do	Discussion on Motion of Thanks to Governor's Address



**TABLE No. XLI**  
(Vide Page No. 136)

**IMPORTANT ITEMS OF WORK RELATING TO VARIOUS SECTIONS**

**OP.I. SECTION**

1. Service matters relating to all categories of service.
2. Budget and Reconciliation- All matters relating thereto.
3. Matters relating to Audit by the Accountant-General.
4. All Matters relating to contingent Bills.
5. Payment of bills relating to Telephone Charges and correspondence relating to installation of Telephones at the residence of members.
6. Appointment of staff under lump sum provision, and all matters relating thereto including pay bill preparations.
7. Arranging supply of Newspapers and Magazines to Speaker, Deputy Speaker and Officers.
8. General Provident Fund-All matters relating thereto.
9. Submission of Periodicals.
10. Disposal of miscellaneous matters

**OP. II SECTION**

1. Pay Bills of Officers, Speakers and Deputy Speaker and members of staff.
2. Fixation of pay of staff
3. Sanction of increments.
4. Sanction of Earned Leave for non-Gazetted staff
5. Maintenance of Service Registers.
6. Sanction of Pension and Gratuity.
7. Travelling Allowance Bills of Speaker, Deputy Speaker Officers and members of staff.
8. Recoupment of Permanent advance.
9. Matters relating to deduction of income-tax and profession tax of the Officers and Staff, deduction of House Rent and Other advances.
10. Contingent Pay Bill relating to the Sanitary Workers.
11. Reimbursement of Medical Charges.
12. Sanction of Tour Advance and contingent Advance and all matters relating thereto.

**OP. III SECTION**

1. Buildings
2. Furniture
3. Stationery including Service postage stamp.
4. Control over Despatch, Record Room, Typing Section.
5. Maintenance of attendance and Leave Abstract.
6. Matters relating to all advances other than G.P.F. Advance.

**BILLS-I SECTION**

1. Bills-all stages- Introduction, publication in the Gazette, consideration and passing, Blue copies- Assent, etc., (2) Replacement of Ordinances.
2. Select and Joint Select Committees- All stages
3. Summoning and prorogation of the Assembly.
4. Budget- All stages.
5. Private Members Business.
6. Governor's Address.
7. Speaker, Deputy Speaker-Election, Removal etc.
8. Motion for disapproval of Policy and No-confidence Motions.
9. Matters relating to Papers Placed on the Table of the House.

**BILLS-II SECTION**

1. Return of Assets and Liabilities of the Members of the Legislative Assembly.
2. Commonwealth parliamentary Association-Tamil Nadu Branch.
3. Adjournment Motion.
4. Press Advisory Committee.
5. Call Attention Notices.

**BILLS-III SECTION**

1. Committee on Rules
2. Committee on Privilege.
3. Elections-President, Vice-President, Biennial and Bye-Elections to Rajya Sabha and Tamil Nadu Legislative Council.

**ESTIMATES COMMITTEE SECTION**

All matters relating to Committee on Estimates

### **PUBLIC ACCOUNTS COMMITTEE SECTION**

All matters relating to Committee on Public Accounts.

### **PUBLIC UNDERTAKINGS COMMITTEE-I SECTION**

1. All matters relating to preparation of Questionnaire on the topics taken for examination by the Committee.
2. Preparation of report.

### **PUBLIC UNDERTAKINGS COMMITTEE-II SECTION**

Follow-up action taken in respect of recommendations contained in the Reports of Public Undertakings Committee and Public Accounts Committee and all other matters relating thereto.

### **HOSTEL SECTION**

1. All matters relating to Reservation of Accommodation to the Legislators' Hostel and maintenance of the Hostels.
2. House Committee

### **LIBRARY SECTION**

Purchase of Books and Periodicals, Preparation of catalogue issue of books to Members, etc.

### **QUESTIONS-I SECTION**

Submission of Question for admission and all other matters relating thereto.

### **QUESTIONS-II SECTION**

1. All the matters relating to Committee on Government Assurances.
2. Co-ordination and Indexing of Questions.
3. Preparation of Question list.

### **REPORTING SECTION**

Recording of Proceedings, Printing and Publications of Assembly Proceedings- All matters relating thereto.

### **DELEGATED LEGISLATION SECTION**

Committee on Delegated Legislation.

### **TRAVELLING ALLOWANCE-I SECTION**

1. All matters relating to Tamil Nadu Payment of Salaries Act, 1951 and Rules there under.
2. Personal Deposit Account relating to Travelling Allowance and Dearness allowance to Members of Legislative Assembly.
3. Release of Jeeps for sale to Members of Legislative Assembly.

**TRAVELLING ALLOWANCE-II SECTION**

1. Pension.
2. Payment of allowance to the Family of deceased Members of Legislative Assembly, Railway Travel Coupons and Free Bus Passes to Member of Legislative Assembly.

**TRAVELLING ALLOWANCE-III SECTION**

All matters relating to payment of Salaries and Allowances to Members of Legislative Assembly and their reimbursement of Medical Bills.

**REFERENCE AND RESEARCH SECTION**

Publication of "Who's who" of Members, Legislators' Dairy, Guide Book of Members.

Brief Record of Proceedings, Information Sheets, etc., Assistance to Members.

Annual free supply of stationery to the Members, all arrangements connected with the visit of Foreign and Indian Parliamentary Delegations and V.I.Ps Watch and Ward duty arrangements during meeting days- Transport arrangements for Members.

**TABLE No. XLII**  
(Vide Page No. 136)

**STRENGTH OF LEGISLATIVE ASSEMBLY DEPARTMENT**

<i>Group</i> (1)	<i>Permanent</i> (2)	<i>Temporary</i> (3)	<i>Total</i> (4)
<b>Group-A</b>			
1. Secretary, Legislative Assembly Department.	1	--	1
2. Deputy Secretary to Government, Legislative Assembly Department	1	1	3
3. Committee Officer	--	1	1
<b>Group-B</b>			
1. Under Secretary, Legislative Assembly Department.	3	3	6
2. Estate Officer	1	--	1
3. Editor of Debates	1	--	1
4. Chief Reporter	1	--	1
5. Private Secretary to the Speaker	--	1	1*
6. Section Officer	10	7	17
7. Section Officer (DL)	1	--	1
8. Reporters (English)	5	--	5
9. Reporters (Tamil)	11	--	11
10. Librarian	1	--	1
11. Private Secretary to Secretary	--	1	1
12. P.A. to Leader of Opposition	--	1	1
13. House Keeper	--	1	1
14. Sergeant of the Hostel	--	2	2+
<b>Group-C</b>			
1. Sergeant of the Assembly	1	--	1
2. Assistants	19	14	33
3. Assistant-cum-Typist	--	1	1
4. P.C. to Secretary	1	--	1
5. Assistants-in-charge of Stores	1	--	1
6. Junior P.A. to Hon. Speaker	1	1	2
7. Junior P.A. to Deputy Speaker	1	1	2
8. Translator	--	2	2
9. Steno Typist	1	--	1**
10. Library Assistant	1	--	1
11. Junior Assistant	16	2	18
12. Counter Clerks	6	3	9
13. Steno Typist	5	1	6
14. Typist (Tamil)	1	1	2
15. Typist (English)	4	3	7
16. Telephone Operator	13	--	13
17. Sanitary Inspector	1	--	1
18. Rota Print Operator	1	--	1
19. Record Keeper	1	--	1
20. Record Assistants	2	1	3

21. Record Clerks	7	--	7@
22. Driver	2	1	3
<b>Group-D</b>			
1. Dubash	1	--	1
2. Duffadar	1	--	1
3. Chobdar	2	--	2
4. Head Peon	4	--	4
5. Peon	62	14	76
6. Chowkidar	12	--	12
7. Sweepers	16	--	16
8. Sanitary Workers	14	--	14
	233	63	296

\*-One Post of Senior P.A. to speaker has been upgraded as Private Secretary to Speaker.

+2 Post of Sergeant of Hostel have been created but yet to be filled up.

\*\* One Post of Steno-typist has been upgraded as Steno-typist (Confidential)

@-3 Posts of Record Clerk have been kept in abeyance.

**TABLE No. XLIII**  
(Vide Page No. 139)

**STATEMENT OF SALARY AND TRAVELLING ALLOWANCE DRAWN BY  
MEMBERS DURING THE PERIOD 1977-80**

<i>Years</i>	<i>Salary drawn by members</i>	<i>Number of T.A. bills counter signed</i>	<i>T.A. and D.A. paid towards the meetings of the Assembly or Committees thereof.</i>	<i>Number of Non-Drawal Certificate issued towards Government Committee Bills.</i>
(1)	(2) Rs.	(3)	(4) Rs.	(5)
1977-78	10,04,690.95 or 10,05,000	2,985	13,04,810.10 or 13,05,000	4
1978-79	14,38,852.81 or 14,39,000	2,420	9,40,539.15 or 9,41,000	34
1979-80	21,34,559 or 21,35,000	2,024	9,52,331 or 9,53,000	24

**TABLE No. XLIV**  
(Vide Page No. 139)

**LIST OF DECEASED MEMBERS WHOSE FAMILIES WOULD BENEFIT UNDER  
THE FAMILY ALLOWANCE SCHEME DURING THE PERIOD UNDER REVIEW**

<i>Name of the Members</i>	<i>Date of demise</i>
(1)	(2)
*1. Thiru D. Gnanasigamony	5th October 1979
+2. Thiru P.K. Mookiah Thevar	6th September 1979
*3. Thiru N. Subbarayan	9th August 1979
*4. Thiru S. Subbiah	16th January 1980

\* Not yet sanctioned as no claim has been received from the family members of the deceased Members.

+ Not yet sanctioned for want of necessary particulars from the Collector concerned.

**TABLE No. XLV**  
(Vide Page No. 139)

**STATEMENT OF EXPENDITURE INCURRED TOWARDS THE ISSUE OF BUS  
PASSES AND RAIL TRAVEL COUPONS TO MEMBERS**

Year (1)	Number of Bill towards the cost of Bus passes (2)	Amount (3)		Number of Bill towards the cost of R.T. coupons (4)	Amount (5)	
		Rs.	P.		Rs.	P.
1977-78	1	1,87,500	00	1	3,43,616	00
1978-79	1	2,50,000	00	2	3,83,400	00
1979-80	--	Bill awaited		3	3,14,300	00

(Bill for Rs.50,000 awaited).

**TABLE No. XLVI**  
(Vide Page No. 140)

**DETAILS OF MEDICAL REIMBURSEMENT BILL COUNTER SIGNED AND THE  
AMOUNT INVOLVED**

Year (1)	Number of Bills. (2)	Amount (3)	
		Rs.	P
1977-78	41	5,408	20
1978-79	68	8,263	05
1979-80	79	3,755	13

**TABLE No. XLVII**  
(Vide Page No. 140)

**STATEMENT OF EXPENDITURE INCURRED TOWARDS THE PAYMENT OF  
PENSION TO FORMER MEMBERS**

Year (1)	Number of Pension Bills. (2)	Amount (3)	
		Rs.	P
From 10th to 31st March 1977	53	1,80,959	00
1977-78	1,340	8,45,712	60
1978-79	1,255	4,41,521	50
		4,555	45*
1979-80	1,212	4,24,894	65**
		483	35*

\* Arrears of Pension paid to legal heirs due to the demise of Ex-members through the Collectors.

\*\* Figures inclusive of March, 1980.



**TABLE No. XLVIII****DETAILS OF EXPENSES INCURRED ON SALARY AND ALLOWANCES OF OFFICERS AND STAFF OF THE LEGISLATIVE ASSEMBLY DEPARTMENT**

(Vide Page No. 140)

	<b>1977-78</b>	<b>1978-79</b>	<b>1979-80</b>	<b>Total</b>
	(1)	(2)	(3)	(4)
Pay of Speaker and Deputy Speaker (Charged)	14,669	18,000	23,000	55,000
Medical Charges (Charged)	756	379	1,000	2,135
Other Allowances (Charged)	832	1,200	1,000	3,032
Travel Expenses (Charged)	60,232	15,035	84,000	1,59,267
Pay of Members (Voted)	4,59,210	6,58,036	5,45,000	16,62,246
Medical Charges (Voted)	4,563	8,639	10,000	23,202
Other Allowances (Voted)	5,45,481	7,80,817	17,59,000	30,85,298
Travel Expenses (Voted)	14,65,586	18,57,513	12,80,000	46,03,099
Wages	8,047	8,608	13,000	29,655
Office Expenses Other Contingencies	81,539	27,604	8,000	1,17,143
Motor Vehicles	10,705	11,981	26,000	48,686
Other Charges	17,950	43,555	62,000	1,23,505
Salary of Officers and Staff	9,25,796	15,78,336	18,36,000	43,40,132
Dearness allowance to Officers and Staff	1,88,024	--	62,000	2,50,024
Additional Allowance to Office and Staff	1,81,642	--	2,000	1,83,642
Other Allowance to Officers and Staff	2,35,483	3,94,320	3,75,000	10,04,804
Medical Charges to Officers and Staff	18,596	22,898	28,000	69,494
Travel Expenses to Officers and Staff	45,474	55,500	52,000	1,52,974
Office Expenses including Telephones Charges and Other contingencies (Dept)	5,39,000	5,60,113	7,09,000	18,08,113
Other Charges	10,437	2,443	15,000	27,880
Maintenance in Legislator's Hostel	6,861	7,858	10,000	24,719
Other Charges to Legislator's Hostel	86,354	73,684	1,11,000	2,71,038
	49,07,237	61,26,519	70,12,000	1,80,45,756

**TABLE No. XLIX**  
(Vide Page No. 145)

**Visits of Parliamentary Delegations VIPs**

Serial number and name of the Delegation	Dates.
<b>1977</b>	
1. Finland Parliamentary Delegation	8th and 9th April 1977
2. Japanese Parliamentary Delegation	17th to 19th August 1977
3. 15 Member National Assembly Delegation from Bhutan.	1st December 1977
4. Iranian Parliamentary Delegation	6th and 7th December 1977.
<b>1978</b>	
5. German Democratic Republic Parliamentary Delegation	5th to 7th March 1978.
6. Thiru S.S. Wijesinge, Clerk to the National Assembly, Sir Lanka.	10th and 15th April 1978
7. Australian Parliamentary Delegation	19th and 20th July 1978
8. French National Assembly Delegation	7th September 1978
9. Polish Parliamentary Delegation	24th November 1978
10. Bhutan National Assembly Delegation	8th to 11th December 1978
11. British Parliamentary Delegation	11th and 12th December 1978
<b>1979</b>	
12. Sri Lanka Parliamentary Delegation	20th, 21st, 28th and 29th January 1979.
13. Nepalese Parliamentary Delegation	24th to 27th March 1979
14. Hon. Thiru J.R. Harrison, Speaker, House of Representatives, New Zealand and President of C.P.A., New Zealand	3rd and 4th April 1979
15. Hon. Thiru R. Nebulato, Speaker, National Assembly, Zambia	13th and 14th May 1979
<b>1980</b>	
16. 11 Member National Assembly Delegation from Bhutan.	3rd to 5th February 1980

**TABLE No. L**  
(Vide Page No. 146)

**COMMON WEALTH PARLIAMENTARY ASSOCIATION**  
**(TAMIL NADU BRANCH)**

**List of Office Bearers (1977-78)**

**Joint Presidents**

1. HON. THIRU M.P. SIVAGNANAM, Chairman, Legislative Council.
2. HON. THIRU MUNU ADHI, Speaker, Legislative Assembly.

**Vice-Presidents**

1. Hon. Thiru K. MANOHARAN, Leader of the House, Assembly.
2. Hon. Thiru M. RAJA MOHAMED, Leader of the House Council.
3. Thiru M. KARUNANIDHI, Leader of Opposition, Assembly.
4. Thiru M. SANKARALINGAM, Leader of Opposition, Council.

**Treasurer**

Hon. Thiru S. RAMACHANDRAN, Minister for Electricity.

**Executive Committee Members**

1. Hon. Thiru S. Thirunavukkarasu, M.L.A. Deputy Speaker, Assembly.
2. Thiru Durai Govindarajan, M.L.A.
3. Thiru K. Pannai Sethuram, M.L.A.
4. Thiru S.J. Sadiq Pasha, M.L.A.
5. Thiru A.R. Marimuthu, M.L.A.
6. Thiru J.James, M.L.A.
7. Thiru N. Sankaraih, M.L.A.
8. Thiru S. Alagarwamy, M.L.A.
9. Thiru R. Margabandu, M.L.A.
10. Thiru M.A. Latheef, M.L.A.
11. Thiru K. Kandasami, M.L.A.
12. Thiru G. Swaminathan, M.L.C.
13. Thiru A.R. Damodaran, M.L.C.
14. Thiru D.V.D. Monte, M.L.C.
15. Thiru M.M. Bakkar, M.L.C.
16. Thiru N. Veerasami, M.L.C.
17. Thirumathi Satyavanimuthu, M.L.C.

**Secretary**

Thiru G.M. Alagarwamy,

**Joint Secretary**

Thiru C.K. Ramaswamy.

(1978-79)

**Joint Presidents**

1. Hon. Thiru M.P. Sivagnanam, Chairman, Legislative Council.
2. Hon. Thiru Munu Adhi, Speaker, Legislative Assembly.

Vice Presidents

1. Hon. Thiru K. Manoharan, Leader of the House, Assembly.
2. Hon. Thiru K. Raja Mohamed, Leader of the House, Council.
3. Thiru M. Karunanidhi, Leader of Opposition, Assembly.
4. Thiru M. Sankaralingam, Leader of Opposition, Council.

Treasurer

Hon. Thiru S. Ramachandran, Minister for Electricity.

Executive Committee Members.

1. Hon. Thiru G. Swaminathan, Deputy Chairman Council.
2. Hon. Thiru S. Thirunavukarasu, Deputy Speaker, Assembly
3. Thiru K. Pannai Sethuram, M.L.A.
4. Thiru Durai Govindarajan, M.L.A.
5. Thiru S.J. Sadiq Pasha, M.L.A.
6. Thiru A.R. Marimuthu, M.L.A.
7. Thiru N. Sankariah, M.L.A.
8. Thiru J.James, M.L.A.
9. Thiru S. Alagarwamy, M.L.A.
10. Thiru R. Margabandhu, M.L.A.
11. Thiru K. Kandasamy, M.L.A.
12. Thiru M.A. Latheef, M.L.A.
13. Thiru K. Anbazhagan, M.L.A.
14. Thiru N. Veerasami, M.L.C.
15. Thiru D.V.D. Monte, M.L.C.
16. Thiru K. Ramamurthy, M.L.C.
17. Thiru E.S. Venkatesan, M.L.C.
18. Thiru G. Vasantha Pai, M.L.C.

Secretary

Thiru G.M. Alagarwamy

Joint Secretary

Thiru C.K. Ramaswamy.

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